LOK SABHA DEBATES

Seventh Session (Sixth Lok Sabha)



LOK SABHA SECRETARIAT

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LOK SABHA

Wednesday, March 28, 1979/Chaitra 7, 1901 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

WELCOME TO THE DELEGATION OF THE RASHTRIYA PANCHAYAT OF NEPAL

MR SPEAKER: Hon'ble Members, at the outset, I have to make an announcement

On my own behalf and on behalf of the Hon'ble Members of the House, I have great pleasure in welcoming Rt. Hon'ble Mr. Ram Hari Sharma, Chairman of the Rashtriya Panchayat of Nepal, Mrs. Sharma and the Hon'ble Members of the delegation of the Rashtriya Panchayat of Nepal who are on a visit to India as our honoured guests.

The other Hon'ble Members of the delegation are:—

- 1. Hon'ble Mr. Bhoj Raj Chimire, Member of the Rashtriya Panchayat of Nepal
- Hon'ble Mr. Keshav Chandra Gautam, Member of the Rashtriya Panchayat of Nepal
- 3. Hon'ble Mrs Sushila Thaps, Member of the Rashtriya Panchayat of Nepal.

5. Honfole Mr. Jagdish Jha, Member of the Rashtriya Panchayat of Nepal

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6. Hon'ble Mr. Kedar Mani Dhakal, Member of the Rashtriya Panchayat of Nepal

The delegation arrived here on Thursday, March 22. They have since visited Bangalore; Madras and Rameshwaram. They are now seated in the Special Box Through them we convey our greetings and best wishes to His Majesty the King, the Rashtriya Panchayat and the friendly people of Nepal.

ORAL ANSWERS TO QUESTIONS

Rise in the Prices of Tyres

- *511. SHRI DURGA CHAND: Will the Minister of INDUSTRY be pleased to lay a statement showing:
- (a) whether it is a fact that the prices of tyres of all types have gone up during the last three years:
- (b) if so, what are the details of rise in prices of each type of tyre;
- (c) what are the reasons for such rise:
- (d) what is the price of tyre of each type at present as compared to that during the last three years;
- (e) whether the tyres are supplied to Himachal Pradesh and other hilly States at subsidised prices:
- (f) if so, what are the details thereof and to what extent the price of tyres is subsidised in case of Himachal Pradesh; and
- (g) if the answer to part (f) above be in the negative, what are the reasons thereof and whether it is propos-

ed to supply tyres at subsidized price to Himachal Pradesh?

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THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) to (d): The prices of various categories of tyres have gone up during the last three years. A statement giving details of prices of various categories of tyres for the period from January, 1976 to February, 1979 is laid on the Table of the House companies have stated that they have been compelled to increase in the prices of tyres and tubes owing to

increase in the cost of various inputs, higher cost of production and excise duty as well as financial problems faced by them.

(e) to (g): Tyres are not supplied at subsidised prices either to Himachal Pradesh or any other hilly State. In fact, the tyres are sold at the same prices all over the country and Himachal Pradesh gets its supplies at the same prices as other parts of the country. There is no proposal at present to supply tyres to my part of the country at subsidised prices.

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श्री पुर्वा पत्थ: अध्यक्ष जी, मंत्री महो-दय ने अपने जवाब में कहा है ।

"The prices of various categories of tyres have gone up during the last three years."

में उन से जानना चाहूंगा—तीन साल के असें में टायर के दामों में जो बहोतरी हुई है, वह बहुत ज्यादा है, दिसम्बर, 1967 में ट्रक के टायर की कीमत 1205 रुपये थी, लेकिन वह बहुत-बहते फरवरी, 1979 में 1558 रुपये तक बली गई है। उन्होंने 1974 में राज्य सभा में एक सवाल के जवाब में कहा था:—

"Since the withdrawal of the tyres and tubes (price control) order 1973 with effect from 29th April, 1974; the prices of automobile tyres have been increased by the industry as under:"

इस का मतलब है कि 1974 से पहले टायर की कीमत कम थी, लेकिन जब कट्रोल झाईर हटाया गया, तो उस के बाद बढ़नी श्रुरु हो गई क्या सरकार ने इस बारे में कोई इवैल्यूएसन किया है या सिर्फ इण्डस्टी वाले ही कह रहे हैं कि रा-मैटीरियल की कीमतें बढ़ गई हैं, इस बिये उन के दाम बढ़ा दिये गये हैं? क्या सरकार ने किसी कमेटी को बैठा कर इवैल्यूएशन कराया है कि जो प्र इसेज बढ़ी है-कहीं वे लोग ज्यादा प्राफिट सो नहीं ले रहे है या यहज रा-मैटीरियल की कीमत बढ़ने से बढ़ी हैं।

SHRI GEORGE FERNANDES; Sir, the MRTP Commission is currently investigating into the increase in the price of tyres to find out whether the price rise affected by these companies constitutes a restrictive trade practices, particularly since the Commission had looked into this matter and given a certain order in April, 1974. The findings of the Commission are still awaited. The Bureau of Industrial Costs and Prices had gone into the price question and it

has given its findings to the Government which point out that in certain sectors, the BICP; in fact; went into the incidence of additional cost as a result of increase in the rawmaterial inputs, and it came to the conclusion that in certain areas: because of the raw-material inputs, the prices were commensurate with this increase in the output. The BICP's findings also were that in the year 1977 the tyre companies had made losses on account of prices that prevailed then. Some of the tyre companies had made losses.

SHRI JYOTIRMOY BOSU: Do you believe in that?

SHRI GEORGE FERNANDES: I have to go by the findings of the committee and the organisations and institutions which are there, which are government agencies and which are concerned with investigating this matter. Since the Member's question was: whether Government has got any agency to look into this matter, the answer is that both BICP and MRTPC are looking into this matter.

श्री दुर्गा सन्द : माननीय मंत्री जी ने कहा कि टायर मन्सिडाइण्ड रेटम 'पर न कम्पनी ग्रीर न गवनमेन्ट कही भी सप्लाई नही करते है। हमारे देश में भाटोमोबाइल मैंटीरियल की पर-कैंपिटा कन्जम्पशन बहुत कम है, य० एम० ए० में 13.8 किलोग्राम है तो इण्डिया में केवल 0.24 किलोग्राम है। किमी भी देश की तरक्की के लिए मोबिलाइ-जेशन होना बहुत जरूरी है। तो मैं माननीय मंत्री जी से यह जान ।। चाहता हं कि दिल्ली एरियाज में बाहे देश का कोई हिस्सा हो, टायर, का कन्जम्पशन मैदानी इलाकों से दगना होता है. तो उन स्थानों में मोबिलाइजेशन के लिए क्या ग्राप्त ग्रामी तरफ से स्टेट गवर्नमेंटस को या भारत सरकार कम्पनीज को ऐसी इंस्ट्रकश्नम देशी कि दिल्ली इरियाज मे टाउर सन्तीडाइण्ड, रेटम पर सप्लाई करें।

श्री आर्ज फर्नान्डीस: ऐसा कोई प्रस्ताव इनार पास नडीं है।

CHANDRAPPAN: SHRI C. K. While answering the question the floor of the House on 21st, the Minister Shri Yadav said the samething which the Minister has This Committee now pointed out. has gone into the tyre pricing According to the answer given it was "The Bureau of Industrial Cost and Prices submitted the report. According to the report the increase in the net dealer price effected by the companies after 1978 substantially exceeded the increase in the price of major raw materials in respect of Rayon tyres of trucks and truck tyres and tubes." That agency which has gone into pricing of the tyres came with the findings that the increase effected is substantially higher than the cost of the inputs. would like to know from the hon Minister, since tyre is an item which is used by thousands of truck operators; thousands of farmers, why is the Government not taking an early decision on the basis of the findings of this organisation which has gone into it? What is the reason for de-Will the Minister assure on the floor of the House that an early decision will be taken in this matter?

SHRI GEORGE FERNANDES: As I said earlier, the BICP went into the cost of the inputs and not the cost of conversion. So this question is currently under examination. At the moment we have sent for the tyre manufacturers. If there is any unjustified increase in prices; we shall ask them to control it.

ं शिश्री एस० एस० सोमानी: ग्रध्यक्ष महोदय, मैं गुड इया टायसं, बल्लभगढ़ (हरियाणा) में जो फैंक्टरी हैं और उस में लांक बाऊट हुया है, उस की घोर विशेष रूप से ध्यान दिलाना चाहूंगा। यह हिन्दुस्तान की श्रृहत बड़ी टायर मैंनफेक्चरिंग कम्पनी

भीर वहां के मजदूरों का उद्योग मंत्री की ो 7 फरवरी का एक ज्ञापना भी मिला होगा । वहा 27-1-79 से हड़ताल चल रही है भी। उस के कारण देश को और सरकार की माढे 9 लाख रुपये रोज का नुक्शन हो रहा है। इतना बड़ा नुब सान होते हुए भी मैं यह समझना हं ति इस चोज को पूरी जिम्मेदारी के साथ नहीं देखा जा रहा है भीर इस बजह मे वहां पर निरन्तर यह नुक्सान हो रहा है और इसी वजह से देश में टायरों की भी कमी है और उन की कीमतें ¹हैं भी बढ़ी हैं। एक ट्रक केटायर की कीमत 300 रुपये तक बढ गई है जैमाकि सभी बताया गया और उसी तरह से मोटर और साइविलों के टायरो की कीमते भी बढ़ी है। इमलिए मैं यह जानना चाहता हूं कि इतना बड़ा जो इस विदेशी व म्पनी का काम चल रहा है, उस को ठीक तग्ह से चलाने के लिए वे कोई कदम उठाएंगे भीर क्या इस को टेक ग्रोवर करने का भाष्यासन मंत्री जी देंगे।

श्री जार्ज कर्नान्डीस प्रध्यक्ष जी, मेरे पाम उस के टेक झोवर करने का कोई प्रस्ताव ¶नही है **श्रीर जहां तक इम कारख**ंने में हडताल ग्रीर लाक ग्राऊट का सवास है, वहीं पर लांक-ग्राऊट ग्रीर हडताल मामले थे। मुझे वहां के मजदूरों की घोर से एक निवेदन मिला था लेकिन सभी इस महीने की 21 तारीख को वहां की उस कम्पनी के व्यवस्थापको ने लांत-ब्राऊट हटाने का काम किया है लेकिन मेरी जानकारी के सनसार और कल शाम तक की जानवारी के अनुसार, मजबूर बाभी तक काम पर वापस नहीं शये हैं। हालांकि लांक बाउट लिफ्ट किया है। इस अपनी तरफ से सिफं लोगों से बात कर सकते हैं, उद्योग मंत्री के नाते प्रध्यक्ष महोदय, भेरे पास कोई प्रधिकार नहीं है कि मैं मजदूर-मालिकों के विवादों को मूलझाने का काम कर सक्।

की अन्वन सिंह : अध्यक्ष महोदव, - मैं आपके डारा मंत्री जी से जानकारी चाहुंबा

कि क्या उनको मालुम है कि काश्तकार जो ट्रेक्टर, ट्रेक्टर ट्राली और इनलप कार्ट, जिसकी कि बुलक खीचतें हैं, का इस्तेमाल करता है उनके टायरों के भाव नवस्बर 1978 से ले कर बब तक 40 फीसदी बढ़ गये हैं भीर काम्त-कार में यह क्षमता नहीं रही है कि वह उनके टायर बदल मकें। मंत्री जी का टायर निर्माताओं को कच्चा माल देने पर तो नियंत्रण है यदि किसी भीर चीज पर न हो तो भी । वे क्यों नहीं चैंकिंग कराते कि वे सही तरीके से, सही ढंग से टायर बेंचे। नवम्बर 1978 से लेकर भाज तक 40 प्रतिकृत भाव बढ़ गये हैं भीर हम में भव क्षमता नहीं रही है कि हम टायर खरीद मकें। क्या मंत्री जी इस पर विचार करेगे?

भी जार्ज फर्नान्डीस पर ध्यान देंगे ?

Soap manufacturing Industries in Andhra Pradesh

- *512. SHRI G. NARASIMHA REDDY: Will the Minister of IN-DUSTRY be pleased to state:
- (a) is it a fact that in Andhra Pradesh-
 - (i) Medium & large soap manufacturing industries like Thungabhadra Industries etc. are manufacturing much moe than the licenced capacity;
 - (ii) the Thungabhadra industries purchased industries with licence to manufacture vanaspati but are now manufacturing soaps; as a result of which the small scale soap manufacturing industries in Andhra Pradesh are not in position to compete with the above said industries resulting into closing down of most of small scale units:
- (b) names and other details of industries manufacturing scaps more than the licensing capacity:

- (c) the total number of Small Scale Industries manufacturing soaps in Andhra Pradesh and the total number of units which are at present work-
- (d) Government's proposed action in such cases; and
- (e) what action Government are taking to safeguard the interests of S.S.I. manufacturing soaps in Andhra Pradesh?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) to (e). A statement is laid on the Table of the House.

Statement

(i) and (ii). A represensentation has been received from the Andhra Pradesh Soap Manufacturers Association regarding excess production of laundry soap by M/s. Thungabhadra Industries vis-a-vis production of laundry soap in the small scale sector in that area.

Thungabhadra Industries have also taken on lease two units. namely: Aryan Industries and Hyderahad Vanaspati where soap is also reported to be manufactured in addition vanaspati.

(b) Most of the soap units in the country have been in operation even prior to the coming into force of the Industries (Development and Regu-Such units have to lation) Act. apply to Government for carrying on existing business and certificates gistration mentioning their capacity have to be issued by Government in favour of them. Some of them have applied to get their capacity endorsed and some cases are still under consideration of Laundry soap Government been reserved for production by the small scale sector and the only complaint received by the Directorate General of Technical Development recently has been regarding excess

production of laundry soap by Thungabhadra Industries.

- (c) According to the information received from the Commissioner of Industries, Andhra Pradesh: there were 250 small scale soap manufacturing units in Andhra Pradesh in 1967 and the total number of such units which are working at present is 65
- (d) and (e). To safeguard interests of SSI units, Government have already prescribed criteria for endorsement of capacities on registration certificates in respect of items reserved for SSI Sector.

The Working Group on Khadi and Village Industries in its report submitted in December, 1973 has recommended inter alia that Governt should not allow small, medium and scale sectors to enter into the activities of manufacturing of soap (both laundry and toilet) by using The Working edible oils. has estimated that the employment in the village soap industry is expected to increase from 3.50 lakh persons in 1978-79 to 12.05 lakh persons in 1982-83. The recommendations of the Working Group on Khadi and Village Industries will be implemented according to the decisions of the Government.

SHRI G. NARASIMHA REDDY: In answer to my question (a) and (b) the Minister has said:

"Thungabhadra Industries have also taken on lease two units, namely, Aryan Industries and Hyderabad Vanaspati where soap is also reported to be manufactured in addition to vanaspati,"

In reply to (b) he says:

"Laundry soap has been reserved for production by the small scale sector and the only complaint received by the Directorate General of Technical Development recently has been regarding excess production of laundry soap by Thunga-bhadra Industries."

Here, I would like to point out the difference between the two statements. The Government admits that the Thungabhadra Industries are producing in the leased industries a new item i.e. soap. Here the Directorate has only complained about the excessive production of soap and not about the new item. I would like to know whether M/s. Thungabhadra Industries a Birla concern, is producing soap in Aryan Industries and Hyderabad Vanaspati which is a new item, i.e. other than the items mentioned in the licence of these industries? If so, is it a fact that Mis. Thungabhadra Industries' activities in the two leased industries would be a contravention of the Industries (Development & Regulation) Act, 1951? As such it is a penal offence under this Act. If so. whether and when the Government is going to take action under this Act?

SHRI GEORGE FERNANDES: The hon. Member is quite right in saying that there is a contravention of the Industries (Development and Regulation) Act, 1951 by Thungabhadra In. dustries. I must say that this company has been defying the law with impunity. In fact, the activities of all these industries have resulted in a very very distressing situation as far as soap manufacturers of Andhra Pradesh is concerned. The matter has just come to my notice and we are taking necessary action. We are taking action against all those who are contravening the law.

SHRI G. NARASIMHA REDDY: Here in answer to question (c), the hon. Minister has said that there were 250 small scale soap manufacturing units in Andhra Pradesh in 1967 and the total number of such units which are working at present is 65. By this, it is clear that there is something fundamentally wrong in implementing fundamentally wrong in implementing the industrial policy in Andhra Pradesh due to which small scale industries are decreasing every year while in neighbouring States like Tamil Nadu, Karnataka, etc. and aspecially

in Northern States, the small scale industrial units are flourishing and increasing every year.

So, I would like to know whether the Government is prepared to probe into this matter by appointing an expert and find out whether there are any other reasons, which I have already mentioned and the Minister has agreed, for small-scale industries units facing the difficulties in Andhra Pradesh and find a solution to enable all small-scale units to flourish in Andhra Pradesh on par with other States in this country.

SHRI GEORGE FERNANDES: It is true that during the last several years, the State Government of Andhra Pradesh has not been successful in ensuring that these three units the Thungabhadra unit and the two other units that Thungabhadra Unit took over carried on their operations.

MR. SPEAKER: Within the law.

SHRI GEORGE FERNANDES:.. within the law. In fact, a note which I have received on the 24th of this month, that is, only three days ago, from the Commissioner of Industries, says that the past efforts made by this Directorate to secure information on the soap-making capacities of these three plants were of no avail. So we sent from our Ministry....

SHRI JYOTIRMOY BOSU: What sort of Government are they?

sent from our Ministry three officials who had to physically go inside the plant, and collect some of the information that was made available, the management refused to make available certain other information. However, the information that has come to our notice is adequate enough to show, as I said earlier, that there has been a total defiance of the law and there has been callousness on the part of those who were concerned with the implementation of the

policy in regard to the small units also. The hon, Member is quite right that whereas there were, in the year 1967, 250 small-scale soap manufacturing units in Andhra Pradesh, today their number has come down to 65 and according to the information which the Commissioner of Industries from Andhra Pradesh has given to me, all this is because the large_scale units have chased them out of business.

SHRI JYOTIRMOY BOSU: Shame-ful, Birla should be imprisoned.

Production of Sophisticated Textiles by National Textile Corporation

*513. SHRI KUMARI ANANTHAN: Will the Minister of INDUSTRY be pleased to state:

- (a) whether the National Textile Corporation is being fashioned as a pace setter in the production of sophisticated textiles to cater both requirements of the common man as well as to middle and upper classes;
- (b) if so, whether there is any need for continuing with the set up of Textile Commissioner when this new policy of strengthening the National Textile Corporation and the Cotton Corporation of India is implemented; and
- (c) the steps proposed to be taken by Government to strengthen the capacity in the organised and powerloom sector of the cotton textile industry to achieve the plan production target of 3.700 million metres in the handloom sector?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES):
(a) The Textile Policy envisages the National Textile Corporation being fashioned as a pace setter for production of quality fabrics at reasonable prices with the accent on the requirements of the tommon man.

(b) While the National Textile Corporation and Cotton Corporation of India would develop as the main pubsector organs through which textile policy would be translated into action on ground by Government, the set up of the Textile Commissioner cannot be dispensed with; while the accent in future will be on developmental rather than regulatory functions, the Textile Commissioner's Organisation would still be needed to function as a focal point where the day-to-day problems of the textile industry would be dealt with on a continuing basis.

(c) The weaving capacity in the organised mill and decentralised powerloom sectors is being contained to their present level. But the spinning capacity is being expanded and modernised to the extent required to meet the additional demand for yarn in the decentralised sector.

*SHRI KUMARI ANANTHAN: Mr. Speaker Sir, now the textile mills in the private sector need not produce standard cloth required by the common people. Under the National Tex. tiles Corporation there are 103 sick textile mills. The primary duty of National Textile Corporation is to bring these sick textile mills to normalcy. In these circumstances how do you expect the National Textile . Cerporation to produce standard cloth as also sophisticated cloth? How do you expect the National Textile Corporation to become the nodal point and also a pace-setter in this matter, when it is entrusted with the onerous duty of nursing 103 sick textile mills? According to the new Textile Policy announced on August 7, 1978, the Textile Commissioner will now be a watch-dog only. You have stripped him of all powers. But you have not clothed either the National Textile Corporation or the Cotton Corporation. You have made these two public sector corporations naked and you ask them to compete with the private sector textile mills. You say that the free market forces would enable to the public sector institutions to become the pace-setter. With 103 sick mills to be nurtured and nourished and without any sort of powers, how do you expect the National Textile Corporation and the Cotton Corporation to compete successfully with affluent private sector textile mills?

SHRI GEORGE FERNANDES: The proof of the pudding is in the eating. But I would like to assure the hon. Member that the National Textile Corporation will end this year with a profit of Rs. 3 crores as against a loss of Rs. 35 crores the last year and Rs. 65 crores the year before. The new textile policy and the role that has been assigned to the National Textile Corporation is to a considerable extent responsible for the National Textile Corporation performing now to a point where it is now a profit making unit.

*SHRI KUMARI ANANTHAN: The target for the Sixth Five Year Plan is 370 crore metres of cloth and the handloom sector is expected to have a major share. Having aroused the aspirations of poor handloom weavers, how are you going to ensure adequate supply of yarn to them and also the required funds, especially when the Textile Commissioner has been divested of all powers. Who is going to protect the interests of handloom weavers?

SHRI GEORGE FERNANDES: The Textile Commissioner is concerned, as I said earlier in the reply with certain administrative and regulatory functions also. But where yarn supply to the handloom sector is concerned, the Handloom Commissioner after this work. There are a number of institutions, there are cooperative bodies that have been in existence and that are now being encouraged, among the weavers to see that yarn is made available through cooperatives to them. Besides that, in the normal course, yarn is available. There have been no complaints from the handloom weavers about any shortage of yarn.

SHRI VAYALAR RAVI: I am glad that the Minister has assured that yarn supply will be regular and there will be no complaints. In my constituency, I have received complaints that the price is very high and it is not in proportion to the cotton price, which is going down. Considering this fact, will the Minister assure us that the regular supply of yarn at reasonable price to the handloom weavers will be ensured?

SHRI GEORGE FERNANDES: The price of yarn of certain counts, particularly the higher counts, has gone up. I had a meeting with the representatives of the textile industry and I had asked them to bring the prices down. Some of the mills, particularly the mills in the South, have already informed me that they have brought the prices down. We are in touch with the other organisations of the mill owners. Whatever complaints there are in this respect will be dealt with.

SHRI JAGANNAH RAO: It is said that the textile industry incurs a loss in manufacturing the standard cloth and the handloom sector is in a bad shape. Why should you not entrust the handloom sector with the production of standard cloth, i.e., the Janata cloth?

SHRI GEORGE FERNANDES: The handloom sector is charged with the production of Janata cloth and we are giving them the necessary subsidy for that purpose.

चम्बल बाटी के विकास के लिये योजना

- *515. भी श्राणुंग सिंह सदौरिया: नशा भोजना मंत्री यह बताने की क्रांग करेंगे कि
- (क) क्या छठी पंचवर्षीय योजना के बौरान बम्बल घाटी के विकास के लिये केन्द्र इरार प्रायोजित एक कापक भूसंरक्षण योजना संजुर की गई हैं: बीर
- (ख) पदि हां, तो नत्संबंधी टगैरा नगर्ने?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) and (b) A Statement is laid on the Table of the House.

Statement

The following two schemes for devclopment of Chambal Valley area are included under the Draft Five Year Plan 1978—83 viz

- (a) Soil Conservation in the Catchments of River Valley Projects (Centrally Sponsored Scheme)
- (b) Pilot Project for protection of table land and stabilisation of ravine areas (Central Sector scheme in the nature of Centrally sponsored scheme),

The details of the schemes are as follows:

(a) Soil Conservation in the Catchments of River Valley Projects.

This schme was taken up from the Third Plan in 13 catchments including the catchment of Chambal complex of reservoirs, to reduce erosion and to prevent situation of reservoirs. By the end of 1978-79, it is in operation in 31 catchments.

In the past, the entire cost of the scheme was met by the Centre in the form of 50 per cent grant and 50 per cent loan available to the States According to the recent decisions of the National Development Council, this scheme is to continue as a Centrally Sponsored Scheme but from 1979-80 the expenditure will be shared between the Centre and the States.

(b) Pilot Project for protection of table land and stabilisation of ravine areas:

This scheme was undertaken from 1974-75 onwards to prevent the ingress of ravines into productive table lands and for reclamation of shallow and wide ravine beds for development of agriculture, horticulture, fuel

and fodder reserves. The Chambal ravines in the States of Rajasthan, Uttar Pradesh and Madhya Pradesh are covered by this scheme. Full Central assistance is provided to the States for controlling the rayine ingress, reclaiming the shallow ravines and stabilising the deep and medium ravines. According to the decisions of the National Development Council, the funds for this scheme are to be transferred to the States.

श्री मर्जन सिंह भदौरिया मध्यक्ष जी, चम्बल घाटी क्षेत्र तीन राज्यों में विभाजित है---राजस्यान, मध्, प्रदश भीर उत्तर प्रदेश---ग्रीर तीनो राज्य देण के एक हिाई भाग के बराबर है, आबादी में भी ओर क्षेत्रफल में भी । यह उनाका डाकुमों के मानक का इलाका रहा है ग्रीर उनके ग्रातक में बहा के लोग भाग भाग कर दूसरे हिस्सों से जाने रहे है और आज भी जा रहे है। उभ इलाके में निर्माण के लिये पिछले ममय कुछ किया गया था । लेकिन मै ऐसा महसूप करता ह कि पिछले 2, 4 साल से उभ इलाके में विशेष रूप से कुछ नहीं हो रहा है। उनके निर्माण के लिये 10 साल पहले बर्ल्ड बैंक में 50 करोड़ रु० की मदद में एक योजना बनायी गयी थी। लेकिन मैं जानना चाहताह कि उस योजना पर क्या कोई विचार हो रहा है या उसे स्थगित कर दिया गया है ? या फिर से जब पून: एक भयंकर भातक की न्थिति पैदा हो जायगी तब वहा का कोई निर्माण कार्य किया जायगा ?

यह बात पही है कि लोकनायक जयप्रकाश नारायण के नेतृत्व में वहां के लगभग 100 डाकुओं ने घात्मसमर्पण किया और कुछ डाकू मारे भी गये, लेकिन घमी भी डाकुओं का आतंक समाप्त नहीं हुआ है।

सम्बक्ष महोदयः आपभाषण कर रहे है।

भी सर्जुन सिंह भवीरिया: भाषण नही कर रहा हं बल्कि जामना चाहना हूं। यह देश के उस हिस्से के लिये बहुत ही भहम सवाल है। भी कमनूर रहनाम: जहां तक भाषण का ताल्लुक है, उसके मृताल्लिक में कुछ नहीं, कह सकता, लेकिन माननीय सदरः को यह हिताला देता हू कि दो तरह की स्कीरे—कजवेंगन आफ सायल, जमीन की रक्षा भीर पालेट प्रोत्वेंट चल रही है। जो छाटे छोटे नाले भीर गलियों से पानी घुमता है, इस चीजों के लिये काम चल रहा है।

श्री अर्जुन सिंह भवीरिया: इप पर कितना खर्च किया जा रहा है। अगर यह योजना काय चल रहा है तो वह राज्य सरकार की तरफ में है या केन्द्र भरकार की तरफ से?

इस पर केन्द्र वितना खर्च कर रहा है भीर भीर जो वर्ल्ड बैंक की तरफ से सहायता किली थी, उम पर भ्रमल किया जा रहा है या नहीं? उसे उस योजना में भामिल विया जा रहा है या नहीं?

श्री फजलूर रहुमान: जहा तक इन योजनाओं का सजान था. यह एन्ट। यर स्कीम मैंटर से ही चलती थी, लेकिन धाशी जो नेशनल डैंचलपमेंट काउसिल की सीटिश हुई थी, उपमे यह तय हुआ है कि सैंटर भी इसमे मदद करेगा लेकिन यह काम राज्य सरकारों का है। 200 करोड़ रुएने के लगभग खर्च पालेट प्रोजेश्ट का है। 55 करोड रुपये एशीकल्चर डिपाटंमेंट से है, यह नमास रुपया उसमें लगेगा।

SHRI AMRIT NAHATA: Sir, there are 8 million hectares of ravine lands in the Chambal Valley and reclamation of these ravine lands will not only increase agricultural produce but would provide employment to the laking of youth. Will the Government consider creation of land reclamation army because it does not involve much cost except some buildozers for reclamation of ravine lands in the Valley?

SHRI FAZLUR RAHMAN: The question of land army does not arise...

SHRI AMRIT NAHATA: The symbol of Emergency tyranny should be converted into a symbol of creation.

SHRI FAZLUR RAHMAN: The question of land army does not arise. The reclamation work is already going on there.

डा॰ सुरासा नाचर: प्रध्यक्ष महोदय. मैं कल ही चम्बल घाटी में थी। नीय मंत्री जी से यह जाना चाहती ह कि इस वक्त वहा पर कितना काम हो रहा है। तीन प्रकार का काम करना तय हवा वा एक तो जो बहुत गहरी षाटिया, खेन हैं, जमीन है, वहां पर पेड लगाना फोरेस्टशन करना होगा. जो मीडियम घाटियां है वहां पर बांध बाधकर सिल्ट इकटठा कर के उनको भरा जायेगा और को मामुली बाटिया है ऊची नीची जमीन है, उनमे बलढोजर चलाकर उनको समतल किया जायेगा। इस वक्त युध कैम्प लगाकर केवल 100 एकड जमीन को रिक्लेम करने के लिये थोडासाकार्यबाध बाधने का कियाजा रहा है। इस प्रकार से काम करने से तो सदियो लग जायगी भीर यह काम पूरा नही होया। मैं जाना चाहती हं कि क्या भारत सरकार की तरफ से कोई ऐसी योजना है कि 5-7 वर्ष के अन्दर इस कार्य को पूरा किया जाये भीर उसके लिये जो भी ममीन री नियक्त करने की माकस्यकता हो वह तीन स्टेट से मिल कर की जाये. मध्य प्रदेश, उत्तर प्रदेश कीर राजस्वान में यह इलाका बाता है। हैशी कोई बोजना है क्या ?

भी कवनुर रह्मान: मुझे तो यह पता नहीं कि मानकीय सदस्या कब बहा थीं, प्रगर मैं यह बताळं कि जितनी बातों का इन्होंने जिक किया है कि गहरी जमीन को बुलडोजर से बराबर करूँगे, उक्षमें कोरैस्टेंग विया जावेशा, यह समाम चीजें स्कीम के ग्रन्थर हैं। इसके बारे में वह एक्कीकल्चर डिपार्टमेंट से पूछें तो सब पता लग जायेगा।

Undertrial Prisoners

*518. SHRIMATI PARVATI DEVI: SHRI CHATURBHUJ:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that even now a large number of undertrials are in illegal detention in a number of jails in various States;
- (b) whether a conference of Chief Secretaries to discuss the ways and means to reduce the number of undertrials has since been held, and if so, their decisions; and
- (c) what other steps Government propose to take to set free or release on bail these undertrials?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (c) A statement is laid on the Table of the House.

Statement

The number of undertrial prisoners in some States is substantial. they are remanded to custody in Jails under orders of courts of competent jurisdiction, it would not be correct to describe their detention as illegal. Several State Governments have ready initiated review of case, these undertrials in accordance with the provisions of law and the broad guidelines indicated by the Supreme Court in the course of Orders passed by it on writ petitions to release certain undertrials. The Central Government are most anxious to evolve, in consultation with States, arrangements which would prevent unduly long detention of any person in jail as an undertrial and generally secure expeditious trial of criminal cases. A conference of Chief Secretaries to consider the problem in all its aspects is being convened on 9th April.

श्रीमती पार्वती देवी मत्री महोदय ने म्रपने उत्तर मे बताया है कि विच।राधीन बन्दी गैर कानुनी रुप से बन्द नहीं है, क्योंकि न्यायलया के भादेशों से उन्हें हिरासत में भेजा जाता है। किन्तु क्या यह भच नहीं है कि जिन ग्रपराधो की सजा इतनी नहीं है, पिर भी वे वर्षों नर जेल मे बन्द रहते हैं? इतने लम्बे ममय तक उन्हें बन्दी के रूप म रखने क क्या कारण है ? मेमी कीन सी व्यवस्था की जा रही है. जिससे उनके मामलो पर शी छ विचार किया जा सके? यदि उच्चतम न्यायलय मे दम बारे में रिट याचिका न माती, ता क्या सरकार इस मवाल पर कुछ नहीं करती? इतनी बडी मन्या में लागों का जलों में हिरासत में रखने पर भरवार न ग्रंब तक क्या नहीं विचार किया 🕹

श्री धनिक लाल मण्डल: महादय, जा लाग जैल मे है श्रीर ग्रडर द्रायल प्रिजनजं है, उनकी डिटेशन को इल्लीगल नहीं कहा जा मकना है। उत्तर में यहीं कहा गया है, क्यांकि वे लाग किसी न किसी कोर्ट के ग्रादेश लंजन मे है। (क्षवधान) ग्रगर माननीय मदस्य पूरी बात सुन लेगे ता उन्हें मताब हा जायेगा।

माननीय परस्था ने कहा है कि गसे बहुन में अबर ट्रायल प्रिजनजं जेल में है जिनकी शि उट अगर साबित हो गई हानी, और मजा मिल गई हाती, नो उनका जिननी सजा मिलती, वे उपसे अधिक समय तक के लिए जेलों में है। यह बात मही है। श्रीमती हिंगारानी कुछ रिट पेटीशन्ज के पास्तन्ध में सुप्रीम कार्ट में गई थी और उस विषय में सुप्रीम कार्ट ने जो आदेश दिया है उससे प्रमाणित हो गया है कि जेलों में गेंसे अडर ट्रायल प्रिजनजं है, उनकी ट्रायल के बाद उन्हें जो मजा मिली होनी, वे उससे अधिक समय तक के लिए जेल में हैं। (बजबाबात) माननीय सदस्य पूरी बान तो सुन ल। इपको इम्मारस कहा पा अकता है, लेकिन इललीगल नहीं कहा जा सकता है! माननीय मदस्या ने पूछा हैं कि मुप्रीम कोर्ट या कुछ माननीय नागरिकों ने देश का ध्यान इस ग्रोर दिलाया है मगर सरकार इस बारे में क्या कर रही थी। सरकार पहले से ही इस पर विचार कर रहीं थी कि जो धड़र द्रायल प्रिजनज बहुत नम्बे समय हे जेलों में है वे चहा नहीं रहने चाहिए। यह बात सही है कि सुप्रीम कोर्ट ने इस ग्रोर ध्यान दिलाया है। ग्रव गह मस्ती ने इस विश्वय पर, ग्रीर एक प्रस्ताव पर विचार करने के लिए एक काफरेस बुलाई है, जिससे इस नरह की स्थित समाप्त कर ही जाये।

Oral Answers

श्रीसती पार्वती देवी क्या सरवार विचाराधीन कैदियों की सन्या कम करने के लिए धदालतों की सख्या बढामेंगी श्रथवा समाज कल्याण सस्थाशों के शाश्वार न पर उन्हें रिहा कर देगी? मैं यह भी जाना चाहती ह कि जब तक कोई विचाराधीन कैदी जेल में है, क्या उस श्रथि के लिए सरकार उसके परिवार को मामिक निर्वाह भना देगी, ताकि वेलाग सम्मानपूर्वक जीवन बिता सके।

श्री सनिक लाल मंडल अध्यक्ष महोदय, 50) में अपर कोर्टम बनाने के लिए सैंबेन्स फाइनेंस कमीशन ने अनुशमा की है और उसके लिए पैसे भी दिए हैं। 24 करोड रुपये के नगभग उन्होंने राज्यों का मजूर किया है।

जहां तक माननीय सदस्या की दूसरी बात का पाटन के हैं कि सोगल बेलफीयर आगेंनाइजेंशस और दूसरी जो इस तरह की आगेंनाइजेंशस हैं उनको ऐसे नामी से एसाशिएट किया जाय, तो यह भी एक प्रस्ताव विचाराधीन है। इस पर भी सरकार विचार कर रही है।

श्रोमती सहित्या पी० रांगनेकर : ग्रध्यक्ष महोदय, जवाद नहीं दिया है, कम्पेन्मेशन मिलेगा या नहीं ? भी धनिक लाल मंडल : नहीं ऐसा कोई प्रस्ताव नहीं है।...(ध्ववधान) ...

श्री सतुर्भुज: प्रध्यक्ष महोदय, प्रश्न का उत्तर जो सभा पटल पर रखा है उसके भन्दर भी कहीं स्पष्ट नहीं है भीर सदस्य महोदय ने जो मध्लीमेटी प्रश्न किया, सारा सदन इस बात को देख रहा है कि उनको संतोषप्रद उत्तर नहीं मिला। इस उत्तर के भन्दर इन्होंने लिखा है कि सुप्रीय कोर्ट ने मार्गदर्शी निर्देश घदालतों को दिए है लेकिन उतर में यह कहीं भी नहीं बताया कि सुप्रीम कोर्ट ने कौन से मार्गदर्शी निर्देश श्रधीनस्थ अदालतों को दिए है, न रिपोर्ट के अन्दर यह बताया है कि जिन नीचे की ग्रदालतों ने नियमानसार उन को जैल कर रखा है उन को जो ट्रायल चल रही है, वह किस स्टेज पर है, कितने दिनों से यह टायल चल रही है। जब हमारे देश के ग्रन्दर इंडियन पीनल काइ है, तो उसके बाहर भी यदि श्रापने उन को बन्दी बनाया है तो उसके ऐसे कौन से कारण है ग्रीर जब उनको बन्दी बनाया गया थाती उन के परिवार के पालन-पोषण के लिए ग्राप ने ग्रभी तक क्यों नहीं इंतजाम किया ?

भी धनिक लाल मण्डल : स्प्रीम कोर्ट ने जो कुछ इंस्ट्रकांस दी है वह मैं पढ़ कर स्नादेता हं. . . (क्यवषान) . . . नहीं चाहिए तो वह मै छोड़ देता हूं लेकिन माननीय सदस्य जानना चाहने थे इसलिए मैं बता रहा था। दूसरी बात जो माननीय सदस्य जानता चाहते हैं, ये जो भन्दर ट्रायल त्रिजनर्भ बड़ी संख्या में हैं, उस के कई कारण है। एक यह भी है कि सभी तक बहुत से मामलों में चार्जशीट नहीं दाखिल की गई है। दूसरे, बहुत सी कोर्टस मे चार्जभीट दाखिल भी हो गई है लाकन ट्रायल सम्बाही रहा है। तो कई कारण है। निर्मित यह जो वह कह रहे हैं कि ऐसे जो लोग जैस में हैं उनके परिवार के लिए सरकार नया

कर रही है तो सरकार के सामने उनके परिवार को चलाने के लिए ऐसा कोई प्रस्ताव नहीं है।

SHRf RINCHING KHANDU KHRf-ME: In view of the Supreme Court's decision to release the undertrial prisoners who have been under custody for more than two year, will the hon Minister please let me krow—

- (a) What is the Government thinking to rehabilitate them so long as cases are not decided finally by the court?
- (b) It has been agreed that these undertrial prisoners are some of the bad elements of society. With the release of these prisoners, how are you going to control the law and order problem in the country?

थी धनिक लाल मंडल : ग्रध्यक्ष महोदय, मृत्र प्रश्न यह नहीं है कि उन के परिवार के लिए या उन्हें रिहैबिलिटेट करने के लिए क्या किया जा रहा है? मल प्रश्न यह है कि जल्दी से जल्दी इन की दायल हो जाय । यह प्रश्न है। या जब तक ट्रायल नहीं होती है तो जो गरीब लोग है, उन की बेल की व्यवस्था हो जाय । यह मूल प्रश्न है। बेल के बारे में भीर एक्सवीडिशम ट्रायल के बारे में हम लोग कंमर्न्ड है और मैं ने कहा कि 9 ग्रामैन को होम मिनिस्टर साहव ने चीफ सेकेंद्रीज की बैठक ब्लायी है। उसमे इन्ही दो बातो पर हम लोग विचार करेगे कि बेन लोगों को मिल जाय भीर जो गरीब लोग है जो श्योरिटीज नहीं दे सकते हैं जिसकी वजह से बह बेल नहीं ले पाते हैं भीर उस को नहीं भवेल कर पाते है, उमको कैसे किया जाय भीर टायल एक्सपोडिशस हो जाय, पुलिस चार्जशोट समय पर दे दे। ये मन प्रश्न है, इन्हीं पर विचार किया जारेगा।

MR SPEAKER: It is a very serious matter. You must give it due consideration.

Home We can take it up in the Ministry's Demands for Giants

Oral Answers

Reservation of controlled Cloth for N.T.C. Mills

DAMANI Will *520. SHRI S R the Minister of INDUSTRY be pleased to state:

- (a) whether it is a fact that Government have reserved certain qualities of controlled cloth for NTC Mills exclusively
 - (b) if so, the details thereof and
- (c) what is the basi, for fixing prices of the controlled cloth?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES) and (b) Yes, Sir A quantum of 50 million square meters of controlled cloth per quarter has been reserved to be manufactured by the under the National Textile Corporation out of the total quantity of 190 million square meters of controlled cloth. Out of the remaining 50 million square meters to be manufactured by the private sector mills tender basis, the shortfall if any in tender procusement is also to be reallotted to the NTC Mills

(c) Prices for controlled cloth are based on certain formula prescribed for costs of production (known as multiplier rates) for each variety/ construction as per the control order of the Government Consumer pixes have not, however, been changed for some time even though the actual cost of production is higher than the consumer price.

SHRI S. R DAMANI May I know from the hon Minister the quantity that has been purchased in the last three quarters ie. July to September, October to December, 78 and January to March, 1979 and how much of it has been purchased from NTC mills, how much from private sector and how much from the handloom sector?

FERNANDES: GEORGE This question relates to production of controlled cloth by NTC mills other sectors. It does not relate purchase of cloth. The cloth in marketed through various agencies particularly the cooperative sector all the quantity that is produced is marketed We have, in fact, no surplus of controlled coith with us.

SHRIS R DAMANI The hon. Minister has said that priority will be given to produce controlled through handloom ector What long term steps have been taken by the hon Minister so that handloom sector can produce more quantities of controlled cloth?

SIIRI GEORGE FERNANDES: We are producing 100 million square meters of controlled cloth. This quantity is produced in the organised sector Half of this quantity has been reserved to be produced by the NTC mills and other half in tendered. What we found is that the private sector is not particularly keen on producing controlled cloth because they belive that rates are not adequate for them In the circumstances, the NTC has been producing a part of that controlled cloth which also at tendered During tendering it is found that by the prirates quoted vate vector milis are more than the rates at which the NTC prepared to do that work. Therefore, under the new scheme since the NTC took over this responsibility, from October to December, 1978, out of the total quantity of 100 million square meters of controlled cloth, the NTC took the responsibility of producing 83.19 million square meters while the private sector produced 16.81 million square meters. Therefore, the production of controlled cloth is gurrently done by the organised sector.

As far as handloom sector is concerned, they are producing jameta cloth. We are giving them certain subsidy to produce this janute cloth. Our proposal is to increase the production of this cloth in the hand-loom sector and gradually phase it out from the organised sector.

थी विनाधक प्रसाद पादव : महोदय ने कहा है कि कन्ट्रोल्ड क्लाय का प्रोडक्शन नेशनल टेक्मटाइन कार्पेरिशन को दिया गया है। इमर्जेन्सी इम देश के लिए बहत बरी चीज थी लेकिन इमर्जेन्सी में यह होता था कि हर गाव की दूकान का कट्रोल क्लाथ का कपड़ा बटकाने । लिए दिया जाता था जिससे गराबों को फाफ राहत मिलती थी। बेबिन पिछाडे हेर दो माल रे गाव की रिमी। भा कांग्रापरेटिव दुवान पर वन्होल वा वपडा नहीं जा रहा है जिसके चत्रने गर व लोगों को बहुत परेशानः है। मैं मत्री महादय मे जानना नाहरा ह कि उन्हाने एन० टा० साव को जि (ना कन्द्राल ना कपडा बनाने व लिये दिया है, क्या वह बनाया भी जाता है या नहीं,क्या वह गावों में कोग्रापरेटिका का दुकानो पर पहचाया जाता है कि नहीं ? क्या मत्री महोदय ने इस की जानकारी प्राप्त की है ?

श्री वार्ज कर्नान्डीस: प्रध्यक्ष महोदय भैंने कहा है कि हम 40 करोड म टर कल्ट्रोल का क्पड़ी बना रहे हैं और यह बन रहा है— यह बा। महो है। माननीय सदस्य की जो राय है कि एम बैंन्स। के जमाने में ज्यादा क्पड़ी बनना था, यह यलन है। उन का कहना है कि उन जमाने में बहु हर स्टोर में मिलता था—मुझे दुस की जानागरा नही है क्योंकि इमबेंन्स। के जानागरा नही है क्योंकि इमबेंन्स। के जमाने में में जानागर नेने की स्थिति में नहीं था, ... (श्यवधान). ...

मध्यक्ष महादय, एसर्जेन्स के जमाने में जिनमा कन्द्रील का नगड़ा चारा था उम क आकड़े ह्नारे पाम हैं। ग्रगर िको मानर्ज य भवस्य कर राज हो कि उस समय ज्यादा बनता या भीर श्रव कम बनना है ना इ भराभर गलत है....(आवशान)... मगर इस कपड़े के बेचने का जो काम है-वह इस समय को आपरेटिव सैक्टर की ओर मे होता है और अगर किसी क्षेत्र में यह कपड़ा नहीं पहुंच पाया हो, तो आप हमें बतलायें आखिर 40 वरोड में टर कपड़ा बनता है आखार्दा 63 वरोड है—सेन्ट्रल को आपरेटिव फैडरेशन के माध्यम में उ. वा जित्रण होता है अगर इस वे बाटतें समय कोई परेगान हा तो आप हमें बतलायें, हम उस क जानवार। हा कि न रेगे आप वहीं पर काई कमजार था गलर्ता हो ता उस का दूकरन वरेगे।

श्री भार • एन • राकेश : मैं ग्राप के माधाम । मता महादय स जानना चाहता हू-उत्ता प्रदेश में यह तथडा तहा-कहा मिलता धुन्नाग इलाहाबाद में न्नाण ने कितना सिजवाना है-इतना हा बतला दे।

MR. SPEAKER: This question does not arise.

Satellite Port at Nhava Sheva

*522. SHRI R. K. MHALGI; SHRI ANNASAHEB GOTKHINDE;

Will the Minister of PLANNING be pleased to refer to the reply given to Starred Question No. 243 on the 6th December, 1978 and state:

- (a) how far has the working group made progress in its study of establishment of a satellite port at Nhava Sheva in Maharashtra;
- (b) whether it is a fact that the working group held only one meeting on 1st August, 1978 so far:
- (c) how long the working group will take time to complete us task;
- (d) whether any interim report has been received from the working group, and if so, the details thereof;
- (e) whether Government or the Planning Commission have prescribed any time limit for submission of

and

study report by the working group;

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) to (f) A Statement is laid on the Table of the House.

Statement

The Working Group on the Nhava Sheva port project was set up by the Planning Commission at the suggestion of the Ministry of Shipping and Transport in June 1878, with the following terms of reference viz.,

- (i) To work out traffic projections for various commodities likely to be handled at the proposed port, taking into account the existing capacity of the Bombay port and the need for re-location of port activities so as to optimise land-use in the Bombay region;
- (ii) To examine the feasibility and economics of expanding and modernising the existing facilities at the Bombay port;
 - (iii) To examine the feasibility and economics of diverting traffic from Bombay to other existing ports in order to reduce the congestion at Bombay.
- 2. The Working Group had a preliminary meeting on the 23rd June 1978 and a formal meeting on the 1st of August, 1978, to consider the relevant issues, organise the collection of necessary data and arrange for its analysis. A Sub-Group was set up to prepare the traffic projections. The report of the Sub-Group is not yet ready.
- 3. The Working Group had recommended that the estimates of cost for the Nhava Sheva project should be updated. Subsequently, however, it has been decided that a detailed project report should be prepared for the Nhava Sheva project. A final decision on whether the project should be

undertaken will be taken on the basis of the Report of the Working Group and the detailed project report. The latter is expected to be ready in about 9 months time. No specific time limit had been set for the report of the Working Group; it is expected that it would be available in about three months.

SHRI R. K. MHALGI: Sir, there is a heavy congestion at the Bombay Port today. The number of vessels waiting today at the Bombay Port as per my information is 96, and some have been waiting since vessels December 1978. Government The have to suffer an enormous amount of loss due to this congestion. In view of the plight of the Bombay Port, will the Prime Minister assure the House that within a period of two or three years to work on Nhava Sheva port will be completed?

THE PRIME MINISTER (SHRI MORARJI DESAI): The work of Nhava Sheva port can be taken up if after the project report is finally received, it is decided that it can be undertaken.

SHRI R. K. MHALGI: May I know the composition of the Working Group and the sub-Group on the project of Nhava Sheva and whether those Groups are asked to positively submit the report in an expected period?

SHRI MORARJI DESAI: The Working Group consists of 12 people: Secretary, Planning Commission, Secretary, Ministry of Shipping, Joint Secretary, Ministry of Finance, Joint Secretary, Ministry of Shipping and Transport, UNDP Adviser, Planning Commission Consultant (Project Appraisal Division), Chairman, Bombay Port Trust, Commissioner, Bornbay Metropolitan Regional Development Authority, the representative of Government of Maharashtra, Joint Secretary (Transport and Communications), Planning Commission, and Director (Railway Planning), Railway Board, and Additional Secrelary, Ministry of Commence.

SHRI R. K. MHALGI: Sir, my whole question has not been answered.

MR. SPEAKER: Yes, he has answered—what are the Members, whether any time limit has been fixed.

SHRI R. K. MHALGI: I asked whether they have been positively asked to submit the report in an expected period.

SHRI MORARJI DESAI: We said in the Statement itself that the Working Group Report will be received within three months from now.

SHRI K. A. RAJAN: Congestion at the Bombay port is causing very much disadvantage to the economy and to the whole trade. I would like to know whether the Prime Minister would think in terms of diverting certain cargos in the Western coast. There are other ports which can handle it.

SHRI MORARJI DESAI: If it is possible to divert, one can divert. But it is not always possible to divert it. There are labour troubles and other troubles. That is why this congestion is there and not because of this.

SHRI RATANSINH RAJDA In view of the pressure at the Bombay port, and in view of what my brother M.P. has just now asked about fiversion of traffic, I would like to suggest to the Prime Minister that apart from Khandia near Sulayu threre is Vadinar, which is a natural harbour because deep sea waters are there and huge tankers can anchor there. If all this Bombay traffic is diverted there i.e. Vadinar that could be very much useful. Will the Prime Minister consider this aspect?

SHRI MORARJI DESAI: As I said, if it is feasible and advantageous to do so, it can certainly be done. But diverting there does not merely solve the problem. It has to be conveyed to whenever it has to be taken. There is a long distance. One has to consider all that

Effect on Liberalised Import Policy for Capital Goods on Domestic Industry

*523 SHRI VIJAY KUMAR MALHOTRA:

> SHRIMATI PARVATHI KRISHNAN:

Will the Minister of INDUSTRY be pleased to state.

- (a) whether the liberalised import policy for capital goods sector has adversely affected the dornestic industry;
- (b) whether the Indian domestic manufacturers have been eased out on account of very low prices quoted by foreign suppliers; and
- (c) whether Government are considering to constitute a committee for scrutinising all such applications of prospective buyers?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) to (c). A statement is placed on the Table of the House.

Statement

(a) and (b). The liberalised import policy for capital goods for 1978-79 consists of two elements: imports under Open General Licence, and imrorts under system of global tendering. The capital goods allowed under Open General Licence either do not have an indigenous angle or have a strong indigenous base and are competitive in price and quality imports under second category are a'lowed without an import licence only when the value of capital goods does not exceed Rs. 10 lakhs. Imports on the basis of global tendering are considered only for select 14 industries of priority. Indigenous manufacturers can also participate in such tenders. In fact capital goods have not been imported under this scheme so far. On the other hand, Government have cleared one case relating

to supply of Transformers by an indigenous undertaking which would avail of concessional duties on imported components as allowed under the scheme

The decision of the Government to liberalise imports of capital goods was taken consciously with a view to ieducing the overall cost of investment in industries of national priority consistent with the requirements of offering protection to the indigenous capital goods industry This policy has not affected the domestic capital goods The production of capital good, has increased in 1978-79 import of components required for capital goods has also increased considerably during the year The Director General of Technical Development his not received any representations from domestic manufacturers of capital goods that large scale imports of these items have taken place

(c) The Empowered Committee processes app tentions for import of capital goods by 14 specified priority industries under global tendering The Capital Goods Committee processes applications for import of capital goods by other industries. There is no need to constitute any additional Committee.

श्री बिजय कुमार मलहोता: मै मती
महोदय में यह जान वा चाहा। हू ि कैपिटल
गृड्म वे मामले भे बन्दी को सैत्फ मफी शियेन्ट
बनाने के लिए क्या यह जरूरी नहीं है ि
जो कैपिटल गृड्य की इत्यादे पालिमी है,
जम को लिवरलाइन न स्थि। जाए ? केपिटल
गृड्य के मामरे में यगर कर्द्ध मैन्फ-यफ शियेन्ट नहीं होना है माय उन को दिकरत होना
है और माथ ह। ए। मीलियर कम्पानेट्स
जो बाहर में इम्पोर्ट क्यने पड़ते हैं वे बाहर
से नहीं मिलते भाग अन को घड़ दिक्सत होती
है। मैं जानना बाहना हू ि इस लिहाज से
जो पालिसी बनाई हुई है क्या उस पर वे
पूनविचार करेंगे ?

की कार्क कर्मान्डीस: मैं माननीय सदस्य की राय से सिखांत सहमत हूं। कैपिटल पृष्क के भायात की नीति को हम भाज धमन में ला रहे हैं तो जो भौजूदा इस देश में स्थिति है, उस स्थिति को महेनजर रख कर हम ने ऐसी नीति बनाई है, उस स्थिति है भीर इस नीति के चलते ऐसी कोई बात नहीं हुई, जिस से हमारी जो उत्पादन शक्ति है, वह घट जाए या किसी भी प्रकार की उस मे कमी हुई हो। इम खबरदारी को ले कर हम इस नित को भ्रमल में ला रहे है।

श्री विजय कुमार मलहोत्रा: श्राज की स्थिति को देखते हुए मली जी इम नीति पर ग्रमल कर रहे है लेकिन मैं जानना चाहता हू कि क्या मिट्य में उस न'ति को वे बत्लेगे जिससे यहा पर ही कैपिटल गुड्स बन मके । इस के साथ ही मैं यह भी जानना चाहता हू कि क्या इस वजह में टूड डेफिमिट बहुत ज्यादा नहीं बढ रहा है ग्रोर इस वक्त तो हमारे पाम फोरेन एक्सचेज बहुत ज्यादा है, इस्लिए कोई दिक्कत नहीं हो रही है लेकिन ट्रेड डेफिसिट को कम करने के लिए क्या इस नीति में कुछ परिवर्तन करने की जकरत नहीं हे ?

श्री आर्फ फर्नान्डीस: मैंने पहले भी कहा है कि मैं सिद्धात माननाय सदस्य की राय से बिल्कुल महमत हू और ग्राज की जो स्थिति है, उम स्थिति में हम उन्हीं कपिटल गुड्स का ग्रायान कर रहे हैं जि की हमारे देश में तत्काल भावश्यकता है ग्रीर जिन के निर्माण करने में विलम्ब हो ।। हो ग्रयवा जिन के बनाने की हमारे यहा क्षमता न हो ।

मैं इतना श्रीर बता दू कि इस साल कैपिटल गुड्स का जो हमारे देश में निर्माण हुशा
है, उत्पादन हुआ है, वह पिछले साल की तुलना
में काफी बढ़ गया है और यह इस बात का
सब्दत है कि जो बीज इस देश में बन सकती
है, उस को देश के भीतर बनाने का प्रयत्न
किया जाता है। मैं सिद्धातः इस राय से
बिल्कुल सहमत हु, जिस की मानकीय सदस्य

नें कहा है भीर उस पर श्रमल करने का हम प्रयत्न करेंगें।

SHRIMATI PARVATHI KRISH-NAN: The Minister seems to be in a mood of agreeing with everybody I hope he will also agree with me.

MR. SPEAKER: Are you protecting against it?

SHRIMATI PARVATHI KRISH-NAN: No, no. I am hoping that he will continue to be in that mood when I put my question. The Minister has said that he agrees in principle that the manufacture of capital goods in our country should be encouraged and that should be built up. With this import policy where global tenders are being called for during the last year, have they reviewed the progress of it and seen how far, when indigenous manufacturers also submit tenders, the global manufacturers tend to depress the prices, thereby dumping their goods here and under-cutting on our own manufacturers? Is it not a fact that such complaints have reached the Minister and is he going to review the matter and also go into the request of the indigenous manufacturers that an expert Committee be set up in which their representatives also be included so that the goods that can be imported, which cannot be manufactured here, are identified and the goods that are being manufactured here should not be in any way indented upon

SHRI GEORGE FERNANDES: No specific complaint has come to my notice so far from any manufacturer, in respect of global tenders, of any effort on the part of any foreign manufacturer to dump his goods here at a price which is not comparable. I may also point out that, in a global tender, it is open to the Indian manufacturer also to submit his tender. But given the new policy of import of capital goods, whether through global tendering or because of certain liberalisations we have brought about, the

actual value of import licences during the last year has declined. As against Rs. 562 crores worth of import licences issued for capital goods in 1975-76. upto January 1979 during the current year the total value of licences issued is only Rs. 339 crores, and on this projection we do not visualise more than Rs. 407 crores worth of capital goods import licences being issued. In actual fact, the implementation of the policy has not been to the detriment of the Indian manufacturers. I do not agree with the suggestion of the hon. Member about setting up a Joint Committee on which manufacturers are also represented. Since the hon. Member was . . .

SHRIMATI PARVATHI KRISH-NAN: That is the manufacturers' suggestion, not mine.

SHRI GEORGE FERNANDES: I am sorry I would not be in a position to accept that suggestion.

WRITTEN ANSWERS TO QUESTIONS

India's Industrial Development Unit within Commonwealth

*514 SHRI SHANKERSINHJI VAGHELA: SHRI G. M. BANATWALLA:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether there is any proposal under Government's consideration to set up a new industrial development unit within the Commonwealth to accelerate industrialisation of developing countries;
- (b) what are the broad outlines of the proposal; and
- (c) how far it will be beneficial to this country?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) to (c). At the First Commonwealth Ministerial Meeting on Industrial Cooperation held in Bangalore from 5th

to 7th March, 1979, the Ministers agreed to put forward to Heads of Government a framework for a Commonwealth Action Programme on Industrial Cooperation. The Ministers agreed that an Industrial Development Unit should be established within the Commonwealth Fund for Technical Cooperation The Unit would mobilise capabilities to help solve specific industrial problems and provide continuing assistance to Commonwealth developing countries in their industrialisation efforts This would include pre-investment services. The Unit, in consultation with the Commonwealth Secretariat, would also develop arrangements to expand the training opportunities available to Commonwealth developing countries in the promotion, establishment, management and operation of industrial enterprises and generally to assist these countries in improving the effectiveness of their industrial promotion and extension services

The Commonwealth Action Programme has been designed largely for accelerating industrialisation of developing countries. In its implementation, it is expected to draw largely on capabilities, technology and expertise including those in the from India small-scale sector backed up by complementarities, including those in respect of finance, of the developed countries of the Commonwealth. The Programme would also assist in furthering India's relations with developing countries.

क्लिन पुलिस हारा शर्वो की परीका

*516. श्री बयाराम शास्य : क्या बहु मत्री यह बताने की कृपा करेने कि

(क) क्या दिल्ली पुलिस इस बात की स्रोर ध्यान दिये बिना सभी शवों की परीक्षा करनी है कि मृन्य ट्रक प्रवचा बस दुर्घटना के कारण दुई है जिसके परिणासस्वरूप सूतक के रिक्ष्मेदारों को शांत प्राप्त करने, से भारी किंदिनहस्मा होती है, प्रीर (ख) यदि हा, तो क्या सरकार का ऐसा कोई प्रस्ताव है जिस के द्वारा केवल उन्हीं शवो की परीक्षा की जाये जहा मृत्यु सदिश्ध परिस्थितियों में हुई हो ?

गृह मंत्रालय तथा विधि, न्याय और कम्पनी-कार्य मंत्रालय में राज्य मंत्री (की एस॰ डी॰ पाटिल) (क) तथा (ख). शव परीक्षा, भृत्यु के भारणी, कोई बोट हो तो उसके स्वरूप का पता लगाने भीर तफतीश मै सम्बद्ध चिन्ही ग्रन्थ मुद्दो में डाक्टरी कानुनी राय प्राप्त करने ने लिए का जाती है। ऐसी परीक्षा नर हत्या, दुर्घटनाओ जिन से ट्रक व बम दुर्बटनाये शामिल है, डूबने, ग्रात्महत्था किमी ऐसे कार्य जिक्ष पर धापराधिक धारोप कराया का सकता हो, के मासलो भीर विक के सभी मामलों भें की जाती है। यह पूर्ण सुची नही है बल्कि सकेत माल है। सडक दुर्घटनाम्रोके कारण हुई मौत के मामली मे शाब परीक्षा नाधारणत बचाब पक्ष की किसी सम्भावित वलील से निपटते के लिए भी भावण्यक है, जैसे मृतक शराब के नणे से था।

तफलीय करने नाले प्रांच प्रधिकारी को पुलिस उप प्रायुक्त की स्वीकृति से ऐसे मामलों में गृव परीक्षा न करवाने का मुझिकार है, जहा मृत्यु का कारण किना किसी सबेह के स्वापित हो गया हो भीर मृत्यु में किसी म्पराधिक कार्य का कोई सबेह न हो।

भोपाल स्थित भारत हैवी इलेक्ट्रीकरस जि० के रेक्टीकायर वियोजन की उपयोजिक

*517. मी हरकोबिन्य कर्ताः क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सब है कि आरख़ हैकी इलैक्ट्रीकल्स लि०, बंगलीर में निष्-क्षण उपकरण डिबीजन कनाये जाने के परिणामम्बद्धा भोपाल स्थित रेक्ट्रीफायक की उपयोगिता कम हो गई है;

- (ख) यदि हां, तो इस बारे में सरकार द्वारा क्या कार्यवाही की का रही है ; और
- (ग) यदि नहीं, तो इन दोनों के पृथक-पृथक इत्यों और उपयोगिता का व्यौरा क्या है ?

उद्योग मंत्री (श्री जार्ज फर्नांग्डीस) : (क) जी नहीं ।

- (ख) प्रका ही नही उठता ।
- (ग) बिजली, श्रौद्योगिक तथा परिवहन क्षेत्रों में उपयोग के लिये भोपाल
 का रेक्टीफायर डिवीजम, रेक्टीफायर का
 निर्माण चराबर करता रहेगा । इसके
 श्रतिरिक्त टैक्शन के लिए इलेक्ट्रानिक्स,
 झाटोंमेटिक बोल्टेज स्टैबलाइजरों, इलक्ट्रो
 हाइड्रालिक गवर्नरीं इत्यादि का भी निर्माण
 भीषाल में होता रहेगा । इन समी
 सीजों में बी एच ई एल के व्यापार में
 छुल बृद्धि के साथ, सकल उत्पादन में

बंगकोर के कंद्रोल इक्किप्नेंट डिवीजन में भोकोगिक उपयोग के लियें वाई-रिक्टर कनवर्डरों तथा बिजली उद्योग के बिये बंट्रोल इक्किप्नेंट का निर्माण कर रहा है। अविष्य में यह सेमी कंक्किटर विवाहस, मोनाकाइस्टमाइन सिली-कोन इत्यापि के निर्माण का काम भी हाथ में सेगा।

Plants for relieving Glut of Cotton *519. SHRI P. S. RAMALINGAM; SHRI K. MAYATHEVAR;

Will the Minister of INDUSTRY be pleased to state:

- (a) the particulars of mass procurement plans proposed for relieving the glut of cotton in the hands of produpers;
- (b) the role assigned to the Cetton Corporation and the various State Governments; and

(c) the financial implications for the Centre?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b). Prior to the Statement on Textile Policy, Cotton Corporation of India had the limited role of price support operations and procurement for NTC mills. It has since been decided to enhance the role to include operation of a buffer stock and also commercial sales going beyond the coverage of only NTC mills. The Corporation have plans to procure 15 lakh bales which in the context of Maharashtra having its own monopoly procurement, would give almost 25 per cent of the market to the Cotton Corporation This will be supplemented by procurement by cooperative federations as in Gujarat, Punjab, etc. The Corporation have already purchased 7 lakh bales and it has incressed its coverage of operations.

(c) There are no direct financial implications for the Centre since the procurement is on the basis of credit extended by the Reserve Bank of India to the Cotton Corporation.

केलीय यांच ब्यूरो में लोगों की प्रतिनिवृत्तित

*521. श्री राजनारंत्वर्णः क्या बृह्य मंत्री यह बताने की कृपा करेंने कि :

- (क) क्या यह सच है कि केन्द्रीय जांच ब्यूरो में बाहरी संगठनों से अनेक सोग प्रतिनियुक्ति पर सिमे जाते हैं; ग्रीर
- (ख) यदि हां, ती केन्द्रीय जांच क्यूरों में इस प्रकार से कितने लांच लिये गये घीर वें लोग किन-किन घि-कारियों के कहने पर लिये गये घीर केन्द्रीय जांच क्यूरों म झाने से पूर्व वें किस-किस पद पर कार्य कर रहे ?

गृह मंत्रालय तथा न्याय विधि धौर करपनी कार्य मंत्रालय में राज्य मंत्री (भ्री एप॰ डी॰ पाटिल) : (क) ग्रीर (ख). के द्रीय अन्वेषण ब्यूरो मे विभिन्न पदों पर नागू भर्ती नियमों के अनुसार राज्य पु'लस ग्रीर । ग्रन्य विभागो के **ग्रनेक श्रधिकारी प्रति**ायुक्ति पर लिए जाते हैं। केन्द्रीय ग्रन्वेषण ब्यूरो में सदा ही, प्रतिनियुक्ति पर लिए गए प्रधिकारियों का चयन विशेषकर, उनकी सत्यनिष्ठा, ग्रनुभव एवम् स ग्रमता के संबंध मे मूल्यांकन किरके केन्द्रीय अन्वेषण ब्यूरो में तैनाती के लिए उनको उपयुक्ता का निर्धारण करने के बाद किया जाता है। केन्द्रीय ग्रन्वेषण ब्यूरो मे विभिन्न वर्गों के जिन अधिकारियों की प्रतिनियुक्ति पर लाया जाता है उनके सम्बन्ध में प्रक्रिया नीचे दी जाती है :---

1. पुलिस प्रधिकारी

भारतीय पुलिस सेवा के प्रधिकारी

(क) निदेशक/श्रपर निदेशक/विशेष निदेशक: निदेशक को नियुक्ति से सम्बन्धित प्रस्ताव कार्मिक और प्रशासनिक सुधार विभाग द्वारा बृह मंत्रालय से जो भारतीय पुलिस सेवा के प्रधिकारियों का संवर्ग नियंत्रक प्राधिकरण है, विचार विमर्श करके तैयार किया जाता है और प्रस्ताव मंत्रिमंडल की नियुक्ति/समिति के पास ध्रनुमोदन के लिए प्रस्तुत किया जाता है।

(च) संयुक्त निरेशक (युजित महानिरीक्षक) उप-युजित महानिरीक्षक

विभिन्न राज्य/संघ राज्य क्षेत्रों के संबगों के भारतीय पुलिस सेवा के वरिष्ठ अधिकारियों की पुलिस महानिरीक्षक तथा उपपुलिस महानिरीक्षक के पदों पर नियुक्ति किए जाने के लिए पैनल तैयार किया जाता है। यह पैनल केन्द्रीय पुलिस

स्थापना बोर्ड जिसमें पांच केन्द्रीय पुलिस संगठनों के प्रध्यक्ष शामिल होते हैं तथा जिसको प्रध्यक्षता गृह सचिव करते हैं, द्वारा तैयार भीर भनुमोदित किया जाता है। केन्द्रीय पुलिस संगठनों के पांच भ्रध्यक्ष ये है:--(1) निदेशक, भ्रासूचना ब्यूरो (2) निदेशक, केन्द्रीय भन्वेषण ब्यूरो (3) निदेशक, ग्रनुसंधान तथा विश्लेषण स्कन्ध, (4) सीमा सुरक्षा बल के महा निदेशक श्रीर (5) केन्द्रीय रिजर्व पुलिस के महानिदेशक । जो श्रधिकारी उप महनिरीक्षको भौर नमहा-निरीधकों के पैनल में रखते हैं, उन पर निदेशक, केन्द्रीय अन्वेषण ब्यूरो द्वारा विचार किया जाता है ग्रीर केन्द्रीय धन्वेषण ब्यूरो मे नियुक्ति के लिए उनको उपयुक्ता के सदर्भ में, उनके डोसियरों की जांच करने के बाद, केन्द्रीय प्रन्वेषण ब्यूरो के निदेशक मंत्रिमण्डल की नियुक्ति-समिति का धादेश प्राप्त करने के लिए उनको नियुक्ति का प्रस्ताव कार्मिक भौर प्रशासनिक सुधार विभाग को प्रस्तुत करते 🖁 ।

(ग) पुलिस प्रधीक्षक : राज्य तथा संब राज्य क्षेत्रों के संबगों के भारतीय पुलिस सेवा के जो अधिकारी पुलिस श्रधीक्षकों के रूप में नियुक्ति के पान हैं, उनको स्कीनिंग परिष्ठ बोर्ड द्वारा की जाती है जिसमें निदेशक, केन्द्रीय श्रन्वेषण क्यूरो, संयुक्त सचित्र, कार्मिक विद्याग शामिल होते हैं। यह स्कीनिय विभिन्न राज्य संबनों के विभिन्न श्रविकारियों के डोसियरों के माधार पर की जाती है। षरिष्ठ बोर्ड की सिफारिकों के बाद केन्द्रीय अन्वेषण अपूरों में पुलिस समीककों के पदों पर नियुक्ति के लिए इस प्रकार चुने गए प्रधिकारियों को कार्य-मुक्त कराने के लिए राज्य सरकारों तथा संघ राज्य श्रेत्रों से सम्पर्क करने हेतु केन्द्रीय यन्वेषण ब्यूरो द्वारा गृह अंक्षालय से मनुरोध किया जाता है।

वैर-भारतीय पुलिन सेवा :

(क) सहायक उपनिरोषक से उप-पृलिस स्विधिक के रैंक के पुलिस स्विकारी

ये अधिकारी भारतीय पुलिस मेवा से संबंधित नहीं होते भौर उनके नामों की स्क्रीनिंग जुनियर बोर्ड द्वारा की जाती है, जिसमें संयुक्त निदेशक, केन्द्रीय भन्वेषण बयुरो, उपनिदेशक (प्रशासन), केन्द्रीय प्रन्वेषण ब्युरो तथा कार्मिक विभाग के उप सचिव होते हैं। ज्नियर बोर्ड द्वारा चयन किए जाने के बाद इन अधि-कारियों को सक्षम प्राधिकारी के ग्रादेशों के धनुसार प्रतिनियुक्ति पर लिया जाता है। इन प्रधिकारियों के नाम राज्य सरकारों जैसे विभिन्न संवर्ग प्राधिकरणों द्वारा भेज जाते हैं भवना केन्दीय भन्नेवण ब्यूरो के वरिष्ठ प्रधिकारियों द्वारा प्रपने वौरों के दौरान राज्य पुलिस, प्राधि-कारियों से एक जित किए जाते हैं।

(क) कारदेवस तथा हैव-कारदेवस

मुक्यालय के लिए कास्टेबलों प्रौर हैड कास्टेबलों के रैंक के प्रधि गरियों को अतिनयुक्ति पर लेने से पहले प्राप्तन जनकिवदेक/संयुक्त निरोधक द्वारा केन्द्रीय

श्रन्बेषण ब्यूरो के प्रशासन प्रभाग में स्क्रीनिंग की जाती है। णाखाओं में कांम्टेबलों श्रीर हैड-कास्टेबलों को शाखा पुलिस ग्रधीक्षकों द्वारा, उनके नियुक्ति-प्राधिकारी होने के नाते, प्रतिनिय्क्ति पर लिया जाता है । मुख्यालयों ग्रथवा शाखाओं में कांस्टेबलो और हैड-कांस्टेबलो के पदों पर नियुक्ति के लिए उपयुक्त व्यक्तियों का चयन, उनके रिवार्डी की स्क्रीनिंग के ग्राधार पर ग्रीर उनको भत्यनिष्ठा, ग्रन्भव और मक्षमना के संबंध में स्थानीय जांच पडताल करके किया जाता है। ऐसे अधिकारियों के नाम या तो राज्य पुलिस संगठनो द्वारा स्वेच्छा मे प्रस्तुत किए गए होते हैं, या केन्द्रीय ग्रन्बेषण ब्युरो के वरिष्ठ ग्रधि-कारियो द्वारा उपयुक्त व्यक्तियों के नामो के लिए विभिन्न पुलिस प्राधिकारियों से सम्पर्क करके प्राप्त किए जाते है।

11. गैर पुलिस श्रविकारी

कानून प्रधिकारों रेल प्रधिकारी प्रादि :
जहां तक गैर पुलिस प्रधिकारियों के
प्रतिनियुक्ति पर गाने का सम्बन्ध है,
उनके नाम विधिन्न संवर्ग प्राधिकारियों
से प्राप्त किए जाते है भीर उनकी
उपयुक्तता का मूल्यांकन राज्य मूल
संगठन में उनके कार्य भीर प्राचरण पर
लिखी गई गोपनीय चरित्र पंजियों के
आधार पर नियोक्ता प्राधिकारी हारा
किया जाता है ।

केन्द्रीय शब्बेयण ब्यूरो में, मुख्यालय के स्रतिरिक्त विधिन्न शासाओं में कांन्द्रेयकों तथा हैक-कांस्ट्रेयलों के रूप में कार्य कर रहे कर्मचारियों को छोड़कर, विभिन्न रेकों में प्रांतनियृत्ति पर लिए गए व्यक्तियों को संख्या के बारे में सुचना नीचे बी बी गई है :---

			स्वीकृत संख्या	वास्तविक स ख् या	प्रतिनियुक्ति पर व्यक्तियों की संख्या
1.	निदेशक .		1	1	1
2.	विशेष निदेशक .	•	1	1	1
3,	भ्रपर निदेशक		1		
4.	सयुक्त निदेशक .		5	5	5
5.	उपमहानिरीक्षक पुलिस		17	17	16
6	पुलिस श्रधीक्षक/सहायक निदे पुलिस महानिदेशक	शक/सहाय क	56	53	37
7.	उप पुलिस ग्रधीक्षक		156	139	64
8.	मुख्य तकनीकी श्रधिकारी		2		• •
9.	कनिष्ठ तकनीकी स्रधिकारी		6	1	1
10.	ग्रधिशासी ग्रभियन्ता		1	1	ī
11.	वरिष्ठ लोक म्रभियोजक		43	41	7
12.	लोक -प्रभिवोजक		60	44	13
1 3.	सहायक लोक ग्रमियोजक	•	14	5	2
14.	निरीक्षक .		415	349	191
15.	उप-निरीक्षक .		169	131	5
16.	सहायक उप-निरिक्षक		101	79	10
17.	मुख्यालय में हैड कांस्टेबल		10	10	4
18.	मुख्यालय मे कांस्टेबल		129	129	48
			1187	1006	406

केग्द्रीय अन्वेषण व्यूरो में प्रतिनियुक्ति से पहले वे जिन पर्वो पर कार्य कर गहे वे जन के संबंध में मूचनाए एक जित की जारही है तथा सदन के पटस पर रख दी आ एकी।

Objections by States to Amendments to Formula for Central Aid

*524. SHRI VASANT SATHE: Will the Minister of PLANNING be pleased to state:

- (a) whether it is a fact that some Chief Ministers have taken serious objection to the proposed amendments to the formula for Central aid:
- (b) if so, details of objection raised State-wise and reaction of the Government thereto;
- (c) in the light of above, what solutions have been arrived at: and
- (d) as a result of the adoption of new formula, what is the implication in terms of quantum of Central aid which would have been given as per Gadgil formula and the aid which will now be provided after the amendments for 1978-80 onwards?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) No. Sir.

(b) Does not arise

(c) In the meeting of the National Development Council held on February 24 and 25, 1979, it was decided that of the total Central assistance available for the State Plans for the next four years, Rs. 1800 should be reserved for special category States, Rs. 600 crores for special problems of the States and Rs. 4200 crores distributed among the 14 nonspecial category States on the basis of various criteria laid down in the Gadgil Formula, except the one relating to special problems. Further, it Was decided that an amount of Rs. 2000 crores to be released over the next four years by certain modifications in the Centrally sponsored schemes should be distributed among the 14 non-special category States on

the basis of Income Adjusted Total Population of each State (IATP), i.e. the inverse of per capita State's income multiplied by population. Besides, additional Central assistance is being given for hill and tribal areas, programme of the North Eastern Council and externally-aided schemes.

(d) The State-wise distribution of Central assistance is being worked out in the light of the decisions taken at the meeting of the National Development Council.

सार्वजनिक उपक्रमों के एकाधिकार वाले उत्पादों के नाम

* 52 5. श्री राम विलास पासवान : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

- (क) उन उत्पादों के नाम क्या हैं जिनके कुल उत्पादन पर उनके मंत्रालय के सार्वजनिक उपक्रमों का एकाधिकार है सथवा उनका नियंत्रण है; और
- (का) क्या ये उपक्रम इन उत्पादों की कीमतें नियत करने में इस एकाधि-कार क्षक्या नियंत्रण का कुश्यमोग नही कर रहे हैं ?

उद्योग मंत्री (भी वार्ष कर्नात्योस): (क) चूंकि एकाधिकार प्रतिवधात्मक व्या-पार व्यवहार ग्रविनिवय, 1969 के उपबंध सरकारी उपकानों पर लाग नहीं होते हैं प्रतः एकाधिकारी/ब्रधान उपकम के रूप में इन्न उपल श्रधिनियम के भन्तर्गन पंजीकृतकराने की ग्राव्ह्यवक्ता नहीं है।

किन्तु उत्पादन की उम क्स्तुओं को जिन पर मेरे मंद्रालय के सरकारी उप-कमों का एकाधिकार/ग्राधिपत्य है, बताने बाला एक चिचरण मन्नापटल पर रखा जाता है।

(ख) जी नहीं।

विवरव

धे छोगिक विकास विभाग

			AND THE RESIDENCE OF THE PROPERTY OF THE PROPE
ऋम	उपऋन का	नाम	एकाधिकार की वस्तु
सं०			
			AND DESCRIPTION OF THE PROPERTY OF THE PROPERT

- 1. इन्स्ट्रमेन्टेशन लिग्टिड
- नेशनल न्य । प्रिन्ट एण्ड पेपर मिल्स लि०
- भारत ग्राप्थल्मिक ग्लास लिमिटेड 3.

Written Answers

- 4. हिन्दुस्तान केबल्स लिमिटेड
- ग्राटिफिणियल लिम् । स मैन्य ० कारपोरेशन म्राफ इण्डिया लिमिटेड
- 6. हिन्दुस्तान फोटो फिल्म्म मैन्यु० कम्पनी लिमिटेड

प्रौसेस कन्ट्रोल इन्स्ट्रमेन्ड्स ग्रखबारी कागज रफ ग्राप्थत्मिक ब्लन्स्स दूर सचार के केबल्स म्राटिफिशियल लिम्बस

सिरे-पोजिटिव (ब्लॅक एण्ड व्हाइट) साऊन्ड नंगेटिव, सिने कलर पोजिटिब (वाईकन्वरशन) मैडिकल एक्सरे-फिल्में. मामान्य किस्म रोल फिल्मस 120 माकार (बाई कन्वरशन) ब्रोमाइड पेपर ।

भारी उच्चोग विभाग

- 1. हिन्दुस्तान मशीन टुल्स लिमिटेड
- 2. भारत हैवी इलैक्ट्रीकल्स लिमिटेड

मशीन ट्रस तथा घडियां बडे भाकार के हाइड्डो जेनरेटर, हाइड्डो ट्वाइन्स, स्टीम ट्वाइन्स तथा ट्वॉ जेनरेटर्स तथा कुछ ट्रैक्शन उपस्कर ।

Shri Rajneesh Ashram

*526. PROF. SAMAR GUHA: SHRI KESHAVRAO DHONDGE.

Will the Minister of HOME AF-FAIRS be pleased to state:

- (a) whether the Managing Trustee of Raineash Foundation of Pune has addressed a letter to the Prime Minister on February 24, 1979 making certain allegations against the Central Government vis-a-vis Shri Rajneesh Ashram:
- (b) if so, the facts about such allegations and the reaction of he Government thereabout:

- (c) whether many photographs and reports about the activities of the Ashram have been recenly published in various papers;
- (d) whether many foreigners have taken films about the activities of the Ashram for display in foreign coun-
- (e) whether these published photographs, films and reports have been criticised by many as vitiating the concept and norms of Indian culture and religious precepts; and
- (f) if so, the reaction of the Government thereabout?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) o (f). The Managing Trusee of Rajneesh Foundation had addressed a the Prime Minister on letter to The letter inter-alia al-24-2-1979. leges vendetta against Acharya Rajneesh and his disciples by way of denial of risa facilities to foreigners wishing to visit the Ashram; alleged illegal detention of passports of foreign inmates of the Ashrani by the local police; censorship of mail; prevention of filming the activities of the Ashram; putting of hurdles in the way of acquisition of land by the Ashram alleged refural of tax everaption status to the Ashram as a religious and educational organisation and refusal of a money-changer's licence by the Reserve Bank.

- 2. In rcp¹v to an earlier leter from Ma Yoga Laxmi the Managing Trustee of the Foundation, the Prime Minister has informed her that in view of what has appeared in the Press about the activities of the Rajneesh Ashram in Pune and the views expressed thereon in Parliament and elsewhere a Commission of Inquiry may be an appropriate body to go into the activities of the Ashram. The Government can consider the matter further if Shri Rajneesh himself writes to the Prime Minister that he would like this to be done.
- 3. In the letter of the 24th February, 1979, a request has been made for appointing a Central Commission of Inquiry into the activities of the Ashram, while reiterating that Acharya Rajneesh is not going to write to the Central Government in this regard now or in the future.
- 4. Some photographs and reports about the activities of the Ashram have been published in the Press, According to information available, some T.V. films about the activities of the Ashram were prepared by foreigners without getting the necessary permission. It is true that these photographs and reports have been criticised

by many as vitiating the concept and norms of Indian culture and religious precepts. Appropriate action for violation of specific provisions of law, if any, would be taken.

Programme of action by High Level Communal Harmony Committee

*527. SHRI CHITTA BASU: SHRI P. M. SAYEED:

Will the Minister of HOME AF-FAIRS be pleased to state:

- (a) whether the high level Communal Harmony Committee has since been able to formulate a programme of action;
 - (b) if not, the reasons therefor; and
- (c) the full facts relating to the delay?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):
(a) Yes Sir, a beginning has been made. The details of a broad programme of action are given in the statement laid on the Table of the House.

(b) and (c). Do not arise.

Statement

The high level committee held its first preliminary meeting on 24th February, 1979.

- 2 The tasks before the Committee are-
 - (i) review steps that have been taken so far for the implementation of the various recommendations made by the National Integration Council and important Commissions of Inquiry;
 - (ii) suggest what further action can be taken to minimise the chances of recurrence of communal and class-disturbances; and
 - (iii) draw a code of conduct, not only for political parties, but also for public-men and persons holding

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- 3. The Committee decided to adopt a two-pronged approach. Firstly, will recommend long-term programmes for countering the evil of communalism and castersm in the country Secondly, the Committee will consider short-term programmes to be taken up by the Centre and State Governments to solve these problems. The Committee will be in touch with the State Governments, call for reports from States about the implementation of the various recommendations of the National Integration Council and the Commissions of Inquiry and monitor 'them directly.
- 4 The next meeting of the Committee has been fixed for the 31st March, 1979 when further details would be worked out.

Tribal languages and linguistic groups covered by Minority Commission's terms of reference

*528. SHRI GIRIDHAR GOMANGO: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the tribal languages/groups listed as the linguistic minority groups are covered by the terms of reference of the Minority Commission alongwith the other language groups;
 - (b) if so, the details thereof, and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). The Minorities Commission under its terms of reference will sefeguard the interests of all religious and linguistic minorities including the tribal ones. If and when any minority group including tribal ones make the restantions to Minorities Commission, the Commission will consider

the same and make appropriate recommendations.

(c) Does not arise?

Decrease in growth rate of National Income

*529. DR SUBRAMANIAM SWA-MY: Will the Minister of PLANNING be pleased to state:

- (a) whether the growth rate of the National income in 1978-79 is less than half the rate in 1977-78.
- (b) if so, the principal reasons for the reduction in the growth rate, and
- (c) the steps to be taken in 1979 80 to raise the growth rate?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN) (a) The Quick Estimates released by Central Statistical Organisation the year 1977-78 indicate that the Gross national product went up by 72 per cent over 1976-77 (at 1970-71 prices). A growth rate of 3.5 per cent in 1978-79 has been indicated in the Economic Survey based on the iorecast made by the Planning Commission in August 1978 This has now been revised to 8.7 per cent by the Planning Commission due to better performance of the manufacturing sector. Thus the growth rate this year may be half or more of the rate last year.

(b) The high growth rate of 7.2 per cent in 1977-78 followed the low growth rate of 16 per cent in 1976-77. This is mainly due to high agricultural production in 1977-78 as compared with 1976-77 while that in 1978-79 is expected to be marginally higher than in 1977-78.

The growth rate of 3.7 per cent estimated for 1978-79 cannot be considered low. It should be appreciated that abnormally high growth rates can flow low growth rates; but high growth rates need not be sustained year after year in an economy subject to fluctuations.

(c) The public sector Plan outlay will be further stepped up in 1979-80. The increased outlays stress the development of irrigation power, coal, fertilisers, oil, steel, roads, railways and rural development sectors. Simultaneously the budget for 1979-80 proposes many fiscal measures to encourage production.

Setting up of Soyabean Plants in M.P.

•530. DR. VASANT KUMAR PANDIT: Will the Minister of JNDUSTRY be pleased to state:

- (a) whether it is a fact that Government are proposing to set up Soyabean plants in underdeveloped and backward areas to help agriculturists growing soyabean;
- (b) if so, how many plants would be set up in Madhya Pradesh and how many of them would cover backward and under-developed areas; and
- (c) whether it is a fact that Government are considering a proposal to set up a soyabean plant in the backward district of Rajgarh in M.P. where soyabean is grown in large quantities?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES) (a) to (c). There is no proposal at present to set up soyabean plants in the Government sector. However, in order to encourage development of soyabean processing industry* applications have been invited from entrepreneurs intending to set up units for the manufacture of soyabean products. A letter of intent has already been issued for a soyabean processing unit Proposed to be set up in Raisen District in Madhya Pradesh. An application for setting up a soyabean processing unit in District Hoshangabad has also been received.

New process to extract oil from Groundnuts by Barc

*501. SHR R. K. MHALGI: Will the Minister of ATOMIC ENERGY by pleased to state:

- (a) whether it is a fact that the Bhabha Atomic Research Centre has invented a new process to extract oil from groundnuts, Soyabeans by hydraulic pressing;
- (b) whether it is also a fact that this system would be simpler and comparatively cheaper,
- (c) whether Government have prepared any plans to make available this new technology to the small scale industry; and
- (d) if not, whether Government propose to take necessary steps to make this technology available to small scale industry?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) The procesdeveloped at BARC relates to developing ready-to-eat snack item from groundnut and soyubeans containing low fat and high protein. Its primary aim is not extraction of oil though oil is obtained as a bye-product.

- (b) This system is not considered simple from the point of view of extraction of oil.
- (c) and (d). The details of this process on laboratory scale have been published as a scientific paper and the reprints are made available to those interested.

Per capita Income

*532. SHRI BRIJ RAJ SINGH: Will the Minister of PLANNING be pleased to state:

- (a) the per capita income of an Indian at present and the same when the first Five Year Plan was launched at constant prices;
- (b) whether Government feel that there has not been any appreciable increase in the per capita income in the country;
- (c) if so, does it suggest that Planning has failed in India; and
- (c) in view of the ineffectiveness of the process of planning in India so

far, whether Government are thinking of an alternative; if so, details thereof?

THE MINISTER OF STATE INPLANNING MINISTRY \mathbf{OF} (SHRI FAZLUR RAHMAN): (a) The Quick Estimates of National Income released by Central Statistical Organisation provide information on per capita income upto 1977-78. per capita income at constant (1970-71) prices has increased from Rs. 466 in 1950-51 to Rs. 690 in 1977-78, thus registering an increase of 48.1 per cent over the period despite, an increase of 75.5 per cent increase in population.

(b) to (d). The government is aware that the rate of growth in per capita income has been modest, while the progress towards the basic objectives of reducing poverty and unemployment has been disappointing. It was, therefore, decided to launch a new development strategy for achieving these objectives within a fixed time-frame of a decade or so. The details of this strategy are spelt out in the Draft Five Year Plan (1978—83).

Loss suffered by Bhopal Textile Mills

5001. SHRI HUKAM CHAND KACHWAI: Will the Minister of INDUSTRY be pleased to refer to the reply given to SQ. No. 437 on 16th August, 1978 and state:

- (a) the amount of loss suffered by New Bhopal Textile Mills from January, 1976 to October, 1978 year-wise and the main factors responsible therefor;
- (b) whether one of the main factors responsible for the above loss is the absence from work for most of the time of a large number of such representatives and members of the recognised workers Union of this mill and mark their attendance and get salaries and do not do any work in the mill but do other work outside the mill; and

(c) whether the agreement reached by the Union with the management for operation of four looms in three shifts has since been breached and whether the same was breached in an illegal manner and the action taken by the managers of the textile corporation against this breach of the agreement and the names of other agreements so violated and whether the corporation is incurring heavy losses on this account?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (c). A statement is attached.

(b) No, Sir.

Statement

(a) Profit and loss (Provisional) excluding bohus liability for the Period January, 1976 to October, 1978 year-wise is as under:—

Profit loss (Provisional)
(Rs. in lakhs)
54.88 °
65.33
22.95

The main reasons for losses are old machinery, resulting in low productivity, excess labour force, power cut, frequent power failures etc.

(c) The workers reverted looms in loomshed with effect from 12-7-77 unilaterally in violation of the agreement dated 17-6-1976 and without giving any notice. The management tried their level best to prevail upon the workers/union not to violate the agreement and to continue 4 looms but it had no effect on them. Simultaneously, stay orders were obtained from the Labour Court. The State Government of Madhya desh referred the issue to the Industrial Court, Indore for arbitration along with other mills and this matter is still under consideration.

By and large, there has been no other breaches of agreements which could have resulted in substantial determinable financial loss to the mill

राजधानी में सड़क हुर्घटनाओं में मारे गये व्यक्ति

5002. श्री युवराज: क्या गृह मंत्री यह बताने की कृपा करेगे कि

- (क) क्या यह सच है कि गत दो वर्षों में राजधानी में हुई मडक दुर्घटनाग्रो में मन्ने वाले व्यक्तियो की सख्या बहुत ग्रधिक है ;
- (ख) क्या 28 नवम्बर, 1978 को जहांगीरपुरी में मोड मुडते समय एक बस के उलट जाने से घटना स्थल पर ही धनेक व्यक्ति मर गये थे ,
- (ग) क्या भोगाल का रहने वाला श्री नायू राम नामक एक व्यक्ति लाजपत नगर में एक बस से गिर पडा था श्रीर मर गया था श्रीर इस दुवंटना में पहले 26 वर्षीय एक लापता व्यक्ति तेज रफ्-तार से जाते हुए ट्रक द्वारा मारा गया था; श्रीर
- (घ) क्या सडक दुर्घटनाझो को रोकने के लिये कोई योजना बनाई गई है, यदि हां, तो तत्सबधी ब्यौरा क्या है भौर यदि नहीं, तो इसके क्या कारण है ?

गृह मंत्रालय तथा विधि, न्याय और कम्पनी कार्य मंत्री स्त्रालय में राज्य मंत्री (श्री एस० डी० पाटिल) : (क) वर्ष 1978 के दौरान सड़क दुर्घटनाओं में 717 व्यक्ति मारे गये थे जबकि 1977 में 694 व्यक्ति मारे गये थे।

- (ख) 28-11-78 को एक महिला यात्री जो दिल्ली परिवहन निगम की एक बस के पायदान पर खडी हुई थी बस के मुड़ते समय बिजली के खम्बे से टकरा गई थी तथा उमकी जहागीर-पूरी, दिल्ली क्षेत्र मे घटनास्थल पर मृत्यु हो गई थी। बस के ड़ाइवर को गिरफ्तार कर लिया था तथा भारतीय दड सहिना की घारा 279/304-क के श्रधीन एक मामला प्र० मू० रि० स० 344, दिनाक 28-11-78 थाना म्रादर्श नगर, दिल्ली मे दर्ज कर लिया गया था। गाडी को भी कब्जे में कर लिया गया था । 15-12-78 को मामले का चालान कर दिया गया है।
- (ग) दि० प० नि० अपारेशन के ब्रधीन प्राइवेट बस में यात्रा कर रहे नाथू राम गर्मा नामक एक व्यक्ति मृलचन्द ग्रस्पताल चौराहे के पास चलती बम से कृद गया ग्रौर उसकी चोटे ब्राई । उसकी मृत्यु ए०ब्राई०ब्राई०एम० एम० ले जाने समय रास्ते मे हो गई तथा डाक्टर ने उसे मरा हम्रा लाया गया घोषित कर दिया । भा० द० म० की धारा 279/304-क के अधीन एक मामला प्र० मु० रि० म० 1063, दिनाक 27-11-78 के ग्रधीन थाना लाजपत नगर मे दर्ज कर लिया गया था तथा बस के ड़ाइवर को गरफ्तार कर लिया गया था । किन्त, चुकि जाच पडताल के दौरान ड्राइवर के विरूद कोई मामला नही बना था ग्रतः 15-12-1978 को मामला खत्म करने के लिये भेज दिया गया था।

26-11-78 को ग्रयात् उक्त घानक दुर्घटना से एक दिन पहले ट्रक से दुर्घटना द्वारा एक लापता व्यक्ति की मृत्यु का कोई मामला पुलिस को सूचित नहीं किया गया है। 67

- (घ) सड़क दुर्घटनाओं को कम करने के लिये निम्नलिखित उपाय किये गए 善:--
 - (1) सडक पर यातायात के परि-माण को ध्यान मे रख कर भिन्न-भिन्न सडकों पर विभिन्न प्रकार के वाहनों की अधिकतम गति सीमा को कम किया गया है।
 - (2) कुछ सडको पर वाहनो मे सामान लादने, उतारने, खडा करने एक तरफ से प्रवेश करने पर प्रतिबध लगाये जाते है ग्रौर विशिष्ट घटो के दौरान कुछ सडको पर भारी तथा धीरे चलने वाले मोटर वाहनो के ग्राने जाने को प्रतिबधित किया जाता
 - (3) यातायात नियमो को लागु करने पर ग्रधिक बल दिया गया है। याता शत पुलिस गतिसीमा से श्रधिक तेज चलने बाले वाहनो, लापरवाही तथा अन्धाधन्ध गाटी चलाने का पता लगाने के लिय श्राकस्मिक जाच कर रही है। घुमते फिरते न्यायालय घटनास्थल पर ग्रपरा-धियो को ग्रभियोजित करते है।
 - (4) ड्राटवरो, स्कूली बच्चो तथा श्चन्यों को प्रदर्गनिया, तखतिया, भाषणो तथा माहित्य के वितरण के जिंग्ये सडक मूरक्षा की णिक्षा दी जाती है। मई, 1978 में सटक सुरक्षा पर एक विचार गोष्ठी भी की गई थी।
 - (5) सडको को चौडा करने स्रीर सुधारने तथा श्रधिक साइकिल पथ बनाने के प्रयत्न भी किये जा रहे है।
 - (6) यातायात पुलिस की ग्रावण्यक-ताम्रो की जाच भी एक विशेषज्ञ मिनि द्वारा की गई श्रीर फरवरी, 1979 में सरकार ने प्रथम अरण मे 184 श्रतिरक्त पद मंजूर किये है।

Help to Peer States by Rich States

5003. SHRI SURENDRA BIKRAM: Will the Minister of PLANNING be pleased to state:

- (a) based on his statement on 24th February, 1979, will the Prime Minister kindly inform as to how he expects richer States to help poor States in their development;
- (b) which rich States have so far helped poor States in their development in large measure; and
- (c) what are the reasons for poor allotment of cement to Assam?

THE MINISTER OF STATE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) to (c) In the context of the discussions in the meetings of the Committee of the National Development Council and its Working Group on the distribution of financial resources between the Centre and the States for the Five Year Plan 1978-83, there being no agreement, the Prime Minister, in the meeting of the National Developlopment Council on February 24, 1979 appealed to the Chief Ministers to tackle question of sharing resources for the development of the country in the spirit of a joint family. He asked the comparatively better-off states to take into consideration that the others were in greater need help from the Centre.

The result of the Prime Minister's appeal was the unanimous acceptance by Chief Ministers of his suggestions for the distribution of Central assis-Under these arrangements, while the Gadgil formula will continuo to govern the bulk of central assistance, an amount of Rs. 2000crores, expected to be released during the next four years (1979-83) by modifications in the Centrally sponsored schemes, will be allocated 14 States on the basis of a new formula which gives greater weight States with low per capita incomes.

Alletment of Coment to Assem

5004. SHRI BEDABRATA BARUA: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Assam Government has asked for enhancement of the annual cement quota to Assam;
- (b) whether it is a fact that Government has refused to enhance the cement quota to Assam although Assam's per capita consumption is less than one seventh of the per capita consumption of Punjab, Haryana and other developed States; and
- (c) what are the reasons for poor allotment of cement to Assam?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) Yes, Sir.

- (b) Cement is not allotted to States on the basis of population. States are given allocations every quarter on the basis of their needs, average despatches in the past and availability.
- country-wide (c) In addition to shortage of cement, supplies to Assam were further affected due to problems in rail movement. However, a number of steps have been taken to improve supplies to Assam including better movement of railway wagons Bongargaon and Farakka. through opening of dumps at Jogidhopa in Assam and Shalimar in West Bengal, liberalised freight reimbursement for road movement, movement by inland water ways and through additional ad-hoc allotment of cement.

During quarter January—March, 1979, Assam has been given in addition to its basic quarterly allocation of 50,000 tonnes, ad-hoc additional allotment totalling 41,000 tonnes for flood relief and other urgent requirements. Allocation to Assam in quarter April—June, 1979 is being increased by 10 per cent to 55,000 tonnes. Further increases in allotment will become possible when cement produc-

tion and availability in the country go up.

विव्रोही नागाओं का नागालैंड में प्रवेश

5005. श्री श्रोम प्रकाश त्यागी : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार को जानकारी हैं कि छिपे हुए नागाओं का एक दल नागालैंड में प्रवेश करने में सफल हो गया है और शेष छिपे हुए नागा, जिनकी संख्या लगभग 650 है, नागालंड में प्रवेश करने का प्रयत्न कर रहे हैं और वे लोडफोड करने के इरादे से आ रहे है; और
- (ख) यदि हां, तो उसुपर सरकार की क्या प्रतिक्रिया है श्रोर ∤इस बारे मे क्या सुरक्षा उपाय किये गये है ?

गृह मंत्रालय में राज्य मंत्री (श्री धिनिक लाल मण्डल) : (क) और (ख). मरकार द्वारा प्राप्त सूचना के अनुमार कुछेक छिपे कार्मिक जो हाल में नागालैंड में घुस आये थे सुरक्षा बलों/सिविल प्राधिकारियों द्वारा हिरासत में ले लिए गए थे। मरकार को बड़े पैमाने पर घुमपैठ करने के बारे में कोई सूचना नहीं हैं। फिर भी अन्तर्राष्ट्रीय सीमा के निकट के क्षेत्रों में छिपे कार्मिको की गति-विधियों पर मतन बड़ी मतंकता बरती जाती हैं।

Functioning of Handlooms in Gujarat

5006. SHRI AMARSINH V. RAT-HAWA: Will the Minister of INDUS-TRY be pleased to state:

- (a) the number of handlooms functioning in Gujarat State as on December 1978;
- (b) whether it is a fact that a large number of handlooms are lying idle;

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(c) if so, their number and reasons therefor;

Written Answers

- (d) whether Government have any plan to popularise this industry particularly in backward areas of the State; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN MINISTRY OF INDUSTRY THE PRASAD **JAGDAMBI** (SHRI YADAV): (a) to (e). Information is being collected.

Criteria for Appointments of Personal Staff of Ministers

5007, SHRI T. S. NEGI: Will the Minister of HOME AFFAIRS pleased to state:

- (a) the criteria for appointment of the personal staff of Ministers as Private Secretaries and Personal Assistants, etc:
- (b) whether it is a fact that persons belonging to Central Secretariat Stenographers Service rarely get these posts on the technicality that persons of confidence should be appointed;
- (c) whether Government are aware of the resentment caused to senior Stenographers when their claims to these posts are brushed aside in preference to people very junior to them or who are outsiders; and
- (d) if so, what steps Government propose to take to see that the legitimate claims of senior stenographers in the Ministries are protected?

THE MINISTER OF STATE THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW. JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) Ministers have discretion in the matter of selection of their personal staff. appointments are, however, co-terminus with the tenure of the concerned Minister.

(b) to (d). The post of Private Secretary is not included in the Central Secretariat Stenographer, Service and hence the Stenographers have no claim for appointment to that post. The posts of Personal Assistant are generally held by members of Secretariat Stenographers Service. In order, however, to protect the interests of members of the Central Secretariat Stenographers Service, provision has been made in the Central Secretariat Stenographers Service Rules, 1969 that if and so long as such posts are held by persons not belonging to the Service or by officers ineligible for appointment, thereto, an equal number of posts in the lower grade can be upgraded.

Allotment of Cement to Gujarat

5008. SHRI DHARMASINHBHAI PATEL: Will the Minister of IN-DUSTRY be pleased to state:

- (a) whether against 6 lakh tonnes of quarterly demand of cement of Gujarat only 3.75 lakh tonnes is supplied which results in acute shortage in the State.
- (b) whether Gujarat Government have sent their demands to the Ministry and the Central Cement Controller on 6th January, and 2nd February, 1979; if so, the details thereof; and
- (c) the action taken or proposed to be taken to make a quarterly allocation of 6 lakh tonnes of cement including 25 per cent ordinary portland cement, to Gujarat?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI **JAGDAMBI** PRASAD YADAV): (a) and (b). The Government of Gujarat had proposed a total allocation of 6 lakh tonnes of cement per quarter to the State. Other related requests made by the Government are that the cement factories in Gujarat should be asked to produce ordinary portland cement at least to the extent of 25 per cent of their production, 35,000 tonnes of imported cement should be allotted to the State through Kandla Port, one lakh tonnes of ordinary portland cement should be allotted to Gujarat from factories outside the State and that an additional quantity of one lakh tonnes of cement should be allotted to the State for the quarter January—March 1979.

(c) The quarterly allocation Gujarat for January-March 1979 is 3.75 lakh tonnes. An additional allotment of 25,000 tonnes of ordinary portland cement from imports also been made to the State during the quarters. It has also been decided to increase the allocation to Gujarat by 10 per cent in the next quarter i.e. April-June 1979. In the interest of optimum production of cement and capacity utilisation and in order conserve non-renewable reserves limestone deposits, no restriction currently being placed on production of Pozzolonic Portland Cement Portland Slag cement.

Filling up of Reserved Posts in Govt. or Semi-Govt. Organisations

5009. SHRI MOHAN LAL PIPIL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the procedure followed in filling up the reserved posts particularly while filling class III posts in Government or Semi-Govt. Organisations; and
- (b) whether a Government or Semi-Government servant is entitled for any kind of reservation benefits meant for Scheduled Castes; if he does not declare his caste at the time of his appointment but declares his caste after 10 or 15 years of service?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) The reservation for Scheduled Castes and Scheduled Tribes is provided in vacancies arising every year as distinct from posts. The procedure laid down for filling up the vacancies reserved for Scheduled Castes Scheduled Tribes by direct recruitment

through Employment Exchange, advertisement through the Press. through the Union Public Service Commission and other authorities holding competitive examinations as also through promotion in the services posts occurring under the Government of India has been indicated in a synoptic form in Part I of the Brochure on Reservation for Scheduled Castes and Scheduled Tribes in Services-5th Edition published by Department of Personnel and Admihistrative Reforms of this Ministry. The texts of the relevant Resolutions and various Office Momoranda, which have been issued from time to time on the subject, are also contained in Part III of the same Brochure.

As regards Semi-Government i.e. statutory and autonomous bodies, the instructions issued by the Ministry of Home Affairs do not automatically apply to the services under these organisations. However, instructions have been issued to the administrative Ministries to ensure that autonomous and statutory bodies also follow the reservation scheme of the Central Government in all its aspects.

(b) There is no objection to Government servants being allowed prospective benefits admissible to a member of Scheduled Caste who puts in claims of belonging to Scheduled Caste, after having rendered service for some years, provided he can give a satisfactory explanation for not making such a claim at the time of his appointment and can, further, produce adequate documentary evidence to prove the genuineness of his belated claim.

Profits by the Units of N.T.C.

5010. SHRI SUKHDEV PRASAD VERMA: Will the Minister of INDUSTRY be pleased to state:

 (a) what is total amount of profits made by the units under National Textile Corporation Limited;

- (b) whether it is a fact that some units of National Textile Corporation Ltd., have started making profits since 1978:
 - (c) if so, the facts thereof; and
- (d) what further steps are being taken to wipe off the losses?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) During the current financial year 1978-79 (from April, 1978 to January, 1979), the units under NTC made a net profit of Rs. 191.94 lakhs.

(b) and (c). 58 nationalised units and 5 managed units under NTC have

- made profits for the period from April, 1978 to January, 1979. A list of such profits making units with the net profits earned by each of these units is attached.
- (d) Some of the major steps taken by the Govt. to improve the working of the units are given below:
 - (i) Modernisation/renovation of the machinery.
 - (ii) Acceleration of labour rationalisation schemes.
 - (iii) Bulk procurement of raw materials on centralised basis.
 - (iv) Diversification in pattern of production.
 - (v) Improved marketing strategy.

S tatement

			Nationalised Units	(Rs. in lakhs)	
Subsidiary			148tionanised Units		
<u> </u>			24	3	
NTC (DP&R) Ltd.		•	1. Shree Bijay Cotton Mills, Bijainagar .	17.89	
			2. Kharar Textile Mills, Kharar	2 · 25	
NTC (MP) Ltd.			3. Burhanpur Tapti Mills, Burhanpur	3.31	
NTC (UP) Ltd.			4. Muir Mills, Kanpur	4.87	
			5. New Victoria Mills, Kanpur	13.8	
			6. Lord Krishna Textile Mills, Saharanpur	. 4.34	
NTC (SM) Ltd.			7. Barshi Textile Mills, Barshi	41.64	
			8. New Hind Textile Mills, Bombsy	85.08	
			g. Digvijay Textile Mills, Bombay	12.82	
			10. Chalisgaon Textile, Chalisgaon	23·76	
			11. Nanded Textile Mills, Nanded	76.53	
			12. Dhule Textile Mills, Dhule	25.04	
		•	13 Aurangabad Textile Mills, Aurangabad .	2.13	
NTC (MIN) Ltd.			14. India United Mills (No. IV), Bombay .	17.60	
			15. India United Mills (No. V) Bombay .	57 · 80	
			16. R.S.R.G. Mohta Spg. & Wvg. Mills, Akola	14-82	
			17. R.B.B.A. Spg. & Wvg. Mills, Hinganghat .	16-6a	
			18. Vidarbha Mills (Berar), Achalpur	18.58	
			19. Model Mills, Nagpur	28 · 64	

1	2	3
NTC (Gujarat) Ltd.	20. Rajkot Textile Mills, Rajkot	21·8g
	21. Petlad Textile Mills, Petlad	21 · 68
	22. Ahmedabad Jupiter Textile Mills, Ahmedabad	31.10
	23. Ahmedabad New Textile Mills, Ahmedabad	63 - 24
	24. Jehangir Textile Mills, Ahmedahad	87 99
	25. Mahalaxmi Textile Mills, Bhavnagar	8· 3 :
	26. Rajnagar Textile Mills (Unit 1), Ahmeda- bad. 27. Rajnagar Textile Mills (Unit 2), Ahmeda- bad.	123 91
	28. Virangam Textile Mills, Virangam	. 21.40
	29. New Maneckehowk Textile Mills, Ahmeda- bad	84 · 05
	30. Himadii Textile Mills, Ahmedabad	67 · 15
NTC (APKKM) Ltd.	. 31. Mahboob Shahi Kulbarga Mills, Gulbarga	11.99
	32. Adoni Cotton Mills. Adoni	12-56
	33. Netha Spinning Mills, Secunderabad	11 42
	34. Natraj Spg. & Wvg Mills, Adilabad .	3.67
	35. Tirupathi Cotton Mills, Renigunta	21.43
	96. Shree Yallanma Cotton, Woollen & Silk Mills, Davangere	2.06
	37. Kerala Laxmi Mills, Trichur	30 13
	g8. Vijaymohini Mills, Trivandrum	13 25
	39. Cannanore Spg. & Wvg. Mills, Pondicherry	13.54
	40. Cannanore Spg. & Wvg. Mills, Cannanore	1.49
	41. Alagappa Textile (Cochin) Mills, Trichur.	24.69
	42. Parvathi Mills, Quilon	20-71
	43. Minerva Mills, Bangalore	2.39
NTC (TN&P) Ltd.	. 44. Omparasakthi Mills, Ganapathy	14.76
	45. Cambodia Mills, Coimbatore	56.82
	46. Kishnavani Textile Mills, Coimbtore .	18-07
	47. Sri Rangavilas Spg. & Wvg. Mills, Coimbatore	38-44
	48. Pankaja Mills, Coimbatore	39.40
	49. Pioneer Spinners Mills, Kamudakudi.	14-21
	50. Balaramavarma Textile Mills, Tirunclyeli .	25.47

I	2	3
	51. Kalesswarar Mills 'B' Unit, Coimbatore .	16. 18
	52. Coimbatore Murugan Mills, Coimbatore .	33.34
	53. Somasundram Mills, Coimbatore	18.81
	54. Kalecswarar Mills 'A' Unit, Coimbatore .	36.41
	55. Coimbatore Spg. & Wvg. Mills, Coimbatore	86 02
	56. Sri Sharda Mills, Podanur	20.25
	57. Sri Bharathi Mills, Pondicherry	13.34
NTC (WBAB&O) Ltd.	. 58. Gaya Cotton Mills, Gaya	1.64
	Total	1539 · 72
	Managed Units:— 1. Udaipur Cotton Mills, Pratapnagar	29.71
	2. Swadeshi Cotton Mills, Pondicherry	53 · 62
	3. Swadeshi Cotton Mills, Naini	87.34
	4. Swadeshi Cotton Mills, Maunath Bhanjan	44 · 87
	5. Rae Bareilly Textile Mills, Rac Bareilly .	0.1
`	Total	215.69
	GRAND TOTAL	1,755-41

उद्योगपतियों द्वारा कागज उद्योग में पूंजी निवेशन किया जाना

5011. डा॰ लक्ष्मीनारायण पांडे: क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या उद्योगपित कागज उद्योग में पूंजी निवेश नहीं करना चाहते हैं; और
- (ख) यदि हां.तो इसके क्या कारण हैं ?

उद्योग मंत्रालय में राज्य मंत्री (भी जगवन्त्री प्रसाद यादव): (क) भीर (ख) चूंकि कागज उद्योग एक मधिक पूंजी प्रधान उद्योग है भीर इसके पनपने की झविंझ भी लम्बी होती है संभवतः इन्हीं कारणों से पिछले कुछ वर्षों में तुलनात्मक दृष्टि से निजी क्षेत्र ने बड़े कागज एककों मे कम विनियोग किया है। फिर भी, निजी क्षेत्र में क्रियान्वयन कं लिए अनेक लघु कागज मिले व सीमान्त विस्तार/संतुलन योजनाएं शुरू की गई हैं।

Setting up of an Undertaking by M/s. Hindustan Ferro Limited

5012. SHRI VASANT SATHE: SHRI VIJAY KUMAR N. PATIL:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that MRTPC has recommended to Government their acceptance of revised proposal of Mis. Hindustan Ferro Limited for setting up an undertaking in a backward area of Maharashtra; and

(b) at what stage of clearance finafisation/execution the proposal stands and whether the clearance has been intimated to the concerned authorities and the State Government for further follow-up action?

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THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). The MRTP Commission has submitted its report to the Department of Company affairs, Ministry of Law, Justice and Company affairs on the 3rd March, 1979. The Report is being processed.

Accident cases pending with Motor Accidents Claims Tribunal, Delhi

5013. SHRI S. S. SOMANI: SHRI GYANESHWAR PRA-SAD YADAV:

Will the Minister of HOME AF-FAIRS be pleased to state:

- (a) the number of cases pending with the authorities of the Motor Accident Claims Tribunal, Delhi relating to the accidents before 1970; and
- (b) what steps Government have taken to finalise those cases immediately?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) 92 such cases are pending with four Motor Accident Claims Tribunals.

(b) There was only one Motor Accident Claim Tribunal till July 1978. Five additional Tribunals have since been sanctioned to clear the backlog of long pending cases. Three of the five additional tribunals have already started functioning while the remaining two will start functioning as soon as accommodation becomes available. This may help in the disposal of Cases.

Setting up of a Branch Space Research. Station near Chilka Lake (Orissa)

5014. SHRI PABITRA MOHAN PRADHAN: Will the Minister of SPACE be pleased to state:

- (a) whether Government of India desire to establish a Branch Space Research Station near the Chilka Lake in Orissa;
- (b) whether a team visited the Chilka Lake area in Orissa recently for the purpose;
- (c) whether the tentative rough estimate for the purpose would be about Rs. 200 crores; and
- (d) if so, when the final decision would be taken up in the matter?

THE PRIME MINISTER (SIIRI MORARJI DESAI): (a) to (d). A team of ISRO scientists visited various places in the country, including Chilka Lake area in Orissa, in connection with the location of certain facilities connected with future launch programmes. It is premature to draw any conclusions from these visits as they mainly relate to systems studies of various options. No final decision either on investment or on location has yet been taken.

मध्य प्रदेश में बाब्साइट, कोयला घौर लौह ब्रयस्क पर ब्राधारित उद्योगों की स्थापमा

5015. श्री बलपत सिंह परस्ते: क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार का विचार मध्य प्रदेश में वाक्साइट, कोयला और लौह अयस्क पर आधारित उद्योग स्थापित करने का है; भीर
 - (खा) यदि हां तो कब तक ?

उच्चीय मंत्रालय मे राज्य मंत्री (भी जगबस्मी प्रसाद यादव) : (π) मी $^{\mathcal{T}}$

'(ख). कोरबा में भनरकंटक तथा फुटका-पहाड़ खानो के बाक्साइट निक्षेप। पर भाषारित एक भ्रत्युमिनियम कंपलेक्स की स्थापना की जा चुकी है।

कोरवा में कोयले के फीड स्टाक प्र शाधारित श्रमोनिया यूरिया बनाने की एक उबंरक परियोजना के कार्योन्नयन का कार्य हाथ में ले निया गया था जो 1974 से धीमा पड़ गया है । रामा-गुंडम तथा तालायर में कोयले पर शाधारित जो दो उबंरक संयत लगाये जा रहे हैं, उनके संचालन से प्राप्त अनु-भव के शाधार पर कोयले पर शाधारित उबंरक की श्रतिरिक्त क्षमता की स्थापना करने पर विचार किया जायेगा ।

1978-83 की श्रविध में राज्य
में कोयला तापीय धर्मल जेनरेशन की
अधिष्ठापित क्षमता को 1370 मेगावाट
तक बढ़ाने का विचार है। इसके श्रलाव,
इसी अविध में कोरबा में एक सुपर
धर्मल स्टेशन के पहले एकक (200
मेगावाट) को चालू किये जाने की
संभीका है।

बलाहिला में उपलब्ध लौह प्रयस्क पर धाधारित 20 लाख मी० टन के पेलटाइजेसन संसंत्र की स्वापना करने पर विचार किया जा रहा है। जिलाई इस्पात कारखाने का 25 लाख मी० टन से 40 लाख मी० टन तक विस्तार के 1981 तक पूरा हो जाने की भाशा है।

1978-83 की अविध में एम०
पी० स्टेट इन्ब्स्ट्रीज कारपोरेसन लि०
का सरगुजा जिले में एक संयुक्त क्षेत्र
की फेरीसिनीकोन परियोजना स्थापित
करने का विकार है।

Closure of Industries at Dhanbad

5016. SHRI A. K. ROY: Will the Minister of INDUSTRY be pleased to state:

- (a) names of the industries lying closed in Dhanbad district of Bihar as on 1st March, 1979; capital and labour made idle by that period for which they are lying closed and reason for their closure; facts in detail;
- (b) closed industries which have taken loan or other facilities from the Public Finance institutions, facts for each of them;
- (c) steps taken to open those industries; and
- (d) whether Government would open District Industry Centre in Dhanbad to revive the industrial belt of Dhanbad; if so, when, if not, why not?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (c). The information has been called from the Government of Bihar and will be placed on the Table of the House, when received.

- (b) According to information furnished by various financial institutions in February, 1979, none of the factories financed by the following institutions were closed in Dhanbad:
 - (1) ICICI
 - (2) Unit Trust of India
 - (3) IDBI
 - (4) Life Insurance Corporation
 - (5) General Insurance Corporation
 - (6) IRCI
- (d) In the Statement on Industrial Policy announced by the Government on 23rd December, 1977, it was indicated that henceforth the focal point for industrial development would shift from urban to rural areas. In accordance with this policy the District Industry Centres scheme was

launched in May, 1978. Under the said scheme, Government have sanctioned on 15th March, 1979 a District Industry Centre for Dhanbad District an Bihar.

Undeveloped Districts in Kerala

5017. SHRI RAMACHANDRAN KA-DANAPPALLI: Will the Minister of PLANNING be pleased to state:

- (a) whether Government have declared some districts as undeveloped districts:
- (b) if so, is there any district in Kerala State particularly; and
- (c) if so, the provision in the current budget?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) The Government have declared some districts as industrially backward on the basis of following criteria adopted as guidelines in pursuance of the decisions of the National Development Council Committee constituted for the purpose:

- (i) For capital foodgrains/commercial crops production depending on whether the district is predominantly a producer of foodgrains/crash crops. (For inter-district comparison conversion rates between foodgrains and commercial crops could be determined by the State Government on a predstermined ha
 - ment on a predetermined baais where necessary).
- (ii) Ratio of population to agricultural workers.
- (iii) Per capite industrial output (gross).
 - (iv) Number of factory employees per lakh of population or alternatively number of persons engaged in secondary and tertiapy activities per lakh of population.

- (v) Per capita consumption of electricity.
- (vi) Length of surfaced roads in relation to population or railway mileage in relation to population.

On the basis of data furnished by State Governments on the above criteria those districts whose indices were well below the State average were selected as being eligible for concessional finance from term-lending institutions, Six districts/ financia) areas from each of the States considered to be industrially backward and three district/areas of each of the other States and Union Territories out of the districts selected for concessional finance, as recommended by the State Governments were selected for Ceniral scheme of Investmnt Subsidy.

- (b) On the basis of the proposed of the Government of Kerala, according to accepted norms, five districts (Alleppey, Cannanore, Malapuram, Trichur and Trivandrum) have been selected as industrially backward to qualify for concessional finance facilities. Out of these, three districts as proposed by the State Government, namely, Alleppey, Cannanore and Malapuram have been selected to qualify for the Central Scheme on Investment Subsidy.
 - (c) The investment subsidy scheme is centrally-sponsored and a lumpsum provision is made for it in the Central budget. State-wise allocation is not made in advance.

H.C.S. and P.C.S. Cadre Officers in Haryana and Punjab

- 5018, SHRI BALWANT SINGH RAMOOWALIA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) what is the proportion of IAS officers to the Haryana Civil Service and Punjab Civil Service cadre officers in Haryana and Punjab;
- (b) whether the State cadre officers have protested against increasing number of LAS officers; and

(c) if so, the reaction of Central Government thereto?

THE MINISTER OF STATE THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AF-**FAIRS** D. PATIL): (SHRI s. (a) The total authorised strength of the IAS Cadre of Punjab is 160, the number of officers in position as on 1-1-79 was 147. The total authorised strength of the IAS Cadre of Haryana is 147; the number of officers in position as on 1-1-79 was 131. According to the information made available by the State Governments concerned, the strength of the Punjab Civil Service Executive Branch is 240 which 166 officers are in position and Haryana Civil the strength of the Service Executive Branch is 200 against which 140 officers are in position.

(b) and (c). A memorandum cent by the President, Punjab Civil Service (Executive Branch) Association has been received by the Government and the matter is under consideration.

Taking of Photographs of Naked Tribals and Clansmen

5019. SHRI PURNA NARAYAN SINHA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that certain naked tribals and clansmen/women have been photographed on payment by the foreign tourists and those are displayed in their countries to show that there are traditional nudes in India; and
- (b) what steps are being taken to prohibit taking of such objectionable photographs and also to remove nakedness from amongst these tribes/ clans?
- THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

 (a) No specific instance has been brought to notice of Government.

(b) The Indian Penal Code contains provisions against obscenity. The Five Year Plans are intended to raise the standard of living of the people. With improvement in the economic standards, it is expected that all sections will wear adequate clothing.

Ministers' Election Campaign Tours

5020. SHRI CHHITUBHAI GAMIT: SHRI K. MALLANNA:

Will the Minister of HOME AF-FAIRS be pleased to state:

- (a) whether there is any proposal under the consideration of Government to ask particularly the Ministers to attend the Nation's business instead of touring the country during election campaign because fighting an election is a party business; and
- (b) if so, the details regarding the policy of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). No such proposal is under consideration of the Government. However, guidelines regarding the tours of Ministers for non-official purposes including election tours already exist, a copy of which is enclosed.

Statement

Instructions regarding the tours of Minister for non-official purposes including election tours, are contained in several communications issued and re-issued from time to time. These have been summarised below:—

General instructions

- (1) Until a Minister demits office he is in charge of public affairs and accordingly even while on tours, whether for official or private purposes, he must continue to discharge the responsibilities as Minister. Hence,
 - (a) he can take with him the minimum personal staff needed for

this purpose and such staff is entitled to draw travelling and daily allowance under the rules; and

- (b) when he visits any place, the district officers must arrange for normal courtesies and security
- (2) A Minister may claim travelling and daily allowance only in respect of tours undertaken for official purposes i.e. tours, actually necessiated by duties which he could not perform at headquarters. If an official tour is combined with privathe, business of the Minister. which inwork, and he has to cludes party undertake any additional journey for this purpose, he is not entitled to any travelling allowance for the additional journey. If a Minister while on official tour devotes any day of his halt exclusively for private business he is not entitled to daily allowance for that day,

Special instructions regarding election tours

- (3) Whenever a Minister decides that a meeting which is going to be addressed by him is an election meeting he should ask for arrangements to be made on his behalf non-officially and not by Government servants. During the election tours Government meetings would be rare and normally public meetings should be considered election meetings and all expenses except those relating to maintenance of law and order, borne privately.
- (4) The role of officials at election meetings should be confined to maintaining law and order and affording normal protection to Ministers.
- (5) No travelling expenses or daily allowance should be charged by Ministers for journeys, which have, for their main purpose, election compaign. It would be presumed that for some weeks prior to the poll, the activities of Ministers on tour are much more concerned with elections than with their official duties.

- (6) A journey undertaken by a Minister for fifth a commination popers and subsequent tours to his constituency should be regarded as being for election purposes.
- (7) If a Minister who has proceeded to his constituency for election purposes at his own expense, has to proceed to some other place on duty, he may draw travelling allowance limited to the amount admissible from his headquarters to the other place and back to headquarters. If he has to return to headquarters from his own constituency in public interest by interrupting his election work, he may only claim the return air or railway fare. Public interest shall naturally include attendance at all Cabinet and Cabinet Sub-Committee meetings. Other meetings or conferences at headquarters should be avoided as far as possible.
- (8) Where a Minister has been provided with a car exclusively at the expense of the State, the car should not be used for election purposes. Even where a car is provided by the State but the Minister is given an allowance for maintenance of the vehicle, it is not desirable to use such vehicle for election purposes.

Chairman-cum-Managing Director of N.T.C.

- 5021. SHRI SHARAD YADAV: Will the Minister of INDUSTRY be pleased to state:
- (a) whether it is fact that Government have recently selected a Chairman-cum-Managing Director to take over the charge of National Textile Corporation (WBABO) Limited Calcutta;
- (b) whether Government are considering to create a new post for Deputy Chairman-cum-MD or Joint Chairman-cum-MD; and
- (c) the considerations for creating the new post of Deputy Chairmancum-M.D. or Joint Chairman-cum-MD?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) Yes, Sir.

(b) and (c). Yes, Sir. Government is considering appointment of a Joint Chairman-cum-Managing Director in the Subsidiary Corporation in order to improve its working by strengthening its administrative set up.

Trade Union Workers killed in Dhanbad

5022. PROFESSOR SAMAR GUHA: SHRI C. K. CHANDRAPPAN:

Will the Minister of HOME AF-FAIRS be pleased to state:

- (a) whether attention of Government has been drawn to the shocking report of killing of 500 trade union workers in Dhanbad area during last few months;
- (b) in view of location of many Central Government institutions in that area, have the Government asked for a report about the violent incident there from the Bihar Government,
 - (c) if so, facts thereabout, and
- (d) the steps taken for maintaining peace and law and order in Dhanbad area?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):
(a) Yes, Sir, According to information received from the Government of Bihar, 54 murders were committed in Dhanbad district in 1978 and 1979 (till February). Of these, 21 resulted directly from inter-union and interunion clashes.

(b) to (d). Government are in touch with the State Government in the matter. The local authorities have initiated action against several musclemen and bad characters in the srea under the Crime Control Ordinance of Bihar. The State Government have also instructed the local

authorities to continue action against goondas and lawless elements with firmness. The proposals of the State Government for opening of more police stations and outposts, for modernising the police in this area by providing more transport and wireless sets and for establishing more courts for expediting trial of long pending cases, are being actively considered by the Central Government. The Union Home Minister has recently taken few meetings which were, inter alia, attended by the Chief Minister, Bihar, Union Ministers of Energy, Labour and Steel and senior officials of the concerned Ministries to take a decision on steps necessary for improving the law and order situation in the Dhanbad area.

Emergency excesses cases of Punjab

5023. DR BALDEV PRAKASH: Will the Minister of HOME AFFIARS be pleased to state:

- (a) whether the Shah Commission referred the emergency excesses complaint cases to the Punjab Government for disposal and the Punjab Government has referred those cases to Gurdev Singh Commission;
- (b) whether Gurdev Singh Commission adjourned the proceedings of the Shah Commission cases on 31st December, 1978;
- (c) what steps have been taken for the disposal of unfinished cases, by the Punjab Government as well as the Central Government;
- (d) whether the emergency victim workers Association Punjab made many representations to the Centre and the State Government and requested to extend the period of Commission and finish the pending cases, if so, the action taken by Government; and
- (e) whether the reports of the Shah Commission on all the States of the country in Emergency excesses has been made, if so, why the report on Punjab Government has been delayed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b) The Punjab Government referred the category IV emergency complaints, referred to them by the Shah Commission, to the Gurdev Singh Emergency Excesses Enquiry Authority, and not to the Gurdev Singh Commission of Enquiry which was set up by the State Government for certain other matters. these complaints were also referred by the State Government to another Authority headed by S. Jasmer Singh, District and Sessions Judge (Retd.) The team of both these Authorities expired on 31-12-78.

- (c) The State Government have decided to entrust the unfinished cases to the Gurdev Singh Commission of Inquiry which is still functioning.
- (d) Yes, Sir. As stated in reply to part (c), the unfinished cases have been decided to be entrusted to the Gurdev Singh Commission of Inquiry whose present term is upto March 31, 1979. This is likely to be extended.
- (e) The Shah Commission has already given its reports in respect of emergency excesses.

Move to increase price of Core Sector Product (Cement)

5024. SHRI DHARMAVIR VASISHT: Will the Minister of INDUSTRY be pleased to state:

- (a) whether there is a move to sponsor an increase in the price of core sector product cement;
- (b) if so, whether it was not against the Jha Committee on direct taxes recommendations; and
- (c) if so, what would be the impact on the production of this item and the present price structure?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (c) The present

pricing period for the Cement Industry is scheduled to end on 31st March, 1979. The High Level Committee on Cement Industry has made a number of recommendations including revision of the price structure for the period 1979—82. These recommendations are being processed.

Use of C.R.P. Forces in Arunachal Pradesh

5025. SHRI PURNANARAYAN SINHA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Arunachal Pradesh Administration used Central Reserve Police Forces placed at its disposal to forcibly occupy an Assam Primary School at Phulaguri/Phulbari village claiming it to be in Arunachal Pradesh territo y;
- (b) whether Government officers of the Union Territory refused to vacate the school premises and the village until after the protest lodged by the Assam Government:
- (c) whether Arunachal Administration has already forcibly occupied portion of village Baligaon near Bandardewa border approach to Itanagar and erected forest Department's offices and continues to threaten the villagers with forcible eviction from their permanent holdings necessitating daily police patrolling from Assam side to prevent violence; and
- (d) if so, what steps Government propose to take to defend the territories of Assam State from such invasions from the States created by itself under the States Reorganisation Act of 1971?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) to (c) Arunachal Pradesh Government were consulted in the matter and they have denied any forcible occupation in Assam territory of the

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(d) Does not arise.

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द्विभाषी स्टेमोप्राफरों के बेतन

5026. डा॰ रामजी मिहः क्या गृह मन्नी यह बताने की कृपा करेगे कि:

- (क) क्या द्विभाषी स्टेनोग्राफरों भीर स्टेनोग्राफरो को समान बेतन देना न्यायोचित ग्रीर तर्क सगत है;
- (ख) यदि हा, तो क्या द्विभाषी स्टेनोग्राफरों के प्रति यह भारी ग्रन्याय नहीं है कि दो भाषाओं में कार्य करने में दक्ष स्टेनोग्राफरों को सामान्य स्टेनो-शाफरों के समान वेतन मिले:
- (ग) क्या दिवभाषी स्टेनोग्राफरों को प्रोत्साहन देने के उद्देश्य से सरकार का विचार इस बारे मे कोई ठोस कार्यवाही करने का है; श्रीर
- (घ) यदि हा, तो कब तक भ्रौर यदि नहीं, तो इसके क्या कारण है ?

शृह मंत्रालप में तथा विधि-स्पाप भीर कम्पनी कार्य मंत्रालय में राज्य मंत्री **(श्री एस० डी० पाटिल)**: (क) श्रीर (ख). केन्द्रीय सचिवालय श्राशुलिपिक सेवा मे "दिवभाषी" ग्रथवा "एक भाषी" स्टेनोग्राफरा को कोई अलग श्रेणी नही है। उम्मीदवारी को हिन्दी अथवा अग्रेजी मे आशुलिपि की परीक्षाए देने का विरस्प होता है। जो उम्मीदवार धाशुलिपि परीक्षा हिन्दी मे देने का विकल्प लेते हैं उन्हें नियुक्ति के पश्चात्

मंग्रेजी माश्लिपि सीखनी मावश्यक हीती है तथा जो अंग्रेजी मे आमुलिपि परीका देने का विकल्प लेते है उन्हें हिन्दी भाग्लिपि सीखनं भावश्यक होती है। इसमे किसी तरह का अन्याय निहित नहीं है क्योंकि सबधित व्यक्तियों को कोई म्रतिरिक्त कार्य नही करना पड़ता।

(ग) तथा (घ). जिन लोगी ने भग्रेजी माध्यम से परीक्षा दी थी उन्हें हिन्दी मे, तथा जिन्ह ने हिन्दी माध्यम से परीक्षा दी थी उन्हें अग्रेजी मे प्रशिक्षण दिए जाने के लिए पहले से ही व्यवस्था मीजूद है। यह प्रशिक्षण सरकार के खर्च पर कार्यालय समय के दौरान दिया जाता है। प्रशिक्षण पाठ्यक्रम के सफल-ा-पूर्वक पूरा करने पर अग्रिम वेतन वृद्धियो, नकद पुरस्कार, एक मुक्त पुरस्कार झादि के रूप मे विस्तिय प्रोत्साहन भी दिए जाते है ।

I.A.S. Cadre to Mining Officers in Rihar

5027. SHRI HALIMUDDIN AH-MED. Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether some Mining officers with technical background only being recommended for IAS in Bihar against State quota;
- (b) if so, whether these officers have administrative experiences, and
- (c) if not, the reasons for giving them IAS. cadre thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW. JUSTICE AND COMPANY AFFAIRS (SHRI S D. PATIL); (a) No such information is available in the Department of Personnel and Administrative Reforms because the minutes of the meeting of the Selection Committee to consider the cases of non-State Civil Service officers for a appointment to the LAS Cadre in

Bihar which met on 28th and 29th December, 1978 have not been received so far.

(b) and (c) Question does not arise.

Government's policy re: Hindi

5028. PROF. P. G. MAVALANKAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Prime Minister said recently while touring Tamil Nadu that every Indian if he were a patriot must learn Hindi;
- (b) if so, the precise statement he made and the occasion and reasons thereof;
- (c) whether the said statement caused opposition and resentment in some quarters; and
- (d) the exact official stand of the Government of India on this language question?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):
(a) and (b) During his visit to Madra, while answering questions at a Press Conference on 19th Jan., the Prime Minister had said that the compulsion of patrictism and not compulsion of law will make us realise the need to know one language which would link people of all parts of the country. He had also added that there was no question of imposition of Hindi on any State.

- (c) The aforesaid statement, as reported in the press, did cause some reaction.
- (d) The Government fully stands by its commitment that Hindi will not be imposed on the non-Hindi-speaking people. The Official Languages Act, 1963, as amended in 1967, provides for the continued use of English, alongwith Hindi, till the legislatures of all the States which have not adopted Hindi as their official language 110 LS—4.

have passed resolutions for the discontinuance of the use of English and after considering these resolutions, similar resolutions have been passed by each House of Parliament.

पुलिस प्रायुक्त, बंगलौर द्वारा की गई स्वीकारोक्ति

502/9. श्री मृत्युंजय प्रसाद : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या उनका ध्यान विशेष रूप से शाह स्रायोग के तीसरे प्रतिवेदन स्रौर म्रन्तिम प्रतिवेदन उसके पृष्ठ 73, पैरा 19.145 (iV) की ग्रोर दिलाया गया है ग्रीर यदि हां, तो पुलिस ग्र युक्त बंगलौर द्वारा स्त्रायोग के समक्ष की गई इस स्वीकारोक्ति के बारे में सरकार की क्या प्रतिकिया है, कि इन्दिरा सर-कार के विरोधी नेताओं की याचिका दायर करने वाले वकील के विरुद्ध शांति भंग होने की ग्राशंका का ग्रारोप इसलिये लगाया गया था कि उसने उच्च न्यायालय में याचिका दायर की थी ग्रौर इस कारण से पुलिस ग्रायुक्त के ग्रादेश पर उसे 20 दिसम्बर, 1975 से 20 जनवरी, 1977 तक 1 वर्ष 1 मास की ग्रवधि के लिए कैंद किया गया था ग्रीर यह निर्णय करना उनकी गलती थी; ग्रौर
- (ख) क्या पुलिस ग्रायुक्त, बंगलौर का पद केन्द्र सरकार के प्रशासनिक नियंत्रण के ग्रधीन है ग्रथवा कर्नाटक सरकार के ग्रधीन है तो क्या केन्द्र सरकार का विचार इस पुलिस ग्रायुक्त की उपयुक्त ग्रनुदेश देने का है ग्रथवा इस बारे में कर्नाटक सरकार को उपयुक्त ग्रनुदेश देने का है ?

गृह मंत्रालय में राज्य मंत्री (श्री धनिक लाल मण्डल) : (क) ग्रीर (ख). खरकार ने बाह धावोग की तीसरी और धंतिम रिपोर्ट की सावधानी से जांच की वी धीर मञ्जूछेद 19.145 (4) को भी देखा वा ।

शाह धायोग द्वारा पुलिस धायुक्त, बंगलीर को जांच धायोग धिवियम की धारा 8—ख के धिवियम रिस धीर जांच धायोग नियमों के नियम 5(2)(क) के धिवियम की समित जारी किये गये थे। धायोग के समक्ष उन्होंने बयान दिया कि उन्होंने श्री रामा जोइश की नजरबन्दी के धादेश उसकी व्यवसायिक गतिबिध को राजनैतिक समझकर नेकनियती से जारी किए थे भीर कहा कि "मेरा स्पट्टी-करण यह है कि यह निर्णय करने की एक गलती हैं"। धायोग ने निर्णय किया था कि मामने पर धागे कार्रवाई न की जाए।

बंगलीर के पुलिस भायुक्त का पद कर्नाटक सरकार के प्रशासनिक नियक्षण के भ्रधीन है ।

सरकार ने शाह ग्रायोग के निष्कर्ष मान लिए हैं।

Celebration of Shasthipoorti by Chief Minister of Andhra Pradesh

5030. SHRI BAPU KALDATE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Central Government machinery was utilised by the Chief Minister of Andhra Pradesh to celebrate his "Shasthipoorti" in twin cities of Hyderabad recently; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) and (b) No instance of utilisation of Central Government machinery by the Chief

Minister of Andhra Pradesh in connection with celebration of his "Shasthipoorti" has been brought to comnotice.

Labour Legislation in Terms of Wages, Condition of Work and Returns

5031. SHRI M. V. CHANDRA-SHEKHARA MURTHY: SHRI P. M. SAYEED:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether his Ministry are considering a proposal that the small scale entrepreneurs may be freed from some irksome formalities required under the existing labour legislation in terms of wages, condition of work and returns to be submitted to the various authorities;
- (b) if so, when the final decision is likely to be taken;
- (c) whether this was discussed in the 14th meeting of the All India Small Scale Industries Board;
- (d) when the legislation in this regard is likely to be introduced; and
- (e) whether the workers have been consulted in this regard?

THE MINISTER OF STATE IN
THE MINISTRY OF INDUSTRY
(SHRI JAGDAMBI PRASAD
YADAV): (a) and (b) No, Sir.

- (c) The issue was discussed in the wider context of the restrictive nature of various formalities to be complied with by the SSI Units, and the need for eleminating/simplyfying some of these procedural requirements and inspections.
- (d) While no legislation in this regard is under contemplation, action relating to a review of the existing regulations, procedures etc. is in progress;
 - (e) Does not arise.

Difficulties of Mulberry Leaves

8032. SHRI DINEN BHATTA-CHARYA; Will the Minister of IN-DUSTRY be pleased to state:

- (a) whether Government have seceived any suggestion from the Centre of Indian Trade Unions for utilisation of Mulberry leaves in Delhi, Western U.P., Haryana, Punjab and Himachal Pradesh for growing silk coccons with a view to create employment in the rural sector; and
- (b) whether Government are aware of the possibility of utilizing the nulberry trees in the said areas for enlarging cultivation of Mulberry silk?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) Yes, Sir.

(b) The Mulberry trees grown in billy tracks and hedge, are being utilised or silk worm rearing in Punjab, Himachal Pradesh, and U.P. to a limited extent due to certain climatic and economic factors. An intendevelopment mive sericulture gramme has been initiated in the Terrai region of U.P. to be implemented over a period of two years ending 31-3-1960. The scope for the introduction of sericulture in the Union territory of Delhi is limited because of elimatic conditions and high urban labour cost and also the scarcity of land for regular cultivation of mulberry without which it is not likely to be profitable.

ट्रकों का उत्पादन

5033 अर्थ.शती चन्द्र.स्ती: क्या चच्चीन मंत्री यह बताने की कृपा करेंगे कि:

(क) देशाँ में वितने ट्रकों का उत्पादन होता है, वितने ट्रकों का धायात किया काता है धौर क्या उनकी सप्लाई स्रोण के धनुसार है; यदि नहीं, तो सरकार इस सम्बन्ध में क्या उपाय कर रही है ;

- (ख) ट्रको के डोलर भीर डिस्ट्रें ड्रूटर नियुक्त करने का तरीका क्या है भीर क्या वे बड़े एकाधिकारवादी हैं; भीर
- (ग) क्या वे ट्रकों को मनमाने हंग से ट्रक एप्लायर्स को बेचते हैं और चोर बाजार (इसके) में बेचते हैं तथा देहाती लोगों और भूतपूर्व सैनिकों को उनके कार्यालय के महीने में चार-पांच चक्कर सगाने के बाद भी सन्तोषजनक उत्तर नहीं देते मौर वे दिन में केचल दो चंटे कार्यालय खोसते हैं?

उद्योग मंत्रालय में राज्य मंत्री (कुनारी झाजा माइति) : (क) पिछले दो वर्ष के दौरान देश में निर्मित ट्रक/बस चैंसिसों की सङ्या निम्न प्रकार है :---

1976-77

46,502 नग

1977-78

41,244 नग

बास्तव में ट्रक/बस चैसियों का कोई भाषात नहीं हुआ हैं। चालु वर्ष के दौरान चैसिसों की मांग बढ़ गई है। इन उत्पादों की उपलब्धता में वृद्धि के उद्देश्य से देशी निर्माण मे वृद्धि के लिए विशेष प्रयास किये गये थे। चालू वित्तीय वर्ष में फरवरी, 1979 के अन्त नक पिछले वर्ष की इसी भवधि मे 36,653 नगों की तुलना में 51,457 नगो के देशीय उत्पादन हुआ। अतः बढ़ी हुई मांग को पूरा करने के लिए इस उत्पादन में स्पष्ट वृद्धि हुई है । तथापि टेल्को/धशोक रेलेंड मेक के चेसिसों के लिए चिशेष रूप से प्रतीक्षा करनी पड़ती है। बढ़ती हुई मांग को पूरा करने के लिए विभिन्न उपाय किये जारहे हैं।

(ख) स्रौर (ग). चूंकि चैंसिसों के वितरण तथा विक्री पर कोई सरकारी नियन्त्रण नहीं है स्रतः वाणिज्यिक वाहनों की विक्री तथा वितरण के लिए सरकार द्वारा कोई मापदंड निर्धारित नहीं किया गया है। सरकार को विशिष्ट शिकायतें प्राप्त होने पर वाणिज्यिक गाड़ियों के निर्मातास्रों के साथ, जो कि सभी निजी क्षेत्र में हैं, सरकार द्वारा स्रावश्यक तथा उपचारात्मक कारखाई की जाती है।

Closure of Industries in Maharashtra

5034. SHRI BALASAHEB VIKHE PATIL: Will the Minister of INDUS-TRY be pleased to state:

- (a) whether it is a fact that as a result of strikes of Road-way tankers of diesel and Furnace Oil, the industries in rural areas have closed down in Maharashtra;
- (b) what has been the total loss suffered by the industries consequent to the strikes mentioned above; and
- (c) what action has been taken by Government to improve the situation?

THE MINISTER OF STATE THE OF MINISTRY INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (c). Private road tanker owners in Maharashtra went on a strike from 1st February, 1979 on the issue of increasing charges of transportation of petroleum products by road. As a result of this, problems were faced by oil companies in distributing petroleum products. To overcome this problem, oil companies pressed into service their own fleet of road tankers to the maximum extent possible supplemented by rationalisation in the utilisation of railway tankers to the maximum extent, inspite of these steps. consumers' demand could not be met in full. The fleet owners have since been persuaded to withdraw the stike and the strike was withdrawn on 21st February, Since the withdrawal of

strikes, oil companies with the help of their own fleet of tankers, as well as those of private owners, have been trying their best to meet full demand of the consumers and it is felt that the situation has more or less normalised now. A precise estimate of the loss in industrial production suffered by units on account of the above strike is not readily available.

श्रमलाई पेपर मिल में छंटनी

5035. श्री यमुना प्रसाद शास्त्री : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि मध्य प्रदेश के शहडोल जिलें में स्थित अमलाई ओरि-यन्ट पेपर मिल के प्रबन्धकों ने पिछले दो महीनों में लगभग 1500 मजरूरों की छंटनी कर दी है और यदि हां, तो इसके क्या कारण हैं ;
- (ख) इस मिल में जनवरी ग्रीर फरवरी, 1979 में ग्रलग-ग्रलग कितने टन कागज का उत्पादन हुन्ना ग्रीर इससे पहले ग्रक्टूबर ग्रीर नवम्बर, 1978 में प्रतिदिन कितने-कितने टन कागज का उत्पादन हुन्ना था; ग्रीर
- (ग) केन्द्रीय सरकार ने उनको पुनः रोजगार दिलाने के लिये क्या कार्यवाही की है ?

उद्योग मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव): (क) भ्रौर (ग). सरकार को ग्रोरियन्ट पेपर मिल, ग्रमलाई (मध्य प्रदेश) में तनावपूर्ण श्रमिक संबंधों के बारे में रिपोर्टें मिली हैं। मिल प्रबंधकों ने बताया है कि मध्य प्रदेश सरकार द्वारा पंच निर्णय के लिए मामला श्रौद्योगिक न्यायालय को भेज दिया गया है।

प्रतिमाण क्षेत्र क्षेत्र क्षेत्र क्षेत्र क्षेत्र कागज का परिवाग कमश 2081 मी॰ टन तथा 2851 मी॰ टन था।

प्रतिदिन, ध्रम्तूबर, 1978 तथा नव-म्बर, 1978 में तैयार किये गये कागज का परिमाण सलग्न विवरण में दिया गया है।

विवरण

श्रोरियंन्ट पेपर मिल्स, श्रमलाई मध्य प्रदेश) में प्रतिदिन अक्तूबर, 1978 तथा नवम्बर, 1978 में तैयार कियं गयं कागज का परिमाण बताने वाला विवरण।

तारीखे	7	प्रवृद्धर,	नवम्बर,		
		1978	1978		
1		2	3		
		(एम०टी०)	(एम०टी०)		
1		5.3	101.2		
2		161.5	129.8		
3		242.4	189.5		
4		133.5	197.2		
5		231.1	133.2		
6		121.8	198.0		
7		185.8	200.6		
8	•	272.1	202.7		
9		202.5	151.8		
10	•	186.3	150,1		
11		144.6	153.2		
12		255.3	156,3		
13		83.3	186.9		
14		133.7	146.9		
15	•	149.9	218.7		
14	٠	#29.1	195.0		

1		2	3
17		139 2	271 9
18		157 5	185.1
19		253 9	217.4
20	•	179,4	146.0
21		171.1	116,6
22		132.0	132.0
23		179 4	145.9
24		171 0	146.5
25		248 4	187.2
26		145.9	180 1
27		183.0	157.5
28	•	187.9	191.9
29		201.2	1 68.1
30		285.7	183.6
31		114.1	
योग		5557.0	5141.0

Sophisticated System to Test Stresses Strains of Aircrafts

5036. SHRI G. Y. KRISHNAN: DR. BAPU KALDATE:

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

- (a) whether it is a fact that the National Aeronautical Laboratory at Bangalore has developed a highly sophisticated system to test the stresses and strains of an aircraft; and
 - (b) if so, the details thereof?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) and (b). The National Aeronautical Laboratory has developed two sophisticated systems useful for testing of stresses and strains of sireraft.

(i) The strains which an aircraft is subjected to under loads are determined by using strain gauges

which have been developed by the Laboratory and the data is fed to a . 500-channel data logging system. This facility is used for static testing of aircraft; and enables a datermination of the stresses to which the aircraft is subjected, normally under flight load.

(ii) A hybrid computer controlled, fatigue-life evaluation facility, which is designed to stimulate loads and load cycles to which the aircraft is subjected enables a determination of the useful life of the aircraft under normal operation. Changes of design and materials used may than be possible to obtain increased aircraft life.

Purchase of Cotton by Cotton Corporation of India

5037. DR. P. V. PERIASAMY:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether the Cotton Corporation of India has been purchasing cotton directly from the open market through traders and not through cooperative bodies;
- (b) if so, the reasons for the same; and
- (c) the steps taken by Government to remedy the drawbacks in the cooperative sector sc that the Cotton Corporation purchases cotton through them?

THE MINISTER OF STATE THE MINISTRY INDUSTRY OF **JAGDAMBI** (SHRI PRASAD YADAV): (a) No, Sir. As a matter of policy, the Cotton Corporation of India purchases kapas from growers in the regulated markets by participating in open auctions held under the aegies of Agricultural Market Committees. The Corporation also purchases fully pressed bales from Cooperative Marketing Societies only They do not purchase from traders. ÷t

(h) and (c). Do not arise.

Dequest from Farmers not be huggest Cotton

5038 SHRI K. SURYANARAYANA: Will the Minister of INDUSTRY be pleased to state:

- (a) whether the farmers requested Government not to import cotton from any other country and to fix a price of Rs. 600 per quintal of MCU-5 variety cotton so that the Ryots could get reasonable return; and
- (b) if so, the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI **JAGDAMBI** PRASAD YADAV): (a) and (b). There have been representations from various Associations, State Governments and farmers urging Government not import cotton from abroad. This Ministry is however, not aware of any representation for fixing price MCU-5 variety of cotton at Rs. 600 per quintal.

There is no proposal to import cotton from abroad during the current cotton season.

Reduction in Import Duty on Polyester Filament Yarn

5039. SHRI A. R. BADRI NARAYAN: SHRI P. M. SAYEED: SHRI M. V CHANDRA-SHEKHARA MURTHY:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether reduction in the import duty on polyester filament Yarn, imposition of gradal system of levy on blended fabrics and the involvement of the National Textile Corporation in the blended fabrics are some of the major developments of the first ever multi-, fibre textile policy:
- (b) if so, to what extent the polyester yarn import duty will be reduced;

- (c) whether the Industry Minister has framed up proposal to this effect; and
- (d) the main features of the multifibre cloth policy?

THE MINISTER OF STATE THE MINISTRY OF INDUSTRY **JAGDAMBI** (SHRI PRASAD **YADAV):** (a) to (d). Secretaries Committee constituted to suggest future import policy etc. for manmade fibre/yarn, submitted a comprehensive report covering fiscal measures, future import policy, multifibre textile policy etc. The report is still under the consideration of the Government and decisions on the recommendations are expected to taken shortly. A statement will be placed on the Table of the House as soon as a final decision is taken by the Government on this subject.

बराठवाडा में खमड़ा उद्योग को सहापता

5040. श्री केशवराव घोडगे : क्या उद्योग मती यह बताने की कृपा करेगे कि:

- (क) वर्ष 1977-78 और 1978 79 के दौरान महाराष्ट्र के मराठवाडा प्रदेश में चमडा उद्योग को किननी सहायता दी गई; ग्रौर
- (ख) कितनी संस्थाओं ने सहायता मांगी थी और सरकार ने उन पर क्या कार्यवाही की है ?

उद्योग मंत्रालय में राज्य मंत्री (थी जनस्वी प्रसाद पादव): (क) कारी-गरीं की रोजगार गारन्टी योजना के लिये जिला सहकारी बैको द्वारा नकद ऋण व्यवस्था के प्रधीन सहायता देने के सलाया महाराष्ट्र राज्य खादी तथा ग्रामोद्योग बोर्ड ने परभानी भीर, नानडेड, उसमानाबाद तथा औरनाबाद के 5 प्रमानीकी मिलाकुर पराठवाड़ा क्षेत्र में 1977-78 में 4.43 लाख रूपये तथा 1978-79 (दिसम्बर. 1978 तक) 4.74 लाख रूपये की वित्तीय सहायता प्रदान की थी।

(ख) जिन मिनितयों ने सहायता मांगी थीं उनकी संख्या के सबंध में जानकारी इसलिये उपलब्ध नहीं है कि सहायता के आबेदन पत्न राज्य सरकार द्वारा प्राप्त किये जाते हैं और वही उनकी बाच पडताल करती है। फिर भी, मराठवाड़ा क्षेत्र में 1977-78 में 53 सहकारी समितियो तथा 1978-79 (दिसम्बर, 1978 तक) 35 सहकारी समितियो को सहायता दी गई थी।

Fall in Prices of Raw Jute in Primary Market of West Bengal

5041 SHRI BHANU KUMAR SHASTRI: Will the Minister of INDUSTRY be pleased to state:

- (a) whether West Bengal Government has communicated to the Union Government its concern over the steady fall in the prices of raw jute in the primary market of the State; and
- (b) if so, the reaction of Central Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) No. Sir.

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(b) Does not arise.

Security Deposits by Cement Stockists

5042. SHRI SURAJ BHAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether cement companies chiain varying amounts of security deposits from their speckists and also demand full amount from them against the orders booked;

- (b) whether it is also a fact that the supplies are generally made after two to three months and thus they earn unjustified interest over the amount remitted by the stockists:
- (c) whether Government propose to direct the cement companies to make supplies to their stockists against the security deposited in the beginning and relevant documents through banks to curb the above practice; and
 - (d) if not the reasons therefor?

THE MINISTER OF STATE THE MINISTRY OF INDUSTRY **JAGDAMBI** (SHRI PRASAD YADAV): (a) to (d). The terms of business between the Cement Manufacturers and their stockists/dealers are essentially matters of contractual obligations between the two parties in which the Government do not ordinarily interfere. There however, reports of the cement Manufacturers receiving security deposits from their Stockists/Dealers and receiving full payment in vance for supplies which are often delayed for abnormal periods various reasons.

Government had, therefore, vised the cement producers to accept payments only for that tity of cement which they are in a position to supply within 45 days of placement of orders, and to pay an interest at the rate of 14 per cent per annum on advances received them against which cement supplies had not been effected for a period exceeding 15 days from the date of receipt of advances.

In the States where public distribution of cement has been introduced, the stockists have been delinked from the producers and are not required to furnish security deposits to prodiscors. For payments for which exists are placed by the stockists, they child either open letters of could or pay advances as may be autually agreed upon.

Balance between Price of Raw Cotton and Finished Goods

5043. SHRI BIRENDRA PRASAD: Will the Minister of INDUSTRY bepleased to state:

- (a) whether Government are thinking out a plan in order to keep balance between the price of raw cotton and finished goods out of the cotton; and
- (b) if so, what are those and if not, what are the reasons?

THE MINISTER OF STATE IN. THE MINISTRY OF INDUSTRY (SHRI **JAGDAMBI** PRASAD YADAV): (a) and (b). Price vement in textiles is conditioned by a multiplicity of factors costs of inputs as well as overall demand and supply conditions. of raw cotton reflects the cost of one, although a major input; a perfect linkage, therefore, between raw cotton prices and the price of finished goods is not possible. Ministry Industry, in a recent meeting with the Textile Industry, has impressed on them the need to contain the prices of yarn and fabrics, seen in the context of declining cotton prices.

Establishment/Expansion of Industries in Urban Areas like Delhi

5044. SHRI C. N. VISVANATHAN: Will the Minister of INDUSTRY be pleased to state:

- (a) the restrictions force for in establishment or expansion of industries in urban centres. particularity Delhi:
- (b) the number of cases of expansion or establishment of industries allowed during the last three years; and
- (c) the reasons thereof in each particular case?

THE MINISTER OF STATE OF THE MINISTRY OF DEDUSTRY JAGDAMBI (SERI YADAV): (a) to (c) P

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of the Statement on Industrial Po-Hey laid before Parliament on 23rd December, 1977 clarifies the policy relating to industrial location. Government have decided that no more licences should be issued to new industrial units within certain limits of large metropolitan cities having a population of more than one million and urban areas with a population of more than 5 lakhs as per the Census. The number of letters intent and industrial licences issued to undertakings in the Union Territory of Delhi during 1976, 1977 and 1978 is given below:

			1	976	1977	1978
Indust	rial	Licenc	es	10	5	6
Letters	of	Intent		•	4 11	4

Of the ten cases of Industrial licences and letters of intent issued after the announcement of policy, in seven cases, applications were ceived prior to the date on which the Statement on Industrial Policy was presented to Parliament. In the remaining three cases, restrictive condition stipulating that the undertaking shall not be located the standard urban area limits cities having a population of more than 10 lakhs according to 1971 Census was imposed.

Loss of N.T.C. in West Bengal

6045. SHRI M. RAM GOPAL REDDY: Will the Minister of IN-DUSTRY be pleased to state:

- (a) whether the National Textile Corporation in West Bengal is incurring huse losses; and
 - (b) if so, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (MINISTRY JACKAMEN PRAGAD TADAY): (a) Yes, Sir.

- (b) The main reasons for the 'ass are:—
 - (i) Old and obsolete machinery.
 - (1i) Excessive labour force.
 - (iii) Unscheduled power cuts.
 - (iv) Lower utilisation of installed capacities, higher variable cost and lower sale realisation.
 - (v) Recent floods in West Bengal.

Demands of Khadi Commission Karamchari Union

5046. SHRI K. A. RAJAN; Will the Minister of INDUSTRY be pleased to state:

- (a) whether the Khadı Commission Karamcharı Union has submitted a Charter of Demands to the Khadı and V. I. Commission in 1978; and
- (b) if so, what are the views of the Khadi and V. I. Commission and the Government on the various demands and action taken to meet the demands?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASADYADAV): (a) Yes, Sir.

(b) A few demands have been settled by the Commission. The rest are under negotiation between the representatives of the Khadi Commission Karamchari Union and the Khadi and Village Industries Commission. It is premature for Government to take a view at present.

C.R.P. and B.S.F. Units sent to Bihar

- 5047. SHRI P. RAJAGOPAL. NAIDU: Will the Minister of HOME. AFFAIRS be pleased to state:
- (a) whether C.R.P. and B.S.F. unitswere sent to Bihar recently to check. violence; and
 - (b) if so, the number of units sent?
- THE MINISTER OF STATE IN

(SHRI DHANIK LAL MANDAL): (a) and (b). In addition to 5-12 CRP battalions already deployed in Bihar, additional two battalions of CRP ad BSF each were made available to the Government Bihar in December 1978 for ing them in ensuring smooth movement of railway traffic. With the improvement of situation, these four additional battalions were returned by the State Government in January-February 1979. They are still retaining 5-12 CRP battalions

Introduction of Marking System for Promotion of Police Personnel

5048. SHRI AMAR ROYPRADHAN: Will the Minister of HOME AF-FAIRS be pleased to state:

- (a) whether it is a fact that marking system in the Police Department for the promotion of police personnel, which was scrapped in 1967 in accordance with the Delhi High Court's decision, has recently been re-introduced in Delhi Police Department;
- (b) if so, what are the details in this regard;
- (c) whether it is also a fact that Government have received representations against its re-introduction in the Police Department; and
- (d) if so, what are the details thereof and action taken so far in the matter?

THE MINISTER OF STATE THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) and (b). Prior to 1967 promotions were made on the basis of written tests in physical training and parade. were also awarded to the candidates for their seniority in service, wards received by them and absence of punishment. The candidates were then considered for personal assessment by the DPC, before taking final decision on their promotion. - This system of holding tasts was

struck down by the Panjab and Haryana High Court. Thereafter such promotions continued to be made without any formal and objective norms. The DPCs made an overall assessment on a general basis. Last year norms were evolved and followed to ensure a fair and objective process of selection for promotions. The norms envisaged awarding of marks for various factors.

(c) and (d). 24 representations of Sub-Inspectors who did not qualify for admission to promotion list 'F' (Executive) were received and are under consideration of Delhi Administration.

पूर्वीउत्तर प्रदेश के जीनपुर, झाजमगढ़, गाजीपुर झौर देवरिया में उद्योगों की

5049. श्री राम सागरः क्या उच्चोग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या देण में घौछोगिक दृष्टि से पिछडे हुये क्षेत्रों का सर्वेक्षण करने के लिए योजना झायोग के सदस्य श्री वी० शिवराम की झध्यक्षता में कोई झायोग गठित किया गया है और यदि हां, तो देश के कौन-कौन से क्षेत्र उसमें शामिल किये गये हैं;
- (ख) क्यापूर्वी उत्तरप्रदेश और विशेष-कर पूर्वी उत्तर प्रदेश के जीनपुर, आजमगढ़, गाजीपुर और देवरिया जैसे जिलों को जो पटेल आयोग द्वारा सम्मिलत किये गये थे, सर्वेक्षण के लिए चुने गये हैं और यदि हाँ, ती आयोग द्वारा इन क्षेत्रों का सर्वेक्षण ककतक किया जाएगा; और
- (ग) झगस्त, '1978 के ध्रन्तिस सप्ताह में उत्तर प्रदेश के धीखोशिक विकास पर चर्चा करने के लिए बुलाई गई बैठक में क्या सुझाब दिए गए वे भीर इस सम्बन्ध में ध्रव तक कितनी प्रगति हुई है ?

पर प्रकार मंत्रालय में प्राथ्य भूगी होती जनवन्त्री प्रसाद कावन : (क) प्रीक्र क्षेत्रके पिश्वडे को तों के विकास की एक राष्ट्रीय समिति का नठन किया गया है जिसके विचारार्व विवय ये हैं:---

- 1. वर्गमान नीति के उद्देश्यों के लिए पिछडेपन की परिभाषा में निहित विभिन्न धारणाओं की वैद्यता की आच करना तथा उन कसौटियों की मंस्तृति करना जिनसे पिछडे कोलो का पता लगाया जा सके।
- 2 निम्नलिखित के वार्य करण की जाच करना
- (क) पिछडे क्षेत्रों के विकास विषयक सामान्य समस्याग्रों जैसे जनजाति उपयोजनाये पहाडी क्षेत्रों के लिए विद्यमान योजनाये। तथा
- (ख) पछडे क्षेत्रों के ग्रौद्योगिक विकास प्ररित करने हेनु वित्यमान योजनायें जैसे रियायनी दरपर विन देने को योजना निवेश राज सहायता, विकी कर रियायनें ग्रादि तथा कृषि एव सम्बद्ध क्षेत्र यथा डी॰पी॰ए॰पी॰ की इसी प्रभार की योजनाए व पिछडापन दूर करने से उनकी स्रमता का पता लगाने की दृष्टि से गरीबी तथा बेरोजनारी की समस्यायों से निपटने के लिए सामान्य अक्ष्युपाय। तथा
- 3. क्षेत्र तथा विदित उपचारो के कारणो के अनुसार वर्गीकृत किये गये, पिछडे को त्रो की समस्याओं से प्रभावी रूप से निपटने के लिए यदि जरूरी हो तो उपयुक्त नीतिया सूर्व नीतियों की सिफारिश करना।

समिति ने सर्वेक्षण के लिए प्रभी तक कोई सेन्न नहीं चना है किन्तु यथा-समय वह विभिन्न राज्यों का दौरा करेगी तथा जैसे जैसे जसका संगत कार्य पूरा होता जाएगा वैसे ही विभिन्न विगयों पर ग्रपनी रिपोर्ट प्रस्तुत करेगी।

(न) पूर्वी उत्तर प्रदेश के घोष्रोगिक क्रिकास के लिए देवरिया में सम्मेशन की मुख्य अविकासिकों संतरण विश्वरण में वी नई है। सन्मेलन द्वारा की वह सिकारियों का कार्यान्वयन राज्य/केन्द्र सरकारों द्वारा किया जाएना । जहातक कारीनरों, ग्राम ग्रीर कुटीर उद्योगों लच्च सेंत्र को उदार मतों पर ऋण देने के प्रयन पर रिजर्व बैंक ग्राफ इण्डिया ने बैंकों को चित मागदशीं सिद्धान्त जारी कर दिए हैं। केन्द्र सरकार सम्बन्धी ग्रन्य सिकारियों कार्यान्वयन की विभिन्न स्थितियों में हैं

विवरण

पूर्वी उत्तर प्रदेश के ग्रीबोगिक विकास की संगीष्ठी की मध्य सिकारिशें

- 1 1979-80 के लिए 15 पूर्वी जिलो की एक रोजगार योजना होनी चाहिये जिसमे 28 30 करोड रुपए का परिव्यय किया जाये और 3 60 लाख ब्लुकियो को रोजगार मिल सके।
- 2 जिला उद्योग केन्द्रो की स्थापना के नार्यक्रम में व उन्हें सिक्रिय बनाने में शीधना की जाये। प्रत्येक जिला उद्योग केन्द्र में प्रतिवर्ष 100 व्यक्तियों को प्र-शिक्षित करने की व्यवस्था हो, इस कार्य-क्रम को प्राथमिकता दी जाये क्योंकि इससे जीव्य एकको की स्थापना में सहायता मिलेगे। जिला उद्योग केन्द्रो द्वारा पता समाये गये व विभिन्न वित्तीय सस्यान्नो द्वारा उद्योग लगाने के लिए प्रायोजित उद्यमियों को कच्चे माल के
- 3 खादी और ग्रामोधीय बोर्ड को भ्रमनी गतिबिधियाँ बढानी चाहिये और खादी सामोखीय के विकास के लिए ज्यादा सहा-यता देनी चाहिये।
- 4. पूर्वी उत्तर प्रदेश के जिलों में हथकरवा और रेशम उद्योग की प्रच्छी सम्भावनाये हैं। इन जिलों में इन उद्योगों के विकास की गति देने की प्राथमिकता देनी वाहिये।
- सम्बन्धित विभागो द्वारा जिला उचीय केन्द्र स्टर पर मधुपासन और इपि

मंद श्राक्षारित उद्योगों का समन्वय किया जाना चाहिये।

- 6. अलकोहल पर आधारित उच्चीगों की यहां अच्छी सम्भावनाथे है तथा राज्य मे चीनी उच्चीग मे आध्निकत्तरण की तस्काल आवश्यकता है। इन भार्यक्रमों की विस्तृत योजना तैयार करके राज्य की की पंचवर्षीय योजना मे रखो जानी चाहिये।
- 7. 25,000 रु तक का ऋण 9— प्रतिशत की दर पर पिछडे जिलो को भी समदर पर दिया जाना चाहिये। 25,000 रु के ऋण मे कार्यकारी पूंजी भीर ग्रचल पूंजी सम्मिलित होगी।
- 8 25,000 से 1 लाख रुपए तक वित्तीय सहायता चाहने वाले उद्योगो को मूल पूंजी सहित 10 से 12-112, प्रति- शत से अधिक अंश पूजी (ईक्विटी) नहीं लगानी होगी। प्रत्येक जिला केन्द्र को मूल पूंजी/सीमान्त अन (सीड केपीटल/माजिन मनी) हेतु 6 लाख रु तक का प्रावधान होना चाहिये।
- 9. जिला उद्योग केन्द्र स्तर पर 1 लाख द0 तक प्रचल पूंजी के प्रस्ताव की स्वीकृति को बैंकों तथा विसीय संस्थानों हारा स्वीकार किया जाना चाहिये। द्या प्रदान करने का प्रस्तिम निर्यय दो महीनों के प्रस्तर से लिया जाना चाहिये। 25,000 द० से 1 लाख तक महण पर क्या ज दर 12-112 प्रतिशत से स्विक सहीं होनी चाहिये।
- 10. जिला स्तरपर मान्य भीर लच्च क्षीय के भीषोगिक एककों के उत्पादों के विषयन के लिए एक विशायन संगठन की स्थायना की जानी चाहिये और इस संग-क्रम का विसीयपन बैंकों द्वारा किया जाये।
- वैकी द्वारा कुल जना राजि का 'द? अंशिक्षर की॰ कार॰ बाई॰ वीकना के

मन्तर्यंत कारीजरों की विधा आक्रा चाहिये।

12. उत्तर प्रदेश सरकार को विभिन्न सरकारी विभागों भीर निगमों को यह भनिवार्ग कर देना चाहिये कि व हस्यित्य हथकरवा, खादी ग्रामोचींग और लघु क्षेत्र के उत्पादी को ही खरीदें। लघु क्षेत्र को मृत्य वरीयना देने की एक योजना भी लायी जानी चाहिये

Survey of Living Conditions of Adivasts in Orissa

5050 SHRI K PRADHANI: Will the Minister of PLANNING be pleased to state:

- (a) whether the Planning Commission has undertaken any survey of the living conditions of adivasis in Orissa;
- (b) if so, what are the details thereof:
- (c) what is the number of advasis and their percentage who are living below the poverty line in Orissa; and
- (d) if so, what are the details thereof and what amount has been earmarked for the purpose during the current plan period?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) to (c). Flanning Commission bave not undertaken any survey of the living conditions of the Adivasia in Orissa. No estimate is available of the number of Adivasia in the State living below the poverty-line.

(d) The Five Year Plan of Orisse for 1978—89 is till to be finalised in committation with the Blate Government. The allocation for pulled mobile in the Plan is being worked out.

MNF Plot to create Lawlessness

5051. SHRI KANWARLAL GUPTA: Will the Minister of HOME AF-FAIRS be pleased to state:

- (a) whether Government are aware that Mizoram Police have foiled a plot of the Mizoram National Front to create lawlessness and to loot banks and post offices;
 - (b) if so, the details thereof;
- (c) how many persons have been arrested in this connection;
- (d) whether it is a fact that arms and ammunition bearing Chinese marks have also been seized; and
- (e) if so, the details and source thereof?

THE MINISTER OF STATE THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (c). On 4th January, the Mizoram Police apprehended two Mizo National Front underground and recovered some incriminating documents including sketch maps of a bank and a post office indicating a plot to loot. The Mizoram also recovered from the arrested persons a Chinese made pistol with 35 rounds of ammunition.

Collection of Funds for Kisan Rally

5052. SHRI BHAUSAHEB THORAT: SHRI KESHAVRAO DHONDGE:

Will the PRIME MINISTER be pleased to state:

- (a) whether some MPs and some MLAs and other had written to the Prime Minister about the collection of funds for the Kisan Rally and of misuse of Government machinery for the purpose; and
- (b) if so, what is the action taken by the Prime Minister in this regard?

THE PRIME MINISTER SHRI MORARJI DESAI): (a) A

Member of Parliament, some MLAs and others had written to the Prime Minister in this regard.

(b) The Prime Minister wrote to the Chief Ministers of Haryana and Uttar Pradesh drawing their attention to such allegations and suggesting that if there was any substance in the allegations, suitable action should be taken.

भोजपुर (बिहार) में एक बड़े उद्योग की स्थापना

5053 श्री रामानन्द तिवारी : क्या उद्योग मंत्री यह बताने की छुपा करेंगे कि :

- (क) क्या बिहार के भोजपुर जिले में कोई बड़ा उद्योग स्थापित नहीं किया गया है;
- (ख) क्या इतके परिणामस्वरूप वहां शिक्षित/ग्रशिक्षित बेरोजगार व्यक्तियों की संख्या बहुत ग्रधिक है;
- (ग) यदि उपरोक्त भागों का उत्तर हां में है तो क्या सरकार का विचार वहां कीई बड़ा उद्योग स्थापित करने का है; ग्रौर
- (घ) यदि नहीं, तो इसके क्या कारण हैं ?

उद्योग मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव): (क) ग्रौद्योगिक विकास विभाग के ग्रौद्योगिक स्वीकृतियों के सिचवालय के पास उपलब्ध जानकारी के ग्रनुसार बिहार के भोजपुर जिले में उद्योग (विकास तथा विनियमन) ग्रिधिनियम, 1951 के ग्रन्तर्गत पिछले 3 वर्षों में ग्रौद्योगिक एकक स्थापित करने के लिए कोई ग्राग्यपत्न ग्रथवा ग्रौद्योगिक लाइसेंस जारो नहीं किया गया।

(ख) से (घ). 23 दिसम्बर 1977 को संसद में ग्रौद्योगिक नीति सम्बन्धी रखें नवे विवरण में सरकार ने बतावा था कि सब तक सीचोनिक नीति का उद्देश कुटीर उद्योगों की घोर ज्यान न देकर तथा लघु उद्योगों को छोटी सी मूमिका निभाने हेतु पूर्णत: पीछे करके मुक्यत: बड़े उद्योगों की घोर ही रहा है इस नीति को बदलने का सरकार का पक्का इरादा है।

नई मौद्योगिक नीति का मुख्य उद्देश्य श्रामीण क्षेत्रों तथा छोटे नगरो में व्यापक कप से फैले हुए कुटीर तथा लघु उद्योगों का प्रभावी संबर्द्धन करना है। लघु तथा कुटीर उद्योगों की प्रपेक्षा प्रधिक हैं। नई भौद्योगिक नीति के प्रन्तर्गत लघु तथा कुटीर उद्योगों की क्षपेक्षा प्रधिक हैं। नई भौद्योगिक नीति के प्रन्तर्गत लघु तथा कुटीर उद्योगों के विकास के लिए केन्द्रीय स्थान जिला उद्योग केन्द्र जो प्रत्येक जिले की लघु तथा ग्रामीण उद्योगों की सभी प्राथम्यकतामों के बारे में कार्यवाही करने के लिए एकमात मिक्रपण है। भोजपुर जिले के लिए जिला उद्योग केन्द्र 22 म्प्रैल, 1978 से स्थापित किया गया है।

Finalisation of Annual Plan of Maharashtra

5054. SHRI V. G. HANDE: Will the Minister of PLANNING be pleased to state:

- (a) whether the Annual Plan of Maharashtra for the year 1979-80 has been finalised.
- (b) if so, the details of the outlays and the targets fixed thereunder; and
- (c) the rate of agricultural and industrial growth contemplated under the Annual Plan for the year?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) and (b) The Annual Plan of Maharashtra for 1979.80 was agreed with the State Government at Rs. 762.50 eropes. This will be augmented by transfer of certain Centrally spon-

sored schemes. The sectoral outlays and targets are being worked out.

(c) Projections of agricultural and: industrial growth are not made. State-wise.

Technological Input in the Indian Automobile Industry

5055. SHRI R. V. SWAMINATHAN: SHRI K. T. KOSALRAM: SHRI M. V. CHANDRA. SHEKHARA MURTHY:

> SHRI A. R. BADRI-NARAYAN:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether there has been no new technological input in the Indian Automobile Industry for the last 30 years;
- (b) if so, whether Government are studying prospects of me-structuring the automobile industry:
- (c) if so, what are the steps being taken or proposed to be taken in the Sixth Five Year Plan; and
- (d) whether any proposal is being considered to introduce passenger cara with diesel engine?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) Technological inputs in the Indian Automobile Industry have not been of the desired levels.

(b) to (d). The Working Group on Transport, Earth Moving Equipment and Agricultural Machinery set up by the Planning Commission to formulate programmes of development for the Five Year Plan period 1978—83, has submitted its recommendations recently. The recommendations cover the main sectors of automotive industry including commercial vehicles, passenger care, two-wheelers, tractors, earth, moving

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equipment etc. Various studies, including those based on the recommendations of the Working Group, are in progress for updating the sentencive industry including improvement of guel efficiency of passenger cars. A pilot study is being carried out on the performance in a limited number of dieselised versions of the passenger cars for which ad hoc permission has been accorded to one of the manufacturers.

केन्द्रीय यांच स्पूरी के प्रविकारियों के निवास स्वान पर सिवाहियों का तैनात किया जाना

'5056. जी राज मारायज : नया नृह मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार को पता है कि केन्द्रीय जांच क्यूरों के परिष्ठ प्रधिकारियों के निषास स्थान पर उनके घरेलू कार्य के लिए दो से लेकर चार सिपाहियों तक को तैनात किया जाता है;
- (क) क्या यह सच है कि वरिष्ठ मधि-कारी सगर उनके कार्य से प्रसन्त हो जाते हैं, तो उन्हें पदोन्नति दी जाती है; सौर
- (न) यदि हां तो ऐसे किसने मामले इनकी जानकारी में लाये गये हैं और उन पर सरकार द्वारा क्या कार्यवाही की जा रही है?

नृष्ट् जंबालय तथा विक्रि, न्याय धौर क्रम्बणी कार्य मंत्रालय में राज्य मंत्री (भी सोनू सिंह् वाटील): (क) केन्द्रीय प्रान्वेषण क्यूरो में कोई 'सिपाही' नहीं है। सबसे नीचे के स्तर के पुलिस कर्मधारियों का कांस्टेबल का पदनाम दिया गया है तथा सन्त्रीय प्रान्वेषण क्यूरो के प्रान्तिया पर कांस्टेबल-प्रावंशियों के प्रान्तास पर कांस्टेबल-प्रावंशियों के प्रान्तास पर कांस्टेबल-प्रावंशियों के प्रान्तास पर कांस्टेबल-प्रावंशियों के प्रान्ता पर कांस्टेबल-प्रावंशियों के प्रान्ता पर कांस्टेबल-प्रावंशियों के प्रान्ता प्रान्तिया प्रान्ति केन्द्रीय प्रान्ति के प्रान्ति प्रान्ति केन्द्रीय प्रान्ति के प्रान्ति केन्द्रीय प्रान्तेष्ठ प्रावंशियों की स्वार्ती केन्द्रीय प्रान्तेष्ठ के प्रान्ति प्रान्तियां के प्रान्ति केन्द्रीय प्रान्तियां के प्रान्ति केन्द्रीय प्रान्तेष्ठ के प्रान्ति प्रान्तियां के प्रान्तियां के प्रान्तियां का स्वार्ती केन्द्रीय प्रान्तियां कार्यों के प्रान्तियां कार्यों कार्यों के प्रान्तियां कार्यों कार्यों कार्यों के प्रान्तियां कार्यों कार्यों के प्रान्तियां कार्यों कार्यों के प्रान्तियां कार्यों क

के बाबास पर की जाती है। सरकारी दस्तावें की सुरका, जांच के दौरान' सहायता, डाक और टलीफोन इयूटी तबा अधिकारियों के दौर पर जाने के समय इसी प्रकार की इयूटियों के लिए प्रधि-कारियों के बाबास पर इनकी तैनाती की जाती है। अधिकारी के साथ लगे किसी एक प्रकंती को कभी कभी इाइवर का कार्य भी करना पड़ता है। जिन प्रधि-कारियों के साथ इन्हें लगाया जाता है उन प्रधिकारियों का घरेल कार्य इनसे नहीं लिया जाता।

- (ख) जी नहीं श्रमान् । कास्टेरलो की हैंड-कांस्टबलों के घगले उच्चतर ग्रेंड में पदोक्षतियां भर्ती नियमों के प्रनुसार की जाती हैं। जिसमें एक विभागीय परीक्षा पास करनी तथा व्यक्तिगत कांस्टेबलों की वार्षिक गोपनीय रिपोर्टी का मूल्यांकन किया जाना घावस्थक है। घतः पदोन्नति के मामले में किसी प्रकार का प्रकारत करने. का प्रक्ष ही नही उठता।
- (ग) किसी व्यक्तिगत कांस्टेबल की पदोन्नति के मामले में किसी प्रकार का पक्षपात किए जाने का कोई दृष्टांत सर-कार की जानकारी में नहीं साया है।

तीस हजारी न्यायालय, दिल्ली में प्रशान्ति पैदा करना

े5057. को राजेना कुमार शर्माः की गंगा भक्त सिंहः

क्या वृष्ट् मंत्री यह बताने की कृपा क रेंगें कि:

(क) क्या "विस्सा वृसी वा" माम्ले में भूतपूर्व सूचना और प्रसारण मन्नी श्री दिखा-करण मुक्त तथा श्री संजय गांधी के खिलाफ सन्न-न्यायाधीं श्री वोहरा द्वारा निर्णय मुनाये जाने के बाद तीस हजारी न्यायासय, दिल्ली में उपस्थित बीड़ ने न्यायासय में ब्रासान्ति पैंबा

की थी ग्रीर बड पैमाने पर फर्नीचर की क्षति पहंचाई थी ;

Written Answers

(ख) यदि हां, तो क्या सरकार ने वहां **पर पर्याप्त पूलिस की व्यवस्था नहीं की थी** और साधारण लोगों को न्यायालया में कैसे जाने दिया गया था; ग्रौर

(ग) क्या सरकार ने दोषी व्यक्तियों को हिरासत में लिया था ग्रौर यदि हां, तो उनके विरुद्ध क्या कार्यवाही की जा रही है ?

गृह मंत्रालय तथा विधि, न्याय श्रौ कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री अएस० डी० पाटिल) : (क) से (ग). 27-2-1979 को सुबह लगभग 9-45 बर्जे "किस्सा कुर्सी का" मामले के निर्णय की घोषणा के सम्बन्ध में जिला एवं सत न्त्यायाधीश दिल्ली के न्यायालय के सामने लगभग 150-200 व्यक्ति एकत्रित हो गये । ज्योंही निर्णय की घोषणा की गई न्यायालय के कमरे के ग्रन्दर तथा तीस हजारी सत्न न्यायालय के गेंट पर होहल्ला मचा दिया गया । गेट पर जमा लगभग 300 व्यक्तियों की भीड में से कुछ बद-माशों ने पथराव किया जिससे डबलडैकर बस के ग्रागें के शीश तोड़ दिए । घटनास्थल पर पुलिस दल के लोग तूरन्त पहुंचे ग्रौर दिल्ली परिवहन निगम के कर्म-चारियों की सहायता से 29 व्यक्तियों को पकड लिया और प्रथम सूचना रिपोर्ट संख्या 204 के तहत भारतीय दंड संहिता की धारा 427 /341/147/148/188/

332 के अधीन सिविल लाइन थाने में एक मामला दर्ज किया । वापस जाते हये

भीड ने पुलिस दल पर पथराव किया

ाजिससे दो सब-इन्स्पेक्टर, 3 हैड कांस्टेबल अप्रीर तीन कांस्टेबल घायल हो गए। उसी

समय लगभग 200 व्यक्ति न्यायालय के

कमरे में घस मये क्योंकि जिला एवं सत्त

प्रवेश पर रोक लगाना नहीं चाहते थे। उन्होंने एक टेबल तथा कुछ कृसियों को फेंका ग्रीर केन्द्रीय जांच ब्यरो के वरिष्ठ वकील पर ग्राक्रमण किया । इस समय तक जिला एवं सब न्ययाधीश ग्रपने कक्ष में चले गये ग्रीर वे श्री संजय गांधी ग्रीर श्री विद्याचरण शक्ल की जमानत स्वीकार करने के लिए ग्रौपचारिकता पूरी करने लगे। न्यायालय कक्ष के अन्दर कार्यवाही करने के लिए परम्परा के ग्रनसार सामान्यतः न्यायालय से परामर्श किया जाता है इसलिएपुलिस उगयुक्त (उत्तरी क्षेत्र) ने जिजा एवं सब न्यायाधीश से सम्पर्क किया ग्रौर उनसे ग्रादेश प्राप्त करने लगे कि क्या जमा भीड़ जो स्रनुशासन हीनता के कार्य कर रही है उसे न्यायालय कक्ष से बाहर निकाला जा सकता है। पुलिस ग्रायक्त ने भी सब न्यायाधीश से टेलीफोन पर बात की, किन्तू न्यायाधीश नहीं चाहते थे कि इस मामले में पुलिस कर्यवाही करे ग्रौर उनका विचार था कि ऐसे मामलों में उदारता बरती जाये । जमानत स्वीकृत होने के बाद ज्योंही श्री संजय गांधी ग्रौर श्री विद्याचरण शुक्ल सत्न न्यायाधीश के कक्ष से बाहर ग्राए भीड़ तितर-वितर हो गई। केन्द्रीय जांच ब्यरो के वरिष्ठवकील ने भी उन पर किए कए स्राक्रमण के बारे में पलिस में ग्रीपचारिक शिकायत नहीं की श्रीर वे इस मामले में कोई कार्यवाही भी 1 नहीं करना चाहते थे।

न्यायाधीश न्यायालय कक्ष में लोगों के

Evolution of Computers in Scripts of Indian Languages

5058. SHRI NAWAB CHAUHAN: Will the Minister of ELECTRONICS be pleased to state:

(a) the success achieved in the efforts being made at Hyderabad

computers in the scripts Indian languages;

(b) whether the research work has reached a stage of commercial production of computers in regional languages; and

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(c) if so, the time by which this work is likely to be completed?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) to (c). use Indian languages on computers. appropriate input and output units are needed by way of hardware, and in addition, software has to be loped for Coding, Text Processing. Translation and Programming. Electronics Coporation of India mited (ECIL) has made preliminary efforts in using Indian languages on computers on this basis. They have succeeded in generating Devanagari and Telugu characters on screens. They use a dot matrix printer for 8 line-printing of text in an Indian language. 3-tier printing necessitated by having to provide for upper and lower matras. They have also developed a FORTRAN piler to process texts in Hindi Telegu. Conurrently, awareness of the feasibility and potential of Indian languages on computers has been created through several promotional measures taken by the Depart. ment of Electronics (DOE), the most recent of which was a Symposium on "Linguistic Implications of Computer Based Information Systems" organised by the Department of Electronics at New Delhi from 10th 12th November, 1976. The question of commercial exploitation of the Computer System would depend the demand for such products.

Indian Science Congress held in Hyderabaa

5050, SHRI K. T. KOSALRAM: Will the Minister of SCIENCE AND CECHNOLOGY be pleased to state:

(a) the guidelines formulated for future course of action, by the Indian Science Congress held in the first week of January, 1979; and \$10 LS-5. (b) whether the Scientific Policy Resolution adopted by Parliament in 1958 will be modified in the light of suggestions made by the Prime Minister in his presidential address that priority solutions should be found for improving the bullock-cart, drawing water from wells and provision of sanitation in rural areas where 60 per cent population lives?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) The general recommendations on the focal theme of "Science and Technology in India During the Coming Decade(s)" made at the 66th Session of Indian Science Congress held in Hyderabad during January 3-7, are given in the attached Statement. In additin, subject discipline wise recommendations have also been made by the 13 Sections of the Science Congress covering major disciplines of science, by its two Statutory Committees and a forum.

(b) The question whether the Science Policy Resolution adopted 1958 needed Parliament in any change to ensure appropriate emphasis on rural development has been examined by the reconstituted National Committee on Science Technology (NCST). NCST concluded that the Science Policy Resolution of 1958 was a testament of the faith of Parliament in the importance role of science for human development in all its aspects, and decided that it needed no revision. Government is of the view that this decision of NCST is valid. Various Government Departments_ academic institutions and voluntary organisations are already working on and giving deeper consideration to various aspects covered in the Inaugural Address I gave at the Indian Science Congress at Hydersbad in January 1979. Projects involving improvement to the bullock-cart, rural water supply and sanitation facilities are already hand.

Statement

- GENERAL RECOMMENDATIONS ON THE FOCAL THEME OF "SCIENCE AND TECHNOLOGY IN INDIA DURING THE COMING DE-CADES(S)" MADE AT THE 66TH SESSION OF THE INDIAN SCI-ENCE CONGRESS HELD AT HYDERABAD DURING JANUARY 3—7, 1979.
- 1. "Mathematical and scientific manpower" should be built up keeping in view the employment potential of uses of various disciplines of science and also social needs, aspirations and realities
- 2 A national committee should be entrusted with the task of framing of curricular development of training, etc in different disciplines of science.
- 3. Statistical ensciousness should be developed among administrators, planners and management personnel as well as scientists and technologists. A basic course in Statistical reasoning at higher secondary stage should be introduced.
- 4 Consistent with the National development needs in the next decade, new direction in teaching and research should be given in Statistics by the inclusion of topics, such as methods of operations research, computer technology, etc., with emphasis on applied field problem and case studies.
- 5. The task of exploring for and development of the resources of the sea level in the 200 mile economic zone of the Indian coast should be taken up.
- 6. A vast capability should be made to coordinate the facilities available in the different laboratories to produce, major total systems for energy generation and conservation, health and medical applications as also for

- front the fundamental research. Greater efforts should be made identify such accomplishments and endeavours which can be pressed into service in amelioration and improving the quality of rural life. A concise source book of such techniques developed in the country should be produced. Basic research should be sustained and enlarged in the frontier topics which will encourage breakthroughs in the new techniques which in turn will spill over for the benefits of the common man.
- 7. A high power committee of Anthropologists may be set up with representatives of Universities departments. Anthropological Survey of India and Tribal Research Institutes which may meet periodically to review tribal policies and tribal welfare programmes offer their expert opinion to the government in such matters and review translation of policy decisions at the field levels.
- 8. Adoption of a particular technology for development of remote regions should be dictated more by the considerations of (a) employment-generating potential, (b) regional self-reliance, (c) Social acceptability and (d) Effectiveness in narrowing down the gap between standards of living of the local and urban people. Generous investments should be made on R&D for indigenous production of crucial engineering material.
- 9. A physiological and ergonomical survey of India should be set up. Researches should be undertaken on various aspects of ergonomics as also application of Yoga and Hypnosis in medicine, psychiatry etc.
- 10. The status report on Chemistry has revealed on mechanics theoretical chemistry and instrumentation in academic and research activities. It is necessary that efforts should be geared to strengthen those branches in institutions and universities.
- 11. A case study should be made for establishing several regional centres to

encourage teaching and research in Biological Chemistry with a strong emphasis on interdisciplinary approach. In view of the demand for variety of synthetic and natural polymers, some regional centres of research and training should be created for scientists and engineers.

- 12. The importance of work climate should be stressed in carrying science and technology to the rural community. Efficient psychological services should be established in every institution and psychological techniques should be employed in the selection of scientific and technological personnel.
 - 13. Integration of different systems of medical treatment in rural health care is essential. It is necessary to give orientation to practitioners of medicine other than allopatic in subjects like nutrition deficiencies, bacterial infections, role of vectors in diseases etc.
- 14 Intensive ethnobotanial studies should be undertaken on the uses of plants meant for contraception viz Saraca indica (Ashoma), Dioscorea and Solonum groups of plants. The increase in alkaloid content and augmentation of antifertility properties through various means should be the main thrust of research. A coordinated effort in this direction should be made through Botanical Survey of India, Universities and Research Laboratories engaged in such research.
- 15. Research and management of plantation on fast growing tree species. Such as Casuarina, Eucalyptas etc., should be emphasized for the production of biomass. Selection and cultivation of succulents on marginal lands as source of hydrocarbon and fuel generation, and use of plant systems for biological production of hydrogen gas and exploitation for

trappping of solar energy should be carried out.

- 16. In view of industrial growth leading to environmental degradation, environmental planning should be made an integral part in the future development of the country, including such aspects as biological methods of pest control. Endangered wild life should be conserved through establishment of sancturaries, marine national parks etc.
- 17 Collaborative efforts of breeders, crop physiologists and soil scientists are needed for proper tailoring of different germ plasms to suit various agro-climatic situations, including stress conditions. Horticultural plantations and spice cultivation should be extensively followed. Recycling of organic wastes and use of biofertilizers should be taken up after factual survey and feasibility studies by export from all related fields
- 18. Universities and institutions should be adequately funded to (a) raise the standard of scientific education, (b) provide long and short term training for young scientists to deal with socio-economic problems, and (c) to operate extension wings to enable the laboratory findings to reach the rural areas.
- 19. For uplifting rural economy a package of mutually balancing programmes based on a comprehensive survey of natural resources, their exploitation based on technologies appropriate to the local environment, mass mobilisation through a process of education should be evolved.
- 20. A suitable monitoring mechanism should be developed which would measure the progress of continuing programmes in term of social benefit and not in terms of expenditure.
- 21. Adequate credit facilities should be arranged for rural people through

nationalised commercial banks for the following purposes:

Written Answers

- (a) Suitable cropping system for each region;
 - (b) Conservation and collection of wild vegetation; and
 - (c) Cold storage facility.

22. Intensive preservice training is required for home science personnel for recruitment in rural development programmes. Home scientists should be included in different policy-making bodies. Home scientists may form action squads for social service.

Rise in Cloth Prices

5060. SHRI NIHAR LASKAR: SHRI A. R. BADRINARA-YAN:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether Government are perturbed over the steep rise in cloth prices despite a fall in cotton prices;
- (b) if so, whether Government had decided to call a meeting of the representatives of the Indian Cotton Mills Federation and the National Textile Corporation;
- (c) if so, what subjects were discussed; and
 - (d) the decision arrived at?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) No, Sir. The wholesale prices of cotton textiles have increased only marginally by 2.9 per cent between February 1978 and February 1979.

(b) and (c). The Minister of Industry has nevertheless discussed the rise in cloth prices with the industry on 16th March 1979. The industry has been asked to devise steps to contain increase in prices of cotton cloth.

Policy for Passenger Care, Overhaul of Industry and Foreign Know-how

5061. SHRI K. S. VEERABHA.
DRAPPA: Will the Minister of
PLANNING be pleased to state:

- (a) whether it is a fact that new policy framework for passenger cars, a total overhaul of the industry and import of foreign know-how has been recommended by the high power group set up by the Planning Commission; and
- (b) if so, the details thereof alongwith the necessity in view of its requirement in this country?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN); (a) and (b) No high-power group has been set up to consider the passenger car industry as such. The Working Group on Transport, Earth-moving and Agricul. tural Machinery, set up by the Planning Commission in the context of the finalisation of the Draft Plan 1978-83, has made certain recommendations in respect of the manufacture of passenger cars in the country. The Group has suggested that the further development of this industry should be regarded as necessary, in view of the requirements of the taxi trade and industrial organisations as well as for personal trans. port. It has further argued that the industry has a high employement generation potential, and that the production of automobiles has a multiplier effect on the economy. Proceeding on this basis, the Group has suggested the need for policies to move the industry out of its present state of stagnation. This according to the Group, would involve a total overhaul of the industry including the im- , port of new technology.

The Report of the Working Group has not yet been considered by the Planning Commission.

Revalidation of Letter of Intent Issued to Karnataka Soap Factory

5063. SHRI K. LAKKAPPA: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Government of India intend to revalidate the letter of intent issued to the Karnataka Government Soap Factory which expired on 31st December, 1978 to enable that factory to expand its operations; and
 - (b) if not, the reasons thereof?

OF THE MINISTER STATE IN MINISTRY OF INDUSTRY THE **JAGDAMBI** (SHRI PRASAD YADAV): (a) and (b) The request of the Government Soap Factory to revalidate their letter of intent No. 1138(74) dated 27th December, 1974 beyond 31-12-78 is under consideration of the Government.

लब् उद्योगों में पूंजी निवेश और रोजगार

5064. श्री चन्द्रशेखर सिंह: क्या ज्वांग मंत्री यह बताने की कृपा करेंगे कि 1979-80 के दौरान लघ् ग्रीर क्टीर उद्योगों में मरकार द्वारा किनना पूंजी निवेण करने का विचार है ग्रीर उससे प्रति एककरोजगार के कितने भवसर पैदा होंगे ?

एकोण मंद्र सब्य में राज्य मंत्री (सी जगदन्जी प्रसाद ब दव) : वर्ष 1979-80 में "विकेन्द्रीकृत सबा सब् उद्योग सम्बन्धी कुल केन्द्रीय परिष्यय 193. 47 करोड रुपए तक होने की माशा है जिसमे स्थापना तथा विस्तार सम्बन्धी व्याज भी शामिल हैं। इन केंन्नों में परिष्यय पूंजी निवेश के प्रकार का नहीं है और इसमें राज्य सरकार के परिष्यय शामिल नहीं हैं। वर्ष 1979-80 में लघु सेन में पूर्वानुमानित मतिरिक्त रोजवार 5 लाख व्यक्ति प्रांत वर्ष तक होने की सम्भावन। है। किन्तु यह मतिरिक्त रोजवार 5 लाख केन्द्रीय सरकार के परिष्यय से सीमें सम्बन्धित नहीं शें सकता।

Indo-GDR Collaboration

5065. SHRI JANARDHANA POOJARY: Will the Minister of IN-DUSTRY be pleased to state:

- (a) whether Indo-GDR agreement on economic, industrial, scientific and technical cooperation was signed in January, 1979; and
- (b) if so, the details in this regard?
 THE MINISTER OF STATE IN
 THE MINISTRY OF INDUSTRY
 (SHRIMATI ABHA MAITI) (a) Yes.
 Sir.
- (b) The two sides have agreed to encourage the development of industrial capacities of both the countries for mutual benefit covering utilisation of production complementarities for erection and commissioning of industrial projects, deputation of experts, setting up of training centres and implementation of projects in third countries. The economic, industrial, scientific and technical cooperation under this Agreement is to be carried out on the basis of contracts between the concerned organisations of both the countries The Joint Commission on Economic, Scientific and Technical Cooperation between India and G.DR. shall guide and coordinate the implementation of the Agreement.

Fall in Truck Production

5066. SHRI ANANT DAVE: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Government are aware of a big shortfall in Truck production in the country in relation to its demand during the year 1979-80;
- (b) whether Government have thought of taking over Maruti Ltd., for producing trucks in public sector;
 - (c) if so, what are its details; and
- (d) if not, whether Government propose to fill the gap of this shortfall in the production of trucks?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY

(SHRIMATI ABHA MAITI), (a) to (d) Various measures continue to be in progress to augment the indigenous manufacture of commercial vehicles in keeping with the expected increase in demand for 1979 80 Already in this year, as a result of these measures, the number of commercial vehicles manu. factured in the country is 51,457 for current financial year upto February, 1979 as compared to 36,653 during the corresponding period of the pievious year The question of taking over Maruti Limited to meet the objective of augmenting manufacture of trucks for next year does not arise since this firm does not have the required facilities

Proposal for setting up Mini Comens Plants

5067 SHRI M N GOVINDAN NAIR Will the Minister of INDUSTRY be pleased to state

- (a) how many proposals have been received by Government after the introduction of the new incentive scheme for the cement industry for setting up mini cement plants, and
 - (b) details thereof?

THE MINISTER OF STATE IN
THE MINISTRY OF INDUSTRY
(SHRI JAGDAMBI PRASAD
YADAV) (a) 41 proposals

(b) A statement is attached

Statement

List of the parties who have applied for the establishment of mini cement plants after the announcement of incentives by Government on 4 i 1979

No	Name of the party	Annual capacity (in tonnes)	I ocation
ı	2	3	4
	Tamıl Nadu		-
1	Shir N. Sundaraman c/o M s. Shree Chirum il Triders, Bingalore	15,000	Pallakkapalayam, Mattar- yanur Distt Saleni
2	Ms Nitinaj Coment Ltd., Bangalore	15,000	Kallamanaikenapatti Kukki
3	Shu S Raj 10, Combatore	7,500	lehal Poliach, Disti Con batore
	(-ujarat		
1	Sandip Mineral Co, Mahuva	30,000 (5 L)	Mahuva, Distt Bhavnaga (Gujarat)
2	Shri Aivind Manishankai Trivedi, Rajkot	30,000	Chotila, Distt Surendranagai (Gujarat)
3	M/s Nayak Cements Pvt Ltd., Bombay	33,000	Datha, Taluka Talaja, Disti Bhavnagar (Gujarit)
ŧ	M/s Amee Cement Pvt Ltd , Ahmedabad	15,000	Dahod, Dutt Panchmahal (Gujarat)
5	Paras Cement & Chemical Industries, Junagadh	9,000	Vill Padaria, Distt Junagrdi (Gujarat)
6	Shii Vijaykumar Nayak, Fethabhai, Bom- bay	33,000	Bhavnagar, Distr Saurashtra, (Gujarat)

1	2	3 4
	Karnataka	
ι.	Shri S. G. Havannavar, Bangalore .	15,000 Salawadagi Talıkote, Mudde bihal Taluk, Bijapur Dist
2.	M/s. Vrishbha Cements Pvt. Ltd., Belgaum.	30,000 Aralimatti, Tehsil Gokal Distt. Belgaum.
3.	Deccan Alkali Ltd., Bombay	66,000 Chittapur, Digtt. Gulbarga.
	Andhra Pradesh	
1.	Nagarjuna Cements, Hyderabad .	60,000 Tehsil Hazurnagar, Distr Nalgonda.
2.	Shrı Sushil Chandra Gupta (G.S. Cements), Meerut.	15,000 Tehsil Sulurpet, Distt. Nel
3.	Shri B. M. Dayashankar, Hvderabad .	60,000 Tehsil Kurnool, 'Distt. Kurnool.
4.	Shri C. P. K. Murthy, Hyderabad .	66,000 Neralla, Tehsil Jagatyal, Disa Karımnagar.
5.	Shri K. Harshavardhan Reddy, Cuddapah	60,000 Near Krishnapuram R.S Distt. Cuddapah.
	Himachal Pradesh	
z.	Shri R. N. Jain, Meerut	50,000 Bharli, Paonta Sahib, Dist Sirmur.
	Rajasthan	
ı.	Shri Rao Hari Singh of Begu P. O. and Village, Begu.	66,000 Parsoli, Tehsil Bogu Dist Chitt orgarh.
2.	Shri J. C. Dawar, New Delhi .	66,000 Kotputli, Distt. Jaipur
3.	Shri Ashok Kumar Pandya, Khodan, Distt. Banswara,	10,950 Khodan, Tehsil Ghati, Ban ware.
4.	B. K. Enterprises, New Delhi .	66,000 Dehradun (U.P.) or Jammu Tawi (J. & K) or Sika (Raj.).
5.	M/s. Swaika Cements Ltd., Calcutta .	50,000 Kotputli, Distt Jan to
6.	M/s. Rajasthan State Indl. & Min. Corpn. Ltd.	66,000 Exact location not indicated (S.E.)
7.	Do	Do. Do.
8.	Do	Do. Do.
9.	Do	Do. Do.
10.	Do	Do. Do.
	Maharashtra	
1.	Development Corporation of Vidharbha Ltd., Nagpur.	60,000 Tchail Rajura, Distt.Chandra to pur. 66,000

	2	3	4
	Bihar		
1.	Bihar Cement, Patna	20,000	Tehsil Jasidih, Distt. Santhal- paragana.
	West Bengal		
ı.	M/s. Roberts Mclean Services (P) Ltd., Calcutta.	30,000	Raghunathpur, Distt. Purulia.
	Sikkim		
ı.	Shri Rajendra Prasad Jain, (Sikkim Nirman Udyog), New Delhi.	60,000	Distt. Rishi.
	Madhya Pradesh		
1.	Shri V. P. Gupta (Rewa Cement Udyog) Rewa.	Not indi- cated.	Bela, Tehsil Hazur Distt. Rewa.
2.	Shri Yogesh Solanki, Bombay	60,000	Tehsil Jirabad, Distt. Dhar.
3.	M/s. Darjeeling Dooars Plantations, Ltd., Calcutta.	50,000	Tehsil Rewa, Distt. Rewa.
4.	Shri Gurbux Rai Chopra (Nandini Cement Works), Bhilai.	27,450	Tehsil Durg, Distt. Durg.
5.	K. C. Bargaria Cement Industries, Katni	9,000	Jukehi, Tehsil Maihar, Distt. Satna.
6.	Gopal Sharan Singh, Satna	66,000	Baijnath/Madhepur/Sonara, Tehsil Huzur, Distt. Rewa.
7.	Prem Heavy Engg. Works Ltd., Meerut	50,000	Tehsil Taku, Distt. Hoshanga- bad.
8.	Shri D. V. Saxena, Indore	30,000	Shillipur, Distt. Morena.
 9.	Shri D. V. Saxena, Indore	30,000	Badwaha, Distt. Khargone.

कपड़े के मूल्य में वृद्धि

5068. भी कचरूलात हेमराज जैन: क्या जब्बोग मंत्री यह बताने को कृता करेंगे कि:

- (क) राष्ट्रीय कपड़ा निगम ने विगत 2 वर्षों में कपड़े की कीमतों में कितनी बार तथा कितनी वृद्धि की थी; और
- (ख) राष्ट्रीय कपड़ा निगम के कपड़े को बेचने के लिए खोली गई दुकानों द्वारा बेचे बंदे कपड़े का ब्यीरा क्या है भीर उन पर कितना व्यय हुआ।?

उद्योग मंत्रालय में राज्य मंत्री (को जगबम्बी प्रसाद थादण): (क) राष्ट्रीय वस्त्र निगम के सबीन 67 मिली जुली मिलें है तथा एक में बर्शविद्य तथा स्रोक्त किस्म का कपड़ा तैयार किया जाता है इन तथ्यों को देखने हुथे सूचना प्रान्त करने में निहित प्रयासों के सनुक्य परिणाम प्राप्त नहीं हींगे फिर भी किसी मिल से सम्बन्धित कोई विभिष्ट सूचला तथा किसी विशेष किसम के कपड़े के बारे में किसी विशेष समझि की सूचना उपलब्ध की जा सकती है।

(ख) एक विवरण सभा पटल पर रखा जाता है।

राष्ट्रीय बस्त्र निगम द्वारा बेचे गये कपडे तथा विगत दो वर्षों में हुए व्यय का वित्तीय व र्षवार व्यौरा नीचे दिया जाता है :---

वर्ष	बेचे गये कपड़े का	बें डशीट,	(श्रनुम	१नित)
	परिमाग 10 लाव मीटर में	साड़ियों, घोति ग्रावि के रुप मे नग (संख्यादम लाख में)	वस लाख मे)	व्यय तथानग (रुपये दम लाख में)
1	2	3	4	5
1976-77	31.56	2 3	0 133.99	15.16
1977-78	16.12	0 8	4 110.55	19.49

Artisan Programme in District Industries Centres

145

5069. SHRI RAJ KRISHNA
DAWAN: Will the Minister of INDUSTRY be pleased to state;

- (a) what are the various fields in Artisan Programme covered by the District Industries Centre (D.I.C.) to implement the national policy to rural industrialisation:
- (b) how these Artisans have arranged their finance;
- (c) whether Brass Work, Earthen Work, Potteries and Shamks Work are included in the Artisan Programme in West Bengal or not; and
 - (d) if so, the details thereof?

MINISTER OF STATE IN THE MINISTRY OF INDUSTRY **JAGDAMBI** PRASAD (SHRI YADAV): (a) The main thrust of the new Industrial Policy is on providing larger employment opportunities through development of village and small industries in the rural sector. To achieve this object, the Government launched a centrally sponsored scheme of District Industries Centres

- in May, 1978. These Centres have been set up as focal agency to deal with all the requirements of small and village industries, under a single roof and they will also interface closely with activities of Integrated Rural Development Blocks, The Rural Artisans Programme/Rural Industries Projects Scheme for assistance to entrepreneurs will now function under the District Industries Centres. All the activities of the earlier Rural Artisans Programme are covered under the District Industries Centres Programme.
- (b) The financial requirements of rural artisans are being met out of DIC funds and banks under their Differential Rate of Interest Scheme. Recently the Reserve Bank of India have issued instructions that loans upto Rs. 25,000 including working capital and fixed capital may be given to rural artisans in backward districts without any margin.
- (c) and (d). According to the information received from the State Government, Brass Work, Earthern work, Potteries and Shamka work have not yet been covered under Rural Artisans Programmes.

सीमेंट की मांग ग्रौर सप्लाई

5070. श्री गंगा भक्त सिंह : स्वा उद्योग मंत्री यह बाने को क्रुपा करेंगे कि :

- (क) देश में गत पांच वर्षों के दौरान सोनेंट को पूत्र कितनो मांगथी ग्रौर वह कितनी माता में सप्लाई की गई तथा उसमें ग्रा सितत तया स्वदेशो सोमेंट की मात्रा का ब्यौरा क्या है: ग्रीर
- (ख) क्या सोमेंट की कभी को देखते हुये सरकार का विचार इसके उत्पादन को बढ़ाने का है यदि हां, तो तत्सम्बन्धी व्यौर। क्या **∄** ?

उद्योग मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रपाद धादव):(क) एक विवरण संलग्न है।

- (ब) सरकार ने सीमेंट का उत्पादन बढाने के लिए निम्नलिखित कदम उठाए हैं :−−
 - (1) नेसात का छंड कर देश से बाहर सोमेंट के निर्यात पर प्रतिबन्ध लगा दिया गया है
 - (2) देश में वर्ष 1978 के दौरान 13. 15 लाख मी० टन गीमेंट का स्रायात किया गया था तथा लगभग 13.23 लाख मीटिक टन और अधिग सीमेंट का आयात करने हेत् अनुबन्ध किए गए हैं.
 - (3) प्रत्येक एकक के गिठने तोन विलीय वर्षों के सर्वाधिक उत्गादन या उस एकक की ग्रधिष्ठापित क्षमता, दोनों में से जो भी अधिक हो, से 85 प्रतिशत से ऋधिक उत्पादन पर 30 रुपए प्रति मी टन की दर से नकद प्रोत्साहन देने की घोषणा को गई है,
 - (4) सङ्क द्वारा सोवेंट लाने ले जाने सम्बन्धी विद्यमान भाडा प्रतिपृति

नियमों को उदार बना दिया गया है ;

(5) सरकार ने उद्योग को बिजली की कटौरी वाली ग्रवधि में सीमेंट का उत्पादन करने हेत् कैप्टिव पाबर इस्तेमाल करने के लिए सहायता भी दी है,

Written Answers

- (6) सरकार ने पीमेंट उद्योग को सीमेंट का उत्पादन करने के लिए कोयले के ग्रायप्ति संभरण के कारण भट्टी का तेल इस्तेमाल करने के लिए सहायता देने का भी निर्णय किया है.
- (7) उद्योगद्वारा ग्रपनी क्षमता का सम्पूर्ण रूप से 100 प्रतिशत इस्ते-माल बनाए रखने के लिए विद्यमान एककां के उत्पादन पर कड़ी निगाद भो रखो जा रही है,
- (8) उत्पादन बढाने के लिए प्री-केल्सो **रेट**र प्रौद्योगिकी के स्रायात को अनुमति देदी गई है;
- (9) जि । परियोजना श्रों में कार्य चल रहा है उनके निर्माण का मैं में नेजी लाई जा रही है,
- (10) सरकार ने स्लैम का इस्तेमाल करने हेत् स्टील संयंत्र स्थल उसके ग्रास गस के क्षेत्र में मीमेंट संग्रंत्रों की स्यापना को बढावा देने का भी निर्गय किया है,
- (11) सरकार ने बड़ी संख्या में छोटे सीमेंट संयंत्रों की स्थापना को बढावा देने का भी निर्णय किया है, ग्रौर
- (12) उच्च स्तरीय समिति ने सीमेंट उद्योग का विस्तृत ग्रध्ययन किया है और उसने अनेक सिकारिशें भो की हैं जिन पर सरकार विवार कर रही है।

विवरण

सोमेंट की मांग व उपलब्धता

(दस लाख मी० टनां में)

वर्ष अनुमानित मांग		धनुमा नित मोग उपलब्धता			
		देशी	ष्रायाति (कुल
1974-75	उपलब्ध नही	14.73	 कुछ नहीं		14.73
1 975- 76	-वही	17.21	·वही		17.21
1976-77	वही	18.84	बही		18.84
1977-78	22.22	19.38	0.31		19.69
1978-79	24.00	19.60	1.55		21.15

Sick Industries in Punjab

5071. CHOWDHARY BALBIR SINGH:

SHRI GYANESHWAR PRA-SAD YADAV:

Will the Minister of INDUSTRY be pleased to state:

- (a) the names of sick cottage and small scale industries in the small scale industry sector in Punjab and the number of people engaged therein;
- (b) whether any scheme has been formulated to resume production therein, and
- (c) whether any such scheme has been introduced and if so, the results achieved?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (c). The information is being collected and would be laid on the Table of the House.

राजीरी और वुंछ क्षेत्रों में पकड़े गये जासूस

5072. श्री लालजी माई: क्या यह मंत्री यह बताने की क्या करेंगे कि:

(क) क्या हाल में राजीरी भीर पंछ क्षेत्रों में पाकिस्तान के लिए जाससी करते हुये नांगडा जिले (हिमाचल प्रदेश) के एक भूतपूर्व मैनिक सहित चार व्यक्तियों को भारतीय फौज द्वारा पकड़ा गया था; स्रीर

(ख) यदि हां, तो तत्सम्बन्धी पूर्ण तथ्य क्या हैं ?

गृह संजालय में राज्य मंत्री (भी धनिक लाख मण्डल): (क) जी नहीं, श्रीमन्।

(ख) प्रश्न नही उठता।

टोंक (राजस्थान) में लघु उद्योग श्याधित करने के लिये धनुसूचित जातियों तथा चनुसूचित जनजातियों से सम्बन्धित व्यक्तियों को विसीय सहायता

5073. भी राम कंबर बरवा: क्या उद्योग मंत्री यह बताने की कुशा करेंगे कि:

(क) क्या सरकार टोंक (राजस्थान) में जो कि राजस्थान का एक पिछडा हुआ क्षेत्र है, लघु उद्योग स्थापित करने के लिए अनुसूचित जनजाति एवं द्याधिक क्य से पिछडे लोगों को विसीय सहायता देने पर विचार कर रही है;

- (बा) क्या इत समुदायों के लोगों को सम्बन्धित विभागद्वारा पूरी जानकारी और सहायता नहीं दी जाती, ग्रीर
- (ग) यदिहा तो इस सम्बन्ध मे सरकार काक्या कार्यवाही करने का विचार है ?

उद्योग मंत्रालय में राज्य मंत्री (श्री जगबन्दी प्रसाद पादव): (क) जिला विकास योजनाएं सम्बन्धित राज्य सरकारी द्वाना तैयार की जाती हैं। किन्तु सम्पूण देश मे धनुसूचित जाात तथा धनसूचित जनजाति तथा समाज के ग्राणिक रूप से क्मजोर बर्ग उत्पादक प्रयासी के लिए बैंकी से ब्याज की विभेदक दर योजना ने ग्रन्तर्गत प्रतिवष 4 प्रतिशत की दर से वित्तीय सहायता प्राप्त करने के पात्र है बणतें कि वे पावता की कसीटी को पूरा करते हो। हाल ही मे भारतीय रिजंब बैंक ने सभी वीणिज्यक बैको का इस भ्राशय के मार्गदर्शी सिद्धान्त जारी किए हैं कि उन्हें कामगरी तथा 'नदिंग्ट पिछडे जिली मे लघु (टाइनी) क्षेत के ग्रामीण तथा कूटीर उद्योगी से 9 ५ प्रतिशत तथा ग्रन्य क्षेत्रो (ब्याज की विभेदक दर योज संके अन्तगत माने वाले मामलो को छोडकर) से प्रतिवर्ष 11 प्रतिगत से ग्रिमिन की दर से ब्याज नहीं लेन। चाहिये। पूर्नीवत लिया गया है अथवा नहीं यह विचारणीय नहीं

राज्य सरकार डाग घोषित की गई सौद्योगिक नीति के अनुसार राजस्थान वित्त निगम ने अनुस्थित जाति तथा अनुस्थित जनजाति से सम्बन्ध रखने वाले व्यक्तियों को केवल 5 प्रतिशत के लाभ (माजिज) पर ही ऋण दिए हैं। अनुस्थित जाति तथा अनुस्थित जनजाति के उद्यमी टोक जिले के लाभु कीत मे एकको की स्थापना करने के लाए 25 प्रतिशत की दण से पूंजी राजसहाबता प्राप्त करने के भी पाल हैं।

अनुसूचित जाति तथा अनुसूचित जरु-जाति के व्यक्तियों को शग्नता के आधार पर विजलों के कनेक्शन भी दिए जाते है।

(ख) राज्य सरकार के उद्योग विम ग से सम्पर्क स्थापित किये जाने पर उनके द्वारा मनुसूचित जाति तथा मनुसूचित जनजाति के व्यक्तियो को सभी सहायता प्रदान की जाती है।

(ग) प्रश्न ही नही उठता।

Loan given by Khadi and Village Industry Commission

5074 SHRI BAPUSAHEB PARU-LEKAR Will the Minister of INDUS-TRY be pleased to state

- (a) whether Khadi and Village Industry Commission has granted any loan to Shri Mahila Griha Udyog Lijjat Papad and if so, the particulars thereof and the security taken,
- (b) the dues outstanding and whether there is any proposal pending from Udyog for a fresh loan,
- (c) whether the funds are properly utilised, and
- (d) whether attention of Government has been drawn to article in Blitz dated the 3rd March, 1979 on page 7 regarding activities of Udyog and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI **JAGDAMBI** PRASAD YADAV) (a) and (b). On the strength of the mortgage and hypo... thecation deeds executed in respect of its property the Mahila Griha Udyog Lijjat Papad, Bombay, has been advanced loans by KVIC totalling Rs. 22 65 lakhs to-date, of which Rs 2.25 lakhs has been repaid. A proposal of the Institution for issue of eligibility certificate for a loan of Rs. 10 lakhs from a Bank under Interest Subsidy scheme is under consideration of KVIC

(c) and (d). The Commission is satisfied with the performance of the Institution in respect of both turnover employment. The production during 1977-78 was of the order of Rs. 240.57 lakhs generating employ. ment around 5,000 persons. The matter referred to in the 'Blitz' is under investigation by the KVIC and the auditors.

Licenced Capacity of London Rubber Company for the Manufacture of Nirodh

5075. SHRI AHSAN JAFRI: Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is correct that the licenced capacity of the private sector London Rubber Company manufacture of Nirodh is 150 million pieces per annum and the licenced capacity of the Public Sector Plant, Hindustan Latex Ltd. is 288 million pieces:
- (b) if so, the reasons for the prisector plant manufacturing 187.5 million pieces annually and the public sector plant manufacturing far below the licenced capacity only 162.78 million pieces during 1977-78; and

(c) how much production of the private sector plant was purchased for the National Family Planning Programme during the last five years ending March 1979 and at what price?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI **JAGDAMBI** PRASAD YADAV): (a) Yes, Sir.

- (b) Industrial undertakings are allowed to increase the production of the article or articles for which they are licensed or registered upto 25 per cent of the capacity so licensed or registered subject to certain conditions. Due to labour unrest, strike, teething troubles of the new plant, mechanical trouble and consequent shut down, the production level of M/s. Hindustan Latex Limited has been below the licensed capacity. The original Japanese plant has become old and needs frequent repairs and replacements. As a result the production process has been hampered.
- (c) The quantities purchased from London Rubber Company, Madras, for National Family Planning Programme and the prices at which purchased are given below:-

Year	For free supply Price (million pieces)	Price	For commercial supply (Million pieces)	Price per gross
1	3	3	4	5
1974-75	Nil		Nil	Rs.
1975-76	30.00	Rs. 22/- per gross	18.00	23.50
	2.50	Rs. 22.45 " "		
	1.00	Rs. 24.00 ,, ,,		
19 76-7 7	10° 30 21° 00 8° 00 40° 00 6° 00	Rs. 14·80 per 100 Rs. 22·00 per gross Rs. 20·50 , , ,, Rs. 22·00 ,, ,, Rs. 24·00 ,, ,,	55°00 44°57	24·00 22·65
1977-78	60.00	Rs. 14:00 per 100	102.00	22.40
1978-79	88.00	Rs. 13.54 per 100 Rs. 13.54 per 100	93.60	31.80

Shortage of Cement for Construction Works

5976. SHRI R, MOHANARANGAM Will the Minister of INDUSTRY be pleased to state

- (a) the extent to which constitution plants already formulated have been held up by paucity of supply of Cement, and
- (b) the crash measures proposed to ensure that urgent constructions do not get hampered?

THE MINISTER OF STATE IN MINISTRY OF INDUSTRY (SHRI **JAGDAMBI** PRASAD YADAV). (a) Inspite of a record production of cement during 1978, reports of shortages have been received as demand has exceeded supply due to spurt in construction activities in Industries, Irrigation and Power. Housing and other developmental pro-It is not unlikely that some construction works might have been delayed due to paucity of supply of cement

- (b) The Government have taken the following steps to achieve improvement in production of cement —
 - (i) The export of cement outside the country has been banned except to Bhutan and Nepal.
 - (11) A cash incentive of Rs 30 per tonne for every tonne of additional production over the best production of each unit during the last three financial years or 85 per cent of its licensed capacity, whichever is higher, has been announced;
 - (iii) Existing rules relating to freight reimbursement for road movement have been liberalized;
- (iv) Government have also granted assistance to the cement industry for use of captive power for production of cement during the periods of power cuts. (This is applicable to units having already captive power generation facilities only):

- (v) Government have announced assistance to the cement industry for the use of furnace oil for production of cement due to inadequate supplies of coal.
- (vi) The production of existing units is also closely monitored to see that the industry maintains an overall capacity utilization of 100 per cent,
- (vii) The import of precalcinator technology has been permitted to enable the increase in production,
- (viii) The construction of ongoing projects is being expedited,
- (ix) Government have also decided to encourage the setting up of cement plants at the site of or near steel plants to utilize the slag.
- (x) Government also propose to encourage the setting up of a large number of mini cement plants, and
- (xi) A High Level Committee had made a comprehensive study of the cement industry and has recommended a number of recommendations which are being processed by Government;
- (xii) A quantity of 13 15 lakh tonnes of cement has been imported into the country during 1978 and the import of a further quantity of about 13 23 lakh tonnes has been contracted

Licences for Import of Components by B.H.E.L.

5077 SHRI A BALA PAJANOR Will the Minister of INDUSTRY be pleased to state:

- (a) whether BHEL has sought import licences to the tune of Rs. 80 crores for import of components; and
- (b) if so, the necessity for such components and the country from which import is sought?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY

(SHRIMATI ABHA MAITI): (a) Yes, Sir.

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(b) Import of components has been considered necessary to meet their production programmes and customer commitments. Countries from which import has been sought are USA. West Germany, Czechoslovakia, USSR, Poland, Italy, Sweden, Japan, Spain, Denmark and UK.

Strength in Central Police Organisations

5078. SHRI R. L. KUREEL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) what are the Central Police Organisations like Intelligence Bureau, R.A.W., C.B.I., B.S.F., C.R.P.F. and what is the total manpower of each including deputationist, Gazetted and non-Gazetted ranks;
- (b) the total strength and percentage of directly recruited officers and men; and
- (c) the percentage filled by promotion and deputation from States and other organisations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (c). The information is being collected.

Traffic Constables in Delhi

5079. SHRI RAJ SHEKHAR KOLUR; Will the Minister of HOME AFFAIRS be pleased to state:

- (a) how many traffic constables are posted in the streets of Delhi during(i) day and (ii) night time;
- (b) whether Government have received complaint that the traffic police in Delhi are acting simply as silent spectators when the drivers of heavy and other vehicles do not follow the indications of the electric signals at the circles and crossings of streets; and

(c) any action proposed in the mat-

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS, SHRI S. D. PATIL): (a) 425 traffic constables are deployed during day and 143 in the night for traffic regulation/enforcement duty on the roads in Delhi.

- (b) No. Sir.
- (c) Action is being taken against drivers of motor vehicles violating traffic signals and other mandatory provisions of the Motor Vehicles Act and Rules. The relevant details are as under:—

Year		1	Cases prosecuted for violation of traffic signals.	Other cases of violation of Motor Vehicles Act/Rules		
				 	.9.6	
1978	•	•	•	•	48,690	3,97,457
					_	_

1979 (January and 13,463 89,194 February).

सहायकों की समेकित सूची तैयार करना

5080. की राजनारायक: क्या मृह मंत्री यह बताने की क्रुपा करेंगे कि

- (क) क्या कामिक विभाग प्रतिवर्ष सहायकों को मिलीजुली समेवित वरिष्ठता सूची नैयार करता है भीर विभागों के विवेदी-कृत होने 'र ही उन्हें भनुभाग भ्रष्टिकारियों के ऊंच पदों रर भ्रपने भ्राय पदोक्षति देता है; भीर
- (च) यदि हां, तो क्या कामिक विभाग मिनीजुली समेक्ति वरिष्ठता तूची का पालन नहीं करता?

गृह मंत्रालय तथा विधि, न्याय श्रीर कम्पनी कार्य मंत्रालय में राज्य मंत्री (बी एस० डी० पादिल): (क) कार्जक और प्रशासनिक सुधार विभाग प्रति वर्ष सहायको का सामान्य बीरष्ठता सुची तैयार करता है, बैसा कि केन्द्रीय सचिवालय सेवा (सामान्य वरिष्ठता सूची का तैयार किया जाना) विनियम 1970 के साथ पठित. केन्द्रीय सचिवालय सेवा नियम, 1972 के नियम 2 के खण्ड (एच एच) के प्रधीन प्रपेक्षित है। किरभी, प्रत्येक सवर्ग (मत्रालय/विभाग) में भागा श्रधिकारी के ग्रेड मैं पदीन्नतिया उस मझालय/विभाग इ.रा सामान्य वरिष्ठता सूबी मे शामिल अपने ही उन सहायको में से की जानी है जो इस विभाग द्वारा निर्धारित वरिष्ठता (क्षेत्र) को रेज में भाते है। यदि किसी सवग विशेष में निर्जारित वरिष्ठता को रेज के भीतर गक्ति उगलब्ध नहीं होते है श्रीर अनभाग अधिकारियों को रिक्तिया होती है, नो उन्हें कार्मिक भीर प्रशासनिक सधार विभाग द्वारा नाम'कित उन व्यक्तियो द्वारा भरना होता है जो इस विभाश मे रखे गए भ्रन्य संवर्गों के उन सहायकों के पैनल में से होते है, जो बरिष्ठना की निर्धारित रेज मे होते हैं भौर उनके अपने सवगौं मेपदोन्न ति के लिए कोई रिक्ति नहीं होती।

(ब) प्रश्त ही नही उठता।

Import of selective technology

5061. SHRI C. K. JAFFER SHA-RIEF: Will the Minister of INDUS-TRY be pleased to state

- (a) whether there is any proposal under Government's consideration to import selective technology to meet the needs of various industrial sectors in the country;
- (b) if so, what are the areas where the import of selective technology is considered essential; and

(c) what are the names of the countries from which technology is proposed to be obtained and whether Government have started any negotiations with these countries for the purpose?

THE MINISTER OF STATE OP MINISTRY INDUSTRY (SHRI JAGDAMBI PRASAD DAV) (a) and (b) Government's pohey towards import of technology is selective and is in conformity with national priorities Import of technology and foreign collaboration is permitted only in sophisticated and high priority areas, export oriented ventures and for manufacture of items for which indigenous capability has not adequately developed within the country Paras 23, 24, 25 and 26 of the Statement of Industrial Policy presented to Parliament on December 23, 1977, spell out Government's policy in the Further, an illustrative list matter of industries where no foreign collaboration, financial or technical, is considered necessary has recently been issued by Government in a Press Note dated 28th December, 1978 A copy of the Press Note is available in Parliament Library

(c) While in bilateral negotiations and consortium meetings convened by Government, discussions do take place for assistance in the form of credits, import of technical knowhow etc no collaboration and assistance for import of technology in any specific areas are sought by Government as such Indian entrepreneurs, after negotiating with foreign parties, apply for approval of Government for the proposed collaboration and each proposal is considered by Government on merits.

Licences for manufacture of Television Sets and Electronic Calculators

5062 SHRI S. R REDDY: Will the Minister of ELECTRONICS be pleased to state:

(a) whether it is a fact that ilconous for the manufacture of T.V, and elec-

tronic calculators are issued mostly to the units located around Delhi;

- (b) if so, the details in this regard; and
- (c) whether Government propose to ensure that licenoes issued for setting up industrial units manufacturing particular product are equitably spread out in different States to realise the Government's objective of creating job opportunities throughout the country?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) No. Sir.

- (b) Does not arise.
- (c) While granting industrial approvals/licences for such items, in accordance with the general licensing policy, attention is also given to dispersing the industry as widely as possible. As a result, considerable dispersal of these industries outside the Delhi area has taken place.

Anti-social elements arrested in Delhi

5063 SHRI ISHWAR CHAUDHRY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of anti-social elements arrested in Delhi from November, 1978 to February, 1979;
- (b) the number among them, who are in police/judicial custody at present;
- (c) whether there has been any reduction in the incidence of crime as a regult of their agrest; if so, to what extent; and
- (d) if not, the reasons for increase in crime after their arrest?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTIES AND COMPANY AFFAIRS (SHRI S. D. FATIL): (a) to (d). The information is being sacertained and will be laid on the Table of the House.

Match Industry

FORA SHRI M. ARUNACHALAM: Will the Minister of INDUSTRY be pleased to state:

- (a) whether the special rebate on matches is to develop, the rural industry or to encourage the benami transactions by people in urban areas who are already in the field:
- (b) if so, what are the steps taken by Government to stop issue of bonafide certificates to industries of urban areas; and
- (c) whether Government would take steps to check and curb the benami units of big manufacturers and to insist to manufacture in the own trade label of Khadi and Village Industries Commission and to insist to sell all those such matches to Khadi and Village Industries Commission only?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (c). For the purpose of admissibility of the special rebate on matches, the location of a cottage unit is not relevant. As a part of 1979 Budget, excise duty has been increased on matches in or in relation to the manufacture of which any process is ordinarily carried on with the aid power. The duty has been reduced on matchés in or in relation to the manufacture of which no process is ordinarily carried on with the aid of power and cleared for home consumption during a financial year by a manufacturer from a factory which is recommended by the Khadi and Village In-Commission for exemption dustries as a bonadide cottage unit or which is a member of a cooperative society ineluding a marketing and service industrial cooperative aggists registered under any law relating to cooperative societies and the total clearence. of

matches from such factory during the finantial year is not estimated to exceed 75 million mathes. These measures have been taken in order to encourage the production of matches in the non-mechanised sector.

Retrenchment in Beas Sutley Link (H.P.)

5086, SHRI S. S. DAS: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Government are aware of the retrenchment due to the completion of the Beas Sutlej Link (H.P.) causing large scale unemployment of skilled workers;
- (b) whether a proposal to set up a suitable industry in the public sector at Sundernagar (H.P.) was made by the State Government some years ago:
- (c) whether the setting up of such an industry would save Government huge expenditure on building new workshops and accommodation to be vacated by the BSL Project; and
- (d) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) Yes, Sir.

- (b) Yes, Sir. The State Government had asked for the setting up of an instrumentation unit.
- (c) The Beas Sutlej Link Project, on completion is to be transferred to the Bhakra Beas Management Board. Even after the Project is completed, most of the facilities will have to butilised for its operation and main-fenance. The accommodation that is likely to be rendered surplus is being assessed. The likely surplus is considered to be insignificant. The project being a joint venture of the Government of Haryans, Elmachal Pradesh, Punjats and Rajasthan, any decision to utilise these facilities will have to be taken with their prior concurrence.

(d) The State Government have alm ready been informed that there is no proposal to set up any new instrumentation unit.

विल्ली में पुलिस ब्राधकारियों की नियुक्तियां

- 508 / भी महीलाल : न्या मृह मंता मह बताने की हुत करेंगे कि
- (क) दिल्ली में एक पुलिस कर्मचारी/ मिंदिकारी को सामान्य तया एक स्थान पर कितने समय के लिए नियुक्त किया जाता है;
- (ख) विभिन्न पुलिस स्टेशनों, जिलो, ट्रैंकिक बांच धादि मे तीन वच से ब्रधिक समय एक स्थान पर नियुक्त पुलिस कर्मचारियों ब्रधिकारियों की ग्रेडवार संख्या कितनी है;
- (ग) इतनी लम्बी अवधितक एक स्थान पर निरन्तर नियुक्ति के क्या कारण हैं; और
- (च) क्यासरकारका विचार उनके की झ स्यानानांतरण के लिए कार्यवाही करने का है जिससे भ्रष्टाचार की प्रवृत्ति को रोका जा सके ?

गृह नंत्रालय तथा विकि, स्थान और सम्मनी कार्य मंत्रालय में राज्य मंत्री (बी एस॰ डी॰ पाटिल): (क)से (घ). पाने के प्रधारी प्राधिकारी का सामान्य कार्य-काल 3 वर्ष होता है। यह बाने में निवृत्रत उप-निरीक्षक के पव के मधिकारियों तथा इससे नीचे के प्रधिकारियों पर भी बाबू होता है। यदि पुषिस भागुनत अधिकारी के कार्य निष्पायन से सन्युष्ट है और वह बांकित स्तर का रहा है और उसकी इमानवारी पूर्णतः ससंदिक्ष रही है तो वह ऐसी निवृत्रित की अवधि एक भयवा दो वर्ष के लिए बढ़ा स्वक्ता हैं। बार्गों के प्रतिरिक्त, माखानों में निवृत्रित

के लिए सामान्य कार्यकाल इस प्रकार है:---

(क) प्रवराध तथा पातायात

- (1) सहायक उप-निरीक्षक के पद के मधि-कारी तथा इससे ऊपर के मधिकारी
- (2) श्रन्य ग्रीप्ट-कारी 3 बर्च
- (वा) सुरक्षा तथा एक बार बार बो असे 5 वर्ष तक (ग) निपिक वर्ग 3 वर्ष
 - (घ) विशेष शाखा कोई सीमा नहीं।

5 वर्ष

विल्ली पुलिस में छ. जिलों तथा द्रैफिक यूनिट समेत 20 विभिन्न यूनिट हैं। जो अधिकारी जिलों तथा द्रैफिक यूनिट में तीन वर्ष से अधिक समय तक एक स्थान पर रहे हैं, उनका पदवार स्थीरा इस प्रकार है:---

पद	जिला	वाना	ट्रै फिक
निरीक्षक .	9	*********	2
उप-निरीमक	173	5	23
सहायक उप- निरीक्षक	. 119	9	11
हैड-कांस्टेबल	87	45	50
कांस्टेबल ,	828	374	412

संवेषनवील एकको वैसे विकॉ/पुलिस बानों, मासाकात, अपराध साचा, सतर्कता साचा और विनेषकर, विलेष साचा में व्यक्तियों को निवृष्य करते समय प्रयस्त किका जाता है, कार्यनिष्ठा के साथ उनमें गोमाता तथा समुभव हो । वहाँ किसी

ग्रष्टिकारी की सक्षमता प्रथवा निष्ठा में कमी पाएँ जाती है तो उसे तुरन्त हटा दिया जाता है भौर उस यूनिट में उसके रहने की भवधि पर व्यान नहीं दिया जाता । पूलिस बायुक्त को पुलिस कार्मिकों की नियमितयों को युक्ति युक्त बनाने की भावश्यकता की जानकारी है भीर वे पहले ही एक संबीका कर चुके हैं जो एक सतत प्रक्रिया है। जिन व्यक्तियों को किसी विशेष शाखा का विशिष्ट ज्ञान भीर भनुभव है, उनको छोडकर यह सुनिश्चित किया जा रहा है कि किसी व्यक्ति को किसी विशेष कार्य पर झनावश्यक भवधि के लिए नियुक्त न रखा जाये। दिल्ली पुलिस की भिन्न-भिन्न शासाओं में कार्मिकों को बारी-बारी से लगाने के उपाय किये जा रहे हैं। जुलाई, 1978 से भव तक बारी-बारी से - नियुक्त किये गये अधिकारियों की पदवार संख्या इस प्रकार है . ---

निरी क्षक	•		96
उप-निरीक्षक		•	279
सहायक-उर-निर	ीक्षक		122
हंड कांस्टेबल	•		728
कांस्टेबल			3363

Recommendations of Law Commission on Criminal Procedure Code

5088. SHRI VIJAY KUMAR N. PATIL:

SHRI VASANT SATHE:

Will the Minister of HOME AF-FAIRS be pleased to state:

- (a) whether the Law Commission has submitted its 78th Report to Government; and
- (b) if so, recommendations made by the Commission on the amendments of the general provisions of Criminal Procedure Code 1973?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS **767**

AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRÌ S. D. PATIL): (a) and (b). Yes, Sir. The summary of conclusions and recommendations made by the Lew Commission are contained in Chapter 9 of its Report, which was laid on the Table of the House on 27-2-1979. A statement giving the main recommendations made by the Law Commission regarding amendment of the provisions of the Code of Criminal Procedure, 1973, is attached.

Statement

The main recommendations of the Lew Commission in its 78th Report are given below:--

- (1) Certain offences under Indian Penal Code as well as under other laws which are at present non-bailable, should be made, bailabla The Code of Criminal Procedure, First Schedule. Part-I should be amended accordingly.
- (2) In regard to ballable offences. section 486(1) of the Code of Criminal Procedure, 1973, should be amended to provide for release of a person on bond without sureties, of a period of one month has expired after arrest.
- (3) In regard to non-bailable offences, discretion should be given to the officer or court to release a person on bond without sureties Section 497(1), Code of Criminal Procedure, 1973, should be amended for the purpose.
- (4) In sections 395(3) and 439(1) (a) of the Code, power to release on bend without sureties should be expressly provided for.
- (5) A provision should be inserted in the Code of Criminal Procedure, 1973, to the effect that a person released on ball shall be bound to appear and to surrender to custody,

(6) There should be inserted in the Indian Renal Code a prevision creating a new offence punishing violation of the obligation so undertaken with imprisonment upto 2 years of fine or both. The new offence to be created should be cognizable, bailable and triable by any magistrate. The Code of Criminal Procedure, 1973, First Schedule, Part I, should be appropriately amended for the purpose.

Obscone Literature

5089. SHRI NATVERLAL B. PARMAR:

SHRIMATI PARVATI DEVI:

Wall the Minister of HOME AF-FAIRS be pleased to state:

- (a) whether Government are aware of the threat posed by the growth and display of obscene literature which debased the minds of the youth; and
- (b) if so the action proposed Government to check the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AF-FAIRS (SHR DHANIK LAL MAN-DAL): (a) Yes, Sir.

(b) Powers for prosecution under the Indian Panel Code and for propublications scription of obscene under Section 95 of Code of Criminal Procedure are vested exclusively in State Governments. Necessary vigilance is being maintained by State Governments in this regard.

Financial assistance to Government Servants put on duty on National Holidays

5090. SHRI K. MALLANNA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government servants who are put on duty on 15th August (Independence Day), 26th January (Republic Day) and 2nd October (Bapu's Birthday)

are not given any financial assistance; and

(b) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFÄIRS AND IN THE MINISTRY OF LAW, JUS-TICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) and (b). Non-industrial Central Government employees called on duty on holidays including the National Holidays are paid overtime allowance if they are required to work beyond the normal working hours. For performance of work during normal working hours on such days, they are compensated by grant of leave. This has been prescribed as a measure of economy administrative expenditure.

Modification of Space Science Policy

5091. SHRI SUBHASH CHANDRA BOSE ALLURI: Will the Minister of SPACE be pleased to state:

- (a) whether Government have made any modifications in their space science policy; and
 - (b) if so, the main features thereof?

PRIME MINISTER (SHRI MORAR-JI DESAI): (a) No, Sir.

(b) Does not arise.

Recommendation of Minorities Commission to transfer officers for failure to quell communal disturbances

5092 SHRI JYOTIRMOY BOSU: *Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Centre has very recently turned down the recommendation of the Minority Commission that Senior District Officers who failed to quell the communal disturbances within a reasonable period be transferred as a matter of policy;
 - (b) if so, the reasons therefor; and
 - (c) how does Government propose to handle such matters?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (c). It has not been possible to accept the suggestion as the criterion should be as to whether District Magistrate, Superintendent of Police and other senior officers entrusted with the maintenance of law and order have failed in their duty or have done their best. In the former case, action would be justified but in the latter, action would have an adverse effect on morale. Each case will have to be examined on merits and responsibility for any failure and dereliction of duty fixed before a decision can be taken to move them out of the District. Also, mere transfer is not a punishment. The officials will be departmentally dealt with in accordance with the procedure laid down, in case their failure and dereliction of responsibility are prima facie established.

Conference of Commonwealth Industries Ministers

5093. SHRI HARI VISHNU KA-MATH: Will the Minister of INDUS-TRY be pleased to state:

- (a) whether a Commonwealth Industries Ministers' Conference, was held recently in Bangalore;
- (b) the names of countries which participated in the Conference;
- (c) the subjects discussed, and the resolution adopted at the Conference;
- (d) whether the modus operandi and modalities and implementation of the Resolution have been decided; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI-MATI ABHA MAITI): (a) Yes, Sir.

(b) India, Australia, Britain, Botswana, Bangladesh, Cyprus, Canada, Fiji, Ghana, Ghambia, Guyana, Kenya, Malaysia, Mauritius, Malta, Nauru, Nigeria, New Zealand, Seychelles, 171

Solomon Islands, Swaziland, Singapore, Sri Lanka, Tanzania, Zambia.

- (e) to (e). 1. It was agreed to put forward to Heads of Government a framework for a Commonwealth Action Programme on Industrial Cooperation.
- 2. It was agreed that an Industrial Development Unit should be established to mobilise capabilities to help solve specific industrial problems in Commonwealth Countries, and to provide continuing assistance to Commonwealth developing countries in their industrialisation efforts.
- Exposure visits would be arranged for small scale entrepreneurs in order that they learn from experience and improve their entrepreneurial skills.
- 4. The Commonwealth Secretariat would play a more active catalytic role in industrial development by promoting, Supplementing and linking bilateral and multilateral programmes of cooperation.
- 5. The proposal for a Commonwealth venture capital company would be examined in detail by a Working Group.
- 6. To give effect to the Action Programme, requisite additional resources should be provided to ensure its effective implementation on the lines of an initial 3 year programme costing £ 5 million.
- 7. The Commonwealth Industry Ministers welcomed the practical assistance offered by the Government of India in making available technologies for development of small scale industries, training, technical services of Indian R&D institutions and services of Industry Promotion and Development Agencies.
- 8. The Ministers recognised the need for a reduction of barriers against exports of manufactured and agricultural goods in which the developing countries have a comparative advantage.

9. The Ministers also recognised the need for transfer of technology at reasonable cost and the re-deployment of industries and important measures for the acceleration of industrialisation in developing countries.

Shortage of Salt

5094. SHRI YADVENDRA DUTT: Will the Minister of INDUSTRY be pleased to state:

- (a) whether there is an extreme shortage of salt and the people are suffering very badly from it;
 - (b) if so, reasons thereof; and
- (c) in how many days the position will be corrected?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI-MATI ABHA MAITI): (a) to (c). The production of salt in the country during 1978 was 66.93 lakh tonnes while the domestic demand for edible and industrial purchases was 60.85 lakh tonnes. There is thus no shortage of salt in the country, although temporary shortages occasionally arise in certain areas due to inadequate transport facilities

I.A.S. Officers

5095. SHRI PADMACHARAN SA. MANTASINHERA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of I.A.S. officers from 1975-76 to 1978-79 year-wise and State-wise; and
- (b) the proposal of Government to increase the number of I.A.S. officers in 1979-80?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) A statement showing the total number of I.A.S. officers in position as on the 1st January, 1975, 1976, 1977, 1978 and 1979. State/Cadre-wise, is attached.

(b) It is proposed to appoint 125 persons to I.A.S. in 1979 on the basis of the I.A.S. etc. Examination held in 1978. It is not possible at this stage to indicate the number of officers to be appointed to I.A.S. in 1980 on the results of the Civil Services Examination, 1979. Appointment to I.A.S. is also made by promotion of State Civil Service officers and by selection of non-State Civil Service officers on the recommendations of the State Governments] Cadre authorities

concerned in accordance with the provisions contained in the LAS. (Appointment by Promotion) Regulations, 1955 and LAS, (Appointment by Selection) Regulations, 1956. Such appointments which are made against vacancies arising in the promotion/ selection quota on the basis of retirements, resignation and death do not increase the number of IAS. officers in position unless they are made against vacancies in the promotion/ selection quota which have not been filled up earlier.

Statement

State/Cadre				Year			
			1975	1976	1977	1978	1979
Andhra Pradesh .		•	216	211	224	533	253
Assam-Meghalaya			111	104	124	127,	140
Bihar			241	240	263	272	282
Gujarat		•	164	159	169	164	166
Haryana			105	101	118	126	191
Himachal Pradesh		•	71	70	77	80	85
Jammu and Kashmir			80	86	87	83	87
Karnataka		•	160	162	171	180	185
Kerala		•	107	106	110	110	119
Madhya Pradesh			232	245	269	273	297
Maharashtra .			250	240	254	249	271
Manipur and Tripura		•	44	60	64	71	78
Nagaland	•		27	30	34	33	35
Orissa , ,			157	156	161	167	169
Punjab		•	125	127	133	140	147
Rajasthan			154	150	166	169	174
Sikkim		•	••	••	••	••	24
Tamil Nadu .			203	210	220	226	245
Union Territories			120	114	129	129	142
Uttar Pradesh .			321	326	351	331	373
West Bengal .	٠	•	217	211	225	818	227
TOTAL			3,105	3,1084	3,349	3,381**	9,630@

^{*}Did not include 127 probationers appointed to the I.A.S. in 1975 on the results of the 1374 Examination.

^{**}This did not include 157 candidates who were appointed to the I.A.S. on the results of the I.A.S. etc. Examination, 1976.

[@]This does not include 135 candidates who have been appointed on the results of the I.A.S. etc. Examination, 1977.

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5096, SHRI SACHINDRA SINGHA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of persons, with names granted political pension upto date in Tripura with the number of persons applied for:
- (b) whether a large number applications for political pension has been rejected;
 - (c) if so the reasons thereof; and
- (d) action being taken for expediting the processing of the applications?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) 1904 applications for grant of pension to freedom fighters from Tripura were received upto 28-2-1979. Out of these, pension has been sanctioned in 636 cases. It is not possible to furnish names as it involves time & Labour.

- (b) and (c). 492 cases have been rejected on one or more of the following grounds:
 - (i) Inability of applicants to pro. duce adequate documentary evidence in support of their claims of jail suffering:
- (ii) Inability to produce evidence from official records in claims of internment / externment / abscondance:
 - (iii) Annual income over Rs. 5.000 -
 - (iv) Late receipt of applications after due date.
- (d) No application is pending initial scrutiny. However, 776 applications have been filed, for want of acceptable documentary evidence from the applicants and specific recommendations from the State Govt. On receipt of these documents, the cases will be finalised stid pension sarictioned in eligible cases.

Persons living below poverty line in Tributti

5097, SHRI KIRIT BİKRAM DEB BURMAN: Will the Minister of PLANNING be pleased to state:

- (a) whether it is a fact that 75 per cent of the population of Tripura still lives below poverty line even after the lapse of over 31 years since independence and the passage of five Five Year Plan periods besides part of the Sixth Plan;
- (b) if so, how the percentage of a population living below poverty line in Tripura compares with the all India figure and the corresponding figures for the different other States and Union Territories; and
- (c) what specific schemes for the accelerated development of Tripura to bring it in line with the rest of the country are contemplated under the Sixth Plan?

THE MINISTER OF STATE IN MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) and (b). Issues relating to the definition of a poverty-line and the determination of the numbers of persons fiving below that line in different States are currently examined by expert groups set up under the auspices of the National Sample Survey Organisation and the Planning Commission. Fresh estimates will be prepared of percentages of people below the poverty line in different States after the reports of these groups become available.

(c) The schemes for development prepared by the State for the Sixth Plan period cover all sectors, viz. agriculture, industry, irrigation, power and transport, and the social services. Emphasis is being laid especially on the area development sche. mes, roads, Soil Conservation, minor irrigation and the minimum needs programme.

Plan outlays in Tripura have been increasing as below:

(Rs. crores)

Ar	nual :	Plan-1974-75	10.48
Az	nual :	Plan—1975-76	12.03
Aı	nual :	Plan—1976-77	15.07
Aı	nual	Plan1977-78	15.78
Aı	muäl	Plan-1978-79	24.10

The outlay for the Annual Plan 1979-80 is lakely to be significantly higher than in the current year. The Sixth Plan for Tripura will also be substantially larger than the State's Fifth Plan (which was Rs. 69,68 crores).

ज्ञान प्रदेश के विविक्ता जिले के बासीडा विकास खंड के लिये पूंजी राज सहायता योजना

5090. भी राधवंची : नया उच्चीग मैली यह बताने की क्वा करेंगे कि :

- (क) क्या मध्य प्रदेश के विदिश्ता जिले की पिछंड़ा सेन्न वोषित कर बसोड़ा विकास किंड में पूंजी राजसहायता योजना में श्रामिल करने के बारे में मध्य प्रदेश संरकार से कीई प्रस्ताव प्राप्त हथा है ;
- (बा) यदि हां, तो यह किस तारीख को प्राप्त हुमा भीर इस पर क्या कार्यवाही की गई; भीर
- (ग) उपर्युक्त कीय की पूंजी राज सहायता योजना में कब तक शामिल किया आयेगा?

उद्योग मंत्रालय में राज्य मंत्री (श्री क्रमंदेम्बी प्रसाद कादक) : (क) जी हां।

(क) राज्य संरकार का प्रस्ताव योजना काबीन में 6-11-78 की प्राप्त हुमां था। कॉकीना कायोंन ने मंपने पक्ष दिनोंक 18-11-78 दोशों रोज्यं संरकार की जंबीब दे विया या तथा उक्त पत्रका हिन्दी प्रनुवाद सभा पटल पर रखा है। [प्रन्य सथ में रखा क्या। वैकियें संवेदी एस टी-4193/79]

(ग) उपर्युक्त (ख) में दिए गए उत्तर को देखेते हुए प्रश्न ही नहीं उठता ।

National Adult Education Programme

5099. SHRI SARAT KAR: Will the Minister of PLANNING be pleased to state:

- (a) whether Government's attention has been drawn to the "Times of India" daed the 7th February, 1979 that the Planning Commission has criticised the manner of Education Ministry wishing to manage the National Adult Education Programme from Shastri Bhavan;
- (b) whether the entire money instead of the 50 per cent of the budget being in hands of the Centre allocation for this purpose should be given to States; and
- (c) if so, what are the other suggestions made by Planning Commission in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) to (c). At the third meeting of the National Board of Adult Education held on the 30th January 1979 the Planning Commission representative emphasized the importance of community participation in the programme, and drew the attention of the Board to the need to proceed beyond mere literacy and numeracy to their functional linkages. This is in line with the recommendations contained in Draft Five Year Plan 1978—88 (pp. 221-222).

2. The National Dévelopment Council has decided that the Adult Education Programme should continue to be centrally sponsored, as at present, with sharing of costs between the Centre and the States.

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हवकरचा विकास योजना के झन्तर्यत विशीध सहाचता

5100. श्री रामेश्वर पाठीबार : क्या ज्ञोग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि हथकरवा विकास योजना के अन्तर्गत वित्तीय सहायता देने के लिए केन्द्रीय सरकार राज्य सरकारों को समान अशदान हेतु बाध्य करती है भीर यदि हां, तो उसका ब्यौरा क्या है ;
- (ख) क्यायहं सच है कि राज्य सरकारों अथवा उनके अधिकारियों ने समान अंशदान देने के लिए उन्हें बाध्य न करने के लिए कहा है; और
- (ग) यदि हां, तो उस पर सरकार ने क्या कार्यवाही की है।

उद्योग मंत्रालय में राज्य मंत्री (श्री जगबन्दी प्रसाद पादव): (क) जी नही। हबकरचा उद्योग की समस्याओं का अध्ययन करने के लिए भारत सरकार द्वारा विठित शिवासमन समिति द्वारा वर्ष 1974 में प्रस्तुत की गई रिपोर्ट में की गई सिफारिशों पर अनवर्ती कार्रवाई करने के रूप मे राज्यों को वित्तीय सहायता प्रदान करने हेतु वर्ष, 1976 में ये को योजनाएं बनाई गई थी। प्रयति (1) निष्क्रिय एवम् कमजोर समितियो का किर से चलाने भीर नई समितियां स्थापित करने हेत् प्राथमिक बुनकर सहकारी समितियों के संश पूंजी साधार को सुदढ़ करना एवं (2) सहकारी क्षेत्र का विकास व हथकरघा बस्त्रीं का विपणन करने हेतु हथकरघा बुनकर सहकारी समितियों की राज्य शीर्वस्थ समितियों/राज्य हथकरणा निगमों के भंग प्जी भाषार को सुदढ़ करना । ये योजनाएं इस सष्टमति से बनाई गई थीं कि राज्य सरकार द्वारा भी भारत सरकार द्वारा इन योजनाओं के बबीन दी जाने वाली राशि के बराबर का ही शंशदान दिया जाएगा । यह इस विचार से किया जान पड़ता है कि इन योजनाओं

की सकसता में राज्य सरकारों की कुछ पूंजी वांव पर लगी हो भीर ६ स क्षेत्र में राज्यों की किया पर लगी हो भीर ६ स क्षेत्र में राज्यों की किया गया था कि चूंकि हयकरचा उद्योग का विकास राज्य का विषय है, अतः केन्द्र सरकार की भूमिका केवल राज्य सरकारों डारा किए जाने वाले प्रयासो में सहायता करने तक ही सीमित रहनी चाहिए।

(ख) और (ग). कुछ राज्य सरकारों ने विलीय कठिनाइयों की वजह से समान राशि का झंशवान देने मे असमर्थता व्यक्त की है और उन्होंने केंद्रीय सरकार से समान राशि का झंशवान देने की इस शर्त को हटा देने का नुझरोध किया है। सरकार इस शर्त को हटाने के मामले पर विचार कर रही है।

सरकारी और गैर सरकारी क्षेत्रों में कपड़े का उत्पादन

- 5101. भी हुकन देव नारायण यादव : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि:
- (क) देश में सरकारी और गैर सरकाड़ी क्षेत्रों में पृथक-पृथक कितनी माता में और किन-किन किस्मों के कपढ़े का उत्पादन किया जा रहा है; और
- (ख) कपडे का प्रतिव्यक्ति ग्रीसत क्या है?

उद्योग मंत्रालय में राज्य मंत्री (भी जगबम्बी प्रसाब धावण) : (क) वर्ष 1977-78 में संगठित व गैर-संगठित क्षेत्रों में कृत 96600 लाख मीटर कपड़े का उत्पादन हुआ जिसमें से राष्ट्रीय धस्त्र निगम के धवीन सरकारी केत्र की मिलों ने 8530 लाख मीटर कपड़े का उत्पादन किया था। समूचे उचीग में केवल संगठित मिल क्षेत्र में उत्पादित सूती कपड़े के बारे में ही किस्म-बार सक्षक-

समग जानकारी उपसब्ध है। यह निम्न जकार है:---

किस्म	प्रतिशत उत्पादन
भौटा	13.10
मीडियम बी	27.83
मीडियम ए	50.86
बढ़िया	2,96
बहुत बढ़िया (सुपर फाइन	5.25
- · · ·	

100.00

राष्ट्रीय बस्त निगम के मामले में उनके समूचे उत्पादन की ग्रलग-ग्रलग जानकारी उपलब्ध है। यह निम्न प्रकार है:---

किस्म	त्रतिशत उत्पादन
मोटा	14.45
मीडियम बी	40.13
मीडियम ए	43.09
बढ़िया	1.18
बहुत बढ़िया (सुपर फाइन)) 1.15

100.00

(ख) निर्यात तथा घरेलू से मन्य खपत को छोडकर 13.32 मीटर ।

Plan for Harijan Development

5102. SHRIMATI PARVATI DEVI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Centre is considering a Rs. 500 crore plan for Harijans development:
- (b) if so, the main features thereof; and
 - (c) when the same will be finalised?

THE MINISTER OF STATE IN THE ministry of home affairs (SHRI DHANIK LAL MANDAL): (a) to (c). The Working Group on Scheduled Castes and Other Backward Classes during the Medium Term Plan 1978—83 constituted under the Chairmanship of Shri Dhanik Lal Mandal Minister of State in the Ministry of Home Affairs had, in its report, recommended a Special Central Assistance of Rs. 500 crores for programmes for the Scheduled Castes, on lines similar to the Special Central Assistance for Tribal Area. This is under examination.

Disposal of Files

5103. SHRI K. RAMAMURTHY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether an Expert Study conducted for the purpose of looking into the disposal of files in the Government of India has come to the conclusion that there has been a fall in the disposal of files by 60 per cent following the arrest of two Secretaries in their Office; and
- (b) if so, the action taken by the Government on the findings of this Expert Study?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) No expert study was conducted to examine the effect of the arrest of two Secretaries in their Office on the disposal of files in the Government of India,

(b) Does not arise,

Pelice Protection to M.Ps. in Delhi

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5104. SHRI VAYALAR RAVI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any Member of Parliament are given personal police protection in Delhi;

- (b) if so, the names and nature of protections; and
 - (c) the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) Yes, Sir.

(b) and (c). A large number of visitors from all parts of the country come to see Mr. Chandrashekhar, President of the Janata Party, at his residence. A police constable has therefore been detailed outside his residence to keep vigil so that no untoward incident occurs. Two constables are also posted round the clock at Shri Mohan Lal Pipil's residence at his réquest following a case of criminal tresspass by night in his house and also receipt of some threats by him and his family members. Such arrangements are made sometimes for limited periods for giving protection to Members of Parliament in case of need.

Sixth Five Year Fign for Gujarat

- 5105. SHRI HITENDRA DESAI: Will the Minister of PLANNING be pleased to state:
- (a) size of the Sixth Plan fixed for the State of Gujarat; and
- (b) how much Central assistance will the State get during the Plan?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZIUR RAHMAN): (a) and (b). The size of the State's Sixth Plan and the extent of Central Assistance for the plan period have not yet been finally determined.

No Excouragement to New Industrial Activities in Metropolitan areas like Délbi

5106. SHRI SATYA DEO SINGH: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is the policy of the Government not to encourage new

- Industrial activities in metropolitism areas like Delhi and that several new proposals have been rejected on this ground;
- (b) if so, why the substantial expansion proposal of a multinational company for the manufacture of bears in the heart of capital city of Delhi has not been rejected by Government;
- (c) whether it is also the policy of Government to make exception to the general policy in the case of mistinationals and their subsidiaries, and
 - (d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) Yes, Sir.

- (b) No multi-national company has made application to the Government seeking substantial expansion for the manufacture of safety razor blades. However, if the reference is to M/s. Sharpedge Ltd., a company which fies connections with M/s. Hindustan Lever Ltd., a multi-national company, the position is that this company has applied for the grant of an Industrial Licence for effecting starstantial expansion for the manufacture of safety razor blades from 200 million nos. to 450 million nos. per annum in their existing undertaking in Delhi. Government have yet to take a decision on this application. While taking a decision, all related aspects including location aspect will be kept in view.
 - (c) No. Sir.
- (d) Does not arise in view of reply to (c) above.

Reservation of SC/ST for premetion in Government Services

- 5107. SHRI BHAMAT RAM: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether there is a move to abolish reservation of SC/STs in promotion in Government services as

pointed out by Shri Morarji Desai Prime Minister of India during a News Conference in Delhi on 20th January, 1979;

- (b) if so, whether it is not in accordance with the provisions of Constitution of India and whether it will not cause injustice towards SC/STs; and
- (c) if answer to part (a) is in the negative, the reasons why such statement was delivered by Hon'ble Prime Minister during a debate, and whether it will not create frustration in the mind of SC/STs and encourage those non-SC/STs who are fighting for getting such reservations abolished?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL) (a) No, Sir, the Prime Minister did not make such a statement at the said News Conference

(b) and (c). Do not arise

करी योजना के लिए मध्य प्रदेश कौर सन्य राज्यों के लिये निग्रतन

5108. श्री सुसोतः सिंहः स्या मोजना मंत्री यह बताने की कुरा करेंने कि .

- (क) क्या योजना धायोग ने ग्रन्य राज्यों के साथ-साथ मध्य प्रदेश के बिए भी छठो पंचवर्षीय योजना तैयार कर नी है;
- (ख) यदि ह्यां, तो मध्य प्रदेश सौर सन्य श भन्य राज्यों के सम्बन्ध मे क्या-क्या व्यवस्था करने का प्रस्ताय है;
- (म) मध्य त्रदेश के लिए प्रस्तावित राज्ञि का झावंटन करते समय क्या मानदण्ड असतासा थवा है:
- (श्र) योजना झायोग द्वारा निर्धारित विभिन्न राष्ट्रीय लक्ष्यों में मध्य प्रदेश द्वारा क्रियना क्रियाया यंगदान दिये जाने की सम्भावना है; बरैप

(क) क्या मध्य प्रदेश एक पिछड़ा राज्य है सौर क्या इसकी प्रश्ति वर प्रीक्षत राक्ट्रीय प्रगति दर की तुलना में बहुत कम है भीर यदि हां, तो क्या इस राज्य की प्रगति दह को सम्बत राष्ट्रीय प्रशति वर तक लाने के लिए उक्त योजना में पर्याप्त व्यवस्था कर दी गई हैं?

बोसला नंबालय में रस्क्य मंत्री (श्री फलपूरेरहमान): (क) से (व). मध्य प्रदेश और मन्य राज्यों के लिए 1978—83 के लिए पंच वर्षीय योषजाएं विचाराधीन हैं। निर्वारित किए जाने वाले परिच्ययों को बताना इस समय संभव नहीं है।

(इ) उपलब्ध सूचना के धनुसार, 1961—62 से लेकर 1976—77 तक की धविध में मध्य प्रदेश में प्रति व्यक्ति देशीय उत्पाद की भीसत वाश्विक वृद्धि दर इस धविश में धिक्त भारतीय भीसत वृद्धि दर की तुलना में कल है। मध्य प्रदेश के योजना निवेश तिर्धारित करने में राज्य की धावस्यकताए, ससाधन उपलब्धता, सगठनात्मक धीर कार्यान्वयन अमता धादि जैसी सभी संबंधित वातों को ध्यान में रखा जाएगा।

Setting up of District Industries Centres where unemployment is Acute

5100. SHRI DILIP CHAKRA-VARTY: Will the Minister of IN-DUSTRY be pleased to state:

- (a) how many District Industries Centres have been set up in the districts where unemployment position is acute; and
- (b) how many are intended or likely to be set up by the end of the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). The main

thrust of the new Industrial Policy is on providing larger employment opportunities through development of village and small industries in the rural sector. To achieve this object, the Government launched a centrally sponsored scheme of Districts Industries Centres in May, 1978. 283 District Industries Centres have been approved so far. The remaining districts are likely to be covered in a phased manner during the next financial year. These centres have been set up as focal agency to deal with all the requirements of small and village industries under a single roof and they will also interface closely with activities of Integrated Rural Development Blocks.

Removal of Rural Poverty

5110 SHRI C. R. MAHATA: Will the Minister of PLANNING be pleased to state the steps taken so far to remove the rural poverty in the country during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): Draft Plan 1978-83 aims at substantial reduction of poverty, unemployment and under-employment during the period of the Five Year Plan. The highest priority has been accorded to agriculture and allied sectors. irrigation, and village and cottage industries which have the greatest capacity to absorb surplus labour. An expanded Minimum Needs Programme has also been provided for so that the living standards of the poor people can be directly supplemented by the provision of certain minimum basic amenities. All these programmes are designed primarily to benefit the rural areas where the The Anmajority of the poor live. nual Plans of the Centre and the States for 1978-79 and 1979-80 have been formulated in conformity with the objectives and priorities of the Five Year Plan.

Production of Portland and Possellana Coment in Guiarat

5111. SHRI MOTIBHAI R. CHOU-DHARY: Will the Minister of IN-DUSTRY be pleased to state:

- (a) the quantity of Pozzolana and Portland cement separately produced in all the cement factories of Guiarat;
- (b) whether the Government of Gujarat has sought Central approval for production of Portland cement in all the factories of the State and if so, Central Government's reaction thereto:
- (c) the steps taken by Government to see that Portland cement is available to Gujarat for several special works like construction of dams, etc., keeping in view the quantity of Pozzolana cement and
- (d) the action taken by Government to ensure continued supply of full quota of cement to Gujarat?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a)
The quantity of Pozzolana Portland Cement and ordinary Portland Cement produced in all time cement factories in Gujarat during 1978 is as follows:—

- 1. Pozzolana Portland Cement (PPC) 11.74 lakhs tonnes.
- 2. Ordinary Portland Cement (PPC) 11.74 lakh tonnes
- (b) Yes, Sir. A request has been received from the State of Gujarat that the cement factories in Gujarat may be asked to produce ordinary portland coment to the extent of at least 25 per cent of their production. In order to achieve optimum production and capacity utilisation as well as to conserve nonrenewable reserves of limestone deposits, no restriction is currently being placed on the production of Pozzolanie Portland Cement or Portland Slag Cement.

- (c) Pozzolana Portland Cement is suitable for most construction purposes. However, in order to meet the needs of the Gujarat Government for ordinary portland cement, a quantity of 25,000 tonnes of such cement has been released to Gujarat during the current quarter in addition to their normal allocation.
- (d.) As against the allocation of 14.62 lakh tonnes of cement to Gujarat in 1978, a quantity of 15.69 lakh tonnes of cement has actually has despatched to that State. It has also been decided to increase the allocation of Gujarat by 10 per cent during the quarter April-June 1979.

Enquiry about Kavaratti incident in Lakshadweep

5112 SHRI SAMAR MUKHERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether on complaint from the mainland staff of Union Territory of Lakshadweep, Kavaratti, of humiliation and harassment, a magisterial enquiry was conducted by Shri T. T. Joseph, IAS particularly about Kavaratti attack on 3.3.1978:
- (b) if so, what is the findings of the enquiry; and
- (c) what remedial measures are taken to safeguard the life and property of mainland employees?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):
(a) Shri T. T. Joseph, Additional Seles Tax Commissioner, Delhi was deputed to conduct an inquiry into the incidents which took place at the time of the inauguration of the Kerala Samajam on 3-3-1978, keeping in view the demands for an impartial inquiry by all the parties concerned including the local leaders.

- (b) According to the Inquiry Officer, the incidents were created by misguided local students.
- (c) There was no loss of life or property. In the circumstances no remedial measures are considered necessary as the existing arrangements are considered adequate for the purpose.

Meetings on Drug Industry attended by the Officers of the Small Scale Industries

5113. SHRI GOVINDA MUNDA: Will the Minister of INDUSTRY be pleased to state:

- (a) whether officers of the Development Commissioner Small Scale Industries are regularly attending meetings convened by the Ministry of Chemicals and Fertilizers for taking major policy decisions on drug Industry; and
- (b) what are the total number of meetings attended by them during last three years and the efforts made by them to protect the interest of small scale drug industry?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) Yes, Sir. whenever they are invited.

(b) Only one meeting was attended concerning Drug Policy, on 26th July, 1978 to consider the manufacture of drug formulations by the public sec-The officers of the DC tor units. (SSI) who attended the meeting opposed this proposal as there was sufficient formulation capacity in the small scale sector which is not fully utilised. It was suggested to the Ministry of Chemicals & Fertilizers that the public sector units should encourage setting up of ancillary units and render technical and marketing support to them. This was agreed to in principle.

Deportation of Iranian Students

5114. SHRI SHANKERSINHJI VAGHELA:

SHRI MUKHTIAR SINGH MALIK:

Will the Minister of HOME AF-FAIRS be pleased to state:

- (a) whether it is a fact that many Iranian Students have been studying in India, if so, their number:
- (b) how many of them were arrested during the last year for anti-Shah of Iran demonstration; and
- (c) whether Government is considering to deport them to Iran and if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):
(a) Yes, Sir. 2551 Iranian students were studying in India on 1-1-1978.

- (b) 197 Iranian students were ar rested during 1978 for anti-Shah of Iran demonstrations.
- (c) There is no proposal with the Government to report Iranian students arrested last year for anti-Shah demonstrations.

"Centre wants fewer Private Vehicles"

5115. SNRI VIJAY KUMAR N. PATIL: Will the Minister of IN-DUSTRY be pleased to state:

- (a) whether attention of Government has been drawn to the news report appearing in the 'Hindustan Times' dated the 10th February, 1979 under the caption "Centre wants fewer Private vahicles"; and
- (b) if so, what is the follow up action taken/proposed by Government in the immediate future on the varieus observations made therain?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI-MATI ABHA MAITI); (a) Yes, Sir.

(b) The transport policy envisaged in the Plan aims at correcting the existing imbalances with the objective of facilitating the movement of agricultural inputs and produce, substantial expansion in the rural read network and strengthening road transport services. In making allocations for the development of various modes of transport, the major considerations have been the optimum utilisation of the existing capacities, growth rates of goods and passenger traffic and the need for controlling the concentration of population and growth of industrial and business activities in the metropolitan and larger cities.

Overtime in Central Government Offices located in Delhi

5116. SHRI VASANT SATHE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that overtime bill of the Central Government offices located in Delhi has gone up significantly during 1977-78 as compared to 1976-77 and further risen during 1978-79;
- (b) if so, Ministry-wise details of expenditure incurred on overtime and percentage rise; and
- (c) the action taken to minimise expenditure on overtime and policy decisions taken, if any, during the last one year?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) ad (b). The details of expenditure on overtime allowance and its Ministry-wise breakup, exclusively in Central Government Offices is not readily available. The total expenditure incurred on overtime allowance on Civilian employees in Central Government Offices (including the attached and subordinate offices in and out of

Delhi) during 1977-78 amounted to Rs. 56.21 crores as against Rs. 49.15 Crores during 1976-77. Information relating to 1978-79 is being collected.

- (c) The following instructions exist to minimise the expenditure on over-time allowance:—
 - (i) work in Government Offices should be so organised as to minimise the possibility of the employees being required to work overtime and that they should be put on overtime duty only when it is inescapable;
 - (ii) whenever it is found feasille shift system of duty should be introduced so that the working hours of the employees who are frequently required to work after the normal course in time in the offices are arranged in such a manner that they are able to attend to the work during the normal working hours fixed in their case;
 - (iii) A ceiling on overtime earnings has been fixed;
 - (iv) non-industrial Government employees other than operational staff car drivers who are required to work on Sundays and Hohdays should be granted compensatory leave for such work instead of cash compensation in the form of overtime allowance. These instructions have been reiterated for strict observance in May 1978.

Curtailment/Cancellation of Central Schemes

- 5117. SHRI BALASAHEB VIKHE PATIL: Will the Minister of PLAN-NING be pleased to state.
- (a) whether it is a fact that the Seventh Finance Commission has recommended curtailment or cancellation of certain Central Schemes; and
- (b) if so, what are the schemes which would be partly or fully cancelled and to which extent such can-

cellation would affect the State resources?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) and (b) No, Sir, but the National Development Council in its meeting held in February, 1979 has decided that the number of Centrally sponsored schemes included in the Draft Five Year Plan 1978—83, should be reduced, and that savings estimated at Rs. 2000 crores for period 1979—83 should be distributed to the States as additional central assistance.

No schemes are being abandoned. Some schemes will be transferred to the State Plans. Others will continue as Centrally sponsored, with sharing of costs between the Centre and the States. Details of these transfers and sharing arrangements are still being worked out.

Grants sanctioned for construction of rural roads in Bihar

- 5118. SHRI SUKHDEO PRASAD VERMA: Will the Minister of PLANNING be pleased to state:
- (a) whether Government of Bihar have not fully utilised the grants sanctioned for the construction of rural roads in the State during the year 1978-79; and
- (b) if so, the reasons put forth by the State for non-utilisation of the grants?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING FAZLUR RAHMAN): (a) According to the information given by Government, the provision of Rs. 950 crores for Rural Roads in the States and special Annual Plan 1978-79 central additive of Rs. 0.50 available for Tribal Sub-Plan would be fully utilised. There is likely to be a shortfall of Rs. 1 crore in the utilisation of advance Plan assistance of Rs. 4 crores allocated for restoration and improvement of Rural Roads

district roads of the Zila Parishad etc. damaged by floods in 1978-79.

(b) The likely shortfall in the utilization of the advance Plan assis-/ sance is reported to be due to the short period available for its utilisation and the shortage of bitumen and road roalers.

Central Government Employees working on the same posts

5119. SHRI GANGA BHAKT SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government propose to consider the cases of their employees who have been working on the same posts for years together and on the same pay and are drawing the maximum of their pay scales, which is causing discontentment among them; and
- (b) if so, whether Government propose to frame such rules under which the employees may get automatic promotion and not have to work for 10—15 years on the same posts?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S D. PATIL): (a) The general problem of stagnation in services is already under consideration of the Government.

(b) The question whether rules should be framed or not, will be considered along with the general question of stagnation.

Intensive Development Project on Handlooms

5120. SHRI VAYALAR RAVI: Will the Minister of INDUSTRY be pleased to state:

(a) whether the State Government requested the Government of India to include all the Southern Districts of Kertala under the first intensive development project on handlooms with Trivandrum as headquarters;

- (b) if so, the reaction of Government thereupon; and
 - (c) the steps taken up for the same?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMI PRASAD YADAV): (a) Yes. Sir.

(b) and (c). The State Government has been requested to furnish detailed justification for their proposal. Further action will be taken on receipt of reply from the State Govt.

Working of National Information Centre

5121. SHRI K. MALLANNA: SHRI SARAT KAR:

Will the Minister of ELECTRO-NICS be pleased to state:

- (a) whether it is a fact that the National Information Centre is endeavouring to provide a well planned computer network of inter-connections low-cost mini-computers connected to a giant host computer to provide up-to-date information to the various decision-making bodies of Government; and
 - (b) if so, the details thereof?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) Yes, Sir.

The National Informatics (b) Centre (NIC) proposes to minicomputer terminals in various Government Departments/Organisations of the Government of India in Delhi and interlink them to the large computer system of NIC. Five minicomputer terminals have already been installed and become operational; 10 more such terminals are proposed to be established during 1979. large host computer, which will function as the central node of the network is expected to be installed in Delhi by the end of 1979. puterization services are being given

at present to 18 Departments/Organisations of Government. Supplementary regional facilities at a minimal level have also been established at the NIC Cells in Bombay and Mad-A Similar facility is being established in Calcutta during the current year.

The project, when completed in 1980, would provide computer work infrastructure for sharing of information between various departments/organisation, thereby avoiding duplication of efforts.

Master Plan for Self-Employment

- SUSHIL 5122. SHRI KUMAR DHARA: Will the Minister of PLAN-NING be pleased to state:
- (a) whether Government have prepared any Master Plan for self-employment of unemployed youths in the country; and
- (b) if so, what arrangement been made for easy assistance from banks for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) and (b). One of the principal objectives of the Draft Plan 1978-83 is the removal of unemployment and significant underemployment within a period of 10 The Plan envisages expansion in self-employment opportunities in different sectors of the economy. Among the provisions directed especially to this end are arrangements for the banks to provide loans at concessional rates of interest for viable schemes of self-employment in activities allied to agriculture and in small-scale industries. There also schemes for the provision of margin money to those setting up new small industries and business. The Reserve Bank of India in its guidelines issued on 12th December, 1978 has urged banks to aim at pro-viding credits to at least two additional borrowers per branch per month to promote self-employment. The District Industries Centres which

are being set up in different parts of the country will assist the unemployed to prepare appropriate schemes and to obtain finance from the banks to launch them.

Plight of Women in DTC Buses

- 5123. SHRI C. K. JAFFER SHA-RIEF: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government's tion has been drawn to the "Times of India" dated 24th February, 1979 that on February 12, a student of I.P. College, Delhi was outrageously molested by a group of men in a DTC bus route No. 104;
- (b) whether it is also a fact that her appeals to the conductor to stop the bus were disregarded and passenger came forward to help the girl: and
- (c) if so. whether Government would like to consider the miserable plight of the women who are facing difficulties and are travelling on their own risk to their lives in the DTC buses?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS S. D. PATIL): (a) to (c). Government's attention has been drawn to the news item in the "Times of India" dated 24-2-1979. Enquiries conducted by the police and the D.T.C. authorities revealed that on 12-2-1979 student of I. P. College was travelling in bus route No 104 from Regal to I. P. College. When the bus reached I. P. College at about 6.30 P.M., 4 to 5 boys stood in her way when she wanted to alight. The bus, however, did not stop at I. P. College and only stopped at the Old Secretariat where the girl alighted. The student was requested to give a formal complaint about the incident but she did not do so. No clue of the miscreants could be found. According to the conductor of the bus no request was made to him to stop the bus. He did, however, see some men harassing a woman but as the 60 odd passengers just sat and watched he did not have the courage to help the girl.

Two policemen have since been deployed at I. P. College bus stop to avoid such incidents. The various other measures taken by the police in this behalf are as follows:—

- (i) Deployment of policemen in plain clothes in buses, particularly, during morning and evening hours on routes notorious for eve-teasing.
- (ii) Deployment of additional police at some bus stops on the affected routes.
- (in) Special arrangements in police control rooms to receive complaints about eve-teasing and to initiate immediate follow-up action.
- (iv) Fortnightly visits by the ACSP, SHOs/Division Officers to garls/women colleges and other institutions to ascertain their problems and grievance.
- (v) Adequate publicity against the eve-teasers in the press.
- (vi) It has been agreed that in case eve-teasing is found in any bus, it will be driven to the police station for follow-up action
- (vii) Immediate arrest of the culprits and their prosecution in Courts, for substantive offences, or under provisions of Delhi Police Act.
- (viii) Collection of information at the educational institutions and from the public to identify eve-teasers.
- (ix) Posting of women police in crowded buses.
- (x) Action for binding down or externment under section 47 D. P. Act against miscreants.

- (Xi) Preparation of albums of eve-teasers.
- (xii) Instructions to all police personal travelling in buses, whether on duty or otherwise to take notice of eve-teasing incidents, intervene and bring the culprifs to book.
- (XIII) Joint Cordination Committees of the police and girl students are being formed separately for women's colleges in North and South Delhi Campuses for a periodical review of the problem and other matters relating to maintenance of law and order in and around these colleges. DTC is also proposed to be associated with these committees.
- The D. Γ. C. authorities are taking following action in this regard:—
 - (i) whenever specific instances against drivers and conductors are brought to the notice of the DTC authorities, police action is taken. Recently, 3 cases occurred in which 5 persons were involved. They have all been proceeded against and sutable action was taken against them all including terminating of service of one comductor and one driver.
 - (ii) Instructions have been issued asking drivers and conductors to wear name badges. They have also been asked to intervene effectively whenever any one is found misbehaving with ladies in the buses and if necessary, to drive to the nearest Police Station.
 - (iii) Display of posters inside the DTC buses warning the eve-teasers of the legal consequences.
 - (iv) Owners of private buses running under DTC control are being asked to have their bus numbers written on every seat.
 - (v) Public appeals for the assistance and cooperation of the travelling public..
 - (vi) Areas/routes prone to eveteasing are being identified so that further measures can be taken.

(vii) Keeping in view such incidents, DTC is running 40 university specials exclusively meant for women students.

Eve-teasing and other such offences cannot be tackled effectively by police action alone. Only if there is wide awakening and enlightened public opinion and citizens are willing readily to intervene on behalf of helpless women travellers, it would be possible to deal successfully with the problem. The DTC authorities and the Delhi Police have been instructed to secure fullest possible cooperation of the public.

Plight of Women in DTC Buses

5124. SHRI S. R. REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number $_{\mathbf{Q}}f$ cases of violence against women in DTC buses during last six months; and
- (b) whether any memorandum has been submitted to the Government by the girls in this regard and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) One incident of violence and 8 cases of eveteasing in DTC buses were reported to the police during the period from 1-9-1978 to 28-2-1979.

(b) A demonstration was held by the girl students on 23-2-1979 when they submitted a memorandum to the Police Commissioner and the Delhi Transport Corporation (DTC) authorities. The demands of the girl students with regard to action to be taken by the Police and the DTC are as follows:—

(a) Demands relating to Police.

(i) The law lays down -severe penalties against harassment of women and it is the responsibility of the police to implement this law.

- (ii) Police travelling in DTC buses should take action against all forms of hooliganism, ranging from verbal to physical harassment, even when they are off duty.
- (iii) The Police should set up special squads all over the city to check the incidence of violence against women.

(b) Demands relating to DTC

- (i) All drivers and conductors should wear name badges.
- (ii) Private buses under DTC operation should have their numbers written on every seat.
- (iii) Statutory warning against harassment of women should be put up inside the buses.
- (iv) The conductor and driver should be very firm in implementing these warnings.
- (v) In case where the DTC staff feel unable to handle the rowdy elements themselves, they should have standing instructions to drive to the nearest Police Station.
- (vi) A permanent machinery comprising of DTC officials, police and women's organisation should be set up to deal with all cases of molestation of women.
- (vii) On every occasion that a complaint is lodged in the Complaint Book, a copy should be given to the complainant, to make follow-up action possible.

States' Plan for Employment

5125. SHRI CHITTUBHAI GAMIT: Will the Minister of PLANNING be pleased to state:

- (a) whether Government have collected information from the States and Union Territories regarding their plan to secure more and more jobs to the unemployed persons in their respective States as per their plan; and
- (b) if so, the details regarding the plan of Gujarat State in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) The Sates and Union Territories in submitting their Annual Plans and Five Year Plans have indicated the developmental outlays which are expected to increase employment opportunities. Some States have provided detailed estimates of direct employment generation shrough plan schemes.

(b) Estimates given by Gujarat in their Five Year Plan proposals are laid on the Table of the House. [Placed in Library See No. LT-4194/79]. The five year plan (1978—83) of

नई दिल्ली नगर पालिका के ग्रंग्रध्यक्ष

Gujarat is vet to be finalised.

5126. श्री दयाराम शाक्य: : क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि नई दिल्ली नगर पालिका के नये ग्रध्यक्ष को भूतपूर्व सरकार ने उनके विरुद्ध लगाये गये भ्रष्टाचार के ग्रारोपों पर सेवा से निकाल दिया था ; ग्रीर
- (ख) यदि हां, तो उनकी दूसरी बार नियुक्ति किन-किन बातों को ध्यान में रखते हुए की गई ?

गृह मंत्रालय तथा विधि, न्याय ग्रीर ग्रम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री १स० डी० पाटिल) : (क) जी नहीं, श्रीमान्।

(ख) प्रश्न नहीं उठता।

Settlement of Boundary Disputes between States

5127. SHRI GIRIDHAR GOMANGO:

SHRI DHIRENDRA NATH BASU:

Will the Minister of HOME AF-FAIRS be pleased to state:

(a) the names of the States and Union Territories reported to Centre

for settlement of boundary disputes of the States;

- (b) the measures taken by the Centre for early settlement of the disputes; and
- (c) the details thereof, if any, regarding the nature of the disputes of the States and Union Territories?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (c). The boundary disputes between the following States are based upon claims laid by one State Government to certain territories which constitutionally form part of the adjoining State:

- (i) Maharashtra and Karnataka;
- (ii) Karnataka and Kerala;
- (iii) Assam and Nagaland; and
- (iv) Punjab, Haryana and Himachal Pradesh. There exist boundary problems between Assam on the one hand and Meghalaya and the Union Territory of Arunachal Pradesh on the other. These primarily relate to physical demarcation of the inter-State boundary on ground.
- (b) The differences underlying these matters can be resolved only on the basis of mutually acceptable arrangements between the Governments concerned. Our effort has always been and continues to be to prevail upon them to evolve in a cordial atmosphere such consensus and extend all assistance and guidance to enable them to arrive at such solutions.

Atomic Minerals in Orissa

5128. SHRI GIRIDHAR GOMANGO: Will the Minister of ATOMIC ENER-GY be pleased to state:

(a) whether Government are aware of the fact that atomic minerals are found in Maithili area of Koraput

District and near Kodala and adjoining area in Ganjam District of Orissa;

- (b) if so, the steps taken by Government of Orissa and Central Government for the exploitation of these minerals for the use of atomic energy; and
- (c) the programme proposed and allocation made by the State and the Central for the same in the year 1978-79 and 1979-80?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) and (b). Yes, Sir. As a result of the surveys carried out during 1976-77, sporadic radio-activity was located Koraput district, Mathili area ın Orissa. Surface samples from the outcrop indicated that the radio-activity is mainly due to thorium and the occurrence is, therefore, not considered of any significance.

Similarly, surveys conducted during 1959 and 1962-63 revealed sporadic radioactivity in Kodala Taluka of Ganjam district. Radioactivity was attributed to refractory minerals and did not persist in depth. In view of these observation, the area is not considered economically exploitable for granium.

(c) Does not arise.

Equity and Technical Foreign Collaboration

5129. SHRI BEDABRATA BARUA: Will the Minister of INDUSTRY be pleased to state:

- (a) what are the foreign collaboration proposals, both equity collaborations as well as technical collaborations, that has been approved by Government during the year 1978; and
- (b) what are the proposed items to be produced as a result of those collaborations?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). A total number of 307 fore-

ign collaboration proposals were approved during the year 1978. Quarterly lists giving details in regard to items proposed to be manufactured well as the name of the Indian part, the name of the foreign collaborate and whether the proposal involvent financial or technical collaboration at available in the Parliament Library.

तिहाइ जेल में बन्द कैंबी

5131. श्री वपाराम शाक्य : क्या जृह मंत्री यह बताने की कृपा करेगे कि :

- (क) क्या यह सच है कि दिल्ली की तिहाड़ जेन में बदियों को खाना और चाय ठीक प्रकार से नहीं दिया जाता है भीर कैदियों को नाजायज तरीके से परेशान किया जाता है भीर उन्हें बिना कारण ही मारा पीटा जाता है :
- (ख) क्या सरकार का विचार इस बारे में तथ्यों की जाच करने का है ; ग्रीर
- (ग) यदि हा, तो जेलों में कैदियों की दशा मुधारने के लिये क्या कार्यवाही की जा रही है ?

गृह मंत्रालय तथा विधि, व्याय ग्रार कम्यनी कार्य मंत्रालय में राज्य मंत्री (श्री एस० डी० पाटिल): (क) दिल्ली प्रशासन ने सूचना दी है कि पंजाब जेल मैनुग्रल के उपबंध जो दिल्ली में लागू किए गए है के अनुसार दिल्ली तिहाड़ जेल के बंदियों को भोजन, ग्राधिकारियों द्वारा उपयुक्त जांच करने के बाद दिया जाता है। जाय भोजन का भाग नहीं है। किन्तु बंदियों को भे है कि वे कैदी कल्याण कैटीन से यह कर ले सकते हैं। कैदियों को परेशान ग्रार पीटने के बार में कोई शिकायत नहीं हई है।

- (ख) प्रकृत नहीं उठता है।
- (ग) प्रमन नहीं उठता है।

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Performance of Computer Maintenance Corporation

5132. SHRI DAYA RAM SHAKYA: Will the Minister of ELECTRONICS be pleased to state:

- (a) whether Government have examined the performance of Computer Maintenance Corporation since the closure of I.B.M. in India;
- (b) whether Government have also examined the performance of Electronics Corporation of India Ltd. (E.C.I.L.) in computer manufacturing; and
- (c) if so, details of the same and irregularities found during the examination of the performances of the above corporations and action taken by Government thereon?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) Yes Sir.

- (b) Yes, Sir.
- (c) So far no irregularities have been found.

जवानों को बाल शिक्षा भत्ते का भुगतान

5133. श्री दघाराम शाक्य: क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या 1971 से बाद में भर्ती हुए सीमा सुरक्षा बल के जवानों को बाल शिक्षा भत्ता नहीं मिलता है जबिक इससे पहले भर्ती हुए जवानों को यह भत्ता मिलता है; ग्रौर
- (ख) यदि हां, तो इस भेदभाव के क्या कारण हैं ग्रौर क्या सभी जवानों को बाल शिक्षा भत्तें का भुगतान किया जायेगा ?

गृह मंत्रालय में राज्य मंत्री (श्री धिनिक लाल मण्डल) : (क) सीमा सुरक्षा बल के सभी जवान जिन्होंने कम से कम एक वर्ष की सेवा की है बाल शिक्षा भत्ता प्राप्त करने के पात है। सीमा सुरक्षा बल के जवानों को ग्रन्य कोई बाल भत्ता देय नहीं है।

(छ) प्रश्न नहीं उठता।

भोपाल टेक्सटाइल मिल्स द्वारा बिकी

5134. श्री हुकमचन्द कछवाय: क्या उद्योग मंत्री 16 श्रगस्त, 1978 के तारांकित प्रश्न संख्या 437 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि:

(क) क्या न्यू भोपाल टैक्सटाइल मिल्स कुछ पार्टियों को जनवरी, 1976 से ग्रक्तूबर, 1978 तक मिल से निर्मित सूत, कपड़ा, कटपीस, कपड़े की चिरिया, ग्रल्प सेकेप मशीनरी तथा "वेस्ट" ग्रादि जैसी ग्रनेक मदें वेचता रहा, ग्रौर यदि हां, तो प्रत्येक वर्ष बेचे गये इस माल का मूल्य कितना है ग्रौर उन पार्टियों के नाम क्या हैं जिनको यह बेचा गया;

- (ख) किन पार्टियों से बेचे गये माल का ग्रभी भुगतान प्राप्त किया जाना है ग्रौर वह कब तक वसूल किया जायेगा तथा किन शर्तों के ग्रन्तगंत इस माल को समान्यतः बेचा जाता है; ग्रौर
- (ग) क्या रुपया वसूल करने के लिए दोषी पार्टियों को कोई नोटिस दिये गये हैं ग्रौर यदि हां, तो उन्हें कितनी बार नोटिस दिये गये ग्रौर इस हेतु कितनी पार्टियों के विरुद्ध मुकदमें चलाये गये हैं ग्रौर मुकदमें की संख्या कितनी है।

उद्योग मंत्रालय में राष्य मंत्री (श्री जगदम्बी प्रसाद घादव): (क) से (ग). ग्रिधकांश जानकारी का समावेश उन ग्रन्थों में हैं जिसे कमशः ग्रतारांकित प्रश्न संख्या 7460 तथा 9827 दिनांक 19-4-78 तथा 10-5-78 से संबंधित ग्राश्वासन को पूरा करने हेतु संसद् के पुस्तकालय में रखा जायेगा। यह पाया गया है कि प्राप्त निष्कर्ष जानकारी के संकलन में ग्रंतंग्रस्त प्रयासों के ग्रनुष्प नहीं होंगे।

"न्यू भोषाल टैक्सडाइल मिल्स'' द्वारा वस्तुस्रों की खरीद

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5135. श्री हुकमचन्द कछवाय: क्या उद्योग मंत्री 16 ग्रगस्त, 1978 के तारांकित प्रश्न संख्या 437 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि:

- (क) क्या ''न्यू भोपाल टैक्सटाइल मिल्स'' ने जनवरी, 1976 से अक्तूबर, 1978 की अवधि में रंगाई, छनाई, कपड़े की प्रोसेसिंग में काम ग्राने वाले रसायन, मशीनरी, स्टेशनरी तथा साइजिंग व प्रिंटिंग के काम ग्राने वाला सामान जैंगि बहुत सी वस्तुएं खरीदी थीं ; ग्रौर
- (ख) यदि हां, तो इनमें से प्रत्येक वस्तु कितनी मात्रा में तथा कितने मूल्य देकर खरीदी गई तथा किन फर्मों से खरीदी गई ग्रौर भुगतान के लिये का अवधि रखी गई ग्रौर कितनी ग्रवधि में भुगतान किया गया।

उद्योग मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क)जी, हां ।

(ख) इस सूचना को इकट्ठा करने के प्रयासों के ग्रनुरूप उनसे प्राप्त परिणाम नहीं होंगे ।

न्यू भोपाल टैक्सटाइल मिल्स द्वारा ग्रदाषगी

5136. श्री हुकमचन्द कछवाथ : क्या उद्योग मंत्री तारांकित प्रश्न संख्या 437 दिनांक 16 ग्रगस्त, 1978 के उत्तर के संबंध में यह बताने की कृषा करेंगे कि :

(क) क्या यह सच है कि राष्ट्रीय कपड़ा निगम, इन्दौर के निदेश पर न्यू भोपाल टैक्सटाइल मिल्स द्वारा 25,000/— रु० से ग्रधिक की ग्रदायगी की जाती थी ग्रौर इस ग्रदायगी को प्राप्त करने वाला व्यक्ति यह धनराशि सीधे चेयरमैंन से प्राप्त करता था ग्रौर यदि हां, तो जवनरी, 1976 से ग्रक्तूबर, 1978 तक इस प्रकार की ग्रदायगियां

कितनी बार की गई तथा ये अदायगियों किन एवं कितनी पार्टियों को की गई तथा कितनी पार्टियों को अदायगी चार मास से अधिक अविध के बाद की गई; और

(ख) क्या यह भी सच है कि कुछ ऐसी पार्टियां हैं जिनको 2 लाख रुपये से अधिक धनराशि देय है और उन्होंने मिल को माल की सप्लाई बन्द कर दी है और यदि राष्ट्रीय कपड़ा निगम ने अदायगी नहीं की है तो उन पार्टियों के नाम क्या हैं जिन्होंने मिल के माल की सप्लाई करना बन्द कर दिया है?

उद्योग मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद थादव): (क) जी, नहीं मिलों द्वारा सहायक निगम को सूचना भेजे विना भुगतान कर दिया जाता है। जिन मामलों में संभरणकर्ता ने सहायक निगम से सम्पर्क किया था उन मामले में मिलों से कह दिया गया था कि वे उन्हें शीघ्र भुगतान कर दें। ऐसी 25 पार्टियों हैं जिन्हें चार माह के पश्चात् भुगतान किया गया था।

(ख) जी, नहीं।

तिकिकम में अनुसूचित जातियों/अनुसूचित जनजातियों के लिये पदों का आरक्षण

5137. श्री हुकम चन्द कछवाष: क्या गृह मंत्री यह बताने की क्रुपा करेंगे कि :

- (क) क्या सिक्किम में विभिन्न सरकारी विभागों में अनुसूचित जातियों ग्रौर ग्रादिवा-सियों के लिये ग्रारक्षण किया जाता है ;
- (ख) यदि हां तो स्रव तक विभिन्न सरकारी विभागों में स्रारक्षित स्थानों में से कितने स्थान स्रनुस्चित जातियों स्रीर स्रनुस्चित जनजातियों के प्रत्याशियों में से भरे गये है ;
- (ग) क्या इन जातियों को मिलने वाली रियायतें इन्हें नहीं दी जाती हैं; श्रौर

(घ) यदि हां, तो सरकार ने इस मामले में क्या कदम उठाये हैं ?

भह मंत्रालय में राज्य मंत्री (श्री धनिक ध्**लाल मण्डल**) : (क) से (घ). सिकिकम राज्य के संबंध में अनुसूचित जातियों श्रौर स्रतमुचित जतजातियों को विनि**दि**ष्ट करने वाले राष्ट्रपति के आदेश जून 1978 में ही जारी किए गए थे। सिक्किम सरकार से प्राप्त सुद्धा के ग्रतुसार राज्य सरकार तब से श्रनुभुष्वत जातियों श्रौर श्र<mark>नुसूचि</mark>त जनजातियों के व्यक्तियों को सेवाग्रों ग्रारक्षण समेत विभिन्न रियायतें प्रदान करने के प्रश्न पर **सक्रि**य **रू**प से विचार कर रही है। राज्य सरकार द्वारा इस संबंध में शाध्य हो। ग्रीपचारिक ग्रादेश जारी किए जाने की स्राप्ता है। मिनिकम सरकार के अनुसार अनुसूचित जातियों ग्रौर ग्रन्भुचित जाजातियों के व्यक्तियों का राज्य ग्राँर ग्रखिल भारतीय सेवाग्रों में भी उचित ग्रीर पर्याप्त रूप से प्रतिनिधित्व है. उदाहररा।र्थं संगठित सेवात्रों जैसे भारतीय प्राप्तिक सेवा, राज्य सिविल सेवा श्रीर राज्य पूलिस सेवा में अनुसुचित जातियों तथा अनुभूचित जनजातियों के व्यक्ति 60 प्रतिशत से अधिक पदों पर आसीन हैं।

Ansideration of problems of Tribal Linguistic People by Minorities Commission

5139. SHRI GIRIDHAR GOMANGO: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Minority Commission considered the problem of tribal linguistic people in the States where these groups of people are in minority:
- (b) if so, the findings and recommendations made for the protection and progress of these minority population;
- (c) if not, the reasons therefor;
- (d) the steps taken by the Centre and the States for the development of tribal languages so far?

THE MINISTER OF SATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) The Minorities Commission has stated that so far it has not received any representation from the linguistic tribal people groups. However, as and when any representations are received, the same will be considered and suitable recommendations would

(b) and (c). Do not arise in view of (a) above.

be made to Government, if necessary.

- (d) Facilities in the field of education for tribal languages dialects at the primary stage of education are available in the following States Union Territory Administrations:—
 - 1. Assam—Bodo, Garo, Khasi, Mikir and Luchai (Mizo).
 - 2. Bihar—Santhali.
 - 3. Himachal Pradesh-Bhoti.
 - 4. Meghalaya—Mizo (Lushai), Garo and Khasi.
 - 5. Nagaland—Konyag, Ao, Sema, Chakhesang, Angami, Lotha, Sangtam, Phom, Yimchungar, Khimungam, Zeliang, Remgma, Kuki.
 - 6. Orissa—Kuki language is being experimented by the State Government for introduction at the primary stage of education.
 - 7. Tripura—Lushai (Mizo), Tripuri.
 - Andaman and Nicobar Islands
 Karen and Nicobari.

Refusal by Chief Ministers to accept Annual Plan

5140. SHRI RAJ KESHAR SINGH: Will the Minister of PLANNING be pleased to state:

(a) whether a number of Chief Ministers have refused to accept Planning Commission's proposals for their annual plan (1979-80), and have virtually declined to finalise five year plan (78-83) with the result that

finalisation of the sixth plan is likely to be delayed; and

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(b) if so, reasons in each case and the time by which the plan is likely to be finalised?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) and (b) Most of the Chief Ministers of the States demanded higher outlays for their Annual Plan 1979-80. However, on the basis of availability of resources and Central assistance, Planning Commission indicated the size of the Annual Plan 1979-80 for each State except to the extent that they would be augmented by the transfer to the States of certain centrally sponsored schemes.

The States' draft Five Year Plans have been discussed by them with the Planning Commission at official level. The finalisation of these plans had to await the decision of the National Development Council on the allocation of central Plan assistance to the States for the period 1979—83. These principles having now been decided, the Commission will be finalising the State's Five Year Plans after discussions with the Chief Ministers, which will be taken up in early April, 1979.

Number of Cottage and Small Scale Industries in States

5141. SHRI DURGA CHAND: Will the Minister of INDUSTRY be pleased to state:

- (a) what is the number of cottage and small scale industries which have been set up in each State and particularly in Himachal Pradesh during the last two years, year-wise and also district-wise in Himachal Pradesh;
- (b) what is the number of cottage and small scale industries proposed to be set up in each State and particularly in Himachal Pradesh; district-wise in Sixth Five Year Plan, year-wise; and

(c) what type of these industries are proposed to be set up in each district of Himachal Pradesh during the Sixth Plan?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (c). The information is being collected and would be laid on the Table of the House.

Messrs Bennett Colemen Company

5142. SHRI P. M. SAYEED: SHRI SURENDRA BIKRAM:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether the Union Minister has requested the Finance and Law Ministers to investigate the reported move of M/s. Bennett Colemen Company which has been making large profits to diversify the activities from publishing newspapers into other industries;
- (b) if so, whether both the Ministers have examined the points raised by the Industry Minister:
- (c) what are the other charges made by the Minister;
- (d) when the final decision is likely to be taken; and
- (e) whether his Ministry has scught Government's approval into the proposed merger of sick units of the Sahu Jain Group with the Bennett Coleman Company?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) to (d). It had been brought to the notice of the Minister of Industry by workers of M|s. Bennett Colemen Company and some Journalists who had small deposits in the Company, that this Company was trying to diversify its activities from the publishing field. It was also brought to his notice that the Company had circulated a notice to their depositors in order to get approval for amending the memorandum of association to

include other industrial activities such as the manufacture of cement, sodaash, jute and chemicals. This according to the workers and journalists would affect their interests adversely. Since the subject matter does not pertain to the Ministry of Industry, the Minister of Industry had passed on this information to the Minister of

Law, Justice and Company Affairs

and the Minister of Finance who are

concerned with the subject matter, for

investigation and taking such action

as they would deem necessary.

(e) The Specified Authority constituted under Section 72A of the Income Tax Act, 1961 has not received any proposal for merger from this company.

श्रांध्र प्रदेश के मुख्य मंत्री पर भ्रष्टाचार के ग्रारोप

5143. श्री एस० एस० सोमानी: श्री दलपत सिंह परस्ते :

क्या गृह मंत्री यह बताने की कृता करेंगे कि:

- (क) क्या यह सच है कि कुछ प्रमुख नेतास्रों ने स्नान्ध्र प्रदेश के मुख्य मंत्री पर भ्रष्टाचार के म्रारोप लगाये हैं ;
- (ख) क्या इस बारे में कोई ज्ञापन भारत सरकार को भी दिया गया: ग्रौर
- (ग) यदि हां, तो तत्संबंधी बगैरा क्या

गृह मंत्राल तथा विधि, न्याय ग्रीर कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री एस० डी॰ पाटिल): (क) ग्रौर (ख). म्रान्ध्र प्रदेश विधान परिषद्, हैदराबाद के सभापति को सम्बोधित 22 व्यक्तियों के नाम से दिनांक 21 फरवरी, 1979 स एक साइक्लोस्टाइल्ड पत्न की प्रतियां प्राप्त हुई हैं, जिसमें ग्रान्ध्र प्रदेश के मुख्य मंत्री के विरुद्ध कतिपय आरोप लगाए गए हैं।

(ग) उपर्यक्त साइक्लोस्टाइल्ड पत्न में लगाए गए ग्रारोपों के स्वरूप को प्रकट किया जाना उचित नहीं होगा ।

Production of Vehicles

5144. DR. VASANT KUMAR PAN-DIT. Will the Minister of INDUSTRY be pleased to state the total production of commercial vehicles by the existing industrial units for the last two years and what is the expected demand of such vehicles in the next two years?

THE MINISTER OF STATE MINISTRY OF INDUSTRY THE (SHRIMATI ABHA MAITI): The total production of commercial vehicles by the existing industrial units for the last two years is given below:-

1976-77

46,502

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1977-78 41,244

The Working Group on Transport Moving and Agricultural Machinery appointed by the Planning Commission have estimated demand for commercial vehicles for the next two years as under:-

1979-80

66,500

1980-81

73,200

Import of Raw Jute

5145. SHRI M. V. CHANDRA SHEKAR MURTHY:

> SHRI R. V. SWAMINATHAN: SHRI NIHAR LASKAR:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether Government have decided to allow import of raw jute during the current year;
- (b) if so, what is the total quantity of jute to be imported;
- (c) the main reasons for the same; and
- (d) to what extent this decision. will help Government?

(b) to (d). Do not arise.

Export of Bengal Deshi Cotton

5146. SHRI D. D. DESAI: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Government will allow further export of Bengal Deshi cotton in addition to 50,000 bales already allowed in view of the high prices fetched by this variety in foreign markets and its low prices in domestic markets:
- (b) whether certain State Governments have represented to the Government for such additional exports; and
- (c) if so, Government's views thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YA-DAV): (a) to (c). Keeping in view the interest of the cotton growers and taking into consideration the representations received from State Governments, Government of India have since permitted an additional export of 20,000 bales of Bengal Deshi cotton from current year's crop in addition to the exports already allowed.

Ban on Export of Salt

5147. DR. VASANT KUMAR PANDIT: Will the Minister of INDUSTRY be pleased to state:

- (a) whether a ban was put in September 1977 on the export of salt;
- (b) what is the total annual salt production in the country and the demand for the last three years;

- (c) whether it is a fact that due to ban on salt export the salt industry is actually utilizing only 60 per cent of the production capacity; and
- (d) whether Government are thinking to lift the ban on export of salt in order to check exploitation of market by the salt industry?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) Export of salt was banned in September 1977 except to Nepal, Bhutan and Maldives and in respect of committed contracts.

(b) The total annual production and effective domestic demand for salt for edible and industrial purposes during the last three years were as follows:—

Produc	tion		Off take (effective demand)
	•	(In lakhs	of tonnes)
1976	•	40.76	53.94
1977	•	53.28	56·50
1978		60·9 3	60·85

- (c) No, Sir.
- (d) Government have decided to relax restrictions on the export of salt and quotas of 1,50,000 tonnes and 2,50,000 tonnes have been allocated for export during 1978-79 and 1979-80 respectively. The requirements of Nepal, Bhutan and Maldives are to be met in full and balance quantity available would be exported to other countries. Salt export will include special varieties of salt like refined or table salt with higher value.

हरिजनों तथा गिरिजनों के लिए मकान

- 5148. श्री केशवराव घोडंगे : क्या गृह मंत्री यह बताने की कृमा करेंगे कि :
- (क) क्या सरकार ग्रामीण हरिजनों तथा गिरिजनों को पक्के मकान बनाने हेतु

सहायता प्रदान करके उन्हें ग्रादर्श वास्तयों मैं बसाने की किसी योजना पर विचार कर रही है;

- (ख) यदि हां, तो यह योजना कब तक क्रमान्वित कर दी जाएगी ; और
- (ग) यदि नहीं, तो इसके क्या कारण हैं ?

गृह मंत्रालय में राज्य मंत्री (श्री धनिक साल मण्डल): (क) से (ग)- ग्रामीण हरिजनों ग्रीर गिरिजनों को पक्षके मकानों के निर्माण के लिये सहायता देकर उनको कुछ ग्रादर्श बस्तियों में बसाने के लिये सरकार की कोई विशिष्ट योजना नहीं है। भारत सरकार की सामाजिक ग्रावास योजनाएं ग्राय-वग ग्राभमुख हैं ग्रीर विभिन्न राज्य सरकारों तथा संघ शासित क्षेत्र प्रशासनों दवारा कार्यान्वित की जाती हैं।

Entry of heavy vehicles in Delhi

5149. SHRI EDUARDO FALEIRO: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 1300 on the 25th February, 1979 regarding entry of heavy vehicles in Delhi and State:

- (a) when were challans against 150 vehicles which participated in the Kissan Rally issued and what further action has been taken in regard thereto;
- (b) why no such challans were issued against the remaining 2597 vehicles; and
- (c) what action has so far been taken against these last mentioned vehicles and what further action is being taken in respect thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) 150 chal-

lans were issued upto 14-2-79 as per details below:-

Date	Number	of	challans	issued.
8-2-79		70		
12-2-79		30		
13-2-79		25		3 "
14-2-79	:	25		

All the above cases are pending in courts,

(b) and (c). Out of the remaining 2597 vehicles particulars in respect of 161 vehicles only have been received. Out of these 80 addresses have been found to be correct. 50 were incomplete or incorrect while 31 were reported to have had permits. Challans are being prepared in respect of the 80 vehicles and will be submitted in the court. Particulars in respect of 2436 vehicles are awaited from the State Regional Transport Authorities. All vehicles found infringing the law will be duly prosecuted.

सरकारी सेवा के लिए ग्रायु सीमा

5150. श्री राम विलास पासवान: क्या गृह मंत्रो यह बताने की क्रुपा करेंगे कि क्या सरकार का विचार सरकारो सेवा में प्रवेश के लिए श्रायु-संभा को समाप्त करने की है?

गृह मंत्रालय तथा विधि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री एस० डी० पाटिल) : जा नहीं, श्रीमान्।

Shortage of Explosives

5151. SHRI M. V. CHANDRA-SHEKHARA MURTHY:

SHRI P. M. SAYEED:

Will the Minister of INDUSTRY | please to state:

(a) whether shortage of explosive will continue for long and particularly the explosives of small diametre where NG-based explosives technology is the most reliable;

- (b) if so, the main reasons for the
- (c) whether this shortage of explosives units hit by glycol shortage; and
- (d) if so, what steps are being taken by the Government to overcome this?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV). (a) and (b) No, Sir. I'he requirement of industrial explosives for the year 1979-80 is estimated as 77,500 tonnes for meeting this demand shout 33,000 tonnes of NG based variety of explosives will be available which will include about 26,000 tonnes of small diametre variety.

- (c) Due to short supply of monothylene glycol in January 1979 the production of explosives (Slurry Type) suffered a small set back in the month of February, 1979.
- (d) The full supply of indigenous monothylene glycol to the explosive industry has been restored. For the balance requirement of monothylene glycol the explosive manufacturers have been advised to register their requirements with Chemical and Pharmaceutical Corporation (subsidiary of State Trading Corporation) which is the canalising agency for imports.

Naxalite Prisoners under Death Sentence

- 5152. SHRI A. K ROY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) number of Naxalite prisoners with death sentence in different jails of the country just after emergency and at present;
- (b) how many of the Naxalite prisoners were hanged within the above period;

- (c) whether Government propose to commute death sentence of the Naxalite prisoners; and
- (d) if so, the steps taken in the direction?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):
(a) to (d) The information is being collected and will be laid on the Table of the House.

Soap Making Industry

5153. SHRI DURGA CHAND: Will the Minister of INDUSTRY be pleased to state:

- (a) whether there is any proposal under Government's consideration to shift soap making industry exclusively for the cottage and village sector;
- (b) if so, what are the details thereof.
- (c) the names of the multinational and large industrial houses which are engaged in soap manufacture;
- (d) the quantum of soaps manufactured by each such unit at present;
- (e) by what time the soap manufacturing industry is to be shifted to rural sector; and
- (f) what is the number of persons likely to get employment under this scheme?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b) The Working Group on Khadi and Village Industries in its report submitted in December, 1978 has recommended inter-alia that Government should not allow small, medium and large scale sectors to enter into the activities of manufacturing of soap (laundry and toilet) by using non-edible oils.

(c) and (d) A statement is attached.

(e) and (f) The recommendations of the Working Group on Khadi and Village Industries will be implemented according to the decisions of the Government. The Working Group

has estimated that the employment in the village soap industry is expected to increase from 3.50 persons in 1978-79 to 12.05 lakh persons in 1982-83.

Statement

SI.	Name of the foreign owned and Large Indi	•	Production					
No.							Laundry	Toilet
		············					(tonnes)	(tonnes)
1	M/s. Hindustan Lever Ltd. (F) Bombay and	Calc	utta	units			53.127	1,11,832
2	M/s. Tata Oil Mills Col. Ltd. (La) Bon Madras, Calcutta and Ghaziabad units	abay,	Co ·	chin,	Calic	ut,	73,670	18,452
3	M/s. Kusum Products Ltd. (La) Calcutta						5,153	
4	M/s. Godrej Soaps Ltd. (La) Bombay						7,528	2,359
5	M/s. Tungabhadra Industries Ltd., Kurnool	(La)					4,111	
6	M/s. Bear Oil Industries Ltd , Akola (La)						6,445	
7	M/s. D.G. Chemicals Works, Delhi (La)						4,345	
8	M/s. Rohtas Industries Dalmianaga: (La)						664	
9	M/s. Swastik Household & Indl. Products Lt	d., B	omba	ay (La	.)		2,332	4,090
10	M/s. Asiatic Soap Col. Calcutta (La) .						2,780	70
11	M/s. Modi Soap Works, Modinagar (La)						2,610	
12	M/s. Bombay Dyeing & Mfg. Co. Ltd., Bom	bay (La)				2	

Area Welfare Officers for Government Colonies in Delhi

5154. SHRI DURGA CHAND: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Government have appointed Area Welfare Officers for various Government colonies in Delhi;
- (b) if so, the names of the officers who have been appointed with their area;
- (c) what are the duties and functions of these officers:
- (d) whether concerned authoritics with which they are required to deal with are informed of such appointments;

- (e) whether it is proposed to give financial assistance to these area welfare officers in discharge of their functions, if so, the details thereof; if not, the reasons therefor; and
- (f) the steps being taken to strengthen the functioning of these officers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) Yes, Sir.

(b) and (c) A list of the Area Welfare Officers of various Government colonies with their names and areas of jurisdiction and another statement indicating the functions of the Area Welfare Officers are attached.

- (d) The more important authorities like Director, Central Government Health Scheme, Central Public Works Department, etc. are informed about these appointments and Area Welfare Officers are expected to contact the other authorities in the course of discharge of their functions.
- (e) No, Sir.

The assignment of Area Welfare Officer is purely of a voluntary nature and it is not proposed to introduce any pecuniary element in this scheme.

(f) Does not arise as scheme is purely voluntary in nature.

Statement

List of area Welfare Officers in Government Colonies in Delhi/New Delhi

SI. No.	Name					Area of jurisdiction
	2					3
ĭ	Shri K. L. Atora .					Andrews Ganj.
2	Shri V. K. Agnahotri ,		•			Asia House.
3	Shri Mukesh Chand .					Baba Kharak Singh Marg (Irwin Road).
4	Shri M. M. Hussain .					Bharati Nagar.
						Di. Zakii Hussain Marg, Kaka Nagai.
5	Shri B. K. Dey .					Canning Road, Pataudi House.
-6	Shri B. R. Goel .			•	•	Chitragupta Road, Goie Market, Gole Dakhana.
7	Shri T.P.P. Nambiar					Curzon Road Apst tments.
8	Shri G. S. Rathe .					Dev Nagar.
9	Shri K. S. Mathew .					Kidwai Nagar (East).
30	Shri G. K. Narainsioghani					Kidwai Nagar (West).
E I	Shri S. S. Narula .		•	•		Minto Road, Tagore Road.
12	Shri Shiv Ram .					Moti Bagh I.
13	Shri O. P. Singh Bhatia	•			•	Nauroji Nagar.
14	Shri B. Rajagopalan .				•	Nanakpura
15	Shri J. S. Naphray .					Netaji Nagar.
16	Shri Vidya Sagar Puri	•		•	•	Panchkuin Road, Chitragupta Road, Aram Bagh Place.
17	Shri S. P. Verma					Pandara Road.
18	Shri Katyan Singh .					President's Estate.
19	Shri V. V. Johri					R.K. Puram, Sector No. I.
20	Shri S. D. Dharma					R.K. Puram, Sector II.
ďχ	Shri A. D. Joshi					R.K. Param, Sector III.

ı	2			 	 3
2	Shri R. Padmanabha	n		•	R.K. Puram, Sector IV.
3	Shri N. Natarajan				R.K. Puram, Sector V.
14	Shri R. R. Puri				R.K Puram, Sector VII.
25	Shri H.V. Rohta				R K. Puram, Sector IX.
26	Shri Babu Lal				R.K Puram, Sector XII.
27	Shri Madan Singh				Srinivaspuri.
28	Shri Sudershan Sharr	na	•		Sarojini Nagar.
29	Shri S. P. Srivastava				Telegraph Lane.
3 0	Shri C. L Arya				Timarpur
1 5	Shi i Om Parkash				Tagore Road Hostel

Statement

FUNCTIONS OF AREA WELFARE OFFICERS

- 1 To function as co-ordinating officer between the C.G.H.S. Dispensary and its beneficiaries regarding complaints from either side.
- 2. To attend to all emergency hospital work like help in expeditious hospitalisation of serious cases attending to complaints regarding hospital care etc.
- 3. To serve on the C.G.H.S. Area Advisory Committee for considering suggestions for the improvement of service and facilities.
- 4. To act as Vice-Chairman in the Co-ordination Committee for Samaj Sadans (Community Halls) and look to its proper functioning and improvement.
- 5. To act as Liaison Officer between the Department of Personnel and A.R. and the local Associations in all matters and disputes and to mediate in election disputes at the request of the parties.
- To investigate all cases of neighbourly disputes referred to him by the Department of Personnel and A.R.

and furnish report on the basis of which action is taken by the Directorate of Estates for shifting the erring party to another locality.

- 7 To act as Liaison Officer between the Associations and the Municipal authorities in all complaints regarding civic services, water, electricity, street lighting, drainage, bus service, sanitary service and vaccination and inoculation services.
- 8. To act as Liaison Officer with local police authorities regarding any incident in the locality involving law and order.
- 9. To act as Liaison Officer with the Delhi Administration Education Directorate regarding complaints about schools timing, admission etc.
- 10 To act as Liaison Officer between the Cooperative Consumer store and the beneficiaries in the area.
- 11. To act as Liaison Officer between C.P.W.D. authorities and the allottess regarding complaints lodged with the C.P.W.D. Enquiry Offices for their speedy disposal.
- 12. To keep in touch with all social service religious and cultural bodies in the area.

- 13. To act as Liaison Officer with all activities of Grih Kalyan Kendra in the area including 'Creche'
- 14. To act as Liaison Officer, between the colony and the Central Secretariat Sports Control Board in all activities of the Board.
- 15. To medicate in family disputes to bring about harmony in the home life in the context of home Ministry Circular for maintaining the wife in a reasonable comfort and matters relating to notation of monogamy.
- 16. To assist and cooperate in compaigns and measures such as vaccination, inoculation, blood donation, family planning etc. launched by the Ministry of Health and Family Welfare.

N.B. The above list is only illustrative and no exhaustive.

Los, suffered by H.E.C.

5155. SHRI SHANKERSINHJI VAGHELA:

SHRI MUKHTIAR SINGH MALIK: DR BIJOY MONDAL: SHRI AMAR ROY PRADHAN:

Will the Minister of INDUSTRY be pleased to state:

- (a) what are the details of the losses suffered by the HEC during 1977-78;
- (b) whether it is a fact that the HEC has taken crores of rupees overdrafts from the State Bank of India and from the Government; and
 - (c) if so, the details in this regard?
- THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) HEC incurred a loss of Rs. 30.26 crores during 1977-78.
- (b) and (c) In view of the long gestation period undergone by the project and continuing lesses right

upto and including 1974-75 Government has, upto 31st March, 1978, given loans to HEC aggregating to Rs. 114.74 crores for meeting capital expenditure, repayment of Government loans and payment of interest charges etc. In addition, the Corporation, has taken cash credit accommodation of Rs. 33.30 crores from the State Bank of India for meeting its operational requirements which is a noraml practice for companies to finance their working capital and is in accordance with the norms laid down by the Bank in this respect.

भारत हैवी इलैक्ट्रिकल्स लिमिटेड, भोपाल में जल्यादन

- 5156. श्री हरगोबिन्द वर्मा: क्या उद्योग मती निम्नलिखित दर्शाने वाला एक विवरण सभा पटल पर रखने की कृपा वरेंगे कः
- (क) भागत हैवी इलैक्ट्रिक्स लिमिटेड, भोषाल के विभिन्न विभागों मे मार्च, 1978 मे ादसम्बर, 1978 तक उत्पादन का लक्ष्य कितना था भीर वास्तव में कितना उत्पादन हमा ,
- (ख) यदि वास्तिव उत्पादन कम या तो किनना कम था क्रोर उपके नारण क्या थे, क्रीर
- (ग) इस बारे में लक्ष प्राप्त करने के लिये क्या कदम उठाये जा रहे हैं ?

उद्योग संत्रालय में राज्य मंत्री (श्रीमती ज्ञामा भाइति) (न) व :> एच :ई > एल. भोपाल के विभिन्न विभागों में मार्च, 1978 से दिसम्बर, 1978 तन का उत्पादन का लक्ष्य तथा वास्तियन उत्भादन कमश : 108.14 करोड रुपये तथा 84 28 करोड रुपय का थां।

(ख) उत्पादन में 23.86 करोड़

रुपये की गिराबट होने के निम्नलिखित कारण थे '---

- (1) सम्भरणकर्ताम्रो से खरंदी गई सामग्रातथा हिस्से पुर्जीका प्राप्त न होनाथा विलस्ब से प्राप्त होना:
- (2) बंदरगाह में हड ताल / बंदरगाह में श्रीडभाड के कारण झायातित सामग्रा का वित्रक्ष से प्राप्त दोना। 'कभी-कभी सप्तायर के कारखाने के काम बन्द होने तथा खरीदी गई सामग्रा व हिस्से पुर्जी के खराब हालत में प्राप्त होने से भा उत्पादन बुद्ध तरह प्रमादिन हमा है।
- (ग) निम्निलिखित कदम उठाये जा रहे हैं :—
- (1) '' सुपूर्वमां की निश्चित तारीख'' के बारे में भगी भण्जावरों की काफी समय पूर्व याद दिलाई जा गही है ?
- (2) सम्लाज्यों के साथ निकट सम्पर्क रखने भीर सप्लाई में मी। झता करने के लिये आवश्यक कार्यवाही करने हेतु स्थ्लाई के चार प्रमुख केन्द्रों पर अधिकारियों का नियुक्ति कर दा गई है।

(3) सप्लाई के ममानातर कोलों की स्थापना की जा रही है।

भीवाल में भारत हैवी इलेक्ट्रिकल्स लिमिटेड का उत्पाद न

5157. भी हरगोबिन्स वर्मा: क्या उद्योग मंत्री यह बताने की कृपा करेगे कि

- (क) वर्ष 1976, 1977 प्रीर 1978 में भारत हैवी इलैक्ट्रिकल्स लिमिटेड, भोपाल मे रेक्टिकायर मीर ट्रांमकामेंम का कुल उत्सादन कितना हुया था ;
- (ख) उनमे से वेचे गये रेक्टिफायर प्रादि का मूल्य कितना था धौर उनके ग्राहकों की संख्या क्या है;
- (ग) क्या वर्ष 1978 में प्राहकों की संख्या कम हो गई है ; बौर
- (घ) यदि हां, तो इस के क्या कारण है और ग्राहकों की संख्या बढ़ाने के लिये क्या उपाय किये जा रहे हैं ?

उद्योग मंत्रालय में राज्य मंत्री (भीमती भाषा महित) . (क) 1976-77 तथा 1977-78 की भवधि में बी एच ई॰एल, भोपाल मे रेक्टिफायार तथा ट्रास्फार्गर का कल उत्पादन निम्नलिखित है:---

		वर्ष	(क्पया लाख में)	
रेक्टिकायर (इलक्ट्रानिक्स सहित)		1976-77	445	
		1977-78	463	
ट्रांस्कार्मर	•	1976-77	2,799	
		1977-78	1,600	

⁽भ) उत्पर बताये गये सभी रेक्टिफायर सभा ट्रांस्फार्नर कमश: 11 तथा 40 ग्राह्कों को बेचे गये।

⁽ग) रेक्टिफायर दिवीबन के मानले में 1977-78 की तुलवा में 1978-79 ने कमावेशों की मान्ति में कमी नहीं साद है।

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कहीं तक ट्रांसफार्मेरों का संबंध है, 1977-78 की तुलना मे 1978-79 मे प्राप्त क्यादेशों के मृत्य मे कमी ग्राई है।

(ष) रेक्टिफायर डिवीजन के मामसे मे प्रश्न ही नहीं उठना है। जहां तक ट्रास-फामरों का प्रबंध है, प्राप्त कयादकों का मूल्य अधिक कड़ी प्रतियोगिना के कारण कम है। विकी प्रयासों को तेज किया जा रहा है।

Manufacture of Minicomputers and Microprocessors

5158. SHRI S. R. DAMANI: SHRI D. D. DESAI:

Will the Minister of ELECTRONICS be pleased to state:

- (a) whether Government have taken a decision in regard to the setting up of units for manufacture of minicomputers and microprocessors:
 - (b) if so, the details thereof;
- (c) whether qualified individuals or groups who would like to promote minicomputer and related industrial programmes would be allowed to have foreign collaboration on a selective blass; and
- (d) if so, the broad guidelines thereof?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) Yes, Sir.

- (b) A copy of the Industrial and Technology Policy for Mini-Computer/Micro-processor based system is enclosed at Statement-I.
- (c) As will be seen from that policy statement: qualified individuals & groups abroad wishing to return and invest in Mini-computer related industrial programmes would be actively promoted. Foreign technical collaboration for high performance peripheral units would be parmitted on selective basis. Electro-

nics industry, being an industry which thrives on sophistication, in exceptional cases where it is demonstrably in the interest of the quality and sophisticated electronics development in the country, foreign technical collaboration could be permitted.

Statement

Industrial and Technology Policy for Mini-Computer/Microprocessor based Systems

The Department of Electronics have recognised that minicomputer/microprocessor based systems can bring significant cost reduction, design implifications and better flexibility in industry apart from finding a wide range of applications in a number of other areas of the economy. The mini-computer/microprocessor industry would, thereore, one of the major thrust areas to be grown in the field of computers. Government has cided that the development of the industry will be on the basis of the following policy framework:

- 2. Based on capability, size and structure of the system as well as type of application, mini-computer, microprecessor based systems can be classified into the following usage categories:
 - (i) Dedicated applications:
 *(OEM options for specific functions on a real time basis with nominal peripherals).
 - (ii) Standard on-line applications:

 *(OEM option with peripherals and software).
 - (iii) Major on-line applications; and
 - (1v) Stand-alone systems.
- 3 The following guidelines would be applicable for approval of proproposals for the manufacture of these systems: The major objectives in the development of the minicomputer/ microprocessor industry would be on

setting up of systems engineering companies which are not necessarily engaged in the manufacture of central processing units (CPUs) or peripherals. Manufacture of processors of peripherals will, however, also be permitted to produce minicomputer systems. For dedicated applications e.g. direct data entry accounting/invoicing machines, data acquisition systems. type setting applications, and dedicateed controlmedium and small entrepreneurs with a technical background would be preferred. For requirements of on-line and standalone applications, units from the organised sector would be considered Qualified individuals/ groups abroad wishing to return and invest in minicomputer related industrial programmes, would be actively promoted.

- 4 While examining applications for industrial licences/small scale approvals a detailed scrutiny will be undertaken to ensure that the application areas in which the minicomputer/microprocessor system is to be used, are in tune with national priorities. The industrial licensing policy will also continue to be restrictive in areas where labour displacement is likely to be involved.
- 5. Foreign technical collaboration for high performance peripheral units would be permitted on a selective basis. Electronics being an industry which thrives on sophistication in exceptional cases where it is demonstrably in the interests quality and sophisticated electronics development in the country, foreign technical collaboration may be permitted: otherwise no foreign financial or technical collaboration would be permitted for companies wishing to make minicomputer systems. Foreign brand names may be permitted to be used for the explicit purpose of promotion of export sales. Indigenous brand names should be evolved for the domestic market.

- 6. To facilitate programmes for the engineering of minicomputers, industrial capacity for the production of a standardised range of peripherals and CPUs would be built up on an OEM basis, so that there is free indigenous availability at reasonable prices of the basic building for mini-computer/microprocessor based systems. In this regard, peripheral units. semiconductor element involved in CPUs, and consumables, would be standardised to the maximum possible extent and licensed/approved companies would need to configure their systems around these stndard building blocks.
- 7. Until indigenously produced peripherals and CPUs are available, efforts will be made to import certain preferred components, CPUs and peripherals on a stock and sale basis to obtain price advantages. However, wherever system/companies/users are in definite need of acquiring peripherals/processors outside this range, the Department of Electronica will recommend ad-hoc import clearance after due review.
- 8. The performance of the units licensed/approved to make minicomputer/microprocessor based systems would be reviewed periodically (annually to begin with) and expansion of capacity approved on the basis of these reviews.
- 9. All pending applications will be scrutinised by the Government and duly disposed of. The viability of the applicants in terms of their R&D facilities, capability to maintain standards and quality, current infrastructure and future potential would from the basis for such scrutiny. Fresh applications will be called through a Press Note only after the pending applications are decided.

Setting up of a Working Group on Textiles

5159. SHRI S. R. DAMANI: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Government had set up a working group on textiles for drawing up the projections and demands of the textile industry on a long range basis:
- (b) whether the group has submitted its report; if so, the broad recommendations made by it; and
 - (c) Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV). (a) Yes Sir.

- (b) No Sir.
- (c) Does not arise.

Steps to Induce Investments

5160. SHRI S. R. DAMANI: Will the Minister of PLANNING be pleased to state:

- (a) whether it is a fact that savings are exceeding investments during the course of the year; and
- (b) if so, the measures proposed to be taken by the Government to reverse the situation and induce investment?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) Firm information regarding savings and investment in 1978-79 is not yet available. Preliminary estimates however, indicate that investment in the current year is higher than savings.

(b) Question does not arise.

Investment in Paper Industry by Private Sector

5161. SHRI S. R. DAMANI: Will the Minister of INDUSTRY be pleased to state:

- (a) what was the investment made by the private sector in the paper industry during the last three years;
- (b) the steps proposed to be taken by Government to induce private sector to invest in paper industry;
- (c) whether it is a fact that the Bureau of Industrial Costs and Prices has recommended a price hike of Rs. 500/- per tonne for white printing paper to the existing paper units; and

ernment on the above recommenda-

MINISTER OF STATE IN THE THE MINISTRY OF INDUSTRY **JAGDAMBI** (SHRI PRASAD YADAV): (a) An additional capacity for the production of about 75,000 tonnes of paper and paper board per annum has been commissioned in the private sector, during the last three years. This has come up mainly m the form of small paper mills using agricultural residue and waste paper, for which the capital cost is estimated to be about Rs. 4000-5000 per annual tonne. Hence the investment involved would be of the order of Rs. 30 to 40 crores approximately.

- (b) The normal fiscal incentives available for industrial investment, such as investment allowance, are applicable to paper industry also. In addition, Government have liberalised the licensing policy for small paper mills based on agricultural residue, Measures to promote utilization of bagasse are also under consideration.
- (c) and (d). The Bureau of Industrial Costs and Prices had carried but a quick study of the price of

white printing paper, about a year ago. However, in the light of recent increase in prices of uncontrolled varieties of paper, the Bureau is being asked to up date their study.

Study to Review Foreign Collaboration

5163. SHRI CHITTA BASU: Will the Minister of INDUSTRY be pleased to state:

- (a) the number of collaboration agreements during the period 1966—1977, and 1977 to date:
- (b) whether there has been any comprehensive study about the effects of these agreements on our national economy particularly in respect of our national objective of self-reliance;
- (c) if so, the essential findings of the study; and
- (d) whether Government propose to review the entire policy of collaboration agreements?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) The number of foreign collaborations approved by the Government during the period 1966-1977 and during the period January, 1978 to February, 1979 were 2776 and 345 respectively, totalling to \$121.

(b) to (d). In the statement on Industrial Policy laid before Parliament on 23rd December 1977, Government's policy regarding foreign investment and foreign technology has been elaborated in paras 22 to 26. On the basis of an assessment made recently by the various Ministries of the Government of India regarding the assimilation of foreign covered by proposals technology approved in the past and the extent of indigenous capability achieved so far. Government issued a Press Note on 28-12-78 wherein an illustrative list of injustries where no foreign collaboration, financial or technical, is considered necessary has been given. A copy of the Press Note is available in Perliament Library.

Nationalisation of Industries

5164. SHRI CHITA BASU: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Government have since been able to identify constraints, legislative or otherwise, in the way of nationalisation of the industries, like jute, sugar, iron and steel;
- (b) if so, details thereof and the steps taken to remove them;
- (c) whether guidelines have so far been formulated to give effect to the Government's proposals for the reduction of the holding and control of large investment companies to unscramble the monopolies; and
- (d) the reasons for such inordinate delay to give effect to electoral promises?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES: (a) to (d). Minister of Industry has on various occasions, including at a Press Conference on 12th February, 1979. discussed the question of nationalisation of industries as part of the programme to implement the Janata Party resolution on economic policy and in the context of the debate on the encentration of economic power. These issues have also been raised by the Press during their meetings with the Minister of Industry. At his recent Press Conference on 12th February, 1979, Minister of Industry spelt out the criteria for take-over and nationalisation of industries being the extent of concentration of economic power by large houses, the extent to which there is need to regulate the entire spectrum of industrial output and marketing by State, and the areas in which public sector has to make its presence felt. These issues are also dealt with in the Statement on Industrial Policy presented to Parliament December 23, 1977. Government have not however taken any decision in this regard.

Recommendations of Small Scale Industries Board

5165, SHRI CHITTA BASU.

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SHRI KUMARI ANANTHAN:

Will the Minister of INDUSTRY be pleased to state

 (a) what are the recommendations made by the All India Small Scale Industries Board which met recently;
 and

(b) actions taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) The main recommendations of the Small Scale Industries Board at its 34th Meeting held on the 14th and 15th February, 1979 are as under:—

DIC Programme:

The Board has recommended continuance of the Centrally sponsored District Industries Centres Programme at least till the end of 6th Plan period, their effective strengthening so as to become the focal points for the economic development of the region, adoption of one DIC by every large scale units—public or private additional facilities to be granted for the north-eastern region where the implementation of the DIC programme was facing certain difficulties

Legislation

The Board has unanimously welcomed the proposed legislation for the protection and development of small scale sector and has suggested that special care may be taken in the legislation to ensure that adequate protection was afforded to the cottage sector and tiny sector. A clear and un-ambiguous definition of small scale sector as well as ancillary units, acceptable to all institutions and agencies should be provided by the Government.

The Board has also recommended that a particular study might be made of the existing labour legislation in terms of procedures and returns to be submitted without adversely affecting the wages and terms of work; extension of the existing policy of reservation so as to compel large and medium sized units who are currently producing reserved items to vacate their production in a phased manner in the near future.

Financial Assistance to the Small Scale Industries

The Board has recommended that an apex agency for financing and monitoring the credit flow to the small and tiny sector, should be set up as early as possible. The decisions taken by the Reserve Bank of India in terms of small loans should be brought to the notice of Branch Managers throughout the country for speedy implementation.

Raw materials

The Board has recommended that a nodal agency such as DC(SSI) should take on a greater role in the equitable allocation and distribution of raw materials to the small scale sector and to ensure that the require-The ments are met. requirements of raw materials in respect of small scale units should be assessed by a tripartite Committee in each State consisting of representatives of the Director of Industries, the State Small Industries Service Institutes. The assessment of raw material requirement made by this Committee should be honoured, and it should be the responsibility of the Government to ensure that the requirements are met in full and are considered as the first charge of national resources of such raw materials to be supplenecessary. through if mented. imports.

Small Industries Corporation in each State should be strengthened so as to act as effective channels of distribution. The Corporation may

act as single channel for distribution of raw material to the small scale sector as against the existing practice of supplying directly from the stockyards. The DIC should also be actively involved in keeping watch on the utilisation of raw material quots. The Board also recommended that there should be a uniform pooled price for every raw material and the central sales tax now being levied on goods imported and in transit should be discontinued for the small scale units.

Marketing

The Board recommended that small scăle unit in land locked States should be provided with dry port facilities on a pooled basis so as to enable them to compete with units The bank having port facilities. finances should be available setting up of marketing organisation in the public, private and cooperative sectors. Government would provide facilities to enable small necessary scale units to test their products at easily accessible centres and financing provide funds for institution should purchase of testing equipments by small scale units. The establishment of an institution on the lines of Trade Development Authority to provide marketing assistance to the small purposes scale sector for export should also be considered by the Government. The present system of taxation should be modified so as to help the growth of small scale and ancillary sector.

(b) The recommendations are under examination.

Juvenile Crimes

5156. DR. VASANT KUMAR PANDIT: Will the Minister of HOME AFFAIRS be pleased to lay a statement showing:

(a) the number of crimes committed by minors and juveniles in the country for the decades ending 1958, 1968 and 1978;

- (b) whether a survey was conducted by the National Police Academy which indicated alarming increase in the registered juvenile crimes due to rapid industrialization, urbanization and social changes effected by mass media like advertisement, cinema etc.;
- (c) the recommendations made by the NPA for change in procedure in dealing with juvenile offenders; and
- (d) the policy ultimately evolved by Government to tackle this socioeconomic problem endangering society discipline and law and order?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) The requisite information is being collected and will be laid on the Table of the House as soon as possible.

- (b) In a book published by the National Public Academy on the "Role of Police in combating Juvenile Delinquency in India". The figures of juvenile delinquency from the 1958 to 1969 have been analysed which indicates an increase in such crimes by 122.2 per cent between 1958-64 and by 44.1 per cent between 1965-69 Among other factors, rapid industrialization, slum culture: sex loaded films etc. have also been mentioned as the predominant causes of crimes among juveniles.
- (c) Some suggestions have been made for bringing out changes in the Police procedure for dealing with cases of juvenile delinquents.
- (d) The Children Acts in vogue provide for the care, protection, maintenance, welfare, training eduction and rehabilitation of neglected and delinquent children including trial of the latter. Elaborate provisions exist for the establishment of specialised machinery in terms of juvenile; children's courts, remand observation homes; certified approved/special

schools, probation and aftercare services. The Acts also envisage effective utilisation of voluntary welfare agencies for rehabilitation of children in need of care and protection.

Repayment of loan advanced to Sick Mills in Madhya Prdesh

5167. DR. VASANT KUMAR PANDIT: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Government of Madhya Pradesh and Madhya Pradesh State Textile Corporation have demanded repayment of loan advanced to 5 sick mills in Madhya Pradesh during 1971—1974;
- (b) if so, what is the total amount so repayable and the amount of interest accrued thereupon; and
- (c) what are the reasons for delay in payment of the above loans?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) Yes, Sir

- (b) Rs 235 09 lakhs as loan and approximately Rs. 113 99 lakhs as interest accrued thereon upto 31.3.1978.
- (c) amount could not be paid due to continued losses and the resultant shortage of funds.

Representation for making Interest Subsidy Scheme applicable to nonfactory entrepreneurial units of Village Industries

5168. SHRI R. K. MHALGI; Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the Khadi and Village Industries Commission has represented to the Union Government by its letter BB|7-Park 2/78-79 dated 16th August 1978 in regard to making the Interest Subsidy Schame applicable to non-factory entrepreneurial units of village indus-

tries under K.V.I.C. Act in respect of loans raised for setting up units by such Rural Entrepreneurs;

- (b) if so, actions taken by Government so far and the details thereof; and
- (c) if no action taken so far, the reasons of delay?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV) (a) Yes, Sir.

(b) and (c): It was not considered feasible to extend the Interest Subsidy Scheme to individual artisans proposed in Khadi and Village Industries Commission's communication referred to in part (a) of the Question on administrative and financial considerations.

Appollo Tyres

- 5169. SHRI C. K. CHANDRAP-PAN: Will the Minister of INDUS-TRY be pleased to state.
- (a) whether the 'Appollo Tyres' has appointed Raunaq International, the export organisation of the Raunaq Group as the representative of the Appollo Tyres in the international market;
- (b) if so, when was this decision taken by the Board of Directors of Appollo Tyres; and
- (c) to what extent the Raunaq International is getting its products sold abroad; and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). M/s. Apollo Tyres Limited have not appointed M/s. Raunaq International Limited as the representative of Apollo Tyres in the international market.

(c): No export of the products of the Company has been effected through Raunaq International Limited.

Taking over of M/s Geovanola Binny

5170. SHRI M. RAM GOPAL REDDY: Will the Minister INDUSTRY be pleased to state:

- (a) whether Employees Union of of M|s Geovanola Binny in Cochin has urged for taking over of the firm; and
- (b) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI) (a) Yes. Sir

(b) The matter has been taken up with the State Government of Kerala, who have been adivsed to consider the request of the employees' union to take ever the unit.

Collaboration in Manufacture of Trucks

5171. SHRI M. RAM GOPAL REDDY: Will the Minister of IN-DUSTRY be pleased to state:

- (a) whether Government have sought Austrian collaborations in the manufacture of trucks in the country; and
- (b) if so, the reaction of Austrian Government thereto?

THE MINISTER OF STATE THE MINISTRY OF INDUSTRY MAITI) · (SHRIMATI ABHA and (b): The Austrian Government are apprised of the possibilities of cooperation in upgradation of automotive sector in India. presentatives of an Austrian firm which specialises in the Manufacture of automotive engines, 2-wheelers and some automotive ancillaries technical team to India sending a for assessment of these possibilities.

हैंची इंबर्शिनकॉरन कारकोरेशन को साम भीर हानि

5172. श्री रामानन्द तिवारी: नया उद्योग मंत्री यह बताने की कृपा करेगे कि:

- (क) वर्ष 1975-76, 76-77, 77-78 तथा 78-79 मे हैवी इजीनियरिंग कारपोरेशन, राची के वर्षवार, लाथ ग्रीर हानि दर्शने वाला विवरण क्या है; ग्रीर
- (ख) किम मामले में हानि हुई है अपेर हानि के कारण क्या है?

उद्योग मंत्रालय में राज्य मंत्री श्रीमती ग्रामा माडति): (क) हैवी इजीनियरिंग कारपोरेणन लिमिटेड राची को हुए लाभ ग्रीर हानि वा ब्यीरा निम्न प्रकार है:---

(करोड़ इपयों में)

वर्ष	ला	म(+)हानि()	
1975-76	(+)	2 14	
1976-77	(+)	3.26	
1977-78	(-)	30.26	

कम्पनी को चालू क्यं मे बाटा होने की आशा है। घाटा कितना हुआ इस बात का पता वर्ष का मूखा बंद होने के पश्चात् ही लग सकेगा।

(ख) जैसा कि 21 मार्च 1976 को लोक सभा अ० ४० सं० 4085 के उत्तर में पहले ही बताया गया है कि हानि मुख्यत: उत्पादन में कभी होने के कारण हुई है जिसके विभिन्न कारण है जैसे वर्ष की प्रथम छमाही में अपर्याप्त व दक-दक कर विजली की सप्लाई का होना, महत्वपूर्ण उपकरणों का खराब होना व श्रीधोगिक शशांति का बातावरण बना रहना।

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- 5173 . श्री धनुना प्रसाद शास्त्री : वना गृह मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या अण्डमान द्वीप समूह के लोगों को कार निकोबार द्वीप में वहां के लोगों से मिलने जाने के लिये पास अथवा परमिट लेना पड़ता है ;
- (ख) यदि हां, तो देण के किसी भाग के लोगों के लिए देश के दूसरे भाग में जाने हेतु पास प्राप्त करना म्रनिवार्य क्यों बनाया क्या है; श्रीर
- (न) क्या प्रश्वमान द्वीप सनूह के नेताओं ने केन्द्र सरकार से धनुरोध किया है कि वे इस पद्धति को समाप्त करें, बौर यदि हां, तो इस पर क्या कार्यवाही की गवी है?

युह मंत्रालय में राज्य मंत्री (भी धनिक साल मण्डल): (क) मंदमान तथा निकोवार द्वीप समह (मादिवासी जनजातियो का संरक्षण) विनियम, 1956 के उपबंधों के धंधीन भादि-वासी जनजाति के किसी व्यक्ति के भ्रतिरिक्त किसी भ्रन्य व्यक्ति को कार निकोबार जो एक 'भारिकत क्षेत्र' है में प्रवेश करने के लिए स्थानीय प्रधिकारियों में पाम प्राप्त करना भावस्थक है। एक "संरक्षित क्षेत्र" बह होता है जिसमें मधिकांशतः मादिवासी जनजातियों रहती हों भीर जिसको इस विनियम के उपबंधों के प्रधीन इस प्रकार घोषित किया का चुका है। किन्तु "प्रारक्षित क्षेत्र" मे इयुटी पर जाने बाले सरकारी कर्मचारी भीर उनके परिवारों को इस भावश्यकता से छट वी गई है।

(ख) उपयुक्त विनियम इन द्वीप समूहों वें काकाजिक तथा वार्षिक रूप से पिछड़ी भाविवासी जनजातियों के हितों के संरक्षण की न्यकाचा करने के लिए उद्योशित किया गया (म) जी नहीं, श्रीमान् । सरकार को ऐमा कोई अनुरोध प्राप्त नहीं हमा है ।

Posting of Officers in the Directorate of Khandi and V. I. Commission

- 5174. SHRI K. A. RAJAN: Will the Minister of INDUSTRY be pleased state;
- (a) whether the Khadi and V. I. Commission had posted two officers in the Directorate cadre in Delhi in 1977-78 and is having only one Director now:
- (b) what were the reasons for having two Directors in Delhi;
- (c) the duties and functions assigned to them; and
- (d) the reasons for withdrawing one Director now?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV); (a) Yes, Sir.

- (b): In addition to one director incharge of the State office at New Delhi, another Director was needed in New Delhi for work relating to bulk supplies and negotiations with Government Departments and others.
- (c): Duties and functions of the Director in-charge of Supplies to Government and Public Undertakings stationed in Delhi, mainly covered to quotations all matters relating against DGS&D and other enquiries, fixation and finalisation prices; recovery of old arrears, sattlement of price difference accounts of institutions, etc. Duties and functions of the Director of the State Office at Delhi, mainly covered policy matters and coordination at State level activities between KVIC and others, planning: budgeting monitoring and administrative functions.
- (d): In spite of the earlier arrangements for posting two Directors at

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New Delhi, it was observed that a number of items relating to Directorate of Supplies to Government and Public Undertakings continued to be attended to from KVIC's Head Office at Bombay. Besides, need was also felt to post a Director for KVIC's State Office at Ambala. KVIC therefore: withdrew one Director from Delhi

Staff of Khadi and V.I. Commission to be deployed in States

5175. SHRI K. A. RAJAN: Will the Minister of INDUSTRY be pleased state;

- (a) whether the Khadi and V.I. Commission has carried out any study to assess the requirement of technical staff to be deployed by it in every state for the development of various industries coming under its purview;
- (b) if so, what is the assessed requirement of the staff for each industry and the actual staff deployed in the States at present;
- (c) if the actual staff deployed are less than the required strength, the steps proposed to be taken to meet the requirements; and
- (d) if no study has been done so far, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV). (a) Yes Sir.

(b) and (c): Information regarding actual staff deployed in each State for each Industry is being collected and will be laid on the Table of the House. Action to augment the staff requirements can be considered only after the information is available.

. (d): Does not arise.

Development Officers of Khadi and Village Industries

- 5176. SHRI K. A. RAJAN: Will the Minister of INDUSTRY be pleased state:
- (a) the duties, functions and responsibilities prescribed to the Development Officers and Assistant Development Officers of various industries by the Khadi and Village Industries Commission; and
- (b) if not, the reasons therefor and the steps proposed to be taken?

STATE IN THE MINISTER OF THE MINISTRY OF INDUSTRY **JAGDAMBI** PRASAD. (SHRI YADAV): (a) The Development Officers of Khadi and Village Industries Commission survey potentialisupervise run departmental units; provide support for procurement of raw materials and marketing, train and guide field staff and do overall supervision of the work of the concerned industry in the respective State. Assistant Development Officers assist the Development Officers in the discharge of these duties

(b): Does not arise

Khadi and V. I. Commission

- 5177. SHRI K. A. RAJAN: Will the Minister of INDUSTRY be pleased state:
- (a) whether the Khadi and V.I. Commission has posted one Development Officer for each industry in the State offices to look after the development work of the respective industries;
 - (b) if not, the reasons therefor;
- (c) how the development work of such of those industries not represented by a Development Officer is watched; and
- (d) in view of the importance given to the development of Khadi and Vil-

lage Industries, whether posting of atleast one Development Officer for each industry in the state office will be considered and implemented?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a): No, Sir.

(b) to (d). The work related to Khadi and Village Industries is looked after by the State Boards in those States where the Boards exist. Over and above this arrangement. Development Officers under the Commission are appointed to look after industries as per requirements of the Moreover, the State prosituation. grammes do not cover all the activities of the Commission. The posting of technical Officers at different levels is therefore dependent on the level of existing programmes, institutional infrastructure; capability and potential for future development.

Setting up and Expansion of Newsprint Units

5178. SHRI P. RAJAGOPAL NAIDU: Will the Minister of IN-DUSTRY be pleased to state:

- (a) whether Government have set up any newsprint units this year;
 - (b) if so, the places; and
- (c) whether there is any proposal to expand the present newsprint units?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI **JAGDAMBI** PRASAD YADAV); (a) and (b) During the year 1978-79 Government have not set up any newsprint unit. However the Kerala Newsprint Project (capacity 80,000 tonnes per annum) Vellor: District Koltayam: (Kerala State): which is being implemented by the Hindustan Paper Corporation is expected to be commissioned by the last quarter of 1979.

(c) The National Newsprint and Paper Mills, Nepanagar (Madhya Pradesh) is implementing their expansion scheme for raising the capacity from 30,000 to 75:000 tonnes per annum.

News-item "How Police Keep Crime Figures Low"

5180. SHRI SHARAD YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government's attention has been invited to the news-item appearing in the *Indian Express*, Delhi dated the 2nd March, 1979 under the caption "How police keep crime figures-low";
- (b) if so, the reaction of Government thereto; and
- (c) the action taken against recalcitrant officials?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL). (a) Yes Sir.

- (b) and (c). The matter regarding free and correct registration of cases is receiving the personal attention of senior officers. The following measures have been taken in this regard:—
 - (i) Instructions have been issued from time to time for free and correct registration of the cases at the police stations.
 - (ii) Instructions have been issued that the Assistant Commissioners of Police of the Sub-Divisions and SHOs should visit the Reporting Room frequently in order to ensure that the complainants are promptly and politely attended to, and their complaints correctly registered, by the police station staff.

- tii) The copies of FIR received by the Addi. Commissioner of Police (Range) and District Deputy Commissioners of Police are also checked to see that the cases are correctly registered under the appropriate sections of law. In certain cases where the section of law is not correctly recorded in the FIR, the same is got changed/amended Action against defaulting officers is also taken where necessary.
- (iv) Notice Board has been displayed in the Reporting Room of each Police Station for the guidance of the Complanants giving telephone numbers of District Deputy Commissioner of Police and Assistant Commissioner of Police who can be contacted in case of any difficulty in getting report recorded properly.
- (v) Surprise checks are also being conducted by the Vigilance Brancin and 'Decoy Reporters' sent to the Police Stations. During the year 1978, departmental action against 4 police personnel of the Reporting Room staff was initiated at the instance of the Vigilance Branch (3 for non-registration of the cases and 1 for delay in registering the case).

Shortage of Tractor Tyres

5181. SHRI AMARSINH V. RA-THAWA, Will the Minister of INDUS-TRY be pleased to state:

- (a) whether it is a fact that there
 is a shortage of rear tractor tyres
 throughout the country;
 - (b) if so, the reasons therefor; and
- (c) the mode of distribution of more tractor tyres amongst the States and to the users?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YAD-AV): (a) and (b) There is no shorttage of rear tractor tyres in the country. Even though M/s. Goodyear India Ltd one of the manufacturers of tractor tyres had a lock out in their factory, over all production of this category of tyres increased by 24 per cent m 1978 as compared to the production figures of 1977. Moreover, imports of tractor tyres have been permitted liberally.

(c) There is no statutory centrel on the distribution of tyres and tubes. The distribution is arranged through the normal marketing channels by the manufacturers in different parts of the country depending on actual demand.

Production of Non-Coarse Cloth

5182. SHRI AMARSINH V. RATH-AWA: Will the Minister of INDUSTRY be pleased to state:

- (a) whether any instructions have been issued to big Cotton and Spinning industries to produce non-coarse cloth (cheap quality) to meet the demand of the country;
- (b) if so, the action taken by the Government thereon, and
- (c) whether Government have any check on the industries m this regard?

THE MINISTER OF STATE IN MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YAD-AV); (a) to (c). No instructions have been issued compelling any textile unit to produce any particular type of cloth. However, a scheme for menufacturing on voluntary basis, cloth popularly known as controlled cloth, has been introduced from 1st October, 1978. This cloth is primarily produced by the National Textile Corporation in the public sector and to some extent by certain willing private sector mills who respond to the tenders floated for the nurmose.

Pelicy Paper regarding Paper and Newsprint production

5183. SHRI A. R. BADRI NARAYAN: SHRI NIHAR LASKAR:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether he has prepared a policy paper for consideration of the Union Government containing a packages of measures to increase the paper and newsprint production and to streamline the paper distribution system:
- (b) if so, what are the details of the proposed scheme; and
- (c) when will he introduce the proposed scheme?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (c). A policy paper cutlining a package of meansures to increase production of paper and newsprint is being prepared for approval of Government at the highest level. The details will be announced in due course.

Editorial captioned "talking in the Air"

5185. SHRI KANWAR LAL GUPTA: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Government are aware of an editorial appeared in Hindustan Times dated the 14th February, 1979 with the heading "Talking in the Air"; and
- (b) if so, what is the reaction of Government on each issue raised in the editorial?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) Yes, Sir.

(b) In the editorial, reference has been made to nationalisation of industries, performance of the public sector and the role of private industry.

On take over and nationalisation of industries, Minister of Industry at his Press Conference on 12th February, 1979 has spelt out the criteria for take over and nationalisation of industries. namely the extent of concentration of economic power by large houses, the extent to which there is need to regulate the entire spectrum of industrial output and marketing by state and the areas in which public sector has to make its presence left. The question of nationalisation of industries was discussed by the Minister of Industry as a part of the programme to implement the Janata Party Resolution on Economic Policy and in the context of the debate on the concentration of economic power. Government have, nowever, not taken any decision in this regard.

The Statement on Industrial Postcy presented to Parliament in December, 1977 had, inter-alia, clarified the role of public sector in the national economy. It was clarified that there would be an expanding role for the public sector in several fields. Not only will it be the producer of important and strategic goods of basic nature but it will also be used effectively as a stabilising force for maintaining essential supplies for the consumer. The public sector will be charged with the responsibility of encouraging the development of a wide range of ancillary industries and contribute to the growth of decentralised production by making available its expertise in technology and management to small scale and ctottage industries sectors. The programme of gradual widening of the scope of public ownership is constantly under Government with a review of the view to identifying fields which could be developed under public ownership.

Government keep a close watch on the performance of the public enterprises and some of the important steps taken to improve their profitability are:—

- (i) Improvement of capacity utilisation.
- (ii) De-bottlenecking various phases of operation.
- (ii) Provision of balancing facilities for better utilisation of existing equipment.
- (iv) Provision of captive power to ensure smooth energy supply in selected industries.
- (v) Improvement in industrial relations.
- (v_i) Improved production planning and control techniques.
- (vii) Introduction of incentive schemes.
- (viii) Periodical review of performance against budget targets at the level of administrative Ministries.
- (ix) Improvement of inventory control practices; and
- (x) Modernisation and diversification etc.

The role of large scale industry clarified in paragraph 16 of the Statement on Industrial Policy will be related to the programme for meeting the basic minimum needs of the population through wider dispersal of small scale and village industries and

strengthening of the agricultural sector. The areas open for large scale industries have also been specified in the Statement referred to above.

Production consumption and setting up of new Industries of Paper

5186. SHRI SURENDRA BIKRAM: Will the Minister of INDUSTRY be pleased to state:

- (a) based on his discussions with the officials of his Ministry on February 27, 1979 what steps Government are going to take on top priority to have maximum paper production in the country;
- (b) what are present figures of production and consumption of different types of papers in the country; and
- (c) how many new paper industries are under erection and how many are likely to come up during the next five years and what are their production capacities?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) A policy paper outlining the various steps proposed to be taken to increase production of paper, is being prepared for approval of Government at the highest level.

(b) The variety wise production of Paper and Paper Board in the country from 1975 to 1978 has been as follows:—

(unit ooo tonnes)

(Percentage in total given in brackets)

	Year	r						Production of writing and printing paper	Other varieties of paper (including paper board)	Total
1975								503.0 (60.8)	325.30 (30.8)	829.2
1976		•			•			527-5 (59-8)	953.70 (40.2)	88o·2
1977	•	•	•	٠	•	•	•	536·o (57·a)	401.00 (44.8)	937 . 0

Although exact figures of production of different varieties of paper for the year 1978 are not yet available, the pattern of production is expected to be generally the same as in the past. The total production of paper and paper board during 1978 is 1000 lakh tonnes.

The domestic production and the demand of common varieties of Paper and Paper Board were evenly balanced in 1976 and 1977 and it was necessary to resort to import only in respect of speciality varieties such as electrical paper ınsulfilter paper ation papers, The imports were of the order of about 5000 tonnes per annum However, during 1978-79 the demand for writing and printing papers has not been fully met from domestic production, and taking into account the scale of imports required total demand for paper and board for the year 1978-79 may be estimated as 105 lakh tonnes

(c) It is estimated that 40 schemes for setting up new units in the paper industry, for an installed capacity 5.60 lakh tonnes per year, are likely to be commissioned by 1962-83 These schemes have been taken up for implementation and are in various stages of completion.

Missing of Money from Secret Fund of NEFA of C.B I

. 5187 SHRI RAJ NARAIN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether an amount of Rs 50 thousand was found missing in the secret fund of NEFA of CBI;
- (b) whether it is a fact that the person under whose charge this amount was found missing has been promoted as Deputy Director:
- (c) if so, the number of such cases brought to his notice; and
- (d) the action taken so far by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AF-FAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AF-FAIRS (SHRI S D PATEL). (a) The CBI have no Branch in NEFA (now Arunachal Pradesh)

(b) to (d) Do not arise

उत्तर प्रदेश में गरीबी से नीचे के स्तर पर रहने वाले लोग

5188. श्री सुरेन्द्र विकास : नया योजना मत्री यह बताने की ग्रणा करेगे कि

- (क) क्या उत्तर प्रदेश में अधिकाश लोग गरीबी में नीचे के स्तर पर रहते हैं और उनकी स्थिति मुप्तारने ने लिये सरकार ने क्या योजना बनाई है, और
- (ख) उत्तर प्रदेण ने निरतर पिछड़े जाने के क्या कारण है ?

योजना मंत्रालय में राज्य मंत्री (श्री फजलूर रहुमान) (क) गरीबी के स्तर से नीचे रह रहे व्यक्तियों की सख्या के सरकारी ग्रनुमान इस समय राज्यवार उपलब्ध नहीं है। राज्य योजना में निवेश प्राथमिक-ताएं सामान्य रूप से लोगो, विशेष रूप से गरीबी के स्तर से नीचे रह रहे लोगो, की जीवन दशाओं में सुधार करने के उद्देश्य से तय की गई है। नए एक्तीकृत ग्रामीण विकास कार्यक्रम और न्यूनतम ग्रावण्यकता कार्यक्रम का उद्देश्य विशेष रूप से उनकी श्राय में वृद्धि करना ग्रीर उनके लिए सामाजिक सेवाग्रो को उपलब्धता में सुधार करना है।

(ख) उत्तर प्रदेश को समग्र रूप में सचार के विकास, मामाजिव सेवाग्रो के समावेशन, शैंकिक और मास्कृतिक स्तरों के सदम में पिछड़ा नहीं माना जा सकता। तथापि उसकी प्रति व्यक्ति ग्राय राष्ट्रीय स्तर से कम है। इसका कारण है जनसङ्या की ग्राधिक संघनता, कृषि उत्पादकता का कम गीलत स्तर तथा कृषि से इतर उत्पादकता के साधानों क्रा प्रपर्याप्त निकास भीर कृषि से इतर ब्राय के साधनों का अपर्याप्त विकास । विलासिता की बस्तुओं की खपत में वृद्धि

5189. श्री रामानन्व तिवारी नया बोजना मंत्री यह बताने की कृपा करेंगे कि

- (क) क्या यह सच है कि योजना की गत 30 वर्ष की भ्रविध मे विलासिता की वस्तुओं की खपत में बृद्धि हुई है,
- (ख) यदि हा, तो तत्मम्बन्धी भ्राकडे क्या है, भ्रौर
- (ग) विलासिता की वस्तुम्रो की खपन मे कमी करने के लिए क्या कार्यवाही की जा रही है ?

योजना मंत्रालय में राज्य मंत्री (श्री फजलूर रहनान) (क) धौर (ख) मभी वम्लुओ को विलास की वम्लुए या म्रावश्यकता की वम्लुओ के रूप में वर्गीकृत करना सभव नहीं है। इस प्रकार, उदाहरण के लिए वातानुकूलन भौर रेफीजरेशन के उद्योगों के उत्पादन के बिल्कुल घरेलु उपयोग के म्रलावा कुछ मन्य म्रावश्यक उपयोग भी है। म्रायोजना के म्रारंभ से ही सभी वम्लुओ के उत्पादन में पर्याप्त वृद्धि हुई है और इसमे ऐसी म्रनेक वम्लुए शामिल है जिनका उपयोग मुख्य रूप से मध्य भीर उच्च ग्राय वर्ग के लोगो द्वारा

किया जाता है। संक्यन विवरण में देशी कुछ बस्तुओं के उत्पादन में वृद्धि बताई गई है जिन्हें इस अर्थ में बिलासिता की वस्तुओं के रूप में वर्गीइत किया जा सकता है। इन बस्तुओं का प्रायात भीर निर्यात सीमित होता है, इसलिए इनके उत्पादन को इनके उपभोग के सूचकाक के रूप में माना जा सकता है।

(ग) 1978-83 की पच वर्षीय योजना के प्राधा में बताई गई नीतियों और प्राधामिकताओं में गरीब लोगों के उपयोग के स्तर में वृद्धि हांगी और उच्च आय वर्गों के उपयोग के स्तर में वृद्धि हांगी और उच्च आय वर्गों के उपयोग के स्तर में वृद्धि हांगी और उच्च आय वर्गों के उपयोग के स्तर मीमित हांगे। इस प्रकार ऐसे क्षेत्रों में निवेश को मनमें अधिक प्राधामिकता दी गई है जिनमें राजगार उत्पन्न होंगे और उनमें निम्म आय वर्ग क लोगा की ऋयभित बढेगी। इपि और उद्योग में निवेशों के आवटन में उनके उपयोग की आवश्यकताओं को प्राथमिकता दी गई है। उपयोग की टिकाऊ वस्तुओं औं उच्च आय वर्ग के लोगो हारा उपयोग की जाने वाली वस्तुओं का उत्पादन करने बाले उद्योगों की वृद्धि में नए निवेश को प्रोत्साहन नहीं दिया जायेगा।

विलामिता की वस्तुओं को, प्रस्थक और अप्रत्यक्ष बढ़े हुए करों के जरिए उनकी कीमतें बढ़ा करके उनके उपभोग में वृद्धि को रोका जा सकता है। वित्तीय नीति निर्धारित . करने में इसे ध्यान में रखा जा रहा है।

विवरण

विलासिता की वस्तुओं का उत्पादन

	वस्तु इकाई		उत्पादन					
-						1950		1978
	1				2		3	4
1.	बीनर		•	. fi	कलो लीटर		0644 61)*	121700
2	कारें	•	•	. •	ं च्या		6 588	34479

[&]quot;ये बाकड़े कोच्डकों में विए गए वर्षों में हुए उत्पादन के हैं।

1	2	3	4
3. घरेलू रेफिजरेटर	. संख्या	600 (1952)	174480
4. एयर कंडीशनर्स .	. संख्या	5820 (1956)	20520
5. जिनोलियम .	. कि०मी०	144 (1952)	1067
6. चमकदार टाइले. 7. सूर्तः कपड़ा (मिल्ल)	. हजार दर्जन	92.4	41200**
(क) उत्कृष्ठ	10 ला ख मीटर	1233 (1951)	86
(ख) उत्रुष्ठतम	· n	259 (19 5 1)	130
8. सिगरेट .	. 10 लाख पैकेट	23629	70900
9. रेडियो रिमीवर	. संख्या	44340	1884000

^{**}इम उत्पादन के भाकडों की ईकाई 1978 के लिए 'टनों' में है।

R.S.S. responsibility in Violence on arrest of Mrs. Gandhi

5190. SHRI KANWAR LAL GUP-TA: Will the Minister of HOME AF-FAIRS be pleased to state:

- (a) whether Government are aware of the fact that 30me Congress (I) leaders had stated in the press that RSS people were responsible for the violence that took place after the arrest of Mrs. Indira Gendhi in December, 1978;
- (b) whether Government have made any enquiry about it;
- (c) if so, the result of the enquiry;
- (d) whether Government have found out the real culprits responsible for the violence; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AF-FAIRS (SHRI DHANIK LAL MAN-DAL): (a) Yes, Sir.

- (b) and (c). Information available with the Government does not indicate involvement of RSSS in the violence.
- (d) and (e). According to information supplied by State Governments, cases have been registered against those responsible for the violence.

Incentive for expansion of Paper Industry

- 5191 SHRI D. D. DESAI: Will the Minister of INDUSTRY be pleased to state:
- (a) whether Government are considering increasing the return on capital employed in paper industry to provide incentive for expansion; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). As there is no statutory control on the prices of

paper, Government are not directly concerned with the question of return on capital employed. However, various proposals for incentives to encourage growth in the paper industry are taken up from time to time.

Increase in demand of Computers

5192. HRI D. D. DESAI: Will the Minister of ELECTRONICS be pleased to state

- (a) whether there has been an increase in demand for computers after the closure of I.B M.;
- (b) whether indigenous industry has met the challenge of supplying these computers; and
 - (c) if so, the details thereof?

THE PRIME MINISTER (SHRI MORARJI DESA1): (a) to (c). While the quantum of imports of computers of types not made indigenously at present, has remained static over the last two years, indigenous industry has yet to expand production fully to meet the domestic demand for types of computers, data processing and associated equipment within its capability Several companies have been issued government approvals to supply small programmable business machines and associated data processing equipment, e.g. data entry systems These measures, taken in the last two to three years, combined with the computer manufacturing programme of M/s Electronics Corporation of India Limited, as also the industrial licensing of minicomputer manufacture on a wide base, which is to be done in the very near future, will ensure that the supply gap on the part of the indigenous industry is closed at the earliest.

छठी पंचवर्षीय योजना में राज्यों की नियतन

- 5193. श्री राजेन्द्र कुमार शर्माः क्या योजना मंत्री यह बताने की कृपा करेंगे कि:
- (क) योजना भ्रायोग द्वारा तैयार की कई छठी पंचवर्षीय योजना के लिए विभिन्न

राज्यों को धनराशि के नियतन संबंधी मसीदा क्या है ;

- (ख) क्या राज्यों की जनसंख्या मीर उनके पिछड़ेपन को नियतन का माधार माना जायेगा ; भीर
- (ग) यदि हां, तो उसका राज्यवार क्यौरा क्या है ?

योजना मंत्रालय में राज्य मंत्री (श्री फजलुर्रहमान): (क) झौर (ख). राष्ट्रीय विकास परिषद की 24 और 25 फरवरी, 1979 को हुई बैठक मे यह निर्णय किया गया कि विशेष समस्याभ्रों से संबंधित मापदण्ड के ग्रलावा गाडगिल फार्मुले मे निर्धारित किए गए विभिन्न मापदंडों के झाधार पर अगले चार वर्षों के लिए राज्य योजनाश्रों के लिए उपलब्ध कूल केन्द्रीय महायता में से 1800 करोड़ रु० विशेष श्रेणी के राज्यो के लिए म्रारक्षित रखे जाने चाहिए, 600 करोड रु० राज्यो की विशेष समस्याश्रों के लिए ग्रारक्षित रखे जाने चाहिए ग्रीर 4200 करोड़ रु० विशेष श्रेणी से इतर 14 राज्यों के बीच में वितरित किए जाने चाहिए। यह भी निर्णय किया गया कि केन्द्रीय प्रायोजित स्कीमों में कुल श्राशोधनों को करके श्रगले चार वर्षों में दी जाने वाली लगभग 2000 करोड़ रु० की राशि को हरेक राज्य की ग्राय समायोजित कूल जनसंख्या (भ्रा० स० कुø' ज॰) के **माधार पर, ग्रयांत् जनसंख्या द्वारा** गणित राज्य की प्रति व्यक्ति भाय के विलोश 🗟 श्राधार पर. विशेष श्रेणी से इतर 14 राज्यों के बीच मे वितरित किया जाना चाहिए। इसके भ्रलावा, पहाड़ी भौर जनजातीय क्षेत्रों के लिए, उत्तर-पूर्वी परिषद् के कार्यक्रम के लिए, भौर विदेशी सहायता प्राप्त स्कीमों के लिए भी अतिरिक्त केन्द्रीय सहायता दी जारही है।

ऊपर बताए गए केन्द्रीय सहायता के फार्मूल में जनसंख्या ग्रीर पिछड़ेपन दोनों को ही ध्यान में रखा गया है।

हरेक राज्य की योजना, उक्त राज्य की केन्द्रीय सहायता की पात्रता में उसके भ्रपने संसाधनों को जोड़ कर तैयार की जाती है।

(ग) 1978-83 की पांच वर्ष की अवधि के लिए राज्यवार योजना परिक्ययों और केन्द्रीय महायता को अभी श्रंतिम रूप नही दिया गया है।

28 मार्च, 1979 को होने वाली सदन की बैठक के लिये

- 5 19 4. श्री नवाव सिंह चौहान : क्या परमाणु कर्जा मंत्री यह बताने की कृपा करेगे कि :
- (क) नरौरा, उत्तर प्रदेश स्थित परमाणु बिजली घर के कब तक चालृ होने की सभावना है;
- (ख) उस के लिये ईधन की सप्लाई के लिये क्या व्यवस्था की जायेगी; ग्रौर
- (ग) इसकी विद्युत उत्पादन क्षमता कितनी होगी?

प्रधान मंत्री (श्री मोरारजी बेसाई):
(क) इस समय नरीरा परमाणु विद्युत परियोजना के दो यूनिटों का काम क्रमश:
दिसम्बर, 1983 तथा दिसम्बर, 1984 तक पूरा करने का लक्ष्य है।

- (ख) भावश्यक ईधन भारत मे ही तैयार किया जाएगा ।
- (ग) बिजलीघर की स्थापित उत्पादन 470 मेगावाट होगी (दो यूनिट होगे तथा प्रत्येक यनिट की क्षमता 235 मेगावाट होगी)

Norms for Foreign Collaboration in Scientific Programmes of India

5195. SHRI K. T. KOSALRAM: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) the norms that have been approved by Government for allowing

foreign participation and collaboration in scientific programmes of India;

- (b) the principal recommendations that have been made by the high level committee appointed by Government in October, 1975 in the matter of clearance of research projects in the country in involving foreign participation or collaboration from security and sensitivity angle; and
- (c) the "Check List" that has been drawn up by this Committee?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) The norms approved by Government are: that the proposed projects should be in consonance with approved national research priorities; that there is need or advantage in foreign participation/collaboration; and that security and sensitive matters are taken care of adequately.

(b) and (c). The observations made by the Public Accounts Committee in its reports relating to foreign collaboration/participation scientific research, and the discussions that have taken place earlier in Parliament on this subject, have been examined by Government through appropriate Committees. The principal recommendations which emerged from this examination late to procedures and mechanisms for proper scrutiny and clearance of such projects. Accordingly administrative instructions, based on norms listed under (a), including guidelines in the form of Check Lists for case, have been issued to all concerned e.g. Ministries etc., to enable them to examine cases that come under their purview; and to refer cases where they are unable to arrive at a decision to higher levels in Government.

Proposal to provide arms to Harijans

5196. SHRI BEDABRATA BARUA: Will the Minister of HOME AF-FAIRS be pleased to state:

- (a) whether Central Government have received requests from the Bihar Government for the clearance of a proposal to provide arms to Harijans for their protection;
- (b) whether Government have also made similar suggestions to other States endemically affected by anti-Harijan violence; and
- (c) the position of Government in this matter?

THE MINISTER OF STATE THE MINISTRY OF HOME AF-FAIRS (SHRI DHANIK LAL MAN-DAL). (a) No such proposal has been received from the Government of Bihar in this regard However. the Government of India are aware that a proposal for giving arms to certain Harijan families in selected districts of the State after preliminary training is under active consideration of the Government of Bihar.

- (b) The Government of India have not made any such suggestion to other State Governments.
- (c) The subject of law and order is a State subject under the Constitution. It is for the State Government concerned to consider adopt various measures for dealing with problems relating to law and order that may arise from time to time. However, the Government of India have informed the Government of Bihar that if at all it was desired to arm certain sections of the civil population, then they must brought under some code of discipline so that proper control could be exercised. This could be done by enrolling suitable persons as Home Guards who could function as auxiliery to the State Police in the maintenance of law and order and would

be, by and large, subject to Police rules and regulations.

Release of Funds for the construction of permanent Capital of Assam

- 5197. SHRI BEDABRATA BARUA: Will the Minister of HOME AF-FAIRS be pleased to state:
- (a) whether Assam Government have requested the Central Government for release of funds for the construction of the permanent capital of Assam;
- (b) whether the site selected by the Assam Government has been the same as the one suggested by the Committee appointed by the Central Government; and
- (c) the Central Government's total commitment of funds to Assam?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) No, Sir.

- (b) The State Government have not yet taken a decision on the selection of site for construction of their permanent capital,
- (c) The Central Government have agreed to provide financial assistance to the extend of Rs. 25 crores to the Government of Assam for the construction of their new Permanent capital.

Production, demand and Supply of Cement

5198. SHRI BALASAHEB VIKHE PATIL:

SHRI MOHANARANGAM:

Will the Minister of INDUSTRY be pleased to state:

- (a) what is the total production of cement in each year of 1977-78 and 1978-79;
- (b) what has been the state-wise requirement of 1977-78 and 1978-79 and how far the same has been met with;

- (c) what is the estimated state-wise requirement of cement during 1979-30 and how do Government intend to meet their requirements;
- (d) whether the production of cement is short of target; and
- (e) if so, what is the reason therefor and what steps are being taken by the Government to achieve the targeted production?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMHI PRASAD YADAV): (a) The total production in each year is given below:—

(in million tonnes)

Year			Pro	duction
1977-78 .				19-38
1978-79 (cs	timated)			19:60

(b) and (c). The total estimated demand for cement in the country during the last 3 years is given below:—

(in million tonnes)

Year	Estimated Demand				
1977-78	•	•	•	•	83.88
1978-79		•	•		24.00
#C79-80		•		•	25.92

Demand estimates are projected on a national basis and hence State-wise break-up of requirements has not been made.

- (d) Yes, Sir.
- (e) Inspite of record production of cament during 1978-79, reports of shortages have been received from several States as demand has exceeded supply due to spurt in activities like industry, irrigation and power, housing etc.

- Government have taken the following steps to increase cement production and availability:—
 - (i) The export of cement outside the country has been banned except to Nepal;
- (ii) a quantity of 15.15 lakh tonnes of cement has been imported into the country during 1978 and the import of a further quantity of about 13.23 lakh tonnes has been contracted for import;
- (iii) a cash incentive of Rs. 30 per tonne for every tonne of additional production over the best production of each unit during the last three financial years or 85 per cent of its licensed capacity, whichever is higher, has been announced;
- (iv) Existing rules relating to freight reimbursement for road movement have been liberalised;
- (v) Government have also granted assistance to the cement industry for use of captive power for production of cement during the period of power cuts;
- (vi) Government have decided to assist the cement industry for the use of furnance oil for production of cement due to inadequate supplies of coal;
- (vii) The production of the existing units is also closely monitored to see that the industry maintains an overall capacity utilisation of 100 per cent;
- (viii) The import of pre-calcinator technology has been permitted to enable the increase in production;
- (ix) The construction of on-going projects is being expedited;
- (x) Government have also decided to encourage the setting up of cement plants at the site of or near steel plants to utilise the slag;

(xi) Government have also decided to encourage the setting up of large number of mini cement plants;

(xii) A High Level Committee has made a comprehensive study of the cement industry and has made a number of recommendations which are being examined by Government.

Merger of sick units with healthy ones

5199. SHRI C. K. CHANDRAP-FAN: Will the Minister of INDUS-TRY be pleased to state:

- (a) the number and names of sick industrial units merged with healthy indu trial units after the policy statement on sick units were made by the Union Industry Minister in May 1978;
- (b) which are the healthy industrial units with which these sick units

are merged; names and other details of those; and

(c) what is the result of this new policy?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). No sick industrial undertaking has so far merged with a healthy undertaking under section 72A of the Income Tax Act, 1961. The Specified Authority set up under the said Act has, however, agreed to recommend to the Central Government merger of five sick industrial undertakings with healthy undertakings for the purposes section 72A of the said Act after the amalgamation has taken place as per the scheme submitted to the Authority. Names of the undertakings are as follows: ---

Sl. Name of the Healthy (Amalgamated) Unit No.

Name of the Sick (Amalgamating) Unit

- 1 Kamla Sugar Mills Limited
 - 2 Lakshmi Mills Limited . . .
 - 3 Arvind Mills Limited . . .
 - 4 Phalton Sugar Limited . . .
 - 5 Panyam Coment and Mineral Industries Ltd.
- (1) Tirumurthi Mills Limited.
- (2) Coimbatore Cotton Mills Limited.
- (3) Ahmedaabad Laxmi Mills Limited.
- (4) Havero Industries Limited.
- (5) Deccan Wires Limied.
- (c) It is too early to assess the results of the new policy which was announced only recently.

Official on Deputation to N.T.C.

5200. PROF. SAMAR GUHA: Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is a fact that a very junior member of the Indian Administrative Service, who was taken on deputation by the National Textile Corporation Ltd. to head its Marketing Division, has suddenly proceeded on leave pending repatriation to his State of allotment;
- (b) if so, whether Government are aware that a move is now on in the Corporation to prevent a nominee

- of the Government, selected through established procedure to join this post; and
- (c) the steps Government propose to take to strengthen the Marketing Division and Vigilance Division of this Corporation to improve the functioning of the Corporation?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI **JAGDAMBI** PRASAD YADAV): (a) The services of Shri R. Kirubhakaran, IAS (Tn: were obtained on usual deputation terms for the post of Adviser (Marketing) in the N.T.C. His tenure would be terminating on 31st March, 1979. Shri R. Kiribhakaran has proceeded on leave pending his repatriation to his State Cadre.

- (b) and (c) No, Sir. The following steps are being taken to strengthen the Marketing and Vigilance Divisions of the NTC:—
 - (i) Appointment of a Director (Marketing).
 - (ii) Appointment of a suitable police Officer to head the Vigilance Division.

12.00 hrs.

MR. SPEAKER: Mr. Jyotirmoy Bosu. You wanted to say something.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I want to make one submission...

(Interruptions)

MR. SPEAKER: Nobody else has given notice. Only Mr. Jyotirmoy Bosu has given notice...

SHRI JYOTIRMOY BOSU: I have given notice of a privilege motion...

(Interruptions) **

MR. SPEAKER: Do not record any one else.

SHRI JYOTIRMOY BOSU: As provided for in the Constitution, further to the notice of privilege motion I have given...

(Interruptions) **

MR. SPEAKER: You have not given any notice. Do not record. Only Mr. Jyotirmoy Bosu will be recorded.

SHRI JYOTIRMOY BOSU: In continuation of the notice of privilege motion that is before you receiving consideration, I have, as required in the Constitution given a notice...

MR. SPEAKER: Mr. Bosu, you will not raise that matter. You have supplied me a copy of the judgment.

SHRI JYOTIRMOY BOSU: I will only read out...

MR. SPEAKER: No. I will read out at the appropriate stage, not you, You had given me a copy of the judgment late last night...

SHRI JYOTIRMOY BOSU: I will only...

MR. SPEAKER: That will be after I read it. I am going into the matter. It is a long judgment. I will certain. Iy go into the matter.

SHRI JYOTIRMOY BOSU: According to the provision of article...

MR. SPEAKER: All that will be considered later.

SHRI JYOTIRMOY BOSU: I will quote ..

MR. SPEAKER: If necessary, I will seek your advice at the appropriate stage.

SHRI JYOTIRMOY BOSU: I wilt only.

MR. SPEAKER: No. no. The House is not seized of it now. The House will be seized of it only when I give consent.

SHRI JYOTIRMOY BOSU: I am trying to mention...

MR. SPEAKER: No, no.

SHRI JYOTIRMOY BOSU: You in your wisdom, have indicated that there are some difficulties...

MR. SPEAKER: I will look into the matter. I will consult you at the proper stage. Please resume your seat.

Papers to be laid.

भी मनी राम बागड़ी (मयरा) : वड़ा इम्पोंटेट सवाल है।

MR. SPEAKER: That is why I am considering it Papers to be laid.

^{**}Not recorded.

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PAPERS LAID ON THE TABLE

REVIEW ON AND ANNUAL REPORT OF URANIUM CORPORATION OF INDIA LTD. JADUGUDA (SINGHBHUM BIHAR) FOR 1977-78.

THE PRIME MINISTER (SHRI MORARJI DESAI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Uranium Corporation of India Limited Jaduguda (Singhbhum, Bihar) for the year 1977-78.
- (2) Annual Report of the Uranium Corporation of India Limited, Jaduguda (Singhbhum, Bihar) for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. Sec No. LT-4175/79]

REVIEW ON AND ANNUAL REPORT OF THE BHARAT HEAVY ELECTRICALS LTD. NEW DELHI FOR 1977-78.

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Art; 1950:—

- (1) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1977-78, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement regarding Review on the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1977.78. [Placed in Library. See No. 4176/79].

MR. SPEAKER: Dr. Subramaniam Swamy. I will not hear anybody else.

(Interruptions)**

MR. SPEAKER: I am looking into the matter. It is a very controversial question.

SHRI JYOTIRMOY BOSU: It is not controversial. I am demending..**

MR. SPEAKER: Don't record.

I told you, Mr. Bosu, I will consult you, I will discuss it with you.

SHRI JYOTIRMOY BOSU: The Judges says that the Public Undertakings Committee...

MR. SPEAKER: Please, Mr. Bosu. You gave mc a copy of the judgment late last night. I will go through the judgment. It is a long judgment—coupled with the Supreme Court Judgment. (Interruptions) I have got everyone of the reports. It is a longish matter. One has to spend sometime on it.

SHRI JYOTIRMOY BOSU: I will make only one submission. I am not going into the merits...

MR. SPEAKER: No, please. Nothing of that sort... Nothing more about it.

SHRI JYOTIRMOY BOSU: **

MR. SPEAKER: Don't record it.

SOME HON. MEMBERS: **

MR. SPEAKER: Don't record anything. Why are you shouting? It will not go on record.

(Interruptions) **

MR. SPEAKER: I am looking into the matter, Mr. Bosu...(Interruptions) No, no no.

(Interruptions)

MR, SPEAKER: Dr. Subramaniam Swamy.

^{**}Not recorded.

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DR. SUBRAMANIAM SWAMY (Bombay North-east): Sir, I want to draw your attention...

(Interruptions)

MR. SPEAKER: Don't record. Nothing is recorded.

(Interruptions) **

Dr. Subramaniam Swamy.

DR. SUBRAMANIAM SWAMY: Sir. I want to draw your attention...

(Interruptions)

MR. SPEAKER: Mr Jain, nothing is recorded. We do not have the information.

(Interruptions) **

MR. SPEAKER: ात्र विचार कर व्ह है।

Dr. Subramaniam Swamy.

DR. SUBRAMAMIAM SWAMY: Sir, I want to draw your attention to the Papers Laid on the Table under item 3(2). A statement regarding Review on the working of the Bharat Heavy Electricals Limited, New Delhi. Sir, during last year.

MR. SPEAKER: We have no discussion on the subject. Then, the Minister's time will come.

SHRI JYOTIRMOY BOSU: This is under examination of the Public Accounts Committee. He does not know. And so there should be no debate.

MR. SPEAKER: It is not a debate on this, Dr. Subramaniam Swamy.

DR. SUBRAMANIAM SWAMY: There is no debate. But the statement regarding the review should contain the analysis done by the BHEL of the 31 foreign collaborations entered into so far, and specially in view of the widespread criticism of the proposed BHEL-Simen's agreement; if that is laid on the Table, our Parliament can read and make their own aggregation. That is what I want to know.

MR. SPEAKER: That is your suggestion.

SHRI JYOTIRMOY BOSU: Sir, I want to make one submission.

MR. SPEAKER: No, no. Don't record.

(Interruptions) **

MR. SPEAKER: Shri Vajpayee.

TEXT OF THE INTERVIEW OF MINISTER OF EXTEPNAL AFFAIRS TO DOORDARSHAN, REPORT OF COMMITTEE TO REVIEW FUNCTIONING OF EXTERNAL PUBLICITY AND STATEMENT REGARDING ACTION TAKEN BY GOVERNMENT.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): I beg to lay on the Table:—

- (1) A copy of the text of his Interview in Hindi with English Tran.latical to Doordarshan New Delhi, on the 16th March, 1979, in the FACE TO FACE PROGRAMME, [Placed in Library. See No. LT.4177/79].
 - (2) (i) A copy of the Report (Hindi and English versions) of the Committee to Review the functioning of External Publicity under the Ministry of External Affairs.
- (ii) A statement (Hindi and English versions) indicating the action being taken by Government on the above Report. [Placed in Library. See No. LT-4178/1.

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955, REVIEW ON AND
ANNUAL REPORT OF JESSOP AND COMPANY LTD. CALCUTTA FOR 1977-78 AND
A NOTIFICATION UNDER INDUSTRIES
(DEVELOPMENT AND REGULATION)
ACT, 1951.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): I beg to lay on the Table:—

(1) A copy of the Salt (Reserve Stock) Amendment Order, 1979

^{**}Not recorded.

- (Hindi and English versions) published in Notification No. S.O. 872 in Gazette of India dated the 10th March, 1979, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. Scc No LT-4179/79].
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Annual Report of the Jessop and Company Limited, Calcutta for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon,
 - (ii) A statement regarding review on the working of the Jessop and Company Limited, Calcutta, for the year 1977.78 [Placed in Library. See No. LT- 4180/79].
- (3) A copy of the Commercial (Restriction on Rc_sale) Vehicles Order, 1979 (Hindi and English versions) published in Notification No. S.O. 149(E) in Gazette of India dated the 21st March, 1979 issued under section 18G of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT- 4181/79].

NOTIFICATION UNDER ESSENTIAL COM-MODITIES ACT, 1955.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): I beg to lay on the Table a copy of the Cotton Textiles Control Amendment Order, 1979, (Hindi and English verpublished in Notification No. sions) S.O. 103(E) in Gazette of India dated the 20th February, 1979, under subsection (6) of section 3 of the Essential Commodities Act 1955 [Placed in Library. See No. LT-4182/79].

NOTIFICATIONS UNDER CENTRAL EXCISE AND BALT ACT, 1944, INCOME TAX ACT. 1961, CUSTOMS ACT, 1962 AND CENTRAL Erciss Rules, 1944 erc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table:---

Paners laid

- (1) A copy of the Customs and Central Excise Duties Drawback (Amendment) Rules, 1979, (Hindi and English versions) published in Notification No. G.S.R. 250(E) in Gazette of India dated the 17th March, 1979, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library, See No. LT. 4183/791.
- (2) A copy of the Income-tax (Second Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. SO. 146(E) in Gazette of India dated the 20th March, 1979 under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT-4184/79].
- (3) A copy each of the Notification Nos. G.S.R. 209(E) and 210(E) (Hindi and English versions) published in Gazette of India dated the 6th March, 1979 together with an memorandum regardexplanatory ing reduction of Import duty on specified drug intermediates, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-4185/79].
- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944: --
 - (i) G.S.R. 221(E) published in Gazette of India dated the 13th March, 1979 regarding fixation of basic duty for carded gilled slivers equal to the duty leviable on wool tops and exemption for parts and accessories of motor vehicles used captively in the manufacture of motor vehicles.
 - (ii) G.S.R. 222(E) published in Gazette of India dated the 13th March 1979 regarding setting-off of duty paid on unbranded birts when used in the manufacture of branded birls.

- (iii) G.S.R. 228(E) published in Gazette of India dated the 18th March, 1979 regarding setting-off of duty paid on parts and accessories of motor vehicles when used in the manufacture of automobile engines supplies as Original Equipment parts.
- (iv) G.S.R. 224(E) published in Gazette of India dated the 13th March, 1979 regarding setting off of duty paid on parts and accessories of motor vehicles when used in the manufacture of motor vehicles
- (v) G S.R 225(E) published in Gazette of India dated the 13th March, 1979, regarding setting off of duty paid on parts and accessories of motor vehicles when used in the manufacture of any other such parts and accessories.
- (vi) G.S.R. 226(E) published in Gazette of India dated the 13th March, 1979 regarding extension of provision of rule 56A of the Central Excise Rules, 1944 to parts and accessories of motor vehicles and tractors including trailers.
- (vii) G.S.R. 227(E) published in Gazette of India dated the 13th March, 1979 regarding exemption to small manufacturers of locks and keys and toothbrushes from the operation of rule 174 (licensing) of the Central Excise Rules, 1944 during the month of March, 1979.
 - (viii) G.S.R. 228(E) published in Gazette of India dated the 13th March, 1979, regarding exemption to woollen rags which attract classification under Item 68 of the Central Excise Tariff from the levy of additional (Countervailing) duty of customs.
- (6) A copy of Explanatory Memorandum (Hindi and English versions) to the Notifications mentioned at item (4) above.

[Placed in Library. See No. LT. 4186/79].

Rajya Sabha

12.11 hrs.

MESSAGES FROM RAJYA SALHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Con-Business in the duct of Sabha I am directed to return herewith the Appropriation (Vote, on Account, Bill., 1979. which passed by the Lok Sabha at its sitting held on the 19th March, 1979, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (11) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 20th March, 1979, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Raiya Sabha I am directed to return herewith the Appropriation (No. 2) Bill, 1979, which was passed by the Lok Sabha at its sitting held the 20th March, 1979, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill"

(iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Punjab Excise (Delhi Amendment) Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 21st March, 1979, and transmitted to the Rajya Sabha recommendations state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill".

(v) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 27th March, 1979, agreed without any amendment to the Sugar Undertakings (Taking Over Management) Amendment Bill. 1979, which was passed by the Lok Sabha at its sitting held on the 20th March, 1979."

(vi) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 20th March, 1979; and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(vii) "In accordance with provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to herewith the Appropriation (Railways) No. 2 Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 20th March, 1979, and transmitted to the Sabba for its recommendations and to state to that this House has no recommendations to make to the Lok Sabha in regard to the said.

12.15 hrs.

COMMITTEE ON PUBLIC UNDER-TAKINGS TWENTY-SEVENTH RE-PORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I beg to present the Twenty-seventh Report of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Eighty-eight Report of the Committee (fifth Lok Sabha) on Hindustan Zinc Ltd.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTIFTH REPORT

श्री राम विलास पासवान (हार्ज पर) : महोवय, मैं गैर-सरकारी सदस्यों के विधेयकों तथा संकन्पों सम्बन्धी समिति का 30-वां प्रतिवेदन प्रस्तृत करना हूं।

12.16 hrs.

MATTERS UNDER RULE 377

(i) REPORTED STRIKE BY DOCK LABOUR BOARD AND CTITER LABOUR UNITS OF CALCUTTA AND HALDIA PORTS

SHRI DHIRENDRANATH BASU (Kanwa): Sir, with your permission, under Rule 377 I want to raise a matter of urgent public importance.

As a result of continued strike of Dock Lebour Board and other Labour Unions at Calcutta and Haldia Ports, over sixty ships carrying cooking coal, cement, fertilizers and other articles could not be unloaded during the last three weeks. Some of

the Deputy Chairman have come to Delhi with the request to Government for declaring emergency in the Port areas and such proposal will further aggravate the situation. It will be advisable if the Union Ministers of Shipping and the Minister for Labour to visit the Ports and make on the spot study and settle the disputes with the Labourer Organisations

rule 377

PROF. SAMAR GUHA (Contai): I wish to raise an important matter. I do not know why your eyes do not turn towards the eastern side of our country. On this matter we have given you notict....

without further delay.

MR. SPEAKER: No. no. Prof. Samar Guha, and now,

PROF. SAMAR GUHA: How is it that this is not coming up? We have given notice of Calling Attention.

MR. SPEAKER: I will consider it.

PROF. SAMAR GUHA: For the last 3 weeks or one month Calcuita Railway system is paralysed (Interruptions)

MR. SPEAKER: Not now.

PROF. SAMAR GUHA: If these things are happening (Interruptions) **

MR. SPEAKER: I have called Dr. Subramaniam Swamy. Do not record anything else.

(Interruptions)**

(ii) REPORTED DISAPPEARANCE OF THE SRIP M. V. ARABA

DR. SUBRAMANIAM SWAMY (Bombay North East) · I bring to the kind notice of the members of this august House that the ship MV ARABA is reported to be missing for the last six months along with its master Capt. S. P. Kaparwan and fourteen other Indian crews

the fortigh this like Calcutta hid Maldie Ports and are new unloading some of the articles at Chittagani Port in Bangladesh resulting in seizure of goods worth about a crore at the Bangladesh Dock Yard. the Government of India and West Bengal do not make any acceptable arrangement between different Unions of Dock Labour and Haldia Port, it appears other foreign ships carrying goods worth crores of rupees will return back unloaded to their own countries. They have already served notices that they cannot wait for more than 2 weeks further. If these ships return that will mean a heavy loss of goods in addition to a considerable amount freight and demurrage charges. Moreover, imported machinery, equipments and other raw materials required for expansion of small and medium industries and manufacture of electronic and other steel materials will return undelivered resulting in loss of industries in Eastern Region. Most of the industries of Eastern Region who have placed orders for equipments to foreign countries are now under serious situation for want of and modern imported chemicals Capacity utilisation of machineries. small and medium industries have considerably been reduced. Machinery for power plants are also lying loaded in the ships. Delay in de-Hvery of those machineries will mean further power shortage as a result of which economic condition - will be in dolldrum. Now the Calcutta and Haldia Ports have been jute goods practically paralysed, worth over 50 crores, engineering mode worth over 25 crores and tea worth over 10 crores and other items worth of about Rs. 25 crores are also lying in dockyard. I, therefore, draw the attention of the Governimmediate **mant** to take tion in the matter so that hundreds of crores of rupees may not be fur-The Chairman of Calther wasted. cutta Port Trust Shri S. R. Das and

^{**}Not recorded.

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[Dr. Subramaniam Swamy] and one persons from Sri Lanka. One of the Indian crews is the only son

of Shri B. L. Sharma, Secretary-General of the National Government Employees' Confederation (State and Central), Shri Praveen Sharma, Chief Officer of the missing ship

It is understood that the ship sailed from Dubai on 27th August, 1978 for Bombay viu Karachi loaded with Iron scrap. It was expected reach Karachi on 4/5 September, 1978, but it did not. It appears to have disappeared from the sea between the coastal Waters of Dubai and Karachi. According to the Agents of the ship, it might have drifted towards Iranian coast due to engine breakdown and detained there by the Iranian Government probably due to the current internal disturbances going on in the country.

I have come to know that Shri Chand Ram, Hon. Minister of Shipping and Transport, in his D.O. letter No. 5444/MST/78 dated 23-12-78, has intimated to Shri H. N. Bhahuguna, Hon Minister of Petroleum and Chemicals, that this ship along with the Master of the Ship, Capt. Kaparwan, was arrested in one of the Iranian ports for suspected smuggling and all the crew members are reported to be safe and sound.

Another unconfirmed information received by Shri B. L. Sharma. father of Shri Praveen Sharma. the Chief Officer of the ship is that it has been detained Bunder Kanarak (Lat. 25° 22'N Long. 28'E.) near Chah There is also a rumour that the Ship has sunk in Gulf Waters but the crew members are safe. The address of the agents of the ship is as under: -

Captain Harpal Singh Sahi. Mis. Iliyas Shipping Ltd., Khorshed Buildings, Sir Pherozeshah Mchta Road. Bombay-400 001.

The owner of the ship is Capt. Satnam Singh brother of Capt, Harpal Singh Sahi, of M/s. Illyas Shipp-t ing Limited, Bombay.

rule 377

The mystery of the sudden disappearance of this ship is a surprise to the entire Shipping world. now over six months that the families of fifteen Indian and one person from Sri Lanka have been worried and spending sleepless nights in anxiety. The lives of 15 Indian nationals are involved. In addition to this, the mental agony of near and dear relatives of the crew members cannot be imagined by others In order mitigate the distress of so many Indian nationals, I appeal the to Government to find out the actual tacts about this ship and communicate these to the concerned persons, as early as possible

MR. SPEAKER: No addition, only the approved text.

(iii) REPORTED CRIMINAL ASSAULT NURSES IN BASTI Town. (UP).

SHRI V. M. SUDHEERAN Mr. (Alleppey): Speaker. Sir. I would like to invite the attention of the House to the reported rape and assault on five Malayali nurses in Basti town of U.P. on 25th February, 1979. This tragic incident is shocking news to the society an eye-opener to the deplorable situation prevailing in that area near On 25th Febru-Indo-Nepal border. ary, 1979, at 10.15 p.m. five persons belonging to a smuggling gang entered the nurses hostel in Basti and wanted to know the whereabouts of two nurses who are alleged to have connections with their rival smussing gangs. When the nurses told the gangsters that they did not know the whereabouts of the the mid nurses, the gangsters started theatening and within a few minutes, five nurses were raped. The watchman of the hostel remained at a distance helplessly because he was threatened by pointing pistols. Though

watchman filed a complaint about this incident, the local police did not even register a case. It is alleged that the District police officials and the hospital authorities tried their best to suppress and huch up the whole affair and it is widely reported in the press that the police and the gangsters were in collusion in this case. This was reported.

MR. SPEAKER: Please confine to the approved text Only the approved text would go on record

SHRI JYOTIRMOY BOSU: What has happened to my request for making a statement under Rule 377?

MR SPEAKER: It has not been selected You are in a very aggresive mood today.

SHRI V. M. SUDHEERAN: Even the district medical authorities helped in covering up the matter. The two senior doctors in Basti hospital, who are notorious for their immorality do not want any inquiry as it will only lead to their exposure.

When the first news report appeared on 27th February in a Hindi daily Dainik Jagran, the district information officer totally denied it. The D.I.G. of Police. Gorakhpur Division also contradicted the stories appearing in the Dainik Jagran. The Nurses' Association in its meeting decided to go on strike till the issue is properly looked into. As a result of immense pressure, the State Government ordered an enquiry by which the District administration and police officials were exposed.

It is established beyond any doubt that the rivalry between the two smuggler gangs led to the rape though the victims were not the ones originally intended to. Many members of the smuggling gangs used to visit the nurses hostel regularly to see the two nurses who are friendly to them. Even the hospital authorities allowed the smugglers to visit the hostel to meet these two nurses. The

Chief Maron of the Hostel, who was supposed to stay in the hostel, was staying.

The reports evidently convinced us that the smugglers were patronized by the Police and other district officials Many smugglers are operating in Basti and its neighbouring district Gorakhpur All the e gangs smuggle goods from Nepal through the border The Central Government has totally failed to check the smuggling in this area.

The incident which occurred in Basti is a matter of deep concern to the whole nation, particularly the people of Kerala from where a large number of nurses hail. Many stories have appeared in various newspapers and the issue was raised in U.P. Assembly also But even now, no proper action has been taken to provide adequate protection to the nurses and to check the Smuggling.

In view of the deplorable situation prevalling in Basti, I would urge upon the Government to take immediate steps as follows:

- (1) Order a CBI enquiry immediately into the whole incident taken place on 25-2-1979 and after.
- (2) Punish the guilty medical and Police officers.
- (3) To provide adequate protection to the nurses in Basti.
- (4) To launch an intensive antismuggling drive on the Indo-Nepal border to suppress the smugglers.

SHRI JYOTIRMOY BOSU: Please hear me for half-a-minute, Sir.

MR. SPEAKER: I cannot. I must listen to others also, if I do it.

SHRI JYOTIRMOY BOSU: I am a Member of the House.

MR. SPEAKER: Undoubtedly you are

SHRI JYOTIRMOY BOSU: What happened to my matter under 377?

MR. SPEAKER: It is safely there. It is being looked into.

12.42 hra

DEMANDS FOR GRANTS-1979-80-

contd.

MINISTRY OF DEFENCE-contd.

MR. SPEAKER: We will now take up further discussion on the Demands for Grants under the control of the Ministry of Defence. The Deputy Prime Minister.

THE DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): large number of hon. Members took part in the Defence budget debate. It is quite natural that on the Defence budget, the Members should survey security environment of country; and all these surveys include the developments in various parts of the world; and especially those nearer home had to be taken into consideration. I am glad that many Members have drawn attention to those developments. I will not devote much time to them; but the fact remains that during the past year, since the last budget was presented, there have been several important developments in the world. On the one side, efforts have been made for arms restrictions; and even disarmament has been pleaded. At one stage, it appeared that they will bear fruit But the subsequent developments have belied that hope; and there have been developments which cause concern to all peace-loving people.

In recent time, there have been developments which may lead to wider repercussions. The recent development in Viet Nam is one which has been deplored by all thinking nations of the world. Nation after nation has demanded the withdrawal of the Chinese forces from Viet Nam. Quly recently, some developments took place in Afghanistan and in Iran; and these developments have a wery intimate bearing on the security aspect of our country.

Members have referred to the arms supply to some of the countries in

our neighbourhood-China and Pakistan. Government of India is not unmindful of these developments. In our Defence preparedness, all these developments have to be taken into consideration. It is correct that in case of an emergency it is not only the Defence forces which fight for the country. The whole nation is involved in it. And our past experience has shown-and that was encouraging feature—that the entire nation has stood behind the Armed Forces in their effort to protect the honour of the country. But all the same, we have to keep the defence forces in a position in which will be able to face any eventuality. And for that purpose we have to introduce in the Armed Forces the most modern weapens, equipment and other accessories Our country is a developing country The standard of living of people in this country is perhaps the lowest in the world have to devote greater attention to development. But I do not regard entire expenditure on defence as non-developmental expenditure. very large proportion of the defence expenditure is intimately related to development and a large proportion is indirectly related to development. I need not elaborate on this. Effective defence depends upon the industrial base of the country, not the defence industries alone but industry in general. Many of the requirements of defence industries generate development in the general industrial sector, of things which are required by the defence industry.

Our main effort at present is not to increase manpower of the defence forces but certainly increase the efficiency and firepower of the defence forces. With this objective, in view we have embarked upon large scale modernisation of the defence forces. Some of our weapons and other equipment and accessories are ageing and when we have to replace those ageing weapons and equipment, certainly no prudent person will think

of replacing them by the same model. When you have to change your car, if you have got a 1955 model car, in 1979 you will not change and replace it by 1955 model but you will perhaps think of replacing it by 1980 model.

MR. SPEAKER: We do not like to have a car at all.

SHRI JAGJIVAN RAM: You have aircraft, Sir.

That is our approach in modernising the army. We have introduced greater mobility and greater five power and a reliable communication system. We are doing that.

Some friends mentioned about Vijayanta tank. That is one of our good tanks. I have been assured by those who have to use it that Vijayantas are very useful tanks and can take care of the task that is to be entrusted to them quite successfully. We are also thinking of introducing other modern battle tanks in the armed forces. My approach in recent times has been that whatever we import from other countries if that item is required in large numbers in this country, we not only import those items but import the technology as That has been the approach and that approach will continue in respect of tanks, aircraft and other things that we require for the armed forces.

I have mentioned about the arms supply in our neighbourhood. I do not compare the holdings of other countries with our own holdings. Some friends have quoted figures as to the number of aircrafts, tanks and divisions which other countries have been holding and which we hold. I would not like to corroborate or contradict those figures. But the defence of the country does not depend entirely on the holdnes of a nation. It depends also upon the quality Men that the nation has got. More than machine, the Man behind the machine is important. It has

demonstrated on more than one occasion that even the most modern machine in inept hands is unsuccessful, while and even not so modern weapons in very skillful and patriotic hands art more devastating than others. That aspect has also to be taken into consideration.

We have a long frontier. On the north, we have the Himalayas. one time it was regarded that the Himalayas are impassable. With the development of science and technology that position does not hold good. So, we have to take care of the Himalayas also The House is aware that after the Chinese aggression, we have raised Mountain divisions and we have trained our forces in mountain warfare and in guerilla warfare at high altitudes, on snow-bound Himalayas, on the peaks We have developed the expertise and we can transport all their requirements on the high altitudes including tanks.

We have a long land frontier and I need not remind the House of the situation that exists on our western and northern frontiers. We have to take care of that. We have a large area as deserts. We have developed the necessary expertise for quick transportation in the desert area also. It has been achieved by our research and development.

We have a long coastline. The Indian Ocean has become very strategic. Thinking nations of the world have pleaded on more than one occasion that the Indian Ocean should be left as a zone of peace. All the littoral countries generally have supported this. They have been demanding this thing. All the same, we cannot ignore the fact that some of the big powers of the world are present on the Indian Ocean and are present in strength.

Many members have pointed out the small allocation to the development of the Navy. It is true that MARCH 28, 1979

[Shri Jagjivan Ram]

during the past years, as much attention was not paid to the Indian Navy as it was paid to other arms of the defence forces. But in recent years, we have started paying attention to the Indian Navy also. As a matter of fact, in the past years, it was not perhaps appreciated that the Indian Navy also has a role to play. It was during the 1971 confrontation that the country came to know that there was an Indian Navy and that the Indian Navy was an effective Navy. Since then, naturally officers and men of the Indian Navy have realised their importance. They have come to know that they have a role, and an important role, to play. Therefore, we are modernising the Indian Navy also. Contrary to the other arms of the defence forces, in equipment of the navy, it takes a long time. When a warship or frigate has to be built, it takes long years. But we have developed the expertise and the House will be happy to learn that we have manufactured some of the warships in our own country's yards. Of course, the number of our submarines is small. But at present we are negotiating the possibilities of acquiring submarines and also manufacturing them in this country.

We have an aircraft carrier played a role in the last confrontation. That has become old and aged. We are trying to rejuvenate it; the process has started for re-conditioning the Vikrant.

JYOTIRMOY BOSU: SHRI means more money for the military hardware merchants in the West.

SHRI JAGJIVAN RAM: As House is aware, we are acquiring Sea Harriers for the Vikrant.

Some Members asked why secrecy is being maintained about many things of our Weapons etc. well, the reasons are obvious. But, so far as Members of Parliament are concerned. I am extending a standing invita-

tion to all the members that if they decide in batches to visit some of our undertakings, we will be happy to have them and show them all our ships, aircrafts, submarines, tanks, missiles, whatever they would like to see. But, certainly, the House will not like me to disclose all that I have...

SOME HON, MEMBERS: No.

SHRI JAGJIVAN RAM: So, I am happy this House also realises importance of secrecy, which has been criticised by some

The Air Force plays a very important role in modern warfare, independently as also in support of the other arms of the defence forces. We have to modernise the Air Force also. We have started upon that. During the last confrontation, our Air Force established a reputation for itself. As the House is aware, we are acquiring Jaguar in order to replace the aging Canberra.

still I am sorry that Jaguar is haunting some people. Jaguar was discussed on more than one occasion in this House. Shri Raj Narain has gone into it in detail.

AN HON. MEMBER: It is a nightmare.

SHRI JAGJIVAN RAM: I am happy he has become an expert, so far as aircrafts are concerned. I do not claim that expertise. On technical matters I have to be guided by my advisers. In all such matters, the House would agree, I should not be guided by anybody else except by those who have to use that machine. In the matter of Jaguars also, I have been guided $b_{\mathbf{v}}$ highest authorities in the Indian Air Force.

SHRI JYOTIRMOY BOSU: But basically there is no need to buy it, because Pakistan has shifted its aircrafts to the interior.

SHRI SHYAMNANDAN MISHRA (Begusarai): Does the hon. Minister say that there is no need for a Parliamentary scrutiny? If the hon. Minister takes that view, the House will not go by that. The House has also got some competence, must be credited with some knowledge and information on that. A statement that the hon. Minister will go by the weight of the opinion of exports...

SHRI JAGJIVAN RAM: I have not said even by implication that Parliament should not go into that. I would by the last person to Parliament that authority to examine everything But certainly I will place before it what I feel is necessary; 1 hope the House will not deny me that freedom. Parliament is competent to go into that. I have to give the answer to that, but certainly I will be guided by the advice of those who have to use the machine in that It does not mean that Parliament is not free to go into that question I have not meant that and if Shyambabu has taken me like that, I am sorry he has misunderstood me

SHRI SHYAMNANDAN MISHRA. This is the answer that has always been given with recard to this.

SHRI JAGJIVAN RAM: Of course, that is the only answer.

* SHRI SHYAMNANDAN MISHRA:
A committee had gone into the particular matter, therefore, it should be treated as closed. That closes the treated as closed. That closes that treater,

*SHRI JAGJIVAN RAM: It does not close, it has not closed. Some Members are so fond of Jaguars, they have gone on continuing to raise that question in every session of the Meuse. How can I prevent them by what I am saying?

The question was raised by Mr. Unnikrishnan whether the Jaguar is

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require at all. What aircraft are required again has to be determined by those who have been placed charge of the security of the country. Certainly Parliament will have see whether that demand is justified or not. We require deep penetration aircraft. We have take in all factors into consideration. Rajnarainji said that he has got a comparative statement. That statement was also sent to us. That was thoroughly examined by the experts of the Air Force and the Ministry and after examining all those aspects, they came to the conclusion that for our requirements, Jaguar was the best machine available.

A few days back, a news items circulated by the UNI appeared in the press. It was mentioned in House also I am afraid the report which appeared in the newspapers about the Jaguar project running into rough weather is unfounded and misleading. On the con rary, the Jaguar programme is proceeding apace on the lines already provided in basic agreement which was reached in October last. Supply, training, production and other arrangements are going ahead as planned. Jaguar will begin to arrive as contemplated in three months' time or sa. It is not correct that there is any delay or hold-up. It is also not correct that there is any change in the payment terms as originally contemplated. It is fantastic to suggest that costs have gone up by Rs. 500 crores. On the contrary, there is no change in the earlier estimates of costs and escalations. Arrangements for indigenous production are going apace as planned. It is not correct that there is " any delay in the schedule for indigenous production. Far from its being true that the current talks have broken down, the truth is that negotlations have already been completed and the final contract documents are on the point of being adopted. It is untrue that any British team has gone back to London as a result of breakdown in the talks, and it is also

[Shri Jagjıvan Ram]

not correct that because of a breakdown, the Chairman of British Aerospace has been summoned to New Belhi. I do not think that it is necessary for me to say any more, or to compromise security by giving details. The House is aware certain interested parties have made efforts in one form or another to stall this programme particularly the indigenous production in India sophisticated aircraft such as Jaguar. I am sorry that UNI which is a responsible news agency should have, wittingly or unwittingly, fallen a prey to reports obviously emanating from such interested source

I may inform the House that when this message came to the notice of official in the Defence Ministry on the teleprinter, the UNI authorities were contacted and they were that this news is a baseless news, that the UNI authorities should check up from their sources, whether there is any truth in this news or not and if, on that they found that it was incorrect, they should do the needful. I am sorry, even after that the UNI did not think it proper to cross-check the news. They have not even the courtesy to ring back and say that it will not be possible for them, at that stage, to withdraw the news, I wanted to mention this because it may create an unnecessary misunderstanding not only in this country but in other countries also.

About Jaguar, I would mention that the price that will be paid is not only for the aircraft but with all its accessories and related things.

It was also said that it has a higher rate of accident. On the previous occasion, I had already given the percentage of accident in, the case of leguer, and the percentage of accidents in the case of Mirage E. I for every 1990 hours of flight. I need not go into all those aspects which have already been discussed in this House.

I may assure the House that no pressure or persuasion is taken into

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consideration so far as surchases of our defence requirements are concerned. Perhaps, it will not be an imaginable event that Jaguar will be purchased in order to encourage the clothing industry of this country or the export of garment from this country to U.K. It will be a very inconceivable recompense to purchase Jaguar in lieu of the export of garment from this country. Because the point was raised, I thought it proper to mention this.

I may mention another thing that for the negotiation of Jaguar, a very high level team was set up. The Government has to be guided in technical matters by the highest technical skill available in the country and, in financial matters, by the highest possible financial authorities in the Government of India It was done by them.

SHRI JYOTIRMOY BOSU: We know, in the Indian Airlines, the Hungorani's case, the purchase of six-craft case. We know all this.

SHRI JAGJIVAN RAM: A regard submarines, I have already mentioned. As I have said, we attach great importance to science and technology. In the Defence Ministry, we have some of the outstanding scientists of the country. We attach great importance to research and development se far as defence is concerned. I have assured my Scientific Adviser that no work will be permitted to suffer the want of funds. The new Scientific Advisor is re-organising the entire research and development section and we are going to give them some to which have to be completed within a reasonable period. In the field of defence research and development, another important thing is that time factor has to be taken ino consideration. If research takes unduly long time, perhaps, by the time the result of the research has been established. what they have achieved may become antiquated. That aspect is always kept in view.

13.00 hrs.

In this regard I will say something about HAL because it was mentioned that there has been large scale infructuous expenditure. If the country wants to be self-supporting, self-reliant, if the country has develop the expertise and manufacture many throgs that are required by the Defence forces, we have to undertake research and development on a wide scale, and it is also correct that, when research and development are undertaken on a large scale, there is bound to be some infructuous expenditure, especially in the aeronautic industry.

The House is aware that HAL started designing of aircraft almost simultaneously with licenced production in the Fifties. Several design projects of HAL resulted in actual series production of aircraft in adequate num-The production lines closed only after meeting the requirements. This was the case with HT-2 piston trainer PUSHPAK and KRISHAK. HF-24 orders were, however, reduced by Air Force on the basis of changed equipment plans. KIRAN, which has been designed and developed by HAL, is still continuing in production. Similarly, a, modified version of GNAT, called AJEET, has been designed by HAL and is still continuing in production. The production line of BASANT, dewigned for agricultural purposes, had to be closed down after manufacturing 39 aircraft ag at present there is to demand for fixed wing aircraft in the country.

During the last 30 years, 36 per cent of the total number of aircraft manufactured by HAL have been based on indigenous designs.

While we are laying considerable stress on indigenous design and development of sirozeft, its engines, acquaractes and avionics, it is, necessary to import tachnology; both to meet

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the immediate requirements and also to keep abreast of the latest state of art. While entering into licence agreements, we are ensuring that licence production is not detrimental to the objective of indigenous development.

I will again repeat that I attach great importance to research and development and I will give every encouragement so far ag research is concerned so that we become more and more self-reliant so far as defence requirements are concrued.

The House is aware that, as a result of the efforts of our Research and Development Section, we have been able to manufacture many things which we used to import in this country, and we will continue that effort.

As I have said; men as well as machine and men count. We have a fine Army, we have a fine Air Force and we have a fine Navy. Our officers and jawans have acquitted themselves well whenever the nation had demanded of them; whenever there has been any emergency on the borders of the country, they have repulsed that; whenever the country petural he been faced with some calamities, they have also rushed to render rescue and relief to the suffering humanity. We will have to take good care to ese that their service conditions are satisfactory. hem. Members triked about the morale of the Armed Forces. Sir, I will say with the intimate relation that I try to maintain with all renks of our Armed Forces, that their morale is quite high.

Some members tried to compare the prospects on the civil side with the prospects in the Defence Forces. I will humbly submit that the two are not comparable. The structure, the objectives, the charter of duties and the responsibilities of the two sectors are quite different from each

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[Shri Jagjivan Ram]

other. Therefore, they are not comparable. We have only to see that the conditions in the Defence Forces are satisfactory. And it has been my effort to improve the service conditions as far as we can. I can say with some satisfaction that I have been responsible for introducing some new measures to improve the service conditions of the Armed Forces.

One or two matters are causing some anxiety. After the Chinese aggression, large-scale recruitment was made in the Air Force and the Army at the Lieutenant level. In the Army at the Major level at present some stagnation situation has started. It has come to my notice and I am trying to take remedial measures to remedy the situation.

So far as the Dearness Allowance is concerned, the limit of Rs. 2400 was causing some difficulties in the rank position in the Army and in the Air Force. I am happy that this position is going to be resolved very shortly.

The rehabilitation of the demobilised personnel of the Defence Forces i_s a big problem. We demobilise nearly 60,000 men every year. have certain reservations in posts in the Central Government and some of the State Governments for the demobilised ex-Servicemen. As was stated, Sir, I introduced the scheme that six months before demobilisation, Jawan should be trained in some art or craft so that after demobilisation he finds either paid employment can start self-employment. We pursued it with the Banks to give vances to ex-Servicemen to start industries or enterprises at concessional rates of interests-upto Rs. 5000 at a nominal interest of 4 per cent upto Rs. 25.000 at a nominal interest of 7 per cent. These are some of the measures that we have introduced in order to help in the rehabilitation of the ex-Servicemen. For Officers also we have introduced training and reorientation course so that they will be

readily acceptable in civil employment.

But, as the House will appreciate, the problem is a big problem. With the employment position in the country being as it is, we cannot think of resolving it unless the entire unemployment problem in the country is resolved. But, all the same it has been my effort to do as much as we can for ex-servicemen.

My hon, friend, Shri Bhadoria raised the question of group insurance in the Defence Forces. It has already been introduced. And so far as personnel who laid down their during war to protect the' security and honour of the country is cerned, I remember, I introduced in the last war a scheme of pension to the bereaved families which is que in the world. The jawan's family gets more than his salary as pension and, in the case of officers, the bereaved family gets three-fourth of officer's salary as pension after death. In recent years, I introduced another change that whenever defence sonnel are involved in air accident, a compensation of one lakh of rupees is paid to the bereaved family.

There have been other issues raised which are of local or sectional importance. I do not propose to go into all of them but I can assure the House that I will examine them, everyone of them and take necessary action to remedy the defect wherever it has been noticed.

Sir, I am thankful to the House and it is rather fortunate for the country and the Defence Ministry that the House wants larger allocations for the Defence Ministry. I am fortunate and I must express. (Interruptions).

श्री सुरन्द्र विकम (शाहजहांपुर) : कटौनी प्रस्ताव वापस लेने चाहिए श्रौर बढ़ोत्तरी कर देनी चाहिए ।

SHRI JAGJIVAN RAM: T am grateful to the House for all the encouraging words that have been said about Defence Ministry and about me personally On this occasion, Sir, I would like to convey the officers and brave people in Defence Forces the appreciation only of the House but also of Nation for the patriotic way in which they have conducted themselves protect the honour and security the nation. And the House is sure that, in future, whenever such a contingency arises, they will improve upon their records and establish the reputation of the country. On behalf of the House, I may assure the officers and men of the Defence Forces that it shall be my endeavour to secure as much improvement in their conditions of service and emoluments as I can do. Sir, I have done.

MR. SPEAKER: Before I put the cut motions to the Demands for Grants of the Ministry of Defence to vote, I would like to know if any of the Members would like to withdraw his cut motions.

SHRI P. RAJAGOPAL NAIDU (Chittoor): Sir, I seek leave to withdraw my cut motions Nos. 40 to 50.

Cut motions Nos. 40 to 50 were, by leave, withdrawn.

SHRI DHIRENDRANATH BASU (Katwa): You may read them out.

MR. SPEAKER: There are a largenumber of cut motions. It will bevery difficult.

SHRI DHIRENDRANATH BASU: May I read?

MR. SPEAKER: No, No.

SHRI DHIRENDRANATH BASU: Sir, I seek leave of the House to withdraw my cut motions; Nos. 72 to 88.

Cut motions Nos. 72 to 85 and 87 and 88 were, by leave, withdrawn.

MR. SPEAKER: I shall now put the Demands Nos. 19, 20, 21, 22, 23 and 24 to vote.

The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the Fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1980, in respect of the heads of demands entered in the second column thereof against Demands Nos. 19 to 24 relating to the Ministry of Defence."

The motion was adopted.

Demands for Grants, 1979 it in respect of the Ministry of Defence voted by Lok Sabha

No. of Demand	Name of Demand		Amount of Dem on account vote on 16-2	d by the House	Amount of Demand for Gran voted by the House		
I	2			3	4		
·			Revenue Rs.	Capital Rs.	Revenue Rs.	Capital Rs.	
19	Ministry of Defence	•	16,79,79,000	10,64,82,000	83,98,99,000	jg,24,08,000 ·	

	2		3		4
20	Defence Services—Army	315,95,08,000		1579,75,42,000	4 +
21	Defence Services-Navy	35,06,08,000		175,30,42,000	**
22	Defence Services— Air Force	110,29,83,000	••	551,49,17,000	••
23	Defence Services— Pensions .	29,49,91,000	••	147,49,59,000	
24	Capital Outlay on Defence Services	49	,24,17,000		246,20,83,00

13 16 hrs

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DEMANDS* FOR GRANTS—1979-80
—contd

MINISTRY OF PLANNING

MR SPEAKER. The House will now take up discussion and voting on Demands Nos. 72 to 74 relating to the Maistry of Planning for which 5 hours have been allotted

Hon Members whose cut motions to the demands for Grants have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move

Motion moved:

"That the respective sums not exceeding the amounts on Revenue Account shown ın the Fourth column of the Order Paper granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1980, in respect of the heads of demands entered in the second column thereof against Demands Nos. 72 to 74 rerelating to the Ministry of Planning"

SIE.

Domands for Grants, 1979-80 in-respect of the Ministry of Planning submitted to the outs of Lok Sabha

No. of Demand		Amount of Deman on account voted i House on t	by the	Amount of Demand for Great submitted to the vote of the House		
1			3		ŧ	
		Revenue Rs.		Revenué Rs.		
72	Ministry of Planning	40,000	••	2,01,000	**	
73	Statistics .	2,62,13,000	••	19,10,63,000	••	
74	Flanning Communion	1,07,28,000	••	5,36,41,000	••	

^{*}Moved with the recommendation of the President.

R. VENKATARAMAN (Madres South): Mr. Speaker Sir, it will be ideal if a few things command the mational concensus. There are a few things on which we should try to evolve a mational consensus. One is on national language; the second is on national planning and the third is on a national policy with regard to our international relations. That would be an ideal state of affair I am happy that notwithstanding some criticism emanating from time to time from some of the freshmen in the Janata Cabinet the Prime Minister and the Planning Commission have acknowledged that the thirty years of planning in this country have not been a waste and that considerable progress has been achieved during this period.

In fact, the Prime Minister in answer to one of the Unstarred Question said as follows:

"Over this period—that is, thirty years after freedom—substantial advance has been made in expanding the economy, improving agricultural productivity and diversifying the country's industrial base. Despite rapid growth in population a modest growth in per capita income has been maintained."

The Prime Minister as well as the Flanning Commission, however, noted that 40 per cent of the people are below the poverty line and that for eradicating poverty and unemployment a radical re-structuring of the priorities and investments is called for in the Sixth Plan.

12.18 hrs.

(MR. DEPUTY-SPEAKER in the Chair)

Sir, the objectives of planning have never been immutable and unchangeable. They have been changing according to the needs of the time. Sirring the First Plan the objective was stated to be as follows:

"To promote rapid rise in the standard of living of people by efficient exploitation of the resource of the country, increasing production and offering opportunities to all for employment in the service of the country."

Thus the First Plan did not lay any emphasis on equitable distribution.

The second Plan stated as follows:

"The benefits of economic development must accrue more and more to the relatively under-privileged classes of society and there should be progressive reduction of concentration of incomes, wealth and economic power."

Here the importance has been laid on equitable distribution and it has been made one of the objectives of planning. The Third Plan re-emphasised this and stated thus:

"The economic activity must be so organised that the tests of production and growth and those of equitable distribution are equally met."

Sir, Planning got disrupted between 1966 and 1969, owing to several reasons—one, the Pakistan war, and the second was, the unprecedented drought for two years and the third was the heavy import of foodgrains of the order of 25 million tonnes and 3.9 lakh bales of cotton leading to an adverse halance of trade, and finally, to devaluation.

Therefore, under these adverse conditions, the Fourth Plan set out as its aim:

"The acceleration of the tempo of development in conditions of stability and reduced uncertainties."

The Fourth Plan took note of the adverse conditions that preceded the

[Shri R Venkataraman]

framing of the Fourth Plan and said that the emphasic will now be laid on self-reliance and that conditions stability must be emphasised more than others. The Plan proposed to step up the tempo of activity to the extent compatible with maintaining stability and progress towards self rehance. They did not frame a need based plan but they said that plan must be compatible with maintenance of stability in prices and in the economy At the same time, Sir, the Plan reiterated the objective of equitable distribution in words

"The objective is not only to raise the per capita income. also to ensure that the benefits are evenly distributed, that disparties in mcome and living are not widened but narrowed and that the process of economic development does not lead to social tensions."

Sir, the Fifth Plan document was, somewhat cursory and in fact it did not follow the usual pattern of the earlier plan documents and it did not contain either an apparaisal or the projections. Nevertheless the Plan document stated that the objective was the removal of poverty and achievement of self reliance. Therefore, if you look at the entire period of planning up to the Fifth Plan you will find that though the emphasis may have shifted from production to stability in prices, in economy etc., the under-current of the entire planning is to ensure that there is an equitable distribution of the wealth produced in the country. Sir, there is ran old rhyme which says:

We call our fathers fools;

So wise we grow;

'And our wiser sons will call us

'True to that tradition the Sixth "Plan document finds fault with the merker plane and it states:

'The assessment of India's economic development over quarter; of a century of planning has indicated some fundamental The most important objectives planning have not been achieved, the objectives being, achievement of full employment, eradication of poverty and creation of equal so-

Sir, I have very carefully into all the previous plan documents. At no place do I find that eradication of poverty was ever put forward as objective. the most important underline the word 'most important' objective. In the conditions of the economy of our country it is obvious that it is not at all correct to say that poverty would be eradicated or that full employment would be provided. All that we could do is to provide greater employment, and fuller ployment, than what already existed. We could not by any stretch of imagination have undertaken full employment. In fact, to the best of my knowledge and experience, it been possibly only in countries with socialist economy and with total planning to achieve these three objectives namely full employment, eradication of poverty and creation of more equal society, and nowhere else. Therefore, while adopting a policy of democratic planning, you must realise what our limitations are. If we also now attempt to do something which is beyond our capacity, as I said, the wiser sons, the following Planning Commissions and successor Governments will call us the same way as we call the past ones.

The plans have miscarried for several reasons. I am repeating that here because I find the same mistakes repeated in the 6th Plan and it appears that the fate of this Plan will be just the same as the previous ones. In the first place, planning is based on cortain policies enunciated in the Plan. We find that the Government policies go contrary and contradictory to the Plan policies. If the Government policy is contrary to its plan policy, how do we expect that the plan will succeed. I will illustrate the pount For instance, the 6th Plan document, in Chapter 3, paragraph 30 says:

"There is a strong case for calling upon agriculturists to make larger contribution towards financing of the large public soctor development outlays of the new Plan."

They have said that the large investments made in previous Plans have gone to larger agriculturists and they have not made adequate contri bution to the Plan development and, therefore, they should make the larger agriculturists, the well-to-do agriculturists, who have received the benefits to make adequate contribution to the development plans What do we find here? The Government concession to the larger agriculturists by way of excise duty concessions to the tune of Rs. 200 crores. Then, again the Commission stated in Chapter 3 paragraph 37:

"Fiscal action is necessary to mop up for public sector a reasonable share of the enormous capital gains in land and property values."

This is a point with which we agree, but what is the Government doing? In the last two years, they gave capital gains tax exemption and enabled all those people who had made profit by way of capital gains to escape both income taxes as well as capital gains on that.

During the discussion or consideration of the Finance Bill, I will not only explain but will give concrete instances of how the people have by virtue of this exemption been able to evade both the incometax and the capital gains tax. I am now concerned only with the contradication in policy. When country needs resources for its development and when people make capital gains which are excepted throughout the world as unsurand increment and when taxation of capital gains is accepted as a valid,

equitable tax, we give exemption for two years. Now, we have revised the policy whereby we are locking the stable, after the borses have left. All those who have made capital gains know that those concessions will not last long. They have escaped the taxes

Then again, as regard direct taxes, the plan document stated - in Chapter 3, paragraph 23:

"The various concessions in our tax structure other than those which stimulate middle income savings or labour-intensive or other priority production, need to be reviewed and, if necessary, withdrawn."

And what did the Government of India do in the last 2 years? They granted tax benefits to closely-held companies. They granted benefits to the Hindu Undivided Families; and this year what they have done is to take away the tax benefit for savings. They have said that these people who are saving, will not get the usual tax benefit, which has been the sheet-anchor of our policy with regard to savings.

I must now say that there are 1 or 2 things which the Goverdnment have observed—what the Planning Commission stated; i.e. the Planning Commission wanted Rs. 13,000 crores of taxation to be levied—Rs. 9,000 crores by the Centre, and Rs. 4,000 crores by the States. In the first 2 years, they have levied taxes which will now give us somewhere about Rs. 47,000 crores to Rs. 48,000 crores in the five years.

If you come to the financing of the Plan, the resource for the Plan, the whole Plan has been turned topsy turvy and completely distorted by the way in which deficit financing has been resorted to. The Deputy Chairman of the Planning Commission in an address which he delivered even 2 days back at Ahmedabad, stressed that after a very careful consideration, he had limited deficit financing to Rs. 2226 crores in a Plan of

(Shri R. Venkataraman)

Rs. 69,360 crores, because he was fully aware of the consequences of a financing large dose of deficit on prices and stability in the country. And what have you done? In the first two years, our deficit financing, our deficit has come to Rs. 2,900-odd crores-Rs 700 crores more than what the Planning Commission envisaged for the entire period of 5 years. And if, at this rate, we go on incurring the deficit, at the end of 5 years the deficit financing will be Rs. 10.000 croresand the principal source of resource at the rate of Rs. 2,000 crores a year; for the Plan will be deficit financing.

I will now come to another aspect, and say how mistakes are repeated. The bane of planning has been exaggeration of targets, unrealizable targets and providing moneys for it; and over-estimating the benefits, underestimating the costs and under-estimating the gestation period. These are the 3 reasons why, in my opinion, the Plans have miscarried. And I find that the same mistake is done in the 6th Plan also.

I will take only 3 or 4 instances. The most important infra-structure are Railways, Power, Steel and Coal. In respect of Railways, you will find that in the 4th Plan period, the Railways wanted that provision should be made for an originating freight traffic of 280 million to 290 million tonnes. I had the misfortune to preside over that section in the Planning Commission at that time; and we pointed out that it would be physically impossible for them reach this 280 million to 290 million tonnes of originating traffic. course the ministries were powerful and they carried the day and all that we could do was that we could prowide for 265 million tonnes and for 15 million tonnes, we said that you must cover by way of improvement and efficiency of services. You know what the performance was. At the end

plan period, it with of the Fourth only 200-210 million tennes. We spent a thousand crore of rupees for providing wagons. the purpose of line capacity, repairs and all that for 280 million tonnes and then what was achieved was only 210 million tonnes. That means that we spent a lot of money infructuously. In fifth plan the target was from 280 million tonnes to 250-60 million tonnes. The sixth plan document save that in the year 1977-78 we could seach 240 million tonnes. It will be very interesting because the railway minister in his speech stated that the "Railways hope to reach the level of 205 million tonnes at the end of March 1979". Having made provision for 280 million tonnes, having made provision for 250 million tonnes, now he comes to 205 million tonnes. In this period about Rs. 3,000 crores had been spent for carrying tional one million tonnes. Even we had carried goods by golden wagons, it would have cost less You may say that it is our mistake. know the Prime Minister points his finger at me. But I say: you are repeating the mistake. I am pointing this out because we do seem to learn from experience. From 205 million tonnes the provision have made in the sixth plan is 300-310 million tonnes and Rs. 3000 crores for that purpose. How do you think that the plan will ever succeed? This exaggerated target of 310 tonnes against 205 million tonnes in the beginning of the plan year is colossal waste. We do not learn anything. I think my successors in office must have been pressurised by railway ministry to agree to 300 million tonnes or 310 million tonnes and to provide money for it.

I will take the next important infrastructure-power. In the fourth plan we provided Rs. 1255 erores for additional generation of 9.26 million kw. Our performance was just half. We spent the whole money; in we spent a little more. We produced 4.28 million kw. In the fifth plan we

provided 4394 crores for an additional 12.5 million kws; our performance upto 1976-77 is 8.5 million kw. Only this morning we have been given this paper. I do not want to protest. But how do you expect people to come and speak in Parliament on planning if the annual plan review is delivered to us today morning at 10 O'clock. Anyway I have tried to go through it and I find that the total comes 10.5 kws; about 2 million kws been ailded. With this experience. what do we do in the 6th plan? We provide for an investment of Rs. 8750 crores for a target of 185 kws, that is to say, an annual increase of 3.7 million kws as againt our performance in the past of 1.5 or 2 million kwi a year. This is certainly one of the ways in which money wasted. We just exaggerate the target What happens is, we have a routine, a rut-we think every plan must be double the previous plan. So, the ministries double whatever they not done but asked for, in the vious plan. They double the targets and double the allocations and insist on it. The Planning Commission makes some adjustments here and there and the plan comes out. Otherwise, would any person with knowledge of power generation-I have handled power generation in my State for 10 years—do this? Due to various constraints like delays civil works. BHEL equipment. we have never been able to add more than 1.5 m. KW in this country. Now things have improved and we make 2 or I am even willing to say that you can go up to 2.5, but how on earth do you expect that 3.5 3.7 million KW will be added annually on an average, taking it to total of 18.5 million KW? This is the reason why our plans fail, are exaggerated, money is provided lavishly on that basis and the whole thing fails. I can give instances as to how various projects have been overestimated with regard to their benefits but their costs are under-estimated and gestation period is under estimated, to get them pushed into the plan. The Planning Commission will say that they are not viable and they do not satisfy the tests of viability. Therefore, deliberately the ments and ministries try to estimate the cost, undar-estimate the gestation period and put it up. The result is, you never perform what you have planned.

I will refer briefly to coal. It is the same story. In the fourth plan, provided Ps. 110 crores and targeted for 93.5 million tonnes, but achieved only 78.17 million tonnes. In the fifth plan we provided Rs. 1025 targeted for 135 million tonnes, reduced it to 124 million tonnes performed only 103 million , tonnes. Now we are again jumping in sixth plan to a target of 150 million tonnes, with a provision of Rs. 1850 crores. Even for spending paise, recple will think half a dozen times but in planning crores have no meaning! The same thing in steel. The fourth plan target was 3.1 million but achievement was 4.4 m. tonnes. In the fifth plan the tarrget was 9.4 m. tonnes but achievement was 773 m. tonnes. In the sixth plan, we want to from 7.73 to 11.8 tonnes. I am afraid the plan carries with it the seeds of its own destruction. Exaggerated targets, lavish investment of money on that all these things are going to take the plan the same way as in the past.

DEPUTY-SPEAKER: MR You have already taken half an hour. minutes are left for your There are 4 more names. I wonder whether you will leave any time for the other speakers!

SHRI R. VENKATARAMAN: just wanted to make one point about employment. I will try to finish two minutes. The new strategy planning provides employment as short term relief measure and not as a long term plan measure. give short term employment for the people by giving them additional employment by way of small rural

[Shri R Venkataraman]

works, by way of small industries, irrigation works etc. But this not solve the problem of unemployment. My reason is this. The poverty of India is based on the pressure of population on land. 73 per cent the population of India are living on land. On an economic holding of acres, let us take for extmple, there are seven persons. This land can be cultivated by five persons, the other two are adding nothing to productivity, In fact in economic jargon you will say that the marginal productivity of agriculture labour is zero. Therefore, if you want poverty to be removed, fifty per cent of the population India must live on land and the other fifty per cent must have employment in industry and in the tertiary sector and that cannot be done except industrialisation on a massive scale notwithstanding its temporary difficulties, notwithstanding the periods in which one will have to go through maladjustments, massive scale of industries, large scale, medium scale small scale, all deovetained together. Do you think that you can solve this problem by giving unemployment relief here and there and everywhere as you have tried to do? In that case r am afraid you are going to take this country backward. All the progress that we made in these years will be reversed and the country will take years before it can recover from this shock. My own experience that industrial development takes more people out of agriculture industry. I know the thesis the Planning Commission has given in the paper, saying in these years it has not been done. But that must be explained in relation to the growth of population. Percentagewise it has not gone up but in physical terms the number of people employed in industry has gone up. Therefore, what we want for this country is not a plan which is confined only to or emphasises only the rural employment but massive scale of industrialiation which there will be large, medium and small industries, and cottage and rural is dustries, all dovetailing into each other. It is only that approach that will solve the problem of unemployment, the present approach will not.

SHRI P RAJAGOPAL NAIDU (Chittoor): I beg to move:—

"That the demand under the head 'Statistics' be reduced by Rs. 100'

[Need for strengthening computer system (1)]

"That the demand under the head 'Statistics' be reduced by Rs. 100."

[Failure to prepare rural indices to know the economic position of the rural masses(2)]

"That the demand under the head 'Statistics' be reduced by Rs. 100."

[Failure to set up more centres for compiling consumer price index (3)]

"That the demand under the head 'Statistics' be reduced by Rs. 100."

[Failure to provide more funds for research in Statistics (4)]

"That the demand under the head 'Statistics' be reduced by Rs. 100."

[Failure of National Sample Survey Organisation to collect the cost of cultivation every year in different regions of the country for principal crops (5)]

"That the demand under the head 'Statistics' be reduced by Rs. 100."

[Failure to modernise the data processing facilities (6)]

"That the demand under the head 'Statistics' be reduced by Rs. 100."

[Need for starting a Statistical Institute (7)]

"That the demand under the head 'Statistics' be reduced by Rs. 190."

[Need for strengthening the National Sample Survey Organisation (8)]

"That the demand under the head 'Statistics' be reduced by Rs. 100.'

[Need for surveying unemployment and underemployment in rural areas(9)]

"That the demand under the head 'Statistics' be reduced by Rs 100."

[Need for surveying the position of handlooms industry and other cottage industries in villages (10)]

"That the demand under the head 'Statistics' be reduced by Rs. 100."

studying the Need for acute housing problem in villages (11)1

"That the demand under the head 'Planning Commission' be reduced by Rs 100."

[Need for surveying important resources of the country (12)]

"That the demand under the head 'Planning Commission' be reduced by Rs. 100."

[Failure to plan the human resources (13)]

"That the demand under the head 'Planning Commission' be reduced by Rs. 100."

[Failure to have a scientific planning (14)]

"That the demand under the head 'Planning Commission' be reduced by Rs. 100."

[Fixing up wrong priorities m panning (15)]

"That the demand under the head 'Planning Commission' be reduced by Rs. 100."

[Failure to elicit public cooperation for the speedy implementation of the plan (16)]

"That the demand under the head 'Planning Commission' be reduced by Rs. 100."

[Failure to prepare district plans (17)]

SHRI DHIRENDRANATH BASU (Katwa): I beg to move:-

"That the demand under the head 'Planning Commission' be reduced by Rs 100."

[Failure to survey important resources of the country (18)]

"That the demand under the head Planning Commission' be reduced by Rs 100."

[Failure in planning human resources (19)]

"That the demand under the head "Statistics' be reduced to Re. 1."

[Failure of the Computer Centres which are required to process data for various Governmental Organisations and Public Undertakings located in around Delhi, to provide sory service and training facilities and to deal with problems and undertake studies in computer application and system (46)]

"That the demand under the head "Statistics' be reduced to Re. 1."

[Failure of Central Statistical Organisation in meteorological work including standardisation, preparation of accounts and publication of reports on annual survey of industries, economic census and other surveys (47)]

"That the demand under the head 'Statistics' be reduced to Re. 1."

[Failure of the Central Statistical Organisation in compilation of consumer price index of nonplan and casual employees, ordination of statistical activities, training of statistical personnel

[Shri D. N. Basu]

and maintaining haison with international agencies (48)]

"That the demand under the head 'Statistics' be reduced to Re. 1."

[Failure of Organisation for extending technical advice evaluation metorology (49)]

"That the demand under the head 'Statistics' be reduced to Re 1."

[Failure of the Central Statistical Organisation, National Sample Survey Organisation and the Indian Statistical Institute to prepare correct data on economic census and survey and for socioeconomic surveys and other allied ,chemes of National Sample Survey Organisation (50)]

"That the demand under the head 'Planning Commission' be reduced to Re 1"

[Failure of the Programme Evaluation Organisation for undertaking and conducting prob lem oriented enquiries and status of important development grammes at the community level with a view to studying progress (51)]

SHRI GIRIDHAR GOMANGO (Koraput): I beg to move.

"That the demand under the head 'Planning Commission ьe reduced to Re 1"

[Failure to stop the exploitation of tribals by the vested interests though there are grammes of sub-Plan under Five Year Plans aumed at this due to lack of allocations, proach, attitude and simple ministrative machinery for these areas the reality of the problem is yet to be realised by strengthening the administration tribal press. (20)]

"That the demand under the head 'Planning Commission' reduced to Re. 1."

[Failure to obtain the tribal sub-Pian Project Reports from the States for approval in time and implement the programmes of integrated tribal development projects by placing the from the State sectors, Central Ministries, Central assistance and institutional finances to achieve the aims and objectives of sub-Plan. (21)]

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"That the demand under the head 'Planning Commission' be reduced to Re 1"

[Failure to earmank funds from the Central Ministries for tribal sub-Plan areas though the Fifth Plan and two Annual Plans under the Sixth Plan are already over (22)]

"That the demand under the head 'Planning Commission' be reduced to Re 1"

[Failure to identify the problems of tribal areas/people by the Central Ministries and to take measures in this regard to release funds to the States for the tribal sub-Plan Areas (23]

"That the demand under head Ministry of 'Planning' be reduced by Rs 100"

[Need for starting statistical institute for tribal areas to train the officers to collect the datas in more scientific way. (26)]

"That the demand under the head Ministry of 'Planning' be reduced by Rs. 100."

[Need for surveying unemployment and under employment in tribal areas of the country. (27)]

"That the demand under head Ministry of 'Planning' be reduced by Rs. 100,"

[Need to collect_ coordinate and analyse the development statistics of tribal sub-Plan areas as there is no such statistics avail-

able in the States and Centre of these areas. (28)]

"That the demand under the head Ministry of 'Planning' be reduced by Rs. 100"

[Need for immediate survey and investigation of natural resources in hill and tribal areas of the country to exploit for the development of these backward areas (29)]

"That the demand under the head Ministry of 'Planning' be reduced by Rs. 100."

[Need to collect information from the States about the percentage of development so far made by them in the tribal areas compared to other areas of their state in different sectors and departments and the reasons for the neglect of these areas in Five Year Plans and Annual Plans of the States. (30)]

"That the demand under the liead Ministry of 'Planning' be reduced by Rs. 100."

[Failure to give instructions for utilisation of the allocated funds of different departments of the States Governments for tribal areas before the end of the financial year (31)]

"That the demand under the head Ministry of 'Planning' be reduced by Rs. 100."

[Need for change of financial year from 31st March to 15th June in order to utilise the funds for rurs] development and tribol development without diversion of funds or lapse of funds, as the extended period is suitable for the execution of the programmes particularly of these areas. (32)]

"That the demand under the head 'Planning Commission' be reduced to Re. 1."

[Failure to implement the recommendations of Working Groups on Tribal Development Harijan Development and other recommendations relating to the development of rural and Back ward Areas (43)]

"That the demand under the head 'Planning Commission' be reduced to Re. 1."

[Failure to realise the role of representatives of the people in the formulation and implementation of plan programmes. (44)]

"That the demand under the head 'Planning Commission' be reduced to Re 1."

[Need to constitute a separate sub-Plan Commission in the Planning Commission for the Tribal sub-Plan Areas, Backward Areas, Rural Development Hill Areas Development and for weaker sections to go into details of the problems, planning and performance in these areas. (45)]

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands): I beg to move

"That the demand under the head Ministry of Planning' be reduced by Rs. 100."

[Failure to have proper planning machinery for the Union territory of Andaman and Nicobar islands. (24)]

"That the demand under the head Ministry of Planning' be reduced by Rs. 100."

[Failure to have ground root level planning machinery for ensuring food shelter and education throughout the country. (25)]

SHRI KUMARI ANANTHAN (Nagercoil): I beg to move:-

"That the demand under the head Ministry of 'Planning' be reduced to Re. 1."

[Shri Kumari Ananthan]

[Failure to provide funds in the 1979-80 Budget for Ganga-Cauvery Link-up project. (38)]

"That the demand under the head 'Planning Commission' be reduced to Re. 1."

[Failure to prevent the Government of India from retaining a brokerage of 20 per cent or so from the foreign aid and loans received for schemes in the States. (39)]

"That the demand under the head 'Planning Commission' be reduced to Re. 1"

[Need to disassociate the misters from the Planning Commission and to make it an exclusive body of Planning and Economic Exports. (40)]

"That the demand under the head 'Planning Commission' be reduced to Re 1"

[Failure to get explanation from the State Governments for keeping huge unspent Plan funds totalling Rs. 336 crores e.g Tamli Nadu 62 crores; Gujarat 60 crores and Assam Rs. 90 crores. (41)]

"That the demand under the head 'Planning Commission' be reduced to Re. 1."

[Need to create an independent organisation to supervise the implementation of Plan schemes. (42)]

MR. DEPUTY-SPEAKER: The cut Motions are before the House.

SHRI JAGANNATH SHARMA (Gadhwal): Mr. Deputy-Speaker, I was hearing with rapt attention the speech of Mr. Venkataraman. I was thinking that praise and appreciation would not be forthcoming from him but at least a kind word would be spoken about the new plan, which the janata government the hon. Prime Minister and Planning Minister have given to the nation. They have given

a new concept of planning in this country. This is the first attempt after independence when the Government is trying to achieve social justice by translating the social and economic goals into national programmes as enshrined in the Directive ciples. This innovation is sought to be achieved primarily by two methods, firstly, the rolling plan concept and the other, integrated planning at the block level.

Shri Venkataraman stated the targets and acievements of the First. Second, Third, Fourth and Fifth Five Year Plans and, on the basis of that, he has stated that the sixth Plan is going to be a failure. Well, he did not bother to understand, to try and read the latest literature on this say. ing that so far as the Third, Fourth and Fifth Plan priorities are concerned, they were disrupted in his regime because of inflation It is only to check this failure that the rolling Plan concept has been brought in. The rolling Plan concept does not mean review of the Plan year after year it only means review of the targets. The object of this is to strengthen the implementation machinery.

I do not want to dilate on power, irrigation and other subjects, but I would certainly like to emphasize that the thrust of the entire Plan is on agriculture and rural industry. I would not like to deal with social service, the infra-structure poverty, unemployment, science and technology etc, because there is very little time at my disposal. Therefore, I would like to confine myself only to the planning of the hill areas.

It cannot be disputed that 28 (Twenty Eight) years of planning have brought substantial economic development in the country but it has also to be admitted that the hilly areas have remained neglected. While the Planning Commission agrees that there should be a policy specially evolved for the development of the

hilly regions, in practice very little effort has been made to find out the correct approach for the development of the hilly regions, in sympathy with the aspirations of the people living there. Very little tention has been paid to the appalling conditions and the shocking poverty in those areas. In fact, considerable investments would be needed before the hilly regions of this country can come at par and upto the level of the rest of the country.

The Himalayas have unique fascination for its grandeur and glory, It is very rich in hydro-electric potential, in fruits, mineral wealth, forest wealth and other natural resources. The untapped potential and the hidden wealth of this region are a hope and a challenge for the future generation. But the tragedy is that, what to speak of the resources being touched they have not even been surveyed. The most important activity in today's development viz. industrial development has not even seen the light of day in these areas. The people there are still in a state of complete isolation. The result is that the per capita in. come of the hilly areas today is the lowest in the country. The employment potential there is practically nil.

It is regrettable that all the plans for these remote areas are prepared by people sitting at Delhi or at the State headquarters, on the basis of statistics prepared by the same bureaucratic sources, who have either no knowledge or very little knowledge about the resources and the needs of the people. The result is that, so far as planning with regard to hilly areas is concerned, is neither resource-based nor need-based.

So far as Central assistance to hilly areas is concerned. I can definitely say that it is discriminatory. There is no substantial reason, no rational basis for dividing the entire hilly areas into four regions. The first is Special Category States which are Jammu and Kashmir, Meghalaya, Manipur, Mizoram, Nagaland and Tripura. This means they are exempted States, of pre-exempted States is should say. This also means that

after meeting the requirements of these States, the balance out of Rs. 800 crores provided in the Plan would be utilised or spent on other States. If nothing is left, no assistance for other areas. The next is Himachal Pradesh which is purely a hilly State, and has to depend on its own resource endowments, except for the three districts of Kinnaur, Lahaul and Spiti where there is 90 per cent grant and 10 per cent loan. The th'rd are Identified Hilly Areas. We have not got in the category 8 districts of U.P. 2 districts of Assam, Darjeeling in West Bengal and Nilgiris in Tamil Nadu. The fourth category consists of the ghat areas. They fall in Maharashtra, Goa, Karnataka, Kerala and Tamil Nadu

According to the Gadgil Plan, the Central assistance was to be divided on five considerations: 60 per cent was on the basis of population, 10 per cent on the basis of per capita income, 10 per cent on the basis of tax effort. 10 per cent on the basis of continuing schemes with regard to irrigation and power projects which are incomplete or yet to be completed, remaining 10 per cent on the basis of special difficulties or special circumstances.

I would like to confine myself to the hilly areas of U.P. because part of it falls in my constituency. heavy rain, poverty, difficult terrain. strategic importance on the basis of all these combined together, U.P. hilly areas should have been put in the special category status, or at least a sub-plan should have been prepared by the Planning Commission on the basis that they had adopted for the Ladakh region of Jammu and Kashmir. What has the Planning Commis. sion done? The Planning Commission has modified even the Gadgil formula slightly to suit the ghat areas in the sense that weightage has been given to area and population in the ratio of 75:25, whereas for the U.P. hilly areas the ratio is 50:50. This imbalance in distribution of resources has completely ignored that area. The standard of living is the poorest there. You cannot imagine under what con-

ditions they are living over there, and of course the per capita income, as I have already said is the lowest in the country.

I would like to mention the area and the population and also the out-

lays for the hilly areas, wich will give an indication that this distribution is neither on a national basis nor on the basis of any norms prescribed by the Planning Commission or even by the Government.

Stat	c								A1ca (1000	sq. ks.)	Population (lakhs) 1971
Jammu & Kashmir		•	•	•	•	•	•	•	(includs area under illegal occupation of China and Pakistan for which census was not taken)		46·2
Himachal Pradesh	٠.									5 5 7	34-6
Jttar Pradesh (8 l	hill dist	ricts)								51 i	38∙2
Arunachal Pradesi	h.									შვ 6	4.7
Assam (2 districts)										15 2	4.6
vicghalaya .										22 6	10.1
danipur					•					22 4	10.7
Vagaland .										16 Š	5.8
Mizo Hills .										31 00 31 00	
Tripura						•			:	10 5	3·3 15 6
l'amil Nadu .										25	4.9
West Bengal .										2.4	4·9 4 8

As regards Plan allocation, UP .-- 104 crores, Assam-24 crores, West Bengal-15 crores, Tamil Nadu-7 crorcs and Western Ghats-Rs 20 crores This was the Fifth Plan outlay for 1974-79. So far as 1978-79 outlay is concerned, U.P.-31 crores, Assam-8.91 crores, West Bengal-3.77 crores, Tamil Uadu-2.35 crores and Western Ghats—77.26 crores This division of the Plan outlay and the comparative figures that I have just stated with regard to population and the area would not justify the division of Rs. 800 crores. There is no norm, there is no basis.

14:00 hrs.

As regards the State Plans, West Bengal has to look after only one district, Darjeeling Tamil Nadu can pay special attention to one district, Nilgiris, but how is it possible for a big State of U.P. to pay special attention to 8 districts? It is not the problem of hill areas alone. There is the problem of three backward regions, hill segion of U.P. consisting of 8 districts, 6 districts of eastern U.P. which have already been declared backward and 8 districts of Bundelkhand region.

Again, there is another misfortune and that is the political pressure. All the MLAs combined in U.P. legislature of all the 8 districts hardly compare to those of one or two districts of eastern U.P. The result is that even at the time of allocation of grant for the development of hill areas, the claim is ignored, the legislative pressure or political pressure, whatever you call it, not forthcoming at the requisite time. So, to expect that there will be a special plan by the U.P. Government for those 8 districts would be wrong.

In the end I would like to say that the following should be done by the Planning Commission and the Government of India for the development of hill areas. Firstly the Government of India should establish a special department for the hill areas development which will coordinate the activities of different hill areas of this country. Secondly, U. P. hill areas should be given the status of a special category State or a separate State like Himschal Pradesh or, in the alternative, a sub-Pian should be prepared on the

lines we have done for Ladakh in Jammu and Kashmir. Thirdly, the U. P. hill areas should be entitled to 90 per cent grant and 10 per cent loan on the pattern of special category States.

One of the most important thing is with regard to the railway lines. There cannot be any industrial development unless there is railway line in the hill areas. The survey was made as far back as in 1929 by the Britishers. That survey is still here in the records of the Archives and the Railway Ministry. From 1929 till today, even the survey of the railway line of the hill areas has not been made. This was known as RKP Railway Rishikesh Karna Prayag railway. That means, in 1929, they could visualise the forest wealth, the mineral wealth, the herbarian wealth and so many other things in the Himalayan region-what Kalidas has said in his own epics and in his granthas. You have not even touched the Himalayan region at all. So, the first thing for the industrial development should be that there must be a railway from Rishikesh to Karnaprayag and from Karnaprayag to Ranikhet, Almora and Ramnagar. That will increase communication facilities and help discover hidden sources of wealth in the Hima. layas.

Fifthly, a priority should be given to employment-oriented schemes, But the most important employment. oriented scheme in the hills is the construction of roads. You cannot expect to provide employment there except through construction of roads, and that should be taken up as early as possible with the maximum Cen_ tral assistance that Government can provide for building of roads.

Sixthly, the land available for cultivation is very limited. But horticulture and tourism have a great potential for development. Tourism in Radri and Kedarnath, where Hindus from all over the world go for salvation and which are known for their beauty and grandeur, should have been developed on the lines of an industry. You would be surprised to know that last time when I went there, I saw about 3,000 persons, including ladies and children, stranded on the road; there was nothing on the roadside by way of shelter. Even the chatti tourism dharmasala tourism and huts which were constructed long ago when there was no motorable road and which used to provide shelter to the people are no longer there. Today there is no Janata hotel or restaurant or rest-house or anything of that sort on the entire route from Rishikesh to Badrinath. I hope Gov. ernment would take up this matter seriously and will not depend only on the Tourism Department for this purpose, I would request the Planning Department, the Planning Commission and the Prime Minister to see that the difficulties which people m that area are facing are removed.

During the Fifth Plan a total sum of Rs. 170 crores was provided for the hill areas. In the current Plan, after meeting the requirements of the Special Category States, only Rs. 235 crores-even that is not certain-have been provided. This amount is quite insufficient. The total area comprising of the hill areas is one-sixth of the country. Therefore, if not one. sixth, at least one sixtieth of the total plan allocation should be spent on the hill areas.

I thank you very much, Mr. Deputy-Speaker, for the time you gave me.

(Udipi): Mr. SHRI T. A. PAI Deputy_Speaker, Sir, let me congratulate the previous speaker. He began by saving that the Sixth Plan was a perfect Plan and came to the conclusion that it had avoided so many things that he had pointed out.

I think Mr. Venkataraman spoke with considerable experience having been a Member of the Planning Commission once.

Once we have decided to have a Plan, we may have differences on the emphasis that we should lay, but it represents a broad consensus as to

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how the nation should go in a period of five years. So, it is not a question of calling it a Congress Plan or a Janata Plan. Ultimately it is the nation's Plan. Personally I believe that we suffer merely because we do not have a national goal. A Plan, after all, should represent what we would like to achieve during the five years. And for a developing country like ours, time is one of the most important resources that we have. But do we feel or have we ever felt that way? I am afraid, not. Because every Plan ultimately converts itself into a catalogue of schemes either in agriculture or in industry, and we measure our performance in terms of the money spent. Therefore, it is always possible in this way to point out that we have been able to achieve a five per cent growth or a ten per cent growth over the previous years

14.08 hrs.

[Dr. Sushila Nayar in the Chair]

But, I think, for a developing country like ours with the serious challenges that we are facing, we should have another yardstick to measure i.e., how much remains to be done. And if we are humble enough to use that yardstick, we will find that whatever we have achieved does not seem to be of any significance at all because what we have got to achieve with all the problems of increase in population and poverty and unemployment would appear to be very large and it calls for a greater effort on the part of the nation, a greater determination and a greater will also. I feel that no emphasis on these non-economic factors has been laid as much as should be. We have been only feeling that it is only spending of money. investment of money, that can solve our problems. But I think, even the great Victorian virtues, which Samuel Smiles preached, of hard work, of perseverance and of a clean public life are totally relevant for development, without which millions of dol. lars or rupees that we are going to

spend will go down the drain, So. ultimately, for whom is this planning? Planning is for the man, And if planning is only creating an infrastructure and man remains the same. the society remains the same, I do not think that we can achieve much progress. But what does that also mean? Madam, while I do not decry any attempt to have a four per cent or a five per cent growth rate,-I do not quarrel over it because I think we should strive our best and I do not even quarrel over our having larger targets fixed but what I quarrel over is the little performance and the little achievement because the larger targets should compel us to work much harder than what we are doing. Unfortunately, that is not the way. I do not agree to lower the targets. It is Instead something like this. reaching the Mount Everest, it is easier to reach a hill-top Therefore let us have our sights lowered so that at least we can tell the people that we have achieved something. I would like to ask: what is our concept of this Plan? The Five Year Plan indicates the total sacrifices that the nation should make in order that we may achieve what we want to achieve. But, unfortunately, body thinks that the Five Year Plan is rather a plan for distributing all kinds of schemes to various areas including my constituency. I am concerned with how and what sacrifices in terms of taxes of finances or mobilisation of resources the nation will have to make. So under these circumstances, it has become more Planning political gimmick of the Commission and of any plan. In the Second Five Year Plan we talked a great deal of rural development. Now we have to wait for this Sixth Plan to say the same thing, because what we say and what we do have nothing to do with each other.

Madam, I am reminded of the story of a rat which was always being harassed by a cat and it did not know what to do. It went to the owl, the wise bird it is. The owl said, "It is

easy. You become a cat yourself.' The rat went away and in spite of its best efforts, it could not find a way to become a cat. So the next day it went back to the owl. The owl got very much annoyed and the owl said, 'I am only to give a policy decision. Implementation is your busin 3.' Similarly, as a nation we are very good in drawing up the Plan has when it comes to the question of implementation, we find we are nowhere. Take for instance To-day's papers say that the cost of the two fertiliser plants is being doubled because therre are no decisions taken on them. Madam who is going to be punished in this country for the total escalation of costs because we are indecisive and because we postpone decisions? Even a wrong decision would have been much better because it would have shown a greater determination on the part of the Plan Implementation Madam, the world is becoming very small. I do not think we can plan in isolation. Does the Planning Commission envisage what may be the world conditions which would affect us? Take the case of oil Crude oil is going to be expensive Already there are dislocations and diesel oil is not available in some parts of the country I wish the government takes the nation into confidence and tell us that this is going to be a serious problem. Let there not be any white. washing because the nation will have to know the truth that we cannot afford to buy crude oil at a high price and make our entire economy suffer. That is why we wanted to have a fuel policy. Now, I find the Planning Commission is thinking of having a committee to decide the fuel policy for the country. We have been having committees and I think during our time also we had these committees and we decided that this should be our fuel policy that wherever coal could be used, oil should not be used. But now I find oil is being used even to transport coal because the Railways are not moving it.

I must point out. Madam, there has been a historical difference of

opinion between the Railway Minis. tary and the Coal Ministry and I do not think we will be able to solve it unless these two Ministers in charge are given the responsibility by the Prime Minister—either to see that they succeed or they get out. Unless you do that, I do not think it will solve the problem because this nation cannot live on a lie base, it will have to work on performance. What the Prime Minister has rightly pointed out to the public sector executives that if they do not perform, they must go, I thing, would equally apply to all the Ministers who are in charge of the public sector and if they do not function they will have to go. The nation will have to demand the highest price from them some time some of us are put like a rock in the course of a river. We might divert the entire course of the river because we do not function and unless the rock is removed from the river it cannot flow.

The nation's problems are becoming bigger and the world is becoming smaller. Then, secondly, take the planning process is it responsive to the specific needs that might arise from time to time? I am for the rolling plan concept If we are prepared to face the truth, it might solve some of If there are specific the probelms. problems coming up in different areas of the country like Kerala and West Bengal where the problem of unemployment is serious, what is the use of having an employment scheme for the whole country? In all countries industrial development has provided for mobility of the people. Unfortunately, the problem of unem. ployment is so serious that now industrial development is demanded so that the sons of the soil may be satisfied. We have our problems in our country which are entirely different from other parts of the world. Take for instance the problem of unemployment. I would like to point out the number of Jawans who were retired and registered in the Employment MARCH 28, 1979

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Exchanges till 1977 was 1,66,000. While 45,000 to 50,000 Jawans retired every year, not more than 10,000-15,000 get employment. Against last year, i.e. m 1978, 1,16,000 Jawans retired and in another two years, the total number of Jawans retired will come to 4 lakhs. You may say they are a small part of the total employment problem. Let us remember that they were recruited at the age of 16-18 and retired at the age of 32-34 and I remember even before the Bangladesh crisis, they used to retire with Rs. 2000, and because At that time the Life Insurance Corporation approached the Army Chief through a voluntary scheme--it not that the Government has introduced it-they are now getting at least Rs. 5000 at the time of retire. ment. Can we treat this problem so callously? What we are now doing is for the 100 jobs that are available we reserve some for Scheduled Castes. we reserve some for Backward Classes, we reserve some for the Handi. capped, we reserve some for the armed personnel but as long as the jobs are only 100, people will only quarrel among themselves as to who should get it. Should we not try and see that the job opportunities are also increased at the same time? Other. wise, social justice cannot be achieved like this. It will only create tensions making different sections of the people bitter against one another.

The third thing is: take for ins. tance, expenses. I think this year I find Rs. 90 crores have been provided for anti-mosquito work. Sometimes I wonder how we calculate this figure. Is it that there are 90 crores musquitoes and on that basis we have calculated this? All I was told was that the Health Ministry demanded Rs. 360 crores but the Planning Commission cut it down to Rs. 90 crores. We had some experience during our time also when our Health Minister demanded Rs. 35 crores and the Planning Commission cut it down to Rs. 29 crores. He was totally unhappy. I raised this question-have the people of this

country anything to do with this anti-maiaria work? If the people who live in the areas where malaria is rampant, are not educated-can they do something to prevent, stagnation of water or breeding of mosquitoes-and if they are not involved, what is the use of spending this money? Why don't you involve the student population in order that they may also participate in spraying? Well, I think the Health Minister agreed, 'Yes, it should be done' and I told him, if you do it the balance of Rs 6 crores required will come this way. Otherwise it is an army of people who are going to be appointed. All our Plans become government plans. People have very little to do with that. So, the army of people who are appointed for this anti-malaria work will continue even after malaria is eradicated, and while there may not be mosquitoes, the expenditure on this problem will continue.

Now, there has been a talk of a large-scale transfer of resources from the Centre to the States. I would like, Madam, to be told whether it would involve a large-scale transfer of people who have been doing that work here in the Centre to the States or is it only transfer of financial resources? Sir, in the Centre every Ministry wants to be an empire by itself. Every Minister thinks that the larger the number of Secretaries he has, the more powerful he will be in the Cabinet. We had this exercise of cutting down appointments and ultimately it became a joke that the appointment of a peon had to come to the Cabinet. But it is not the peon's appointment; that is important when you appoint a Secretary you appoint a pyramid of people and the whole question is this that even after your work is over, the staff continues.

That is how our expenses are grow. ing. Take for instance, Madam, last year. We found that despite the increase in revised estimates of the overall deficit of Rs. 1075 crores and the increased revenue receipt of Br. 228 crores, the Central Plan fell short of the budget estimates by Rs. 272 crores. That means while it was a question of investment, the Central Plan fell short of Rs. 275 crores. In fact the shortfall is in agriculture and all other sectors as well. The most significant fall is in industry and minerals. There is a delay in the sanction of projects under fertilisers and in Oil and Natural Gas Commis... sion's rephasing and postponing of the exploration activities. For the small and marginal farmers, one of the most important programmes. It is important for the nation also because. When we are looking at the problems, we might have surpluses our grains but their is also starvation in the country. While we might have achieved certain objectives, we must also see what other problems have been created here. The money that has been provided for has, not been spent on construction of FCI godowns with the result this year. I am told, again, we are going to store grains only in school buildings. The shortfall is not only in terms of financial outlays but also in physical terms. Construction cost has gone up. Let us not fool ourselves, I do not believe that the prices are not going up-certainly not in the case of cement, and steel, actually, they have been going up. I may recall during our time when Mr. D. P. Dhar was the Minister for Planning, he was asked as to why the prices were rising and did he think that he would be able to fulfil the plan targets? Some economists from the Planning Commission gave him a note stating that higher prices meant that revenues of the Government would also go up and therefore, they would be able to fulfil the plan target.

Now, we have seen the argument put forward then. Even if we fail, we always will have some principles to justify. In a play Bernard Shaw has put in the mouth of Napoleon that the British are men of principles. If they behead the king, it is on republican principle. If they restore him, it is on royalist principle! If they

go to war with another country it is on empire principle! The British always act as men of principle whatever they do will be on some on principle; we, as a nation, have been trying to continue this practice of justifying every failure I think if we are true to ourselves, and true to the future. We have to seriously think why as a nation, with 649 million people and with a great culture, should not succeed. Can we fail and justify that as a nation? We are educated, privileged, people and if we fail, I think, we will be absolutely untrue to the millions of people who are trusting us.

Take the non-plan expenditure. In 1978-79, the budget estimates exceeded by Rs. 1045 crores which were under industry, minerals, agriculture and allied services—economic services. Subsidies mostly cash losses for the public sector. In the Plan if we have no control over non-plan expenditure, then why have Plan at all? After all if you spend more on one thing you have less to spend on other essential things. It is time that we see that a greater discipline is introduced.

Madam, the Plan is supposed to be from 1978-1983. Now two years are over. We have got three years only to achieve all this. Again I would not like to ask the Prime Minister what about prohibition. I am not asking you whether it is good or bad. After all the Plans are to develop the country. If we wish to have prohibition it is essential that we include the investments in the Plan as a part of Development. Or are we including it as non-plan expenditure. If we are determined that certain social actions are necessary so that the nations may go forward, I would rather wish that we take a determined step to see that we are willing to forego these resources or spend more so that the nation may go forward. I think the Plan must reflect a more realistic picture rather compare it will personal ideologies and tell the nation that this is the way that we are going; this is the sacrifice that we are expected to

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make Otherwise it would only be a joke or it would be awful for this country

Madam, I would like to consider one or two things. One is that we have been giving large scale subsidies We know that subsidies do not reach the people for whom they are meant They become a source of corruption Is it possible for the Government to consider appointing a Subsidy Com mission consisting of a Judge a Chartered Accountant and an economist so that they may decide what kind of subsides for what type of people for what class of people and which region will get them and for what period so that there could be a cost benefit ratio worked out continuously rather than have this political subsidisation for vote catching Secondly, I know that the Prime Minister is averse to having more institutions Because, while I am also pleading for cutting down expenditure I wish that some of the institutions are closed and we replace them by other better working institutions also I have been think. ing, why is it that our projects become expensive If a steel plant can be completed in Japan within 36 months. while Korea can take up the challenge and complete it in 24 months, why is it that we should take 10 to 15 years to complete a steel plant? What would be the cost? In fact this is what we should be worried about Why not we think of a National Development Bank to finance big projects m the country which could consider all these projects and keep a watch and monitor them just like any other banking transaction without every time coming to the Government with the budgetary constraints that they have with the inevitable delays

And so far as the demobed people are concerned I wish to ask one thing While I agree that our regular army cannot be used for all developmental activities, is it not possible to create a separate National Development

Army as an auxiliary to our own army with all the demobbed personnel? They are disciplined. In fact we can encourage large number of young men also to join this army for a fixed period so that they can at least un arn what they have learnt in our present_day education We have talked a great deal We cannot soive the problem of unemployment in this country unless there is a revolution in our education also The other day the Prime Minister answered in response to a question and he said that we have got a lakh of engineers who are unemployed, who are registered with the Employment Exchanges And if you consider the cost of their training comes to Rs 500 crores While we have hundreds of crores of rupees to educate people we do not have enough resources to provide jobs for them I am afraid that if we give the option to the boys whether they would be satisfied with some cash compensa tion for not continuing university education, most of them will welcome that idea rather than get educated in this manner and suffer because of their degress! So the question is, when are we going to set matters right because, this problem is becoming bigger and bigger every year and I think that it is the responsibility of the present Government to see that this rot is stemmed somewhere and the nation is made to believe that this is the direction m which we have got to go Therefore I think we should take these problems much more seriously than what we have been doing

Then there is one small point This is unfortunate. The Planning Commission seems to have a computer, That has gone out of order They sent some parts to USA They have been received back. They are now in the Customs people have been demanding a clearance certificate or payment I am told that the Planning Commission has not yet provided that. On the other hand it is utilising the services of some private agencies with the result, that we are spending thousands of rupees per hour Weil, if

the Planning Commission itself begins to do that, I do not know what control they will have on anybody else. It only shows that nothing is sacred in this country, nothing is important, everything is becoming routine and the whole nation is told, 'Don't worry; God will look after us' I am afraid, even God will not look after us if we are not looking after ourselves first. In this country where Lord Krishna preached action on the battle field of Kurukshetra I do not know, why the nation tends to be inactive like this; and I do not know whether Lord Krishna has to come again to preach us the philosophy of action! I feel that we have been talking a great deal of Gandhian philosophy as part of economics. I have not been a close Gandhiji as you have associate of been. What does Gandhian economics mean? Gandhiji was one man who always said that India cannot model itself for development on the model of any other country but that Indian problems will have to be solved in the Indian way, Gandhian economics, unlike all other economics, means that unless you are emotionally involved, unless your hearts are identified with the problems of the people, you will not be able to solve them. Intellect is the worst enemy of any development in the sense that it does not recognise poor people as poor people. They recognise them as statistical figures and they do not think that these are the problems which we should iden. tify ourselves with. The third one is this. Gandhiji said that his life was an experiment in truth which meant that he was not dogmatic, which meant that if we are faced with the problems, entirely different what we had conceived them to be and if they were bound to change in a period of over 30 years. He would not have that the solutions he had suggested before 30 years would be valid now. So, at least we must think whether are really We Gandhian, whether we can solve our problems only through plans or implementation, and let us know who is going to implement them and more plans without their implementation are nothing for the country. Thank you very much.

भी द्वारिका नाम तिमारी (गोपालगज): सभापति महोदया, यह प्लानिंग कमीशन की जो रिपोर्ट हम लागो को मिली है, पहले मै इसी के संबंध मे एक दो बात कहना चाहता ह । रिपोर्ट इसलिए दी जाती है कि मेम्बरो को कुछ ज्ञान हो ग्रीर कुछ बातो की जानकारी हो जिस से बहस के दौरात वे उस का इस्तेमाल कर सके । यह ग्पि। इं इतनी श्रीण, इतनी दुबली पतली है कि जैसे दवा से पहले ग्रीर दवा के बाद किसी का गरीर होता है, ऐसी यह रिपोर्ट है। इतनी पतली रिपोर्ट तो स्रोर कही नही होती। प्लानिंग कमीणन की रिपोर्ट है, इस में उन को देना चाहिए कि क्या क्या इस वर्ष लान किया गया, क्या क्या सफलता मिली म्रोर भ्रसफलाए हुई तो क्यो हुई। इस रिपोर्ट मे इस का कोई जिक्र नही है। मै उदाहरण के लिए एक दो बाते भ्राप को बताना चाहता भ्राप देखे---हु। पुष्ठ 14 पर Last sentence-

"It was further stressed that particular attention will need to be paid to the programme of intensification of development in selected rural blocks with a view to attaining near full employment conditions in these blocks as early as possible."

इस सबंध मे इस वर्ष क्या हुआ, कही कुछ हुआ या नही इस की कोई जानकारी नही है। तो इतना लिख देने से फायदा क्या है? क्यों स्याही और कागज धाप ने मुफ्न बरबाद किया ? जब कोई ज्ञान हमको नही देना चाहते है तो लिखने से फायदा क्या है? वैसे ही पष्ठ 30 मे ग्राप देखेंगे —

"Housing Urban Development and water Supply. With a view to strengthening the monitoring and evaluating system at different levels, two Groups, one on housing and other on urban development were set up on this regard in the context of the requirements of the rolling Plan."

उन लोगों ने क्या किया ? कोई भक्तपता उन को मिली, कुछ काम किया या नही ? [श्री द्वारिका नाथ तिवारी]

भगर बह सब नहीं देना है तो यह लिखने से फायदा क्या हैं ? रिपोर्ट तो कुछ मीनिंगफुल होनी चाहिए, ऐस ही नहीं होनी चाहिए ।

इस सम्बन्ध में मैं श्राप को और बनाऊं, पृष्ठ 31 में कहा गया है.---

"(19) Plan Information and Public Cooperation.

The following publications were brought out by the Division during 1978-79."

मैंने खोजना चाहा कि यह रिपोर्ट धान दि विका ग्रुप ध्राफ दि बनाक लेवेल प्लानिंग कहीं मिल जाय, लेकिन कहीं वह किताब ही नहीं मिली । मैं ने लाइबेरी में खोजवाया नहीं मिली । ग्रंभी प्लानिंग कमोशन से भाई नहीं । तो क्या फायदा देन का । हम लोग क्या आनें कि बनाक लेवेल प्लानिंग का ध्राप ने क्या प्रवन्ध किया है । तो यह रिपोर्ट देकर ग्रीर इतना पैसा फिजूल में खर्न करके क्या फायदा है ? मेम्बरों का भी समय बरबाद होता है उनका पढ़ने में ग्रीर कोई इन्फार्मेशन भी नहीं मिलती है । मैं समझता हूं कि ग्रागे से इस पर ध्यान रखा जायगा ।

योजना मंत्रालय में राज्य मंत्री (श्री फलपूर्रस्त्रमान) : बहुत पुराना मर्ज है। भी द्वारिका नाथ तिवारी : दो वर्ष में ग्राप दवा नहीं कर सकें तो हम समझने है कि ग्राप कभी दवा नहीं कर सकेंगे।

जब फाइव ईयर प्लान पर बहम हो रही भी तो मैं ने उस बबत कहा था कि प्लान फाम बिलो होना चाहिए, प्लान फाम एवाड नही होना चाहिए। जब तक प्लान फाइनेलाइज नहीं हो जाता है, इम बीच में बनाक लेबिल से भी इंफामेंशन लेनी चाहिए। बेढ़ वर्ष हो गए लेकिन सभी तक बनाक लेबिल तक पूछा नहीं गया कि बनाबस की क्या जकरियात हैं। क्या प्लान बन्नेगा ? भापने अपने मैनिफेस्टो में कहा है, आश्वासन भी दिया है कि प्लांतिस फाम बिलो होगी लेकिन फिर भी आप अपर से प्लान लादते जा रहे हैं। आप हमारी जरूरियात को नहीं देखते हैं। आप नहीं देखते हैं कि क्या जरूरियात हैं, क्या खामियां हैं और गया होना चाहिए और प्लान बनाते चले जा रहे हैं। तो इस और आपने क्या स्टेप लिया है — यह इसमें नहीं दिया गया है।

दूमरी एक बहुत महत्वपूर्ण बात है कि ग्राप इंबैलेंनेज को दूर करना चाहते हैं। तो रीजनल इंबैलेसेज को दूर करने के लिए ग्रापने क्या किया है, ग्रापने क्या प्रगति की है--इस किताब को देखने से कुछ माल्म नहीं होता कि ग्रापने इस सम्बक्ष में क्या स्टेप्स लिए है जिनसे रीजनल इबैलेंनेज दर होगे । रीजनल इंबैलेंभेज दूर करने के लिए तीन चार तरीके हैं। ग्रगर कहीं पर कैपिटा इनकम बहत लो हैं तो उसमें आपने किननी वृद्धि की है ? एक साल में कुछ पांच, सात रुपए की वृद्धि की हैं या नहीं ? भापने वैकवर्ड एरियाज में इण्डस्ट्रीज लगाने की कोशिश की है तो कितने बैकवर्ड एरियाज में इण्डस्टीज लगीं या नहीं लगीं, श्रापकी कोई सबसेस मिली या नही मिली इस सम्बन्ध में कोई रिपोर्ट नहीं है। ऐसी हासत में हम क्या समझें कि बापके क्या बन्नीवमेन्द्रस हैं ? माखिर प्लानिंग कमीशन क्यों है ? वह क्यों अपनी रिपोर्ट देता है --- यह बात मेरी समझ में नहीं आई।

जानते हैं कि नार्थ बिहार की पाप्लेशन तीन करोड़ है। दी चार स्टेट्स की छोड़ कर बाकी सभी स्टेट्स से ज्यादा नार्थ बिहार की पापुलेशन है लेकिन उसकी तरफ कोई खयाल नहीं किया जाता है। भ्रभी योजना का फर्स्ट मार्च का इश्य मेरे हाथ लगा उसमें है-एलेक्ट्रिसटी फार ट्याउजेंड विलिजेज-जिसमें है कि कहां-कहां विजल। दी जा रही है, जान्ध्र प्रदेश में, मध्य प्रदेश में, महाराष्ट्र में, राजस्थान, जिपुरा, यू पी भीर वैस्ट बंगाल में लेकिन बिहार का कहीं भी नाम नहीं है जहां कि विवाली की लोएस्ट धवेलेविलिटी है। क्या भ्राप हमारी भ्रवेलेविलिटी को इंकीज नहीं करेंने ? अगर दूसरी जगह पर 100 युनिट है तो क्या ग्राप हमारे यहां 25 यनिट भी नहीं करेंगे ? क्या ग्राप हमको चर्ड ग्रेड, फोर्थ ग्रेड सिटिजन बनाकर रखेंगे ? भाप इलेक्ट्रिसटी प्रोड्यूस करने के लिए 9 बर्मल पावर स्टेशन बना रहे हैं लेकिन कहां ? रामगुण्डम में, बोबेरा में । जहां जरूरत है वहां भाप लगायें उस पर हमें कोई एतराज नहीं है लेकिन हमको एट-पार न सही, उनके एक जीवाई पर भी लाने के लिए ब्रापने क्या किया ? आप बैकवर्ड एरियाज की जिन्ता में रहते हैं, कहते है कि उनको एट-पार लाना है तो भापने इसके लिए या क्या स्टेप्स लिए ? डिसपेरिटी की कम करने के लिए आपने क्या स्टेप्स लिए हैं ?

सभापित महोदय, बिहार की गरीबी स्केयरसिटों इन प्लेटो है। वहा पर हर घातु, हर मिनरल पाया जाता है सफीशिएन्ट क्वांटिटी में लेकिन गरोबी ज्यों की त्यों है। क्यों ? इस लिये कि झाप के प्लानिंग का दोष है, झाप प्लानिंग कर नहीं सकते हैं, यदि कुछ प्लान करते भी है तो बिहार के लोगो को उस से फायदा नहीं होता है। मैं जानना वाहुंगा कि इस सम्बन्ध में झाप क्या कर रहे हैं?

श्रमएस्पलायमेन्ट को लीजिए-हम की याद है जब हम प्राचाद हुए ये बिहार की पोद्यासन शाल-इण्डिया में 66ी या 7वीं 120 18-12 बी, लेकिन धाष क्या है— सोएस्ट-बट-बन, इतनी गिराबट क्यों धाई ? धाप के प्लानिंग की वजह से, धाप की डिस्कीमिनेटरी पालिसी की वजह से। लिट्रेसी में धाज वह सारे हिन्दुस्तान में सब से कम है। पर-कैपिटा इन्कम 150 से 175 है, यानी लेस-दैन-हाफ-धाफ़-दि-नेशनल-एवरेज। इस को धाप कब और कैसे दूर करना चाहते हैं। एक दोस्त ने इंस्टनं यू० पी० को रेफर किया, ठीक है— ईस्टनं यू० पी० बीर नार्य-बिहार एक ही कैटेबरी में हैं, दोनों को मिला कर 6 करोड़ की पापुलेशन हो जाती है....

एक नामनीय संबद्ध विहार को छोटा बनाइये ।

श्री डी॰ एम॰ तिबारी: छोटा बना बीजिये, हम को कोई ऐतराज नहीं है, लेकिन इम्प्रूबमेन्ट होना चाहिये। ग्राप ईस्टर्न पार्ट को मिला कर छोटा बना बीजिये, लेकिन ऐसान हो कि वह फिर भी बैकवर्ड का बैकवर्ड डी बना रहे।

हुमारे मंत्री जी स्वयं नार्यं विहार से आते हैं—माप बतकाइये कहां परक्या इण्डस्ट्रीय हैं? सिवाय साउट-मोडेड दो-चार सुगर फंक्ट्रीय के नहां पर कौन सी इण्डस्ट्रीय हैं? एग्रीकल्बर में पानी पहुंचाने के लिये बिद ट्यूबरेल्य लगाने खार्चे तो बाप विचली नहीं देंगे। हमारे यहां दिन-दिन भर लोग बैठे रहते हैं कि विजली था जाय तो बोडा पानी पटा लें, के किन बिजली नहीं सातो, कोई भी क्याल बापकी तरफ उस क्षेत्र के लिये नहीं हैं।

में को कुछ भी यहां पर कह रहा हूं— भाप की रिपोर्टों के भाधार पर कह रहा हूं। इस किये जब में तीन-चार सुझाव देना चाहता हूं। भभी भी समय है—आप ब्लाक लेबिल पर एडवाइस लीजिये, उन को किन-किन चीजों की खरूरत है। जो सिडपैरिटी भाज खाई हुई है—19-20 का फर्क होता तो में नहीं कहता, 50 परसेन्ट का फर्क हो तो भी बीरे-सीरे उस कभी को पूरा किया जा

[श्री डी॰ एन॰ तिवारी]

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सकता है, लेकिन यहां तो 1 और 10 का अन्तर है। इस डिसपैरिटी को दूर करने के लिये आप चिन्ता न करें और यहा आकर भाषण दे कि हम यह कर रहे हैं, वह कर रहे हैं, इस से लोगो का पेट भरने वाला नहीं है। हमारी गरीबी को दूर करने के लिये, हमारी डिसपैरिटी को दूर करने के लिये, रीजनल इस्बैलेंस को दूर करने के लिये, आप को स्टेप लेना चाहिये। इस लिये में आप से अनुरोध करूंगा —हमारी पर-कैपिटा-इन्कम को कम से कम पूरा न बढायें तो 314 तो अवश्य बढाये। में सेकण्ड-क्लास सिटिजन होना बरवायत कर लूगा, लेकिन 4था या 5वां सिटिजन नहीं बनना चाहता—यही मेरी आप से अपील है।

श्री भगत राम (फिल्लौर) : मैडम चेश्ररमैन, हमारे देश की इकानामी को पिछले 28 सालों से प्लान के रास्ते पर चलाया जा रहा है भीर जब से हम से लान की शुरू किया, तब से लेकर ग्राज तक हमारे देश में जी भी सरकारें रही है उन्होंने प्लान के बहत ही मान्दार भीर लाडेबिल उद्देश्य रखे हैं। उन उद्देश्यों में बेकारी दूर करना, नरीबी को समाप्त करना. समानता को कायम करना-बास उद्देश्य रहे हैं। इन उद्देश्यों को हमारी जनता ते, चाहे वे किसी भी विचार के थे. हमेशा स्वागत किया भीर सब को यह भाशा थी कि इन उद्देश्यों की धनर पुर्ति हो जाय ---ती देश का भविष्य उज्जवल ही सकता है भीर देश तरक्की के रास्ते पर चस सकता है। लेकिन पिछले 28 सालों में हमने देखा है कि यह उद्देश्य पूरे नहीं हुए । और जो ब्राफ्ट छठी पंचवर्षीय योजना का वेश किया गया है उसमें कहा गया है कि यह जो उद्देश्य थे जैसे शुरू में थे उसी तरह से भ्रमी तक कायम हैं, और उतनी ही दूर हैं इनको प्राप्त करना काफ़ी मुश्किल है। भीर यह सब कैसे हजा? सवास इस बात का है कि प्राज हम देखते है कि इन 28 सालों में हमारे देश की जो इकोनामी

है और लोगों के रहन सहन का स्तर है जखमें कोई खास सुधार नहीं बाया है, बल्कि कई हालत में देश मे गरीब और गरीब हुआ है. भ्रमीर और भ्रमीर हुआ है। भगर हम पिछले समय को देखें तो धाज हमारी क्या हालत है। जहां तक बेकारी का सवाल है जो हमारे देण के ऐम्प्लायमेट ऐक्सचेंजेज है उनके लाइब रजिस्टर्स बताते है कि 1975 में 9.33 मिलियन वेकार थे, 1976 मे 9 78 मिलियन बेकारथे भीर इसी तरह से 1977 में 10.82 मिलियन बेकार थे। भीर भव भक्तूबर 1978 मे 12.33 मिलियन बेकार थे। यह आकडे तो उन थोडे बहत पढे लिखे लोगो के है जिन्होने भ्रपना नाम ऐमप्लायमेट ऐक्सचेंज मे लिखा रखा है। यदि हम गावों में जो गरीब लोग है उन सब की भ्रागर लें ती जैसा कि ग्रंदाजा है कि बेकारो की संख्या 5 करोड से कम नहीं है। बेकारी की अभी तक यह हालत है बावजूद पाच प्लानों के भीर गरीबी की यह हालत है कि सरकार खद मानती है कि हमारे देश मे सभी भी जो लोग पावर्टी लाइन के नीचे हमारे देश में रह रहे है उनकी तादाद 46 53 परसेट है। रिजेंब बैक की रिपोर्ट की बिना पर यदि सारे देश को लें तो हमारे देश के 80 प्रतिशत जो नीचे के लोग हैं उनके पास सिर्फ 0.1 परसैंट असेटस है और ऊपर 10 परसेंट के पास अभी भी 50 परसेंट से ज्यादा असेट्स हैं। यह देश की गरीबी की हालत है।

इसके मलावा मगर देश की इंडस्ट्री को लें तो यह मी लगातार स्टैगनेट चली मा रही है। माज मी 289 लार्ज स्केल मूनिट्स पीर 8,000 स्माल स्केल मूनिट्स सिक पड़ी हुई है। यह देश की हालत है। यह सब 28 साम की प्लानिंग के बाद, जो नानदार उद्देश्य थे, उनके बावजूद भी हम भवीवमेंट क्यों नहीं हासिल कर सके? क्यों माज वहीं के बहीं खड़े हैं, जैसा कि प्लानिंग कमीमन ने मपने गुपट प्लान में भी नोट किया है? उन्होंने भीवलम का पहा हो कर लिया है।

नेकिन उसका हल क्या है? तो न तो प्लानिग कमीशन और न सरकार ही इसको सलझाने के लिये तैयार है। यह जो प्रीबलम है, जो शीवजेक्टिव हमने प्लान में रखे हैं इनको किस डंग से धाचीव किया जाय? अगर उसी ढंग से अचीव करना चाहते हैं जिस ढंग से पिछली सरकार करती रही है, तो मैं बताना चाहता हं कि पिछली सरकार 30 सालों में क्यों नही अचीव कर सकी है? इसलिये कि पिछली सरकार ने लगातार इस देश को पंजीवादी रास्ते पर डेवलप किया भीर जो प्लान के लिये रिसोर्सेज थे उनको बजाय इसके कि उन लोगों से लिया जाय जो कि उस बीझ को सहन कर सकते थे, जो लोग इस देश के लगातार लाभ उठाते रहे हैं-जगीरदार, बडे-बहे सरमायेवार भीर मोनोपोलिस्टस, इन पर बोझा डालने के बजाय पिछली सरकार बराबर यहां के गरीब लोगों पर. बिकन्ग क्लास और ऐंग्रीकल्चरल लेबरर्स भीर मुलाजिमों पर वह बोझा लगातार डालती रही। इसलिये हमने देखा कि पिछली सरकार भी इनडायरेक्ट **टैक्सेड** को लगातार बढाती रही भीर डायरेक्ट टैक्सेक को लगातार कम करती रही है। मैं सरकार से यह कहना चाहता हं कि सगर विक्रमी सरकार ने पंजीबादी रास्ते पर चलकर गोल को एचीव नहीं किया है तो इस सरकार के पास भी कोई जादू नहीं है कि वह इस गोल को एचीव कर ले।

यह जो बजट पेश किया गया है, इसमें खास सिप्त यह है कि इसमें सबसे ज्यादा बजटरी वैकिसिट है और उसमें भी रिकार्ड तीड़ दिया गया है। 1355 करोड़ रूपये का वैकिसिट बजट है और उस पर भी 665 करोड़ रुपये के टैक्सेज के बजट प्रपोक्षस्स हैं, जेकिन फिर भी प्लान झाउट-ले की इन्कीज पिछले साल से कम है। जैसे कि 1978—79 में व्यान झाउट-ले 11649 करोड़ रुपये या और 1979—80 में यह 12511 करोड़ रुपये रक्षा गया है। पिछले साल के मुकाबले में इसकी इन्कीज 7.4 परसेंट मानी

गई है। प्रगर हम पिछले प्लान बाउट-ले को देखें तो पता लगेगा कि पहले से यह कम हुआ है।

1974-75 में 20 परसैंट इन्कीज थी, 1975-76 में 28 परसैंट, 1976-77 में 24 परसैंट और 1977-78 में 23 परसैंट थी जो कि 1978-79 में 17 परसैंट है। यह इतनी कम इन्कीज है कि ग्रगर हम चाहें कि इससे तरककी के रास्ते पर चल सकें तो यह संभव नहीं है।

जैसा कि मैंने बताया प्लान प्राउट-से के जो रिसोर्सेज ढूंते गये हैं, जिनके पास कुछ हैं; जिन्होंने देश को लूटा है, लगातार जो मुनाफा कमा रहे हैं, जो बड़े-बड़े मोनोपोलिस्ट हैं और बड़े लोग हैं. उन पर टैक्स नहीं बढ़ाये गये हैं। टैक्स किस पर है ? यह इससे पता चलता है कि इनडायरेक्ट टैक्स 665 करोड़ में से सिफें 58.6 करोड़ क्पये के हैं। माम तौर पर समझा जाता है कि जो बायरेक्ट टैक्स हैं वह पूंजीपतियों और बड़े-बड़े मोनो-पोलिस्टों पर समाये जाते हैं और इनडायरेक्ट टैक्स आम सोगों पर समाये जाते हैं।

यह भी सच्छी बात है कि 250 करोड रुपये गांबों के लोगों को दिये गये हैं कहे नये हैं लेकिन यह भी गांव के गरीब किसानों के पास नहीं जायेंगे। यह रूपया गांव के एगी-कल्चरल लेबरसें. माजिनल फार्मसं ग्रीर छोटे-मोटे मलाजिमों के पास नहीं जाबेगा, बल्कि जो बड़े-बड़े समीर किसान हैं, बड़े-बड़े बर्मीदार है, उनके पास जायेगा । बजाये इसके कि इन पर और टैक्स लगाये जाते. जो एप्रीकल्चरल सेवरसे हैं, गरीब हैं, जिन पर बैतहाशा टैक्स लगाये गये हैं, उनकी बीडी, कैरोसिन भायल, साब्न को भी टैक्स से नहीं छोड़ा गया है. जितना भी बर्डन है. वह सारा का सारा गरीको पर डाल दिया गया है। अगर हम यह समझें कि हम देश के मानोपलिस्ट्स भौर बड़ें बड़ें जागीरदारों को छोड़ कर देश के सरीब लोगों से प्लान के रीसोसिख हासिल

[की भगत राम]

करें, तो देश की तरका कैसे हो सकती है? इस देश में बजट का बोझ हमेशा ग़रीब लोगों पर डाला जाता रहा है। अगर हम उन पर और टैक्स बढ़ाते जायेंगे, तो उनकी ख़रीदने की शक्ति कम होती जायेगी। इससे देश की इंडस्ट्री में स्टैग्नेशन झायेगा और देश की ग़रीबी तथा अनएम्पलायमेट ख़्ल्म नहीं हो सकेगी।

में सरकार से पूछना चाइता ह कि सगर वह सर्वमान्य भावजेक्टिका को एचीव करना चाहती है. तो देश में अभी जो 5 प्रतिशत नोवों के पास चालीस परसेट से ज्यादा बाबीन पड़ी हुई है, उसको सरीवों धीर लैंडलैस लेबरर्ज में बांटने के लिए उसने क्या इन्तजाम किया है, उनकी परवेजिंग पावर को बढाने के लिए क्या व्यवस्था की है. उसने बडे बडे मानोपालिस्टस और सरमाया-दारों के बड़े ब्यापार को नैशनलाइब करने के लिए क्या किया है, मल्टीनैश्वनल्या को. जिन्हें इतने कनसेशन विशे जा रहे हैं, कर्व करने के लिए उसने क्या कदम उठावा है। जब तक ये काम नहीं किये जाते हैं. तब तक इन मानजेक्टिका को एबीव नहीं किया जा सकता है। जिस तरह पिछली गवनैमेंट इन भावजैनिटव्य को सामने रख कर लोगों के साथ धीखा करती रही, उसी तरह यह गवर्नमेंट भी कर रही है।

लोगों ने इस सरकार को नडी आकाओं और उमंगों के साथ इस गही पर निठाया है। उनको नडी आकायें थीं, जो धीरे-धीरे धूमिल होती जा रही है। मैं इस सरकार को नार्रानय देना चाहता हूं कि अगर वह पिछली सरकार के पद-चिह्नों पर चलती रहीं, तो जिस तरह लोगों ने पिछली सरकार को माफ नहीं किया, उसी तरह वे उसे भी माफ नहीं करेंगे।

सगर सरकार इन झावजेक्टिक्स को पूरा करना चाहती है, तो यह आबिमी है कि देश की फ़ालपु समीन को लैंबलैस खेबरप में बांटा बाये, देश के बड़े व्यापार और मानोपलिस्ट्य की सारी सम्पत्ति को नैशनलाइच किया जाये और मल्टी-नैशनल्य को कर्व किया जाये । ऐसा करने पर देश की तरककी हो सकेगी, वर्ना यह सरकार भी पिछली सरकार की तरह लोगों के साथ धोखा करती रहेगी ।

थी प्रमन्त राम जायसवाल (कैवाबाद): सभापति महोदय, अब यह बात सब लोगों पर पाहिर हो गई है कि सुरू में ही हम से ग़लती हो गई, जब हम ने गोरी दुनिया के नमुने पर अपने देश की पूनरंचना की बात सोची। हम ने समझा या कि सीबोगिकीकरण कर देने से देश की सारी समस्याये इल हो जायेंगी-धीर धौद्योगिकरण का मतलब समझा जाता है बड़े पैमाने पर उत्पादन। यूरोप प्रयवा गोरी दुनिया की एक विशेष परिस्थित थी-वहां पर साधन ज्यादा बे भीर जनसंख्या कम थी। इसके साथ-साब साम्राज्यवाद ने भी उसे गति दी । इस लिए वहाँ बडे पैमाने पर उत्पादन सम्भव हो सका । लेकिन अपने देश की परिस्थिति इससे शिक्ष थी-यहां भावादी घनी थी भीर साधन नही थे। हमने यह सपना देखा था कि हम पक्के माल की बहतायत मे उन देशों को चेजेंगे, जहां से हम 15.00 hrs.

सनाज मंगा सकेंगे। मजीनी माल झीर कच्चे माल के ज्यापार में हमेशा ला होता है उस वेश को जो मशीनी माल का निर्यात करता है। इस सपने मे पढ़ कर वेश को बरबाद किया। जो हम ने सोचा था बिल्कुल ठीक उसके उलटा हुमा। विदेशी मुद्रा का संकट हुमा। मज की पैदावार हम नहीं बढ़ा पाए और साय-साथ भौद्यों किरण भी नहीं हो पाया। जो हुमा उस की पूरी शक्यता का भी इस्तेमाल यहां पर नहीं हो पाया और भाष वेख रहें हैं कि बीमार मिलों की संख्या दिन प्रति विन बराबर बढ़ती चली जा रही है। 25-28 साल की प्लॉनिंग के बाद नतीजा क्या निकला? एकोनामिक सर्वे जो हम बीयों को विध ग बों उसमें विश्वनाया गया है कि जहां तक पैदाबार का सम्बन्ध है उस में ऐसी घट बढ़ हुई है कि कभी तो पैदाबार बढ़ जाती है, कभी घट जाती है। फिर कभी बढ़ जाती है और फिर कभी घट जाती है। उस का नतीजा यह हुआ है कि अगर किसी साल में अनुकूल परिस्थितियों में हम कोई उपलब्धि प्राप्त भी कर लेते हैं तो उस को बजा कर रख नहीं पाते और उस से आगे बढ़ने में दिक्कत होती है।

मापंदेखे मन की उपलब्धि जो है यह प्रति व्यक्ति साढे सात छटांक के भ्रास पास गुरू ले लेकर ग्रागे तक बनी हुई है। 400 से 500 ग्राम के बीच में ग्रन्न की प्रति व्यक्ति उपलब्धि है। इस में कही किसी तरह का कोई इजाफा नहीं हुआ। फिर तेल की खपत लीजिए, शक्कर की खपत लीजिए, उसमे भी कोई इजाफा नहीं हैं। प्राय: जहां पर हम थे वहीं पर रूके हुए हैं। दालों की पैदावार में तो 25-26 साल पहले जहां पर थे वही पर रुके हुए हैं। सन् 56 में जहां 70 ग्राम प्रति व्यक्ति उसकी खपत थी वहां वह प्राज 44 भीर 45 ग्राम हो गई है। तो दाल की खपत बराबर गिरी है बजाय बढ़ने के बावजूद 25-30 साल की प्लानिंग के। उसी तरह शक्कर की भी खपत स्टेशनरी है। यह हम भीसत बता रहे हैं। भीसत का मतलब है कि कुछ लोग उस के ऊपर धीर कुछ लोग उस के नीचे होंगे। तो नीचे वालों पर आप जाएंगे तो बहुत से ऐसे लोग मिल जाएंगे कम से कम पांच छः करोड ऐसे मिलेंगे जो दूसरे तीसरे दिन खाना खाते होंगे भीर 14-15 करोड़ ऐसे होंगे जिनको मश्कल से दिन में एक दफा खाना मिलता होगा। यह हालत है।

फिर कपड़े के उत्पादन को ब्राप देखें तो चाहे जितनी प्रगति का दावा ग्राप करें लेकिन बराबर कपड़े का कन्ज्यस्थान प्रति स्पंक्ति घटा है। सन् 65 या 60 के मुकाबिले मैं कपड़ें के उत्पादन में प्रति व्यक्ति करीव-करीव 2 मीटर घटती हुई होगी भीर यह 2 मीटर की घटती कम नही है। तो कपडे की कमी है, अझ की कमी है और शिक्षा में क्या हालत है कि जब मंग्रेज यहां से गए ये जो प्रखंड भारत की जो जनसंख्या थी 40 करोड़ की, भाज भकेले भारत में जिसे भाप भारत कहते है उस में भ्रमपढ़ लोगों की संख्या 40 करोड़ होगी। जब अभेज गए तो ग्रखंड भारत की जो ग्राबादी थी उतनी ही साबादी साज सपने देश में सनपढ हैं। श्रावास का हाल यह है कि कलकत्ता चले जाइए. दिल्ली मे देख लीजिए बडे शहर जितने भी हैं सब जगह सड़क के किनारे जो छोटी छोटी जगह है वहां कितने ही लोग अपना जीवन बसर कर रहे है और वही पर उनका सारा काम होता है, वही रहना, वहीं खाना, पकाना, वही बच्चे जनना, यह सारा काम वही होता है। तो भुख के सवाल को ले. कपड़े के सवाल को ले. आवास के सवाल को लें शिक्षा के सवाल को ले, चाहे दवा के सवाल को लें सब में कही कोई प्रगति नहीं हुई है, बल्कि हालत यह है कि एक तरफ गरीब की संख्या बढ़ी है, दूसरी तरफ गरीबी की माला भी बढ़ी है। दो तिहाई पापुलेशन इस वक्त भाप की गरीबी की रेखा के नीचे रह रही है भीर पोषण हमारा इतना कम हो गया है कि ग्राज बायलाजिकल डिफार्मिटी शुरू हो गई है। किसी की बक्त के पहले नाक टेढी हुई जा रही है, किसी के हाथ पैर टेंद्रे हुए जा रहे हैं। इस स्थिति पर हम पहुंच गए इतने सालों की सारी प्लानिंग के बाद ।

कारण वही है कि हमने नकल की। यूरोप की विशेष परिस्थितियां थी जिन में औद्योगी-करण हो गया जो हमारे यहां संभव नहीं था। गांधी जी ने सपना देखा था साम समाज का, स्वालम्बी ग्राम का, ग्रामोद्योग का ग्रीर खादी उद्योग का ग्रीर चुनौती दी थी गोरी दुनिया को कि तुम्हारी सम्यता जो है वह विवादास्पद है। धगर दुनिया को श्रामें बढ़ना है तो इस रास्ते को बदलना होगा। उस चुनौती को हम भल [र्श्वा प्रतन्त राम जायसवा]

बार । धगर खाली उत्पादन के क्षेत्र में नकल की होनी तो बहत बडी गलती नही होती। हमने खपत के क्षेत्र मे भी गोरी दुनिया की नकत्र की कि वैसी ही सडक वैसी ही शिक्षा, वैसे ही रेडियो, टेलीफोन ग्रीर टेलीविजन तथा मोटरकार हमको भी चाहिए। नतीजा यह हमा कि मभी तक जो प्लानिग हई है उसमे यह सब हमको पिछ नी सरकार से विरामत मे मिला। ग्रमी तक हमारी ग्राबादी के खुशहाल लोग, वह भी चोटी के लोगो को दिमाग मे रख कर प्लानिग हुई है। मिसाल के लिए नयी दिल्ली मे--पूरानी दिल्ली को ग्राप छोड दीजिए--प्रच्छी चौडी सडके, चौराहो पर नाना प्रकार के फौवारे और अच्छी रोश री का प्रबंध किया गया। जिस इलाके में हम लोग रहते है वहा पर भ्रापने मच्छर गायव कर दिए । गोरी दुनिया में श्रापको मच्छर, खटमल ग्रीर मनिखया नही मिलेगी। दिल्ली मे भी इस तरह की बद सुरती को देखकर विकास करने वाले लोग खुश होते रहे कि हम अपने देश को आगे बढ़ा रहे है। तो यह दृष्टि दोष था । कम से कम जनता सरकार ने उस दिष्ट को भ्राकर बदला है जिसके लिए प्लानिंग कमीशन और सरकार तथा खासकर प्रधान मन्नी जी को बधाई देनी चाहिए। ग्रब छोटे भादमी की तरफ पहली बार सरकार का ध्यान गया है। विकास की जिननी भी योजना वे बनाई गई है, वह चाहे ग्रत्योदय की योजना हो, ग्रश्न के बदले काम देने की योजना हो, सुखायस्त क्षेत्रो के विकास की योजना हो, समन्वित ग्रामीण विकास की योजना हो--कितनी भी योजनाये बनी हैं सभी का केन्द्रबिन्द्र छोटा या भी ही है जोकि धमी तक नेग्लेक्टेड रहा है। जो सीमान्त तथा छोटे किसान है, खेन मजदूर हैं, धाबादी के दबे हए पिछडे हरिजन प्रादिवासी भीर जनवाति के लोग है उनकी भोर पहली बार सरकार का ध्यान गया है जोकि उचित ही है। भाप कोई उपलब्धि कर सकें या नहीं, **काली आपका ध्यान गया है इसलिए भी यह**

सरकार बधाई की पाल है। जो विरासत में इस सरकार को मिला उस है बाबजूद सम भण्डार, विदेशी मुद्रा तथा विजली की स्थिति पहले के मुकाबले अच्छी रही है। यह चीजें एक तरह से ससेट्स है जिनके सहारे आगे का कार्यक्रम तेजी से बढाया जा सकता है।

इसके साथ ही नाथ हम ग्रापको एक चेतावनी भी देना चाहते है। ग्रभी तक मौसम पर जो हमारी निर्भरता है वह समाप्त नही दुई है। भ्रच्छी बरसात होने से हमारे जल विद्युत घरो मे बिजली की अच्छी पँदावार हई है। अच्छी बरसात होने की वजह से जलागय भरे हुए थे जिसके कारण पूरी क्षमता से बिजली का उत्पादन किया जा सका है। इसमे मौसम का कट्रिब्यूशन ज्यादा रहा है। मै थक्ल पावर स्टेशनों के सम्बन्ध मे नहीं कह रहा हूं। इसी तरह से जहा तक खाद्य की पैदावार के सवाल है, भ्राप दावा करते है कि भूतपूर्व बाढ के बावजूद पिछले साल के 1256 लाख टन हे मुकाबले इस साल 1260 लाख टन पैदावार हो सकेगी। भापको गुमान हो सकता है कि भ्रच्छा बीज, पर्याप्त खाद भौर पानी की व्यवस्था करने की वजह से यह हम्रा है। लेकिन मौसम पर हमारी भ्रात्मिन भरता अभी तक नही गई है। जहा तक बाढ़ो का सवाल है, ये सीमित हिस्सो मे भाती हैं भौर इन से गन्ना तथा धान जैसी फसले कुछ बच जाया करती हैं, बल्कि काफी तादाद में बच जाती हैं. लेकिन भाप थोडा इमैतिन कीजिये--माने वाले साल मे, जो धब धप्रैल से शुरू होने वाला है, यदि पानी न बरसे, तब क्या स्थिति होगी-इसके बारे मे भ्राप की रिपोर्ट से कुछ पता नही लगता है। हमारी धरती भाज से नही, बहुत पहले से पानी के लिये जिल्ला रही हैं. ग्राप ने जो लक्य रखा है, वर 5 साल मे 170 लाख हैक्टेग्नर मे पानी पहचाने की कोशिश करेंगे, लेकिन इससे तो काम नहीं चनेगा, इस तरह से तो पूरे हिन्दुस्तान की खेती को पानी पहचाने मे 70-80 साल लग जावेंगे। इसलिये मेरा सुझाव है कि हम को एक ऐसा संकल्प करना चाहिये कि एक साल के अन्दर हम हमने क्षेत्र को पानी दे देंगे और इस संकल्प को पूरा करने के लिये तेजी से कान करना चाहिये।

ग्रब जहां तक खेती का मामला है---झाप यह कहते हैं कि हमारे यहां किसी चीज की कमी नहीं रही है। लेकिन इस में जहां तक किसानों का सवाल हैं---एक तरफ़ तो माप उस को शाबाशी देते हैं, उस की पीठ ठों कते हैं कि ज्यादा फसल पैदा करो, लेकिन जब वह ज्यादा पैदा करता है भीर उस को ज्यादा पैंदा करने में कामयाबी मिल जाती है तो उस का सब से पहला विकटिम किमान ही होता है। गन्ने का पिछले माल क्या हुम्रा---गन्ने का जो निर्धारित मूल्य था, वह किसानों को नहीं मिला, कपाम उगाने वाले किसानों को कपास का निर्धारित मृत्य नहीं मिला। धालूको लीजिये----ग्राल् सड़ रहा है, न किसान को वैंगन मिल रही है ग्रौर न उचित दाम मिल रहा है, न ही कोल्ड-स्टोरेज में रखने के लिये जगह मिल रही है। जब तक कारखाने के दामों ग्रीर खेत के दामों में सन्तुलन नहीं करेंगे, तब तक यह पूरा होने वाला नहीं है--इस तरह से काम नहीं चलेगा---ग्राप को इस तरफ तुरन्त ध्यान देना चाहिये। जहां खेत की उपज बढ़ रही है, वहां प्लानिंग का ध्यान भी उस तरफ जाना चाहिये। किसान को उस की उपज का ऐसा उचित मृल्य मिले, जो उस को पुसाये जिससे वह अपनी ग्रहस्थी को जला सके, मेरा मतलब शानोशीकत वाली चिन्दगी से नहीं है, कम से कम वह जिन्टा तो रहसके। सर्वे का जो चार्ट इस में दिया हुआ है, यदि उसको आप देखेंगे तो आप को मालुम होगा कि कारखाने की चीजों के दाम भौर खेलों की चीजों के दामों से कितना अन्तर हैं, खेतों की चीजों के वाम कितने ज्यादा बिगड़े हैं-इस की तरफ झापको विशेष ध्यान देना चाहिये।

धव प्लानिय को लीजिये। ग्राप ने इर जगह एडमिनिस्ट्रेटिव सर्विस के लोगों को ही भरा हुआ है। कोई कैंबिनेट सैंकटरी रिटायर होता है, उसको भ्राप चाहे कन्सलटेंट की हैसियत से या किसी दूसरी जगह पर ला कर बैठा देते हैं। भ्राप के तमाम डिवीजन्ज में को भ्रधिकारी है, वे सब के सब एडिमिनिस्ट्रेटिव सर्विस के हैं। नतीजा यह होता है कि जो टैकनीकल जानकारी के लोग हैं, ग्रर्थ-शास्त्री हैं, वैज्ञानिक हैं--उन को अपनी प्रतिभा विखालाने का भवसर ही नहीं मिलता हैं। रेड-टेपिज्म इतना ज्यादा चलता है कि वे उस को तोड़ ही नहीं सकते है। इस का एक परिणाम देखिये--- 6ठी पंचवर्षीय योजना का दूसरा साल पहली भ्रप्रैल से शुरू होने वाला है, लेकिन ग्रभी तक उसको ग्रन्तिम रूप नहीं दिया जा सका, उस का ड्राफ्ट ही फाइंनलाइज नहीं हो सका है।

श्री श्याम मन्दन मिश्र : पालियामेन्ट में ही नहीं स्राया हैं .

श्री अनन्त राम जायसवाल: इतना ही नहीं, 1978-79 की जो योजना थी, वह साल बीत गया, लेकिन उस का ड्राफ्ट अभी तक फाइनलाउज नहीं हुआ। तिकारी जी अभी कह रहे थे कि जो किताब आप ने दी है, उस से तो कोई जानकारी ही नहीं मिलती है— इसकी तरफ आपको ध्यान देना चाहिये।

जो झाप के यहां रिसर्च झाफिसर्ज नहे हुए हैं—उनक काम करते हुए 15-15 साल हो गये, सभी भी एउहाक चल रहे हैं। वे रिप्रेजेन्टेशन देते हैं, उनको प्लानिंग का काम दिया हुझा है, लेकिन उन की सर्विसिज के बारे में कोई फैसला नहीं होता। जिन के मन मर गये हैं, उन से क्या प्लानिंग होगा? जो हमारा परिव्यय निर्धारित किया गया था—पिकले परिव्यय में 272 करोड़ क्पया कम खर्च किया गया। 272 करोड़ कम खर्च हुझा और इस कम खर्च का झसर कहां पड़ा है? सिचाई की योजनाओं, शिक्सा, स्वास्थ्य और ग्रामीण विकास पर पड़ा है। ऐसे महत्वपूर्ण विषयों पर उसका झसर पड़ा है। इसका मतलब होता है

[की सनसराम जायसवाल]

कि मापका खर्चा ऐडिमिनिस्ट्रेश्वन पर, नान-प्रोड्क्टिव फ्रील्ड पर हुया है भौर प्रोडक्टिव बक्सं पर नही हुमा है। माइन्दा यह बात न बोहरायी जा सके, इसकी भी गारन्टी माप से मिलनी चाहिये।

समापित महोबय: भ्रापने 17 मिनट लिये है। सब लोग ग्रगर इतना ही समय लेगे तो बाकी लोगां की समय नहीं मिलेगा।

माननीय शिन्दे साहब, आपकी पार्टी के 5 ही मिनट बाकी है। कृपया इतने मे ही अपना भाषण पूरा करे।

श्री राम नरेश कुशवाहा (सलेमपुर) : सभाप ते महोदय, हमारा ईयरफ़ोन काम नहीं कर रहा है, इसको ठीक कराया जाय।

SHRI ANNASAHEB P. SHINDE (Ahmednagar): Madam Chairman, I agree with hon. Shri Tiwary Ji that when one goes through the Report of the Planning Commission there 18 hardly anything which has been said about the basic problems facing the economy of this country or facing the people of this country. Now, it is well-known from the recent Budget proposals that this Government wants to resort to large-scale deficit financing and also large-scale indirect taxa-To my mind this is not only counter-productive, but this is a highly dangerous proposition because whatever additional resources are likely to be mobilised for development purposes, I am afraid they will be eaten away and absorbed by inflationery pressures which are likely to appear in the economy as a result of this. And therefore, the Planning Commission which is supposed to be in charge of the overall direction to the economy I think, is basically in its responsibility. Moreover, the present approach will hurt the poorer sections of the society, the fixed income groups, unorganised labour and particularly, the pensionand unemployed. Therefore, I hope the Planning Commission and Government will give some more thought and reconsider the basic approaches ag far as the economic side of this country is concerned.

Then, Madam, this Report mentions that 90 Working Groups were constituted for going into various matters and subjects etc. Now, in this country it is well-known that the most important section in this country is of the two categories. One is landless labour and the other is small and marginal farmers. No Working Group has been constituted to go into the problems of landless labourers small and marginal farmers. Now, it can be said that under a particular head this can be covered. This interpretation is very easy and it can always be given. But the point is, these items are so important that a Special Working Group should have gone into this because there are specific problems of this sector and they constitute 60 to 70 per cent of the rural population of this country.

Madam, it is well-known that 70 million operational moldings are there in this country Out of them, 35 operational holdings are below one hec-Now, what has been planned for them? I know during the previous Plan some schemes for the small farmers, marginal farmers and landless labourers have been formulated and suppose, even if we have to sink some money and even if some wastages are involved in this, by all means we should go all out to make maximum provisions for ensuring the success of these schemes and helping these poorer sections of the society. But one has to realise: Do the politicians in this country or particularly the Planning Minister and the Prime Minister want ug to believe that the holding of the farmer who has less than one hectare of land is going to be viable? Now, for people who understand the problems of agriculture I can tell that with a few exceptions the overall majority of the

holding can never be viable units. I think the Planning Commission and the Government are deceiving the people by saying that by laying emphasis on agriculture they are going to solve all the problems of the economy of this country. In fact, the problem of millions of poverty-stricken people in this country is not going to be solved by development of agriculture. though I am all for it, because there are many reports which say that agricultural development can never solve the problems of the millions of the poor unless we have an altogether different approach. I am sorry I have to disagree with Mr. Jaiswal. Unless we lay equal emphasise on the industrial sector along with agriculture. there is no future for this country. We have to modernise the country. Unless we create instruments for creating more wealth, poverty cannot be eliminated. We have to use technology and science to have more production and the policy-makers will have to see that whatever is produced is equitably distributed among the various sections of the society.

There is a point which I had touched some time back. The present system of financial management as between the Centre and the State Governments, to my mind, calls for a deep review. In fact, I am glad that various State Governments to whatever party they may belong, we are not discussing politics now, have raised this issue. We call this a federal structure, but there is too much dependence of the States on the Centre In 1950-51, the statutory and non-statutory transfers from the Centre to the States were of the order of Rs. 144 crores. In 1966-67 it was Rs. 708 crores. In 1977-78 it was a few thousand crores Central assistance constituted 30 per cent of the plans of the States in 1950-51. In 1960-61 it was 60 per cent. Now it is still higher. Even the latest Finance Commission has not succeeded in tackling some of the problems, and the dependence of

the States on the Centre is increasing. Formerly, the public debt of the States was Rs. 215 crores, then it became Rs. 5427 crores, and now it is Rs. 16,000 crores. So, the Planning Commission has to have a very close look at this and see that the basic structure consistent with federalism is maintained so that the financial relationship is also governed by the same principles.

This Government is following a policy of laissez-faire because of which tremendous shortages are emerging in the various sector of economy. There have been periods of shortage of cement in this country in the past, and I come from a rural area, but never before was there such acute shortage of cement as now. What has happened? Production has not gone down, but it is going into the hands of middlemen and exploiters, and the just watching the Government is What is situation, doing nothing. happening in coal? It has been nationalised. The railways are trying their level best to move coal, they may be failing, but the point is that a lot of middlemen have come up in the coal fields and instead of private coal mines, the middlemen have started exploiting the economy, and there is shortage. Even thermal stations and railways are unable to run because of shortage of coal. Steel shortage is bound to affect the economy very badly as also our developmental activities. If these shortages persist, all planning would be paper planning

Even in food, what is happening" There is no doubt a record production, but where has it gone? Into the hands of the middlemen. It is said that the food situation is very good, but if there is a drought or famine, the middlemen will exploit the poorer sections of the society, and the food position will not be under the control of the Government.

Finally, there is need to have massive investment for the development

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[Shri Annasaheb P. Shinde]

of Western Rajasthan, Orissa and the Madhya Pradesh areas. I am not saying that other areas should be neglected, but these should be given special attention and centre has to play positive role.

श्री हुगी चन्द (कांगडा): सभापित महोदय, इसमे कोई शक नहीं है कि हमारे देश के प्लानिंग में कई तुटिया है, श्रीर वे अब से नहीं, बल्कि जब से प्लानिंग शुरू हुआ है, उस वक्त से देखने में श्रा रही है। यह ठीक है कि आज बिजली श्रीर सीमेट वर्गरह की कमी दिखाई दे रही है, लेकिन अगर श्रोवर-आल नक्शे को देखा जाय, तो मैं समझता हू कि दो साल पहले जनता पार्टी की सरकार के बाद जिस तरह से प्लानिंग का काम चल रहा है, श्रौर हमारे प्लानजं ने जिस तरीके से प्लान बनाया है, उसके कुछ न कुछ रिजल्ट निकलेंगे।

[Mr. Deputy-Speaker in the Chair] 15.26 hrs.

सिक्स्य फाइव-ईयर प्लान मे इम साल के प्लान के लिए 12,510 करोड रुपए एलोकेट किये गये है। इसके मुख्तलिफ हैंब्ज मे से किसी मे सेटर का हिस्सा ज्यादा है भीर किसी से स्टेटम का हिस्सा ज्यादा है। बैंकबर्ड रिजन्ज भीर हिल्ली एरियाज के लिए 800 करोड रुपया एलोकेट किय। गया है।

SHRI ANNASAHEB P. SHINDE: Kindly excuse me. I am not interrupting you.

Mr. Deputy Speaker, Sir, I have to very strongly protest that we are not allowed to speak even for a few minutes. After three or four minutes, we are interrupted by the Chair asking us to conclude. I do not know how the Opposition can contribute to

the debats. Of course, had you been in the Chair, I think I would have been given some more time. But this is very unfair. Last time, I was given only two minutes, not even two and a half minutes.

MR. DEPUTY SPEAKER: But it also depends on how much time. . (Interruptions) Let him continue his speech.

श्री हुगी चन्द े लेकिन इस रकम के डिवीजन के बारे मे मेरी प्रापित है। कई हिल एरियाज को 90 परमेट ग्राट ग्रीर 10 परमेट लोन दिया गया है। मैं समझता हं कि जहा तक हिल्ली एरियाज का ताल्लुक है, उन की प्राव्नम्म एक जैसी है, ग्रीर इसलिए इस स्पए के एलोकेशन में कोई डिसपैरिटी नहीं होनी चाहिये।

जहा तक हिमाचल प्रदेश का सम्बन्ध है, मैं कहना चाहता हूं कि बैकवर्ड रिजन्ज श्रीर हिल्ली एरियाज का नाम तो लिया जाता है, लेकिन उनकी प्राबलम्ज को कोई नही देखता है। कहा जाता है कि फारेस्ट्स नेशनल बेल्थ हैं भ्रीर उनको काटने की वजह से फुल्ड्स म्राते है, जिनके लिए सेट्ल रेवन्य से करोड़ो रुपए खर्च किये जाते हैं। कहा जाता है कि पहाडों पर से लकड़ी न काटी जाये । लेकिन हिमाचल प्रदेश की इकानामी फारेस्ट्स पर बेस करती है। ध्रगर हिमाचल प्रदेश को फारेस्ट्स से रेवन्यू नही मिलेगा, तो उसकी इनकम क्या होगी ? सेंटर उसको सबसि-डाइज नही करता है । ग्रगर फारेस्ट्स नेशनल वैल्य हैं भीर इमलिए उन्हें काटना नही चाहिये, जिसके कारण कोई प्रदेश जंगलों मे अपनी इनकम में कोई रीज विल इनकीज नहीं कर सकता है, तो भारत सरकार को उसे सबसिडाइज करना चाहिये । लेकिन एसी कोई बात दिखाई नहीं देती है।

गाडगिल फार्म्ला के म्ताबिक टैक्सों की शैयर करने के बारे में जो फैसला किया गया है. उस बैकवर्ड रिजन्ज श्रीर हिल्ली एयराज का न ता कोई विकास हो सकेगा ग्रीर न वहां की पर-कैपिटा इनकम बढ़ सकेगी। यह ठीक है कि इससे कई स्टेट्म को फायदा पहुंचा है, लेकिन हिमाचल प्रदेश के एलोकेशन मे कमी हुई है। पहले हमारी इकानमी फीज मे भर्ती पर बेम करती थी । वह हमारा 10 परसेंट था । फिर 6 परसेट बना ग्रीर ग्रब जो प्नानिंग शुरू हुई है तो 6 परमेंट बन गया है और भर्ती के लिए भी। कोई इंडस्ट्री नहीं लगी । कोई पैसा इरीगेशन के लिए नहीं मिला । माइनर इरीगेशन वहां होती है। उसके लिए कोई खाम एलोकेशन नहीं है। शायद दस करोड़ रखा है, उसमें हिमाचल के लिए शायद दो चार लाख मिले पहाडी रीजन के लिए। भ्राप देखें कि रूरल डवलपमेट के लिए भ्राप के प्रोग्राम बनते है, ग्रर्बन एरिया के लिए भापकी प्लानिंग होती है लेकिन इस प्लानिंग के सिलसिले में यह जिक्र करना चाहता हूं कि जैसा कि हमारे प्लानिंग कमीशन का कमेप्ट है रूरल एरिया के लिए कि कही एग्रीकल्चरको पैसा दे दिया कही किसी ग्रीर बात के लिए दे दिया, इससे रूरल एरियाज या विलेजेज प्लैन्ड तरीके से डबलप नहीं होंगे । हमारी सरकार और हमारे प्लानर्स के दिमाग में एक नक्शा होना चाहिये । जैसे कि हमारे शहर प्लैन्ड तरीके से डेवलप होते हैं वैसे हमारे गांवों के लिए 30 साल की भाजादी के बाद भी हमारे प्लानिंग कमीशन के पास ऐसा कोई कांसेप्ट नहीं ब्राया कि जिससे हमारे गांव वा उवल बनें ग्रीर प्लैन्ड तरीके से उनकी ग्रोथ हो। सो डी के मातहत वहां पैसा खर्च किया जाता है। 3 हजार के करीब हमारे बनाक्स हैं। इन क्लाक्स पर घरबों रुपया जब कि प्लैन में बर्च किया गया है भीर भागे बर्च कर

रहे है लेकिन उसका कोई रिजल्ट हमें देखने को नहीं मिलता है। तो यह जो हमारी सरकार ब्राई है इसे ब्रीर हमारे प्लानर्स को रिव्यू करना चाहिये, ग्रपनी प्लानिंग को री-ईवैत्यएड करना चाहिये कि ब्लाक्स मे पैमा लगा है उनका रिजल्ट निकशायानही निकला। मै ग्रपने प्लानर्स के लिए एक तजवीज पेश करता हं कि एक एक ब्लाक मे कम से कम एक साल में एक माडेल विलेज बनाया जाय । वह माडेल विलेज ऐसा बनाया जाय कि जहा पर मारी इन्फा-स्ट्रक्चर पहुंचायी जाय, पक्की सडक वहा तक जाय, बिजली पहंचायी जाय, टेलीफोन कम्युनिकेशन का ठीक इतजाम हो । क्योकि ग्राज स्थति क्या है कि गाव स्कैटर्ड है, उनमे वायबि-लिटी है नहीं और हर एक गांव माग करता है कि वहा डिम्पेसरी बने, स्कूल कालेज बनें, ग्रम्पताल बन लेकिन वह बन नही सकते है इमलिए हम एक माडेल बनाएं ग्रीर वहां एक्वायर करक रखें जिस मे कि इडस्ट्रीज भी वहां लग सकें ग्रीर दूसरी माडनं फैसिलिटीज भी गांव के लोगों को मुहैया हों। एक तरफ सरकार कहती है कि श्रवंन एरिया में झाबादी बढ़ रही है। एक रझान बदलना चाहिए जिस से लोग गावां की तरफ जांच भीर गांवों को छोड़ें नहीं। लेकिन यह रुझान बदलेगा कैसे ? श्राप देखे शहरो में कितनी फैसिलिटीज मिलती है, कालोनीज की कालोनीज शहरों मे खड़ी ही जाती हैं। उस क लिए करोड़ों रुपए एलों हट करते है। हाउसिंग स्कीम्स मे पैसा रखा गया है। लेकिन गांबो में पैसा कहां दिया जाता है ? भगर गांव में पैया दिया भी जाता है तो गांव में जो घर बनेगा यह धपने तरी ह से बनेगा, किसीकी खिड़की इधर, किसी कादरवाजा इधर। मार्डन तरी के से जैसे कि प्लेन्ड वे मे मकान बनने चाहिए वैसे नहीं बनते। इसलिए एक प्लैन्ड तरी ह से हमारे गांबी की प्लानिंग होनी चाहिए ताकि वहां इंडस्टीज भी भाएं।

[श्री दुर्गा चन्द]

सरकार कहती है कि हम गावों में इडस्ट्री लगाना चाहते है तो कैसे वह लग जाएगी। जहां दस बीस घर दै वहा इडस्ट्री कैसे लगेगी? तो एक ब्लाक मे एक साल मे एक विलेज बायबल बने जहा कि इस्डट्री भी लगे, स्कूल भी हो, कालेज भी हो भीर बाकी सारी मार्डन फैसिलिटीज उनको मिले। जब तक गाव के लोगो को वह माडर्न फैसिलिटीज नही मिलेगी। तब तक शहरों म आने का रझान नहीं बदलेगा श्रीर में समझता हू कि यह सब से बड़ी डिफीट है हमारे 'लानिंग कमोशन की कि तीस साल तक गाना तो गाने रहे कि गावों की तरक्की कर रहे है, गाबो का प्लान्ड तरी के से बढ़ा रहे है लेकिन गावो मे ग्राज तक कुछ हुग्रा नहीं है उसी तरह वहा लोग प्रपनी जिन्दगी बसर कर रहे है। कहा कहा जा कर क्तिना सडके म्राप बनाएगे[?] एक एक घर तक म्राप सडक नहीं दे सकते। इमलिए 500 से ले कर दो हजार तीन हजार तक की आजादी क गाव बनाए जाए, वहा सारी इन्का स्ट्रक्चर पहचायी जाए, तब गावों की ग्रोथ हो सकती है।

हिली एरियाज मे खास कर यह मसला है। वहा हमारे गाव स्कंटडं है, इसलिए उन को को कुछ फायदा नहीं पहुचता। जिन क पास पैसा है वह लोग सर्विस मे या फाज मे भर्ती हो कर पैसा बनाते हैं भ्रोर फिर वहा सं उठ कर चडीगढ या दिल्ली चले भ्राते हैं। तो एक प्लेन्ड तरीकं से गावों की प्लानिंग होनी चाहिए।

दूसरे जो हमारा पोटेशियल है उस का इस्तेमाल नहीं किया जाता ग्राज 15 हजार करोड़ रुपया यह सरकार सिक्सथ प्लान मे पावर बैनरेशन पर खर्च करने जा रही है। इस साल उस मे 24 सी करोड़ रुपवा रखा गया है पावर जैनरेशन के लिए । लेकिन धर्मेल प्लान्ट दिन पर दिन लग रहे है। उस मे ज्यादा से ज्यादा पैसा एलाट किया गया है सुपर धर्मल प्लान्ट के लिए। लेकिन हाइडल पावर जैनरेशन के जो सोर्सेज पहाडी जिलो मे हैं वहापर वह पानी जाया जारहा है। उससे हमारे प्रदेश को कोई फायदा पहुचने बाला नहीं है। अगर डैम्स बनाए जाते है तो दूसरी स्टेट्स को फायदा पहुचेगा। हमारे यहा की ग्राबादी को उठाने व लिए नवल मुग्राविजा ही मिलेगा। उससे हमारी कोई स्नामदनी नहीं बढेगी। पहाडी इलाक की एकोनामा को अगर भ्राप ठीक करना चाहते है तो वहा क जो रिसोर्सीज है, जो फारेस्ट वैल्थ है, जा ट्रिंग्स डेवलपमट है, जो हाइडल प्रोजक्ट्स हैं उनके लिए खल कर पैसा देना चाहिए। कल यहां पर मेरा सवाल था कि नाथपा झाखरी, कोल डैम से दो हजार मगावाट बिजली पैदा होगा, सरकार ने उसको एप्रव कर दिया है लेकिन उसको लगाएगा कौन तो बताया गया कि उसमे पजाब, जम्मू काशमीर तथा सेटर का भी हिस्सा रहेगा। तो हमारे यहा लोगो के एम्पलायमेट का जो मसला है, पर-कैपिटा श्रामदमी इतनी कम् है उसके लिए सरकार को कछ न कुछ करना चाहिए। मैं समझता ह हमारे प्लेनर्स मे एक बहुत बढ़ी कमी है। बैकवर्ड रीजन के लिए जो प्लानिंग की जाती है जैसे कि हिमाचल प्रदेश का इस साल का टेटेटिव प्लान 85 करोड का या उसकी घटाकर 73 करोड़ कर दिया गया। मैं चाहुगा कि जब रिवाइण्ड एस्टिमेट बनें तो उसमे पैसा बढ़ाया जाना चाहिए। पहाड़ी इलाकों की जो हालत है, उसको देखते हुए वहां की तरक्की के लिए सरकार को कुछ न कुछ करना चाहिए।

of Planning

*SHRI A ASHOKARAJ (Perambalur): Hon. Mr. Deputy Speaker, Sir, on behalf of my party, the All

^{*}The original Speech was delivered in Tamil.

India Anna Dravida Munnetra Kashamen, I would like to express my views on the Demands for Grants of the Ministry of Planning.

The proposed outlay of Sixth Five Year Plan is of the order of Rs. 69,300 crores. It should have started two years before; still it has not seen the light of the day. We are hearing about the rolling annual Plan. I am afraid that the entire Sixth Plan may get rolled off the rails, if its finalisation is further delayed.

In the recent meeting of the National Development Council, the Gujarat Chief Minister referred to the 'brokerage' being deducted by the Central Government in the matter of disbursement of foreign loans and aids sanctioned by World Bank, L.M.F. and such other international monetary agencies. If the Central Government keeps to itself 25 per cent of such loans and aids, naturally it becomes a kind of brokerage. The then Finance Minister. Shri H. M. Patel, was annoyed at the mention of word 'brokerage' by the Gujarat Chief Minister. It assumes grave significance when the Centre charges interest from the States on the full loan amount, though 25 per cent is kept by itself. How do you expect the States to implement the schemes successfully and also on time. The Planning Commision, whose sanction is required even for utilising the States own resources, should intervene in this matter and ensure full distribution of such loans and aids from the foreign agencies for States' schemes.

Sir, the Planning Commission is a part of central bureaucracy and it is headed by a nominated non-official, though the Prime Minister may be the Chairman, It is really a democratic anachronism that a nominated official should preside over the meetings attended by elected Chief Ministers of States. I suggest that the vice-chairmanship of the Planning

Commission should be held by the Chief Ministers for every two years in rotation.

We have invested enormous sums of money on agriculture. Yet, in constant prices, the share of agriculture in the gross output has fallen from 62.5 per cent in 1950-51 to 43.5 per cent in 1965-66 and to about 39 per cent in 1977-78. The per capita income of an agricultural labour was Rs. 197,80 in 1950-51 and it got reduced to Rs. 198.50 in 1976-77, when the value of a rupee is just 30 paise. In other words, the real value of his income is a paltry sum of Rs. 60 a month, Can this be called planned progress in the agricultural sector?

It is not that the industrial development has fared well during the three decades of planned developed. We have got 5400 foreign collaboration agreements in the country. It is not that some unknown foreign cominterest in penies have evinced India's industrial growth. Most of them are multimationals who want to become the industrial masters of Indian entrepreneurs. Have we not mortgaged our technical prowess to these power-mongers?

Coming to nearer home, you will find that the Food Corporation of India stacks 66 per cent of the foodgrains in private godowng paying exorbitant rents. The Public Undertakings Committee has condemned the patronage being extended by 67 public sector undertakings to private Should not the warehouse-owners. Planning Commission have implemented schemes for having warehousing facility in the country? We should be frugal in spending public money. But we seem to fritter away the money collected through taxes and levies.

I would refer to the oft-repeated demand for Ganges-Cauvery link-up. We should not feel shy of massive investment of Rs. 1000 crores or so,

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because we do not require that much money. We can take up this scheme under the FOOD FOR WORK project. The concerned State Governments through which this scheme is going to be implemented will be glad to lend labour under the Food for Work project for this purpose I came across recently the news that Narmada may get dried up in another 20 years This fearsome prospect can be undone by connecting first Ganges with Narmada and than implement it by stages

In Tamil Nadu we have exploited in full the available underground water resources The giant pumps going deep into the bowels of earth have brought out huge quantities of water We use to call them bore-pipes I have seen this happening in Neiveli The entire South Arcot District has exhausted the underground water resources Now we have to plan for Dams and Anaicuts You may say that this is in the State sphere of activities But the Central Government should allot funds for this pur-The Planning Commission should approve the schemes and also get money for them from the Central Government

In Tamil Nadu during the past 20 days there is 30 per cent cut in electricity and many industries are on the verge of extinction. The crops are withering for want of water. 800 small industries are closed for want of steel. This shows we have not been able to plan for steel production bearing in mind the requirement. We have recently imported one million tonnes of steel to meet the internal demand Similarly we have imported 44000 tonnes of cement. This goes to prove my contention that our plan efforts have gone awry I have to blame the Planning Commission for such shortfalls in the core sector There is inordinate delay in the sanction of schemes by the Planning Commission. Then there is agonising

delay in the sanction of funds for such schemes. Even then money is given at the fag end of the financial year. The States are not able utilise the plan allocations. The Planning Commission should become a really dynamic body to ensure the economic development of the country.

I come from a backward area We have been crying hoarse for a railway connecting Ariyalur-Athur-Turaiyur If this Perambalur via scheme is sanctioned by the Planning Commission, it will open up this backward area Without the transport infrastructure no planned development can take place in the backward areas

The Government of Tamil Nadu 18 committed to rural development. The Janata Government at the Centre swears by the name of rural development and rural welfare The Central Government should extend all financial assistance required by the Government of Tamil Nadu in implementing rural developmental projects.

With these words, I conclude my speech

भी सरक भान (प्रम्याला) : उपाध्यक महोदय, में प्लानिंग मिनिस्ट्री के बारे में भीर कुछ कहने से पहले एक बात जखर कहुंगा, जिसका जिल भीर कई सम्मानित सदस्यों ने भी किया है कि प्लानिंग कमीशन के बारे मे जो रिपोर्ट है वह सिर्फ 33 सफे की है जब कि यह इतना बड़ा डिपार्टमेट है, इतनी बड़ी मिनिस्ट्रि है, इसमे जहां भीर कुछ नही लिखा बहां यह लिखा है कि इसमें 90 वर्किंग सूप बनायं गये हैं। इन 90 विकेश सुप्स में से 70 ने प्रपनी रिपोर्ट सबमिट कर दी है, परन्त् एक बिका मुप की रिपोर्ट भी सर्ज़लेट नहीं की गई है। में चाहुंगा कि सारी ही रिपोर्टें सर्कुलेट हो जानी चाहिएं लेकिन उसमे 6 रिपोर्ट ती सबसे ज्यादा जरुरी है जो कि इमीबिएटली सकुँलेट हो जानी चाहिएं।

(1) Minor irrigation: (2) Integral Rural Development: (3) Land Reforms: (4) Flood control; (5) Development of Scheduled castes and

Scheduled Tribes and (6) Eradication of untouchability.

5 पंचवर्षीय योजनाओं के बावजूद भी इस देश में भाज हालत यह है कि डाक्टर बेकार है भीर मरीज इलाज के बगैर दम तोड़ रहे हैं, इंजोनियर बेकार है भीर देश मे न सड़कीं है न पुल है, एक तरफ पढ़े-लिखे ट्रेन्ड टीचर बेकार है भीर दूसरी तरफ मनपड़ों की फौज देहात मे है। यह पिछले 25 माल का नतीजा है।

इसका एक भीर पहलू में भाष ह सामने लाना चाहना हू, श्रमीर श्रीर गरीब का श्रन्तर भी, चाहे प्लानिंग रहो हो या नान-प्लान से हो, उसके नतोजे भा हमारे भामने है। एक तरफ तो श्रासमान को छूते मकान है श्रीर दूसरी तरफ फुटपाथ पर सोते इन्सान है, एक तरफ कुछ लोग ऐने है जो ज्यादा खाकर बीमार होते है बद-हजमी का शिकार होते हैं भौर दूसरी तरफ ऐसे भी है जिनके कई-कई दिन तक अनाज का एक दाना भी पेट मे नहीं जाता, एक तरफ झालीशान कोठियां मे इतनी विजली की रोशनी है कि रात में भी दिन बना हुन्ना है मीर दूसरी तरफ बहुत बदनसीब ऐसे भी है जिनकी सींपड़ी में मिट्टी के तेल का दीया भी नहीं है। यह प्लानिंग का नतीजा 8 1

मुझे एक बात की खुशी है कि अब प्रवान मंती जी के नेवृत्व में प्लानिंग कमीशन ने एक नया मोड़ लिया है। उन्होंने एक बात का ऐलान किया है कि 10 साल में हम देश से बेकारो दूर कर देंगे, लेकिन मैं यह जानना चाहूंगा कि कौन-कौन से ठोस कदम उठाए गये हैं या उठाए जा रहे हैं जिनसे बेकारी दूर हो जायेगी। कहीं यह खोखली बात होकर न रह बाये, आप जलद कुछ करें वरना हम जनता को जबाब नहीं वे सकेंगे। इसलिए मैं चाहूगा कि ठीस कदम उठाए जायें जिससे इस देश की वरीशों और बेकारी सही सायमों में दूर हो सकें।

प्रधान मंत्री जी ने एक और बात कही जी, जो बहुत जररी बात थी। उन्होंने कहा था कि पांच साल मे देश से छूआछूत खत्म हो जायेगी अनटचेंविलिटी को खत्म कर दिया जायेगा। शायद उसी बात को सामने रख कर उन्होंने इरेडिकेशन आफ अनटचें लिटी के बारे में विकंग ग्रुप बनाया है। देश मे अनटचेंविलिटी की पोजीशन क्या है, इस बारे में इतना ही कहना चाहना हु कि

हर नारागर को नारागरी से गुरंज था, बना हमारा मर्ज कोई लादवा न था । हुकूमतें बहुतेरी आई है और जाती रही है । मैं पार्टी पालिटिक्स मे नही पड़ना नाहता हू, लेकिन यह एक तलख हकीकत, कड़वी सच्चाई है कि किसी ने भी इस प्रावलम पर ध्यान नहीं दिया है । यह खुशी की बात है कि प्रधान मती जी ने कहा है कि पान साल मे अनटनेबिलिटी दूर हो जाथेगी । पांच साल मे से दो साल बीत चुके है भौरतीन साल बाकी है। इन तीन सालों से हम क्या करने जा रहे है और बिकंग ग्रुप की क्या सजेस्शन्ज है, मुझे इस की जानकारी नहीं है। वह जानकारी इस सदन को, और सारे देश को, देनी चाहिए।

इस सम्बन्ध में में दो सुझाव देना चाहता हू। प्रगर सरकार धनटचेबिलिटी को बरम करना चाहती है, तो उस एक्ट के तहत जो केस चलते है, उनके लिए स्पेशल कोर्टस बननी चाहिए, जैसे कि एमर्जेन्सी काइम्ज के लिए बनाई जा रही है। इसके झलावा कानून में भी बोड़ी सी तब्दे ली करनी चाहिए। यह व्यवस्था करनी चाहिए कि झगर कोई झादमी हरिजन-प्रादिवासियों को मारता है या उन पर एट्रासिटी करता है, तो उसको नेवल कैंद की सजा न हो, बल्कि उसकी जायदाद भी जब्त की जाये। जो भ्रादमी सोचता है कि स्गर में किसी हरिजन को मार द्गा, तो मैं जिन्दगी भर जेल में रह लुगा, लेकिन षर में दस आदमी तो और हैं। जब यह व्यवस्था हो जायेगी कि उसे न सिर्फ फांसी

[श्री सूरज मान]

के तकते पर चड़ना पडेगा या जेल मे जाना पड़ेगा दिल्क उसकी जायदाद भी छीन ली जायेगी और उसके बच्चे भी भूखें मरेंगे तो बह कोई एट्रासिटी करने से पहले दस बार सोचेगा।

मुझे खुशी है कि ट्राइबल्ज की हालत मे सुधार करने के लिए ट्राइबल सब-प्लान्ज बनाये गये हैं। इस सिलसिले में कुछ काम हो रहा है, क्रों कि वह तसल्लीबच्या नहीं है। लेकिन हरिजनों के लिए ऐसा कोई सब-प्लान नहीं बनाया गया है। मैं निवेदन करना चाहता हूं कि ट्राइबल सब-प्लान्ज के पैंटनं पर हरिजन सब-प्लान्ज भी बनाये जायें, ताकि जनका धाधिक उत्थान हो सके।

इस सिलसिले में एक ठोस कदम उठाया
गया है, जिसकी मैं सराहना करता हूं।
ऐसी इन्सद्रक्शन्ज इस्युद्धई है कि जिस ब्लाक
में 20 फीसदी या उससे ज्यादा हरिजन
हैं, उसमें एस0 एफ0 डी0 ए0 और डी0
जी० ए.पी, वर्गरह की सहुलियतों दी जाये।
यह कदम अच्छा है, लेकिन कहीं ऐसा न
हो कि हरिजनो की 20 फीसदी बाबादो
का सहारा ले कर उन सहुलियतों को बढ़े
बड़े जमीदार उड़ा ले जायें। इस लिए यह
हिदायत जरूर दी जाये कि उन सहुलियतों
का कम से कम 50 फीसदी हिस्सा हरिजनों
की दिया जाये।

प्लानिंग कमीशन की रिपोर्ट में कहा पता है कि हिन्दुस्तान में एक-बौधाई अवारी हरिजन-मादिवासियों की है। मैं मांग करना चाहता हूं कि सेंटर और हर न्देट के बजट का एक-बौधाई हिस्सा उन लोगों पर खर्च करना चाहिए। वे लोग गरीब हैं, मौर जब तक गरीबों की हालत को नहीं सुद्धारा जायेगा सब तक हिन्दुस्तान की हानक नहीं सुद्धार सकती है। सायब स्टैट्स को ये इनस्ट्रमंत्राच्य इस्युहुई हैं कि अवंद वे अपने प्लान में आइडेंटीफायेंबल आइटम्ब में हरिजन-आदिवासियों के लिए 12 परसेंट खर्च नहीं करेंजे, तो जनके प्लान को मन्यूर नहीं किया जायेगा। बात अच्छी है, लेकिन मेरी जानकारी है कि केवल वो स्टेट्स—महाराष्ट्र और मध्य प्रदेश—ने ऐसा प्राविजन रखा है। बाकी किसी स्टेट ने ऐसा प्राविजन नहीं रखा है।

श्री एक माननीय सबस्य : मध्य प्रदेश में उनकी ग्राबादी एक-तिहाई है।

भी बूरम भाग: उन्होंने गुरुआत की है, इस लिए मैं उसकी सराहना करता हूं। इञ्ज्लीमेंटेसन कैसे होना, यह अलग बात है।

इस लिए यह जरूरी है कि किसी भी स्टेटका प्लान तब तक मन्जूर न किया जाये, जब तक इस डायरेक्टिव को पूरी तरह के इम्लीमेंट न किया जाये। उन को वापस भेज दीजिए कि हम इस प्लान को एमूव नहीं करते।

में एक सुकाब भीर भी बेना चाहता हूं, इस देश में बहुत ज्यादा अभीन वैकार पढ़ी है भीर ज्यावा भावादी भी वेकार बैठी हैं। मेरा सुद्याव है कि वह जमीन खेती के काम में मा सके और जो ज्यादा भादमी बेकार बैंडे हैं वे काम में लग सकें, उसके लिए भाप एक लेण्ड भार्मी बनाइए, एक ऐसी फीज खडी कीजिए जो उस जमीन पर काइत कर सके। पिछले साल मुझे यू पी० जाने का मौका मिला। वहाँ के ऐग्रीकरूपए मिनिस्टर से मेरी बात हुई। उन्होंने कहा कि जा जभीन महर के दोनों किनारों पर अनकित्वेबल पड़ी है जिस पर सेव चढ़ आई है उस की ठीक करने के लिए हम ने एक छोटा सा प्लान बनाया है। अस्ड बैक ने उन को उस के निम्न कर्ज भी विद्या है। वह लैन्ड बार्मी टाइए की ही कोई चीक

बनाई है। मैं ने उनकी बात सूनी। उन्हें ने कहा कि हम कम से कम दो तीन साल तक मिनिसम बेजेज ऐक्ट के तहत जो मजदूर उस पर काम करेगे उन को मजदूरी देगे और दो तीन साल के बाद वह जमीन उपजाऊ हो जारेगी तो उस से सरकार को फायदा होगा। मैं ने सुझाव दिया कि उस में बोड़ी सी माडिफिकेशन यह कर दीजिए कि दो तीन माल तक तो माप उन को मिनिमम वे नेजज ऐक्ट के धनुसार मजदर्ग दीजिए, सेविन उनकी शुरू में ही बता दीजिए कि जब यह जमीन काबिले कास्त हो जारेगीतो प्राप इस के मालिक हो जाऐसे, लेकिन दस माल तक का पट्टा रहेगा, इसको कही वेच नहीं सकेंगे। उस की मिल्कियत की गारटी देगे तो फिर वह 8 घंटे की इयुटी के बजाय 12 घंटे डयटी करेगा। उसकी बीवी बच्चे भी खेत पर काम करेंगे, जमीन की उपज बढेंगी भौर उनको काम मिलेगा।

में एक सुझाव भीर दुंगा कि जहा भापके सैन्टर की प्लान है, स्टेट की प्लान है वहां डिस्ट्रिक्ट लैवल का प्लान जब तक नहीं बनेगा तब तक देश का विकास नहीं हो सकता है। ग्रापसैन्ट्ल लवल पर प्लान रिखये, स्टेट लैवल पर भी रिखये. मझे इसमे एतराज नहीं है, लेकिन डिस्ट्रिक्ट लेक्स का प्लान बनाई, उसमें वहां की पंचायत के जो भादमी इलैक्ट हए है, उनको एसोमियेंट कीजिये. लोकल बाडीज के माटमिक को, एम । पीज भौर एम । एल । एज को उसमें एसोमियेट कीजिये। वहा का कलैक्टर उस प्लानिंग बाडी ना सैकेटरी हो सकता है। इस सिलसिले में इस प्लामिंग रिपोर्ट में लिखा है भीर डाफ्ट फाइब ईचर प्लान में भी लिखा है कि 1969 में इस बारे में कोई इंस्टक्शन्ज इस्य हुई भी लेकिन कहीं भी उनको पूरा नहीं किया गया। इन इंस्ट्रुक्शन्त्र को रिजिडली चाहिए इम्पनीबेंट करना 110 LS-12

डिस्ट्रिक्ट प्लान बनाना चाहिये। मैं तो यहां तक मानता हूं कि डिस्ट्रिक्ट ही नहीं, बल्कि ब्लाक लेवल तक भी प्लान का कोई सैंस बनाना चाहिये, ब्लाक लेवल के ग्राव्यियों को एक्ट वेट करण चाहिये, उसप्लान ने साथ वह एसोसियेट करे, उसमे सहयोग दे तो लाजमी तार पर उसका फ यटा होगा।

इस देश मे एक मजीब विडम्बना वह है कि एक तरफ तो सुखे से लोग परेशान है भौर दूसरी तरफ कही बाह के कारण सोग बरबाद हो जाते है। मुझे इस बात की खभी है कि प्रधान मंत्री जी के नेतत्व मे इस्ट्रक्शन्ज इश्यू हुए है ग्रीर नेशनल कमीशन द्यान पलड बनाया ध्रगर यह चीज हो जाये धौर इस वसीशन या काम ठीक दग से चले ती लाखी एकड जमीन जो फ्लंड के कारण दरिका खा जाते है, भीर लाखां लोगों के मकान तबाह हो जाते हैं, जमीन बरबाद हो जाती है, जहां यह बरबादी से बचेंगे वहां वह बरसात का पानी उन सुखे खेतों को मिल सकेगा, भगर उसको एक जगह इक्ट्ठा कर लिया जाये। मैं उनकी इसके लिये सराहना करता हं भीर उम्मीद कहंगा कि जल्दी यह चीज हो पायेगी।

श्रन्त में मैं प्रपने क्षेत्र के बारे मे एक बात कहना चाहता हूं। बहुत पिछड़ा हुआ क्षेत्र है, जहां में मैं प्राना हूं, प्रस्वाला डिस्ट्रिक्ट, उसमें भी तीन तहसीले ऐसी है, एक नालका है, एक नारायणगढ, है, और एक जगाधरी तहसील का सब-डिबीजन छिछरौली है, उनको पहले सैमी-हिली एरिया डिक्लेयर किया हुआ था, लेकिन भव कागजों में उसकी वैकथडेंनेस खत्म कर दी गई है! मैं यह निवेदन करना चाहता हूं कि उनको सैमी-हिली एरिया डिक्लेयर किया जाये और उसके बाद जो [श्रीसूरज मन]

भी सहिलयतें उनको मिल सकती हैं, वह उनको दी जाये।

16.00 hrs.

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मा खिर मे में यह कहकर बैठ रहा ह कि हरयाणा प्रदेश ना पानी का मसला हल किया जाना चाहिए। वह पानी जो हरियाणा को मिलने की बजाय पाकिस्तान को जा रहा है, वह उसे मिलना चाहिये। पजाब, हरियाणा और हिमाचल के झगडे को िबटाना चाहिया। जो प नी हिन्दर ान को मिलता है, उसमे जो हरियाण का हिस्सा है, वह उसको मिलना चाहिये ताकि वहा के कियानों को लाभ हो।

SHRI P. K. KODIYAN (Adoor): Mr. Deputy Speaker, Sir, I want to ask a few questions for getting answer from the hon. Minister in charge of Planning. I hope that he will answer these questions. than a quarter of a century of planning has taken placed already ready in this country and we are now at the beginning of the Sixth Five-Year Plan.

Now, what were the objectives of all our plans? From the first Plan upto the Sixth Plan, the objective more or less was creation of full employment, eradication of poverty and reducing inequality among the various sections and strata of our people. Now, after a quarter of a century of planning today I should like to ask the hon. Minister whether he can say that we have succeeded, at least to some extent, in achieving these basic objectives? If there has been no substantial progress in the matter achieving these basic objectives planning, then I would like to ask the hon. Minister, that is, my second question, as to what he is going to do in order to remove the obstacles that have stood in the way of achieving these targets. Because when we go

through the Sixth Plan, very laudable things have been mentioned about its objectives and there is an amount of confession also that in the past planning process there were some defects due to which the objectives could not be achieved. Now, the Sixth Plan is trying to remove some of these obstacles.

The planners say that more amphasis will have to be laid on the problem of development in the rural areas. On the problem of agriculture, greater attention will be paid to rural development so that the needs and requirements of the weaker section are met.

Now, my third point is this. If you are going to give priority to the agricultural sector, I would like to know what is the No. 1 problem that you are going to solve?

16.04 hrs

[SHRIMATI PARVATHI KRISHNAN-4n the Chair.]

If you have decided to give priority to agricultural sector, I want to ask this: in agricultural sector what problem is going to be considered as No. 1 so that you can solve it? In other words, what is the basic that you are going to tackle? In my opinion, the basic problem in agriculture is the agrarian relations, the outdated agrarian relations and structuring the agrarian relations through proper and effective implementation of land reforms. You have stressed the importance of implementation of land reforms in the Plan document. The plan document is one thing and your action is another. I am charging this Government with all seriousness that for the last two years, land reform measures have been practically kept in cold storage and all your talk of bringing about structural changes in the existing agrarian relations, planning for the rural development in order to meet the requirements and needs of the weaker section is going to be a columnia failure as it has been the case in the

mest during the regime of the previous Government. This is because there are certain basic defects in the whole approach and the planning policy of this Government. We have implemented plan after plan and the result is that the production has increased in the various sectors of the economy in the industrial sector as well as the agrarian sector. The national income has registered an increase, per capita income has also gone up, there has been progress in the field of education as also in the field of science and technology, but along with these advances, there has also been continuous growth of unemployement, increase in the number of people living below the poverty line and so many other things. There has been progress in the field of education and consequently more people are coming out from schools and universities and various scientific institutions. Along with this, the paradoxical situation is that the number of illiterate people has also increased. This has happened because the Government-whether this Government or the previous Government-were not prepared to take some basic and bold steps in order to ensure equitable distribution of increased production and increased wealth in country. As a result of all these basic factors having been completely ignored, the concentration of economic power has increased and the growth of monopoly has been going on unhindered in the industrial financial and agrarian sector. The poor people like agricultural workers, the harijans, adivasis and other weaker sections of the society have become more weak; the poor has become poorer and the rich has become richer. I have got figures with me from the documents of the Planning Commission selves showing people below poverty line in the rural and urban areas, but I would not like to quote them because of shortage of time. All these things indicate that there must be a thorough thange in the outlook of the Government and the Flanning Com-

mission itself So long as you are not prepared to tackle the basic problem of concentration of land in the rural areas in the hands of a few, you cannot take care of many of the problems I consider this enormous hold of a few over land as the basic reason for the atrocities and other violence in the rural areas. And every time this question of atrocities is raised in this House Government says that it is taking steps. But we have seen in the last several years that the situation has deteriorated and not improved It is so because you have left the landlords, moneyed people and vested interests in the rural areas in tact. You are not prepared to touch them. Without touching them, whatever higher allocation you make for agriculture and however much money you pump into the rural areas, they will go into the pockets of these landlords and richer sections.

भी चन्द्रपाल सिंह : (धनरोहा) : सभापति महोदया योजनाबद्ध तरीके से चलते हुए हम लोगों को 28 माल मे ज्यादा हो गये लेकिन इतने समय के बाद भी हमें जितनी उन्नति करनी चाहिए थीं उतनी उन्नति हम नहीं कर पाये है। इस से कम समय में दूसरे मुल्को ने हम से कहीं ज्यादा उन्नति की है।

माननीय सभापति महोदया, एक बात मीर है। रोज योजनामों की बात होती है। कोई कहता है कि नीचे से योजना होनी चाहिए, कोई कहता है कि ऊपर से योजना होनी चाहिए। माज तक यह अगड़ा तय नहीं हो पाया है। सब से जुरी बात योजना के बारे में यह हुई है कि लोगों की इस में अदा नहीं रही है। जब किसी बात में सोगों की अदा नहीं रहती तो वह काम वैसा नहीं हो पाना जैसा कि होना चाहिए। माज योजनामों के असफल होने का सब से बढ़ा कारण यह है कि लोगों की उन में आस्था नहीं है।

[श्री चन्द्रपाल सिंह]

हमें योजनाम्नो के प्रति लोगो की मास्या जमानी पडेगी मौर उसके लिए एक बातावरण तैयार करना पडेगा।

प्लानिग कमीशन को ले लीजिए। हमारे जो टेक्नीकल भावमी है उनका उसमे वह स्थान नही मिलता जो कि उन्हें मिलना चाहिए। जो ब्राई 0 ग 0 एस । वगैरह के लोग हैं, वे वहा पर रखे जाते है और वे योजनाओं की, प्लानिग की बात करते है। वे लोग एडमिनिस्ट्रेटिव मामलो के जानकार हो सकते है लेकिन हर मामले की जानकारी उनको नहीं हो सकती। यही कारण है कि योजनाम्रो के द्वारा जो सब से बड़ी बात हुई है वह यह हुई है कि देहातो भीर शहरों का भन्तर बहुत बढा है। यह अन्तर हमारी योजनाश्रा के बाद बढा है। सभापति महोदया, भाप जानती हैं कि हमारा जो मादमी देहात मे रहता है वह बहुत पीछे पड गया है। अगर उसकी तरफ अब भी ध्यान नहीं दिया गयातो वह ग्रीर भी पिछड जाएगा। अगर वह पीछे जाएगा ता मुल्क पीछे जाएगा श्रीर योजनाए कोरी योजनाए रह जाएगी।

जैसा कि पीछे काग्रेस वालो न किया, हम भी उसी कदम पर चल रहे है। उनके करने भीर हमारे करने मे कोई भन्तर भाज तक नहीं भाया है। उमी तरह ना सैटिंग है, उसी तरह का दिमाग, उसी तरह का हमारा सारा फैलाय है। हमारे काम मे, हमारे ढांचे मे जिस तरह का परिवर्तन होना चाहिए था, प्रफसरो मे परिवर्तन होना चाहिए था वह नहीं हुआ है। इस का नतीजा यह है कि देहात भीर सहर के बीच जो भन्र र बन गया है कह कम नहीं हो रहा है। हम देहात बालों को कहते हैं कि हमें भनाज बहत

पैदा करना चाहिए, गल्ला झधिक पैदा करना चाहिए लेकिन जब बहुतायत हो जाती है तो फिर सरकार की योजनाए कहा चली जाती है? जैसा कि ग्रापने पिछले साल देखा कि गन्ने की क्या बेकदी हई। गन्ना खेतो मे खडा रह गया। हमारे सूबे के किसानो को उसका सही पैमा नही मिला। यह सब हमारी योजनाओं की कमी है, हमारी प्लानिंग की कभी है। हमे इसके लिए योजनाम्रो का निर्माण करना होगा जिससे किमानो का यह पता हो कि कितनी जमीन मे क्या चीज बोयी जानी चाहिए। इसके लिए एक लोग टर्म पालिसी हमारी होनी चाहिए । भानुप्रताप सिंह जी ने कहा है कि गन्ना कम कोम्रो । तो उसको नोटिस दो इस बान के लिये कि हम कई साल तक गन्ना नही चाहतं श्रीर दूसरी चीजं नही चाहते। उसके लिये याजनाबद्ध तरीके से लागों का चलना पड़ेगा और उसके लिशे कुछ कड़ाई करनी पडेगी। माल का सारे सुबों में यही हाल हा गया, श्रनाज का यही हा जाना है जैसा कि उमीद है कि बम्पर काप होगी, उसकी भी यही हालत हो जायेगी।

आज जैम कि पिछडे हुए राज्य है उनको पूरा पैमा नहीं मिलता है। आज सबसे ज्यादा लोगों के दिमाग पर यहीं जोर पडा हुआ है, चारों तरफ यहीं प्रचार है कि जमीन की और सीमावन्दी करों और उन पर और तलवार लटकाओं। आज उत्तर प्रदेश में 18 एकड की सीमा है। अगर उपसे कम जमीन किसान की होगी तो वह किस के लिये टैक्नीकल और किस के लिये मैकेनिकल और दूसरे साधन जुटायेगा। अगर जमीन की भीर सीमावन्दी की लोग बात करते हैं तो वह मुल्क के साथ विक्वासधात की बात करते हैं।

मेरा आपसे यह नम्य निवेदन है कि जैसे मैंने गन्ने की बात कही थी, उस ग्रोर सरकार को विशेष ध्यान देना चाहिये। जो बीमार मिलें हैं, उनके बारे में सरकार को अपनी श्रोर से जोर लगाकर उनका मौडिफि केशन करना चाहिये। हर साल उनमें 25,30 लाख रु० मरम्मत में लगते हैं श्रीर इससे कुछ मिलता नहीं है इसके लिये उन्हें नई व्यवस्था करनी चाहिये जिससे उनसे ग्रच्छी पैदाबार ले सकें श्रौर मुल्क के लिये फायदा हो सकें।

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सूबे हैं जसे उत्तरप्रदेश, विहार-हिमाचल तो छोटा है ऐसे बड़े सूबों का बंटवारा स्रापको करना पड़ेगा स्रौर छाटे-छंटे सूबे बनाने होंगे तभी तरक्की हो सकती है जैसे हरियाणा श्रीर पंजाब ने तरक्की की है, उनका उदाहरण हमारे हामने मौजूद है। उत्तर प्रदेश जितना बड़ा है, दुनिया में 7, 8 मुल्क ऐसे हैं जो उससे बड़े हैं। इसकी तरफ आपको ध्यान देना पड़ेगा कि स्राज किस तरह से हम उन सुबों का फासला कम कर के ज्यादा ग्रच्छी तरक्की कर सकेंगे।

मेरा कहना यह भी है कि ज़ो बड़े-बड़े

हम लोग बड़ी दहाई देते हैं ग्रल्पसं यकों की, मुस्लिमों की ग्रौर बैंव घर्ड लेगे की। हम उन्हें उठाना चाहते हैं, लेबिन इश पर ध्यान नहीं देते कि उनमें जो बाम वन्ते करने वाले लोग हैं जो श्रफहर हैं, स्टला मन ग्रौर दिमाग विरु तरह वा है. । इसी तरह का दिमाग उनका दनाका प्रदेश। आज अब बोट में बिरादरी शह से ही फैल

गई है तो वह ग्रामानी से हटने वाली नहीं

हम यह कहते हैं कि जो छोटे हैं,

वंकबर्ड हैं जिनके पास जमीन नहीं है' जिनको जमीन देने की बात करते हैं, तजुर्बा यह कहता है कि जिनके पास कम

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जमीन है वह उसे बेचकर चले गये हैं।

चारों तरफ यही हुग्रा है। उसके लिये समझना चाहिये। ग्राज लोग हवा

में उड़ रहे हैं ग्रौर सारी प्लानिंग कागजों पर ही हो रही है। असलियत में देखेंगे तो पता लगेगा कि कहां पर दुनिया बस रही है। कुछ बहुत पीछे चले गये हैं

अपीर कुछ बहत आगे चले गये हैं।

चाहिये।

यहां लोग रोजगार की बात करते हैं। म्राज एक म्रादमी 10,10 रोजगार करता है ग्रौर एक को रोजगार मिल भी नहीं पाता । हमें ईमानदारी स्रोर सख्ती से यह करना पड़ेगा कि एक ब्रादमी एक ही रोजगार करे। चाहे नौकरी करे, खेती करें ब्यवसाय करे जो भी उसका चाहे करे, लेकिन चारों तरफ की ठेकेदारी न करे, उस पर पाबदी होनी

म्राज लोगों को सवर्णी मौर हरिजनों

में बांट दिया गया है। जो कांग्रेस वालों ने किया, उसी पर ग्राप चल बैठे हैं। कौन मना करता है कि छोटों को मत उठाम्रो, लेकिन उसके लिये बड़ों को भी देखना होगा क्या उनके मकान की सीमाइन्दी नहीं करते। करोड़ों की जायदाद है, मकान हैं, उनकी तरफ ग्रापका ध्यान क्यों नहीं जाता ? जहां ध्यान जाना चाहिये, वहां स्रापका दिमाग नहीं जाता और आप लोग जमीन के पीछे डंडा लेकर पड़ गये हैं कि जमीन वांटो, जमीन वांटो। लोग कहते हैं कि जमीन का बंटवारा करो, लेकिन में कहना चाहता हं कि इससे देश का उद्घार होने बाता नहीं है। यह ठीक नहीं है कि जिस जमीन पर काञ्चकार कमाता है उसका बंट-वारा किया जाये । उसका और कोई रोजी श्री चन्द्रपाल सिंह]

है। जो जिम बिरादरी का अफसर है. देह तो को उड़ाना चाहते हैं तो उसकी बही लगाभी तभी इसका निराकरण हो मक्ता है।

D. G. Min.

जब तक इस मुल्क मे बेरोजगारी का ग्रन्त नही हाता है तब तक यह मुल्क ऊचा नही उठ सकता है। आज हमारे यहा पाच छ करोड लोगो की शक्ति और दिमाग बेकार है, जिसके कारण चारा तरफ फ्रस्ट्रेशन दिखाई दे रहा है। बेरोजगारी के बारे में सही आकड़े नहीं मिल पाते है। देहात मे, इनटीरियर मे भीर शहरों में न जान विनने लोग ऐसे है. जिनक पास कोई नाम नहीं है। जो योजना पढ-लिखें लोगों को रोजगार नहीं दे मकती है, उसमे कोई लाभ नहीं हो सकता है। अभी हमारे दोस्त ने कहा है कि डाक्टर भीर इजीनियर बेकार फिर रहे है। इस का कारण यह है कि हमारी योजनाये केवल कागजो पर ही रह गई है भीर इस लिए हमारा मुल्क भागे नही बढ पाया है बल्कि वह ग्रीर पीछे गया है. यह बान कहने मे मुझे कोई भय या सकोच नही 曹钅

में आपको धन्यवाद देता ह कि आपने मुझे समय दिया।

SHRIK T KOSALRAM (Tiruchendur) Our planning commission is more powerful than the ministers We know that without the clearance of the Planning Commission no plan can be taken up by the government Every small thing must go to the Planning Commission first and then only, after their clearance go the government and can be executed Unfortunately the Planning Commission is not fair to the southern states For example, I would like to refer to the Sethusamudram project which has been outlined by an eminent Indian,

Sir Ramaswami Mudaliar. He had the foresight to say that this project was the key to the development of Indian shipping industry The Planning Commission has not so far considered the unanimous resolution passed by the legislative assembly of Taminadu about the necessity of Sethusamudram project After all the capital outlay is only Rs 80 crores compared to Rs 900 crores which you are thinking spending on Navasiva port, near Bombay, it is estimated to cost Rs 900 crores Compared to that, the Sethusamudram project is estimated cost only Rs 80 crores as out-lined by such an eminent man Ramaswamı Mudaliar Today our Prime Minister in reply to a question has stated that Bombay Port was losing Rs 400 crores every year because of congestion at the Bombay Port, that is why tney are considering Svana Shiva port at an estimated cost of Rs 900 crores My point is that if Sethusamudram project is implemented many ships can be diverted to Tuticorin port, they need not go all the 700 miles via Colombo, that distance will be reduced to less than 100 miles Indian shipping as well as international shipping will welcome this, especially in view of the increasing fuel prices When this project comes up we can think of running a line to Australia and other eastern countries Similarly Tuticorin has not been considered for the construction of a shipward on the eastern coast The shipyard proposal has been sent by the Tamilnadu government some years ago but the Planning Commission has not touched this proposal at all It is very unfortunate I am afraid the Planning Commission guilty of being partial, that is my charge against the Planning Commission.

There are other things also

MR CHAIRMAN: There is very little time.

SHRI K TI KOSALRAM: Nobody dreamed that the American Seventh Fleet would come to our sestern coast 397

but it did happen during the Bangladesh liberation war. I am saying that construction of shippard at Tuticorin should be seriously considered. Other shipyards are not overcrowded booked for years to come. With the development of shipyard at Tuticorin we can have regular services to Andaman and Nicobar Islands.

I want to bring to your notice that in regard to Chinnamuttam Fishing Port (near Kanya Kumari) all formalities including the technical senction have been completed Still the Planman Commission has not allotted funds.

On the east coast, with the coming, of Sethusamudram Project, we can even declare Tuticorin as free port. At the moment all the ships touch Colombo. The Planning Commission must bear in mind all these things and approve the Sethusamudram Project and Tuticorin Shipyard.

The Planning Commission to expedite this work, can constitute a panel of experts to go into this and finalise it as early as possible.

Coming now to the important irrigation project-linking of Ganga with Cauvery-it has become a project of immediate importance. The other day some experts have pointed out that Narmada is dryin gat soure I don't wish this to happen to Narmada sanctified by the father of the nation. I am sure that our Prime Minister, who hails from Gujarat would not like this to happen. He should order immediately the linking of Ganga with Narmada and later this can be extended to Godavari and Krishna and then Cauvery. I would request the Planning Commission to look into this with all seriousness and formulate this project.

Similarly the Planning sion has constituted four panels for looking into the questions of proper utilization of waters in the country. One of the panels is also considering the utilisation of waters of west-flowing rivers in South.

I would like to bring some facts s wat availability of water to the notice of the Planning Commission. Kerala is having 2,500 T.M.C. but Tamilnadu is having only 500 T.M.C. out of 2.500 T.M.C. Kerala can utilise only 500 T.M.C. 2,000 T.M.C. of water is going waste to the sea. The Government and the Planning Commission should ensure that Kerala be advised to spare a, least 100 T.M.C out of 2000 T.M.C. going waste into the sea. This 100 T.M.C. water will irrigate 1 million acres of land in the drought area.

Tuticorin has become a major port. Yet the hinterland is served, by metregauge line. The survey for a broadgauge line between Tiruchirappalli to Tirnelveli-Tuticorin was completed as early as 1967. Yet the Planning Commission has not yet approved this scheme.

MR. CHAIRMAN: I have been pressing for it, though it is not constituency.

SHRI K. T. KOSALRAM: You can approach the Railways and the Planning Commission to approve this scheme for execution. The Planning Commission should once again think of this. It should reflect the people's aspirations and their needs. In fact, I should say that the Planning Commission should regularly have communication channel with people's representatives so that schemes can be formulated bearing in mind the actual needs of the people.

I would say that there is inordinate delay in the sanction of schemes. Worse than that is, that money is also sanctioned in the first week of March and the States are unable to spend this money before the close of the financial year,

It is really amazing that after 30 years of Planning, we are still having all over the country power scarcity.

[Shri K. T. Kosairam]

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In Tamil Nadu there is nearly 50 per cent cut for the past 20 days. The industries are closed and the agricultural crops are withering. I wonder what kind of planning we are doing when we cannot provide power for agricultural and industrial operations which are the mainstay of our economic development. Only the other day there was news that there will be black-out in Delhi as the Power Plants do not have coal. Are we planning for the welfare of the people or are we planning for creating more problems for the people? Let the Planners do some hard thinking on this.

I am unable to support the Demands for Grants of the Planning Commission.

थी कल्याण जैन (इन्दीर) : सभापति महोदया, श्रभी तक जो पचदर्षीय योजनायें चलाई गई हैं, प्रथम पंच वर्षीय योजना से लेकर पंचम पंचवर्षीय योजना तक का श्रवर श्रांलन किया जाये तो मैं कह सकता हं कि मुर्ख विद्वानों के द्वारा यह योजनायें बनाई गई। उनके सोचने का तरीका भौर उनकी भाषा विदेशी थी। उन्होंने दिल्ली में बैठकर सोचा भीर योजनायें ननाई इमलिए वह मुर्ख विद्वानों की योजनायें साबित हुई। उसी का पिणाम हैं कि 1960-61 में 38 प्रतिगत लोग भखे नंगे वे वे आज बढ़कर 54 प्रतिशत हो गए हैं। जहां इन लोगों की प्रति व्यक्ति भाय 25 रुपया प्रति माह है वहां दूसरी भोर बीस वह घरानों की रंजी जोकि 1951 में 648 करोड थी वह भाज बढकर 5111 करोड तक पहुंच गई है। 1953 में प्रति क्यक्ति कपडे की खपत 14 मीटर बी जोकि माज 12.8 मीटर प्रति व्यक्ति रह गई है। इस देश में 30-35 प्रतिज्ञन व्यक्ति ऐसे हैं जिनकी प्रति व्यक्ति कपडेकी खपत निर्फ 3 मीटर ही है। उसी प्रकार से हिन्दस्तान में 2 करोड परिवार

ऐसे हैं जिनकी प्रति परिवार पूंजी 10 रुपए है। इसी प्रकार से जहां तक मकानों का सम्बन्ध है. गांवों में 60 प्रतिशत मकान कच्चे हैं तथा 2 करोड़ लोग शृष्टपाय पर सोते हैं। दूसरी भोर हिन्दुस्तान के राष्ट्रपति 1200 एकड पर वने हुए भवन में निवास करते हैं, विकास करते हैं। इसी प्रकार से मंत्रीयण, कलक्टर, कमिश्नर 5-5, 10-10 ए इ. भूमि पर भ्रपने निवास बनाते हैं। इसी बात के सिद्ध होता हैं कि पिछली पांच पंचवर्षीय योजनाये मुर्ख विद्वानों द्वारा बनाई गई।

इस छठी पंचवर्षीय योजना में योडा सा भन्तर नजर भाता है जिसके लिए मैं जनता सरकार को बधाई देना चाहता हं। यद्यपि कार्य में कोई तेजी नहीं आई है लेकिन जो लक्ष्य हैं वह स्पष्ट हैं वि हम गहर से गावों की भीर जायेंगे, बडे से छोटे की भ्रोर जायेगे तथा यथ संभव स्कीन से हाथ की घोर जायेगे। यह सक्य ठीक हैं। इसी के परिण मस्वरूप शहरों के बजाए गावों के लिए खर्च की माक्षा बढ़ाई गई है। कुटीर तथा छोटे उद्योगों के लिए खर्चे में वृद्धिकी गई है। पीने के पानी, ग्राम विद्युती तरण तथा परिवहन के लिए खर्चें में बुद्धि की गई है। ये सारे लक्य हम देख रहे हैं लेकिन जो उद्देश्य हैं-बेरोजगारी मिटाना, गरीबी समाप्त करना, भ्रममानता दूर करना-सके बारे में योजना विमाग को झांकलन करना चाहिए। दो साल जनता सरकार के बीत चुके हैं, इस अवधि में क्या हथा है? जो जनता पार्टी का घोषणा पत्न है उसके धनुसार हमारे प्रधान मंत्री कहते हैं कि दस साल में बेरोजगारी समान्त करेंगे. पांच साल में ग्रनटचेबिलिटी सम प्त करेंगे लेकिन क्यावेइस लक्ष्यको पूरः कर सकेंगे या नहीं ? मुझे इसमें सन्देह है यद्यपि, में बोट उनके पक्ष में ही दुंगा। में वैसा नहीं करूंगा जैसा कि उत्तर प्रदेश में कुछ

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'सदस्यों ने पार्टी के जिताफ कोट दिया है। हम कथी भी ऐसा नहीं करेंगे। हम जब तक विश्वास रखते हैं इस सरका: में तबतक बराबर बोट देते रहेंचे लेकिन प्रधान मंत्री जी बड़ा पर किसी को निकालेंगे नहीं और हम भी कभी यहां पर खिलाफ बोट नहीं देंगे परन्तु साथ ही हम प्रपनी राय जरूर रखेंने। मैं राज्य मंत्री जी से चाहंगा कि वे प्रधान मंत्री तक सावर पहुंचा देंगे। मैं चन्ट सुझाब देना चाहता है। भ्रापने दस साल में बेरोजगारी समाप्त करने की बाल कही है लेकिन क्या वर्तमान तरीके से ब्राप बेरोजगारी समाप्त कर सकेंगे? मेरी राय में प्राप ऐसा नहीं कर सकते हैं। सका की विभन्नता हो सकती है, मांकडों के मतभेद हो सकते हैं, लेकिन इस बात के अन्दर कोई मतमेद नहीं हो सकता कि देण में बेरोजगारी नहीं है। कोई कहता है - 5 करोड़ है, कोई 10 करोड़ कहता है भीर कोई 12 करोड़ कहता है - लेकिन प्रश्न यह है कि इसको कैसे दूर करेंगे। वैकटरमण साहब प्लानिंग कमीशन के मेम्बर रह चके हैं. मैं उन को मुखं नहीं कह सकता, लेकिन पिछली पांच पंचवर्षीय योजनायें जो विद्वान लोगों ने बनाई थीं, बेरोजगारी को दूर नहीं कर सकी। बेरोजबारी दूर हो सकती है- कैसे? कृषि पर जोर देने से, कूटीर उद्योगों पर जार देने से, गह उद्योगों पर जोर देने से। सब से पहले तो योजना विभाग को अपने अन्दर एक सेज बनाना चाहिये - 3 नीक के बारे में. हिन्दस्तान में कौन सी तकनीक को अपनाया जाय ? क्या रूस भीर अमरीका की सकतीक को अपनाया जाय या हिन्द्रशान की तकनीक को श्रापनाथा जाय? हम को सब के पहले देखना चाहिये कि हिन्दस्तान की माबादी का चनत्व कितना है भीर दुनिया के दूसरे देशों की बाबादी का घनत्व किलता है। हिन्दस्तान की साबादी के चनत्व के हिसाब से हम को ऐसी बोजना बनानी चाहिये, जिस में कृषि उद्योगी की, कुटीर उद्योगी की बढावा मिले भीर महीलों का नाथ हो, जिन के द्वारा इन्सान

की खुकी छीनी जाती है जिन के द्वारा इन्सान को बेरोजगार किया जाता है।

योजना विभाग से मेरा कहना है कि दो सास बीत चुके हैं, इस तरह से भाप 10 सालों में बेरोजगारी को दूर नहीं कर सकेंगे बेरो-जगारी दूर हो सकती है — लेकिन इस के लिये भाप को कुछ व्यवस्था करनी होगी, वे तमाम बस्तेयों, जैसे कपड़ा, जूता, साबुन, ऐसी तमाम वे बस्तुयों जो हाथ से बन सकती हैं, उन के मशीन से बनाने पर बन्दिश नगानी चाहियें वे पाचर से नहीं बनेंगी, हाथ से बनेगी — भगर भाप ऐसा कदम उठाये तो इससे करोड़ों लोगों को काम मिलेगा। लेकिन यदि भाप ऐसा नहीं करते हैं तो यह बेरोजगारी मिट नहीं सकती है।

इसी प्रकार से छुषि में ट्रेक्टर का उपयोग होता है उस का भी सीमित माला में उपयोग होना चाहिये। भाज प्रतिष्ठा के कारण टेक्टर खरीदे जाते हैं. हरियाणा में ऐसा ही हो रहा है, लेकिन होना यह चाहिये कि जहां जरूरत हो वहां खरीदे जांय, हारबस्टर्ज को आग ही लगा देनी चाहिये, जिससे खेत मजदूरों को प्रधिक से प्रधिक काम मिले पिछले 25 सालों में नई नई मशीनों का उपयोग कर के जिन से कम हाथों को काम मिले. हिन्दस्तान का सत्यानाश कर दिया है। लेकिन माज की हिन्दुस्तान की सरकर से जो जनता पार्टी की सरकार है जो भपेक्षा थी यह किसी हद तक पूरी नहीं हुई है उस वक्त जो हवा जनता में पैदा हुई थी, यह माज खत्म हो गई है। लेकिन यह खुशी की बात है कि योजना कमीशन के अन्दर भाज जो लोग हैं, उन के अन्दर भारतीयता विखाई देती है, प्रो० राजकृष्ण सरीखे लोगों के भाषणों को मधी पढ़ने का अवसर मिला है, उन के विचार बहुत अच्छे लगते हैं। इस लिय दो साल व्यतीत हो चके हैं. बाकी के दो तीन सालों के अन्दर

[श्री कल्याण जैन]

यदि उन तकनोकों का विकास नहीं किया जायगा जो काम हाथ कर सकत हैं, जो काम छोटी मशीने कर सकती हैं यदि उन को प्रोत्साहन नहीं दिया गया तो हम प्रपने लक्ष्य को प्राप्त नहीं कर सकेंगे।

इसी प्रकार में यह भी कहना चाहता हूं योजना को समग्र दृष्टि से देखा जाय, इस समय योजना में समग्र सोच नहीं है जिस का परिणाम यह होता है कि कुछ लोगां को ही फायदा हो पाता है। इन पंचवर्षीय योजनागों के द्वारा हम ने केवल 50 लोगों को सम्पन्न बनाया है, अबिक ग्राज हम को देश के 60 करोड़ लोगों को सम्मन बनामा है, मन्तिम भादमी का उदय करना है, सब से नीचे वाले व्यक्ति को फायदा पहुंचाना है, हम उस तक कैंसे पहुंच पहेंगे— योजना में यह 'सोच'' होना चाहिये! में उम्मीद करता हूं कि बोजना कमोजन के पहस्य लोग मेरी बातों को सुन रहे होंगे ग्रीर इस को कार्यान्वित करने की तरफ ध्यान देंगे।

ं नवायति महोदयः वंती महोदय सुन रहे हैं।

श्री कंल्याण जीन : संती महोदय मुझे मालुम है कितना मानते हैं।

मैंने जजट पर हुई बहस के समय काफी सुद्धाव दिये थे, जिन से 2 हजार करोड़ के सोर्स प्रतिवर्ध इकट्ठे किये जा सकते हैं, उन लोगों के द्वारा जिन के पास पैसा है। मैं उम्मीद करता हूं हमारे प्रधान मंत्री जी भीर राज्य मंत्री जी उन को पढ़ेगें, मेरे उन सुझावों से हमारे बहुत सारे मससे हल हो जायेंगे।

इस समय शीर्म कुछ मुझाब देना चाहता हूं और चाहता हूं कि झाप उन को ध्यान से सुनें और योजना कमीशन के जो सदस्य लोग है उनको श्री आप पढ़ने को देंगे। सन 1983 तक एक भी व्यक्ति को सरकारी नीकरी में प्रशासकीय कार्य के लिये नहीं रखा जाना चाहिये । माज हमारे कई सदस्यों ने, विशेष कर श्री भनन्तराम जायसवाल, तिबारी साहब भौर श्री टी० ए० पाई साहब ने कहा 1 हजार करोड़ रुपये से ज्यादा हमारे नान प्लाण्ड बजट में वृद्धि हुई है और प्लाण्ड बजट में 250 से 300 करोड़ रुपये की कमी हुई है। यह बड़े मर्म की बात है। हिन्दस्तान में 20-25 साल तक यही होता रहा, नौकरी देने की ही व्यवस्था होती रही, जब कि भ्राज जरूरत इस बात की है कि नौकरी देने के बजाय उत्पादन के कार्य में लोगों को रोजगार दो। बजाय इस के हम कलम विस्सू रोजगार दें जहां पहले 1 हजार व्यक्ति थे ग्राज 5 हजार वाक्ति हो गये इस से हिन्दुस्तान तरकी नहीं कर सकेगा उन की जगह उत्पादन के रोबगार में लोगों को काम दें।

दूसरी जरूरत यह है — जनता पार्टी के घोषणा पत्न में भी कहा गया है भीर 6ठी पंच वर्षीय योजना के प्रारूप में भी कहा गया है कि हम ग्रसमानता को समाप्त करेंगे। दो सालों में ग्रसमानता समाप्त हुई हो ऐसा कोई लक्षण दिखाई नहीं देता।

मैंने बजट पर भी सुझाब दिया, फिर सुझाब देना चाहता हं कि बड़े से व्यक्ति की सामवनी को भी हमें निश्चित करना चाहिए। साज हिन्दू-स्तान से ऐसे भी लोग हैं जिनकी शामदनी दस रुपया माह है। इस जिए हमारी जनता पार्टी की सरकार को इस के बारे में सीचना चाहिए भीर ऐसी योजना हमारी बननी चाहिए कि किसी की तंत्रक्वाह दो हजार से ज्यादा न हो अगर आप इस से सहमत न हों तो इसे तीन हजार कर वीजिए लेकिन इस से अधिक किसी को भी तमस्वाह नहीं देनी चाहिए। भगर सरकार ने हिन्दुस्तान के कुछ लोगों की तरफ ही देखा, गरीब भीर भूखे नगीं की तरफ नहीं देखा जो कि ग्राज जनता पार्टी की सरकार से बास लगाये बैठे हैं तो एक दिन ऐसा बाबैका वे इस सरकार को भी उठा कर केंब देंगे हैं

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इसी तरह से हिन्दुस्तान में कपड़े की भी कोई योजना होनी चाहिए। क्या हिन्दुस्तान में बहुत तरह के कपड़े पहुनाए आएं ? हमें सोचना पड़ेगा कि किस तरह का कपड़ा हिन्दस्तान के घन्दर होना चाहिए, उसके लिए सही योजना बनाने की जरूरत है। हमें हिन्दूस्तान में इतने तरह के कपड़े की जरू रत नही है। हमें हिन्दुस्तान में ऐसी कपडे की जरूरत है जिससे ग्रधिक से ग्रधिक लोगों काता दका जासके।

कार के उग्योग के बारे में मैं कहना चाहता ह कि चीन भीर लीबिया में इसका उपयोग बंद है। वहां कुछ लोग, मंत्री, डाक्टर भीरक्छ ऊंचे लोग रख सकते है। लेकिन हिन्दर्न न में जिस तरह से कारों का उपयोग होता है वह बंद होना चाहिए।

हिन्दूस्तान के अन्दर एक व्यक्ति और एक परिवार के पास सात सी स्क्वेर फीट श्राधिक जमीन में निर्मित मकान नहीं होना चाहिए । धाजकल ऐसे लोग भी हिन्दस्तान में हैं जो पांच-पांच हजार फीट के मकान में रहते है। इसके बारे में कोई सीमा निश्चित होनी चाहिए।

योजना में उत्पादन विद्य की बात है कि कितनी उत्पादन वृद्धिका लक्ष्य है या कितनी उत्पादन वृद्धि हो रही है। महत्व इस बात का नहीं है कि देश में कितनी उत्पादन बुद्धि होती है बल्कि महत्व इस बात का है कि वह कितने लोगों के द्वारा और कितने हाथों से होती है ।

सभापति महोदया, बस थोड़ा सा समय भीर बीजिए।

MR. CHAIRMAN: I am calling the speaker-Kumari Ananthan Now your speech is not being record-According to the rules, next speaker has the floor. So, please regume your seat. You are not being recorded. Once I call the next speaker, he has the floor; that is the rule.

*SHRI KUMARI ANANTHAN (Nagercoil): Madam Chairman. while participating in the discussion on the Demands for Grants of the Ministry of Planning, I would to know from the Government what is the economic environment in India after nearly three decades of planned development. Our warehouses are full to the brim with foodgrains, yet millions of our people are maimed with malnutrition. We are reaching saturation level in our foreign exchange resources, yet we are pelled to export more and more and we spare no efforts in soliciting external credits and grants from all international financial institutions. The domestic savings out strip our domestic investment, but our per capita income is still at the bottom in the world economy. What a paradox we are in!

The Chairman of our Planning Commission, Shri Morarji Desai, says that simple living is the soul of planning. But the Governor Reserve Bank of India has scoffed at the idea of simple living as a primary of planned development, especially in the present day explosion of technological and industrial advancement. If there is no identity of views between the elected representative of the people and the executive agents, then the Plan will be mere scribblings on paper. Only the other day the Central Finance Ministry has issued a fiat, expressing its fervent hope, that the States would expeditiously expend the foreign aid received for the Plan schemes of the States. The Union Finance Ministry has also expressed its extreme unhappiness over the painfully slow utilisation of such foreign aids by the States. What about the Plan allocations made by the Planning Commission? The short fall in plan expenditure during 1978-

^{*}The original speech was delivered in Tantil.

[Shri Kumarı Ananthan]

79 in the case of some States is as follows:

						Rs. in crores
,7		-				
Assam					•	90
Bihar				•		33
Gujarat				•		60
Haryana		•				16
Himachal Pradesh						12
.Manipur	•		•			5
Meghala	/2					13
TamilN	adu		•	•		62
Tripura	•	•		•		5

The total unspent money from plan allocations comes to Rs. 336 crores. There is also no meaningful explanation for this massive unutilised funds. The Sixth Plan is yet to be finalised The outlay of Sixth Plan is of the order of Rs. 69,380 crores. The Government goes on mobilising resources, sometimes disproportionately to the real needs, from the people of the country for their own progress. But the revenues remain unspent like the water in a stagnant pond and not utilised for irrigation purposes

In 1976-77 the plan outlay was 35 per cent and in the third year of Janata rule, it has come down 7.4 per cent in 1979-80. Probably the Plan is rolling down! In 1950-51 the value of rupee was equivalent to its real worth. There was no difference between letter and spirit. But now the value of one rupee is just 30 paise. The guarantee given on one-rupee note is worth that much only. There in no honesty in the Government's vleman assurance that one-rupce would fetch its value. It looks that the paper on which a rupee is printed is more valuable than the value of a rupee. What is in the paper is not obtained in practice.

We are talking from house-tops about the subsidy being given to the agriculturists of the country. In 1947-48 the subsidy scheme was introduced with an allocation of Rs 23.95 crores. At the moment the allocation for subsidy is Rs. 560 crores. Since inception, the total allocation of subsidy alone has gone to Rs. 3,178 crores, out of which a sum of Rs. 2,860 crores has gone to wheat growers Do we require any better illustration to prove that the rice-cultivators are the step-children of this Government.

In 1950 the percentage of taxation in relation to the national income was 66 per cent and now it has been hiked to 18.8 per cent The revenue from indirect taxes has been increased to the level of 79.7 per cent. while the revenue from direct taxes is 20.3 per cent. No other developing or developed country has tapped the source of indirect taxation as India In other words, no other country has fleeced the common people as India has done Indirect taxation imposes back-breaking burden on the common people. Can this be controverted by anyone with a little economic acumen? upto 1965 the public debt was of the order of Rs. 8000 crores. which rose to Rs 20,451 crores 1975-76. During the three years of Janata rule, the public debt has reached the staggering figure Rs. 34,116 crores—an increase Rs. 13,665 crores in public debt. The people have been sapped to marrows. With all this, the Five Year Plan is still in suspense. The Planning Commission really be a body of economic experts, who should be free from political expediencies and who should have before them the goal of common weal. All the planned efforts will have some meaning if the people get water to quench their parched throat, two square meals to appease gnawing hunger and a shelter to save themselves from sun, showers and shame. If these minimum requirements of the people are not achieved, then all the planning efforts are futile.

I will now come to the point that has been referred to by my friends who preceded me and that is, the Ganga-Cauvery link-up scheme. At the outset I would like to re-christen it as Ganga-Kanyakumari link-up scheme. In the North we have recurring floods and in the South we have to face repeatedly drought. In the North we have furtile fields and in the South parched earth. This scheme would take water from the North to South. You not only solve the twin problem of flood and drought but you will also solve the problem of growunemployment in the country. There should not be an excuse of massive investment required for this project. The people the States through which this project would pass through would readily do this work for food. The grotesque landscap afflicted by drought would become a vas stretch of green with the help of gurgling waters of Ganga. Our land would become a land perennial sunlight and no room for ever for any gloom. Industries would come up when the basic raw mateare available in plenty. frequent electricity cuts do not speak well of our planning. When scheme is implemented there will be no paucity of power.

The aliens ruling this land could connect North and South and and West with railway lines. But we have taken 30 years to complete a railway line of 50 miles from Trivandrum to Kanyakumari-we have gone on the snail's pace of 1.5 mile a yearand it is going to be inaugurated at last on 15th April, 1979. I hope that Nagercoil and Nellai will be connecthe ted soon by a rail-link. But foreigners took the railway line upto Trivendrum, after cutting into

hills, within a prescribed time-limit. When they can do such a marvellous job, we can also rise to that Thia Ganga-Kanyakumari link-up scheme can be taken up in Ganges can linked with be Narmada first, which it is feared would dry at source within 10,15 years, according to newspaper reports. We should not allow this to happen to Narmada, on the banks of which was born Father of our Nation. Are you going to allow Narmada to become dry, as you are going away from Gandhism? Both Gandhism and Narmada should not be allowed to go dry. After that, you can connect it with Godavari, from Godavari te Krishna, from Krishna to Cauvery, from Cauvery to Palar, from Palar to Vaigai and from Thambaravarni to Pazhaiyar in from Thambaravarni to Pazhaiyar in Kanyakumari. Besides irrigating lands, you will have a national water way also for navigation purposes.

Let the Ganga emanating High Himalayas, the natural protector of our freedom in the North, go to Kanyakumari, the protector in the Southern-most tip of the land. After children feeding her throughout the longth and breadth of the country, let Ganga become part of Indian Ocean in Kanyakumari. Mother Kumari will enable Ganga to produce salt also, after she has fed millions of our countrymen.

In the end I would say that the Plan should give life to the people and not stultify it.

श्री रास सेवक हजारी (रॉन ड़ा):
सभापति महोदया, जो योजना का वजट इस
सदन में पेम हुमा है उसका मैं समर्थन करता हू
और समर्थन के साथ साथ कुछ सुमाव भी
देना बाहता हूं। समर्थन तो पहले भी लोग किया करते थे, मांख मूद कर समर्थन किया करते थे, उसी का यह नतीजा हुमा कि एक व्यक्ति, की, सलासीन होकर, इस देश में ताना-भाडी बन गई लेकिन हम वैसा समर्थन नहीं करना [की राप सेवक हदादी]

चाहरी हैं। इस देश की दाम जनता की जो बाश में भीर भाकाकायें थी, हम लीग जो यहा पर सदस्य चुनकर आये, हम आशा रखते ये उसमे पूरी तो नही लेकिन कुछ इप रेखा हमारे सामने झाई है परन्तू जिस रकतार में इस सरकार को योजना बनानी चाहिए थी भौर जो रूप रेखा प्रस्तुत करनी चाहिए थी वह नही हुमा है। मभी पुरानी लीक पर ही हम चल गहे है। हिन्दुम्भान गांबों का देश है लेकिन उसका ख्याल किए विदा प्राधिकारी तथा मत्रीगण सिफं किताब पढ कर भीर टेबल पर बैठ कर योजना बना देते हैं। मभी भी इस देश में नरोडो ऐसे गरीब लोग हैं जिनको सरपेट भोजन नही सिवता है। दया उनका कमी खपाल किया गया है? हम योजना मझी जी से कहना चाहते हैं कि भ्रापने इस देश की जनता को जो बाश्वासन दिया है, उसके बाधार पर कुछ करना चाहते हैं तो उसके लिये ग्रापको समयबद्ध प्रोग्राम बनाना पडेगा । पुरानी लीक पर चलकर यह कार्य नही हो सकता है। लाखु तथा कुशिर उद्योगों के लिए ग्रापने एक रुप-रेखा तैयार की है भीर इस सम्बन्ध से जो विधेयक भ्राया था उसमे भी बह बाल कही गई है कि लघ, तथा कुटीर उद्योगों मे जो सामान बनेगा उस पर टैक्स नही लगेगा। लेकिन छोटे उद्योग तैयार होकर खडे हों उसके लिए ग्रापके पास क्या रूप-रेखा है ? द्यापको कोई समयबद्ध कार्यक्रम बनाना चाहिए कि एक साल मे एक दो लाख उद्योग खडे करके तीन चार साल मे 5-10 लाख उद्योग स्थापिन करेंगे । सदि प्राप ऐसा करेंगे तभी इस देश से बेकारी स्मिट सकती है।

दूसरी बात यह है कि जो नीजवान नौकरी करना चाहते हैं, जिन्न के मां-जाप ने अपनी जमीन-जायदाद बेच कर उन को पढाया है श्रीर उन की सारी भागाये, माहासामे उन पर लगी हुई हैं, उन की ग्रायु समाप्त हो जाती है उन को नौकरी नहीं मिलती है, इस के कारण कई नीजवान ग्रात्म-हत्या तक 📧 लेते हैं या फाहर खाकर मर जाते हैं। मेरा सुझाव है कि 30-35 साल की आयु होने पर भी आप उस को नौकरी मे लेले, फिर चाहे समय पर रिटावर कर दें, लेकिन उस को 10-15 साल तक मौकरी करने का भवसर मिल जायगा। इस प्रकार का नियम भाप को बनाना चाहिये ताकि लाखो नीजवान जो झाज बैकार पढे हैं उन की भाशासों को पूरा किया जा सके।

हम एक बात प्रधान मती में कहना बाहते हैं कि आपने 10 साल में बेकारी दूर करने की बात कहीं हैं। आपसे इस देश को बहुत आशा है और सदन को भी विश्वास है, लेकिन जिस रफ्लार से आप जा रहे हैं और जिस ढंग से आपकी योजना बन रही है, उस ढंग से इस देश की बेरोजगारी मिटने वाली नहीं हैं। आप यह ऐलान कीजिये, जैसे आपासकास में होता है, हम कहते हैं कि देश के लिये एक जंटा दो, ऐसे ही आप यह कहिये कि हमे देश का विकास करना है। आप देश के नाम पर एक रोज दीजिये और एक रोज की तमक्वाह सब की लीजिये । उसको सेकरें निर्धारित समय में उन योजनायों की पूरा कीजिये। वो आपके स्रोक्शारी पुरानी सीड़ पर कल रहे हैं, उनको बांधने का काम कीजिये कि की हमारी कुटीर उद्योग की मा लक् उद्योग की योजनाएं है, उनकी एक सर्टेन टाइम मे इतना डंबलप कीजिये। जब तक यह नहीं होगा, इस देश मे बेकारी नहीं मिट सकती।

हरिजनों के साथ जो ब्राजकल किया जा रहा है, यह एक तरह का गौशाला है। प्राप उनके नाम पर रुपया खर्च करते हैं लेकिन उनको राहत नहीं मिल पाती है, इसलिये उनके बच्चों के लिये रैजीडिंशल विद्यालय हर डिस्ट्रिक्ट में खोलिये ग्रौर उनके बच्चे/ बच्चियों को वहा रखकर पढ़ाइये। जो ग्राप उनको छालवृत्ति या ग्रीर सहायता देते है, उसको काटकर एक परिवार के एक ही बच्चे को चाहे दें, लेकिन उसको लेकर रैजीडिंशल स्कूल में रखकर पढ़ाइये तथी कुछ हो मकता है।

इसरी बात उद्योग के सम्बन्ध से कहना चाहता हं। उद्योग के लिये जो स्थिति हमारे देश मे है, उसमे कोई गरीब उद्योग खडा नहीं कर सकता है। मैं व्यक्तिगत जानकारी के झाधार पर कहना चाहता हं कि एक नौजवान ने दियासलाई की फैक्टरी खोलने के लिये बिहार मे एप्लाई किया। उस बक्त मै एम० एल० ए० था। तीन वर्ष तक मेरे डेरे पर रहकर 45 हजार रुपया उसने खर्च किया तब उसकी फैक्टरी 4 वर्ष के बाद खडी हुई जब यह पद्धति है, प्रधिकारियों का मन जहा इतना बढ़ा हुआ है, वहां आप चाहते है कि बुटीर व लघु उद्योग का विकास हो, वह नही हो सकता है। इसलिये बापको बांधना पड़ेगा, बाहें वह ग्रधिकारी हो, मंत्री हो, कोई राज्य हो या जो भी हो उसको बाधकर के निर्धारित समय पर इतना बैबलपमैंट करना है, यह उससे कहता पडेगा तभी यह हो सकता है।

यह कृषि-प्रधान देश है, हमने पहले भी कहा था कि जो ट्रक और मोटरगाड़ियां चलाने वाले सोच हैं, उनकी याड़ी का एक्सीडैंट हो जाये ती बाप उनको घर बैठे व्यया दे देते है, उनकी विश्वात रहता है कि हमारा पैसा कही जायेगा नहीं, लेकिन वह किसान खून-पसीना लगाकर खेती करता है, उसकी फसल बली जाती है, जो सरकार का पैसा है, कुछ मुट्ठीभर लोग उसका दुक्ययोग करते है, लेकिन मेहनतकश किसान की फमल का इन्ययो-रैंस आप नहीं करते हैं, उसकी फसल का आप इन्योरैन्स कीजिये, उसको गारन्टी मिलेगी तो उसका मनोबल बढ़ेगा। यह किमानों का देण है, गांवों का देश है, उन किमानों के लिये आप सोचिये, अगर उनकी फमल बरबाद होती है, उममे उनको महायता देने है तो निश्चित रूप से उनका मनोबल दढेगा और खेती के मामले में बहु विकास करेंगे।

मन्त में हम बहु कहना चाहेंगे कि जो आपका निर्धारित कार्यकम है उसको लेकर आप प्रतिबर्ध के हिसाब से कुछ ऐसा बनाइये कि इस उग से हमको इतना डैबलपमैट करना है। यदि यह नहीं होगा तो जिम माधार पर मौर जिस रास्ते से हम लोग चल रहे हैं, उससे हम यह भागा नहीं कर सकते है कि भापके प्रधानमित्व काल में जो इम देश का माम मादमी या इस सदन का बादमी विश्वास रखें हुए हैं, उसकी बह मागा पूरी होगी इस रफतार से चलकर मफलता मिलेगी, इमकी माशा हम नहीं है। हम भागा करते हैं कि मगली योजना में भाप समय निर्धारित कर के तीन चार वर्धों कुछ नया कदम उटाने का काम करेगे, इतना ही कहकर भें समान्त करना ह।

MAVALANKAR PROF. P. G. (Gandhinagar): Madam, Chairman, I am happy that Planning has received in this year's Demands for Grants discussions a considerably high priority and it has obtained the second place in the list of discussion on Demands for Grants. Now, by currous coincidence, we are discussing Planning Demands today, the 28th March, when exactly 29 years ago, on this day, on 28th March, 1950, the Planning Commission began its work here in Delhi.

[Prof. P. G. Mavalankar] 17.00 hrs.

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I have seen the two Annual Reports of the Planning Commission. Out of 90 working groups that have been formed there, 70 working groups have given reports. I would like that those 70 reports, although they are meant for official use, should be made available to Members of Parliament and kept in the Library so that some of us can discuss those matters and consider those matters in depth.

I would also like to say that the Report of the Department of Statistics which is separately brought out, although it is very good, gives me a chance to say that we are still below the minimum required stand and in the matter of having dependable and reliable statistics for our planning. If the statistics are not reliable and dependable, and if they do not go on extending their base and if we do not know their basis, how are we going to plan purposefully and sensibly?

I would, therefore, request you to consider, in this context, what nappened in 1963 in this very august House. When the Lohia-Nehru bate on poverty conditions in country took place, it was brought to the notice of the country that poverty was phenomenally more criminal, desperate and scandalous than many of us would have liked to believe. At that point of time, it was Dr. Ram Manohar Lohia who said that as many as 270 million Indians were only earning 3 annas per head per day, which was approximately 19 p., whereas, in the same debate, it was the Prime Minister Nehru who said that the figure was not 19 p. but that it was approximately 94 p., that is, 15 annas but Mr. Gulzariial Nanda the Minister of Planning, intervened to say that it was neither 19 p., as Dr. Lohia said, nor it was 94 p., as Nehru said but that it was 47 p. This shows Government statistics can go very wrong and can even mislead.

That is why I make the point that the Department of Statistics needs to be further strengthened.

From the earlier days of pioneers, like, Nehru, K. T. Shah and many other3 to the present times, we have taken a big stride and a long stride in the field of planning. One can say that planning has come to stay in this country. It is all for good. Now, the question to be asked is, whether we have become mature and stable in these 2-1/2 decades and whether certain inevitable distortions, exaggerations and factors of disequilibrium. have been removed in the last 2-1/2 decades. If you say, however, that there is something still wrong, must try to set it right as early as possible.

The Planning Commission is heavily loaded, as always, with the Ministerial personnel. For example, there is the hon. Prime Minister as the Chairman of the Planning Commission, and the two Deputy Prime Ministers and the Home Minister and Members. I am not saying that they should not be there. What I am trying to point out 18 that there is this top Ministerial personnel and, apart from the Deputy Chairman of the Planning Commission, there are only four other nonofficial members. I feel that the officialdom is heavily loaded on the Planning Commission and that gives the Planning Commission certain weightage about which hon. bers who spoke before me were complaining that it is acting as a kind of super cabinet or a super body. I hope, the Planning Commission will not act in that form at all. I am sure, the Prime Minister would like to say something on this matter.

THE PRIME MINISTER MORARJI DESAI): Let me correct my hon, friend. I am the Chairman of the Planning Commission. But I meet the Commission once or twice in a year. It is the Deputy Chairman who carries on work of the Commission all the while. If there are four Ministers there, they do not attend every 417

meeting. We attend only when the annual meeting is called. Then we discuss; When any discussion is required; we are helpful to them. It is the non-official members who really do the work. There is no question of any weightage being given like that. Let there be no apprehension about

PROF. P. G. MAVALANKAR. am grateful to the hon. Prime Minister for the clarification. It only tempts me to add one more point. If the Prime Minister and his colleagues do not attend the Planning Commission meetings regularly, I hope, they will at least have that much political influence on the Commission to ensure that the officialdom does not increase m the Commission and that Planning Commission acts as a helping hand to the Government Departments rather than as an agency of obstruction. The Planning Commission and the various Ministeries/Departments of the Government must have an atmosphere of coordination rather than that of confrontation. There are certain sensitive zones and one can naturally understand those zones present there, because political decisions are taken at political levels in the Ministry. Nonetheless, the experts in the Planning Commission and the political compulsions of the Government must be so coordinated that confrontation is eliminated.

Now, I would like to make few brief points in the limited time at my disposal. One feels sad and depressed at the present lack of terest in, and enthusiasm for plans, planning and plan implementation in general. I find that the initiative of the people and the participation of the people are at a somewhat level. I suppose that that is not the fault of the Government alone. That is also the fault of the Members of Parliament, Members of the Assembly and the general public at large. But I would like to see that the interest in planning continues to grow and that it becomes more significant.

I would also like to suggest that the Planning Commission must act as a 110 LS-14

useful agency to cement the relationship between the State Governments and the Central Government; particularly through the meetings of the NDC—the National Development Council-it should be ensured that the Union-State relations are normalised and strengthened, particularly in regard to financial matters and financial powers.

As regards the NDC, I would like to say that, from what is reported in the press about the discussions that take place m these meetings, one gets the impression that there are certain controversies and dissenting notes. all for good; we want Thev are them. But what we want to see that, through this niechanism and the operational machinery of the NDC, we are able to extend, develop and strengthen th cooperative and enterprises between the State Governments and the Government.

In regard to plan targets and aims, what we require are modesty, moderation and modernity which, I think, are essential.

As regards priorities, I will say this to the Prime Minister that the shift in priorities is something which I welcome—the shift from industrialisation to rural development, the shift from excessive urbanisation to development of agriculture and employment in the rural, countryside. that is good. But I must say that, when I read press reports about the things are happening, I find there are certain distortions in priorities as well. I do not want the wrong priorities or the low priorities to get the top place and thereby distort the whole planning process. What is required, thérefore, is a certain political will. I am sure that the Prime Minister will agree with me when I say this. What is wanting is not power for the Planning Commission or laws not being there, but what is wanting is lack of political will at the national level and at the State level which means at our level and at governmental level. That is a fact. Let

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[Prof. P. G. Mavalankar]

us admit that. Let us, therefore, come out of that situation and do something, so that the twin objectives of eliminating poverty by gradual, steady but sure processes and reducing unemployment in a particular time-bound programme although there twin objectives are ambitious, they are absolutely vital-are achieved as early as possible. In this, I feel, what is wanted is neither pessimism nor too much of enthusiasm but, what would call, cautious optimism'-in formulating and implementing the Plan. What is required is a pragmatic approach and a realistic attitude. what we can do. Don't have too much of enthusiasm. Let us understand the limitations of resources and of our talents, although our talents are superior to those of many other countries in the world. But some of our physical resources are limited, and we must not be unmindful of them and we must plan accordingly.

One major Plan failure as well as national failure is that, in the last two and a half decades, poverty has increased extensively and deeply. It is a shame on us and I hope that we can do something to get rid of this feeling of shame and even of guilt.

About the 'Rolling Plan', I do not know why and how this rolling Plan concept came. I know, as a theoretical concept, rolling plan is good, but I wonder whether it was found out because the Five-Year Plan was not formulated in time and, therefore, the Planning Commission advised the Prime Minister, 'Let us go ahead with some kind of a rolling plan'.

About taxation policy, I would say that the recommendations of the Choksi Committee and the Wanchoo Committee must be looked into seriously and more urgently.

The colossal probem and inequalities cannot be tackled merely by trying to lift the poor: you must also try to reduce the very top to a level below—what Harold Laski called, a certain levelling process. If that levelling process is not there, then I am afraid we will not be able to deliver the goods.

Finally, planning in the democratic context and for the democratic community is at once a challenge and a check on our growth rate. But what is required is not an irresolute Government, but a resolute government. Because this government is fortunate in having good harvests, strong exchange reserves and low inflation. with these factors. I am sure they can do a lot better. The Prime Minister said that the porformance of the economy was not bad, but it could be better; and I hope he will make it so in the remaining years at his disposal, at least at the country's disposal.

With these words, I thank you, Madam.

श्री रामबास सिंह (गिरडीह):
सभापति महोदय, योजना ग्रायोग की
रिपोर्ट का श्रध्ययन करने से पता लगता
है कि हमारी योजना के उद्देश्य क्या
हैं। राष्ट्रीय विकास परिषद् की बैठक
18 श्रीर 19 मार्च, 1978 को हुई
श्रीर उसमें 1978-83 की पंच-वर्षीय
योजना के मुख्य मुद्दे ये हैं कि: बेरोजनारी
को दूर करना, गरीबी को समाप्त करना
और श्रसमानता को कम करना।

जब हम इस बात पर विवार करते हैं कि एक साल में पंच-वर्षीय योजना के प्रारूप को किस तरह लागू किया गया, तो हम इस निष्कर्ष पर पंडूंचते हैं— मुझे पूरे देश की जानकारी तो नहीं है, मैं तो बिहार के छोटा नागपुर इसाके से, एक भौधोगिक क्षेत्र से साया हूं, वहां देखते से पता लगता है—कि साल मर में हम ने बेकारी को बढ़ाया है, उसमें कोई कमी नहीं की है। मैं सिर्फ दो प्रवाहरण पूंगा।

श्वाज हमारे देश में कोयले का प्रायात किया जा रहा है। कहा जाता है कि कोकिंग कोल की कभी के कारण आयात किया जा रहा है। पूछने पर मुझे बलाया गया है कि देश भर में 4,750 मिलियन टन कोकिंग कोल के भंडार का पता लगा है। अगर हम 7 फीसदी कोर्किंग कोल का इस्तेमाल स्टील इंडस्ट्री में करते हैं, तो जिन रिजव्यों का ग्रभी तक पता चला है, वे कम से कम पचास बरस तक चलेंगे । इसके बावजूद भी हम कोकिंग कोल का भ्रायात कर रहे है। छोटा नागपुर में कोकिंग कोल की दो खदानें है: जरंगडीह घौर गिरिडीह । वे इस लिए बंद कर दी गई कि उन पर ज्यादा खर्चा पड़ता है । 1974-75 में हए सरवे के अनुसार यह अनुमान लगाया गया कि 150 से 200 रुपये प्रति टन खर्चा होता है, इसलिए उन खदानों को बंद कर दिया गया । जब हमने मंत्री महोदय से भायात किये गये कोयले के बारे मे पुछा, तो उन्होंने बताया कि उम पर ज्यादा रुपया नहीं लगता है, हम केवल 600 रूपये प्रति-टन पर ग्रायात कर रहे हैं। हमारे देश में जो ग्रेड वन का कोर्किंग कोल है, उसका खर्चा 150 से 200 रुपये प्रतिटन है, जब कि ये बाहर से 600 रुपये प्रतिटन पर धायात कर रहे है. भीर फिर कहा जाता है कि हम बेरोज-गारी को मिटायेंगे। मैं समझता हूं कि हम काम बन्द करके बेरोजनारी को किस तरह दर कर रहे हैं।

हमारे यहां सीमेंट बनाने के लिए पत्थर है और बिहार में सीमेंट के तीन कारवाने हैं। हम लोक सभा के अपने साथी, श्री रीतलाल प्रसाद वर्मा और श्री सुमाय आहुजा, और राज्य सभा के सदस्य, श्री कल्याण राय, के साथ सी शी एल, वी सीसी एल और ईसी एल की श्री वाने को देखने गये। हम लोगों

को पता लगा कि वहां पर प्लामिंग के मुताबिक काम नहीं होता है, और जो रिपोर्ट मंद्रालय में भेजी जाती है, प्रगर वह शत-प्रतिशत गलत नहीं होती है, ती कम से कम यह कहा जा सकता है कि उसमें बहुत गलतियां रहती हैं । मैं इसका व्योरेवार उत्तर देना चाहता हूं। हमने देहरी-मान-सोन. जपला भौर खिलारी के सीमेंट कारखानों में जाकर पूछा कि सीमेंट का उत्पादन कम क्यों हक्या ? उन्होंने कहा कि गोदाम में सीमेंट रखने के लिए जगह नहीं है। उन्होंने यह भी बताया कि कैसे बेचें, पटना सरकार परमिट इस्य करेगी, तो ट्रक नहीं मिलेगा ग्रौर ग्रगर ट्रक मिलेगा, तो परमिट नहीं मिलेगा, रखने के लिए जगह नहीं है, इस लिए सीमेंट का उत्पादन ज्यादा नहीं कर रहे है। हमारे पास जो साधन हैं, हम उन्हें काम में नहीं लाते हैं और वे विदेशों से सीमेंट मंगा रहे हैं। उत्तर कैसा मिलता है ? बरकाकाना रेलवे का जंबशन है. वहां रेलवे ने जमीन बेची, मैंने रेलवे मंत्री से प्रश्न किया, उन्होंने साफ जबाब दे दिया कि कोई जमीन रेलवे में नहीं बेची. तब हजारीबाग कोर्ट में जाकर मैं उसके संल-डीड ले बाया जो मेरे पास हैं । इसके बाद भ्राप देखें, जो स्टेटिस्टिकल डिपार्टमेंट हमारे गिरिडीह में है, जहां पर डाटा-प्रोसींसग का वर्क होता है, उसके बारे में हमने प्रधान मंत्री जी से स्टार्ड-क्वीश्चन नं० 427 में पूछा कि 54 पोस्ट गिरिडीह से कलकत्ता के लिये ट्रांसफर कर दी गईँ। प्रधान मंत्री से जवाब दिया कि नहीं, सिर्फ 34 पोस्ट ट्रांस्फर हुई हैं। भीर भाप 56 पोस्ट्स का ट्रांस्कर भाप बोलते हैं. गलत है । लेकिन उस पर मैं यह कहना चाहता हूं कि प्रधान मंत्री जी सुन लें, 40 पोस्टें जो ट्रांस्फर हुई हैं लनके मैं लैटर नम्बर देने के लिये तैयार हं। भगर हुकम दिया जाये तो मैं टेबल पर रख सकता हं।

[बी रामदास सिंह]

इसरी तरफ यह है कि कोयले की जो धदान है, खदान वाले कहते हैं कि बैंगन नहीं मिलता है। कल का इंडियन एक्सप्रैस आपने पढ़ा होगा, उसमें उन्होंने कहा है कि बैगन नहीं मिलता है, हम कोयले का उत्पादन कम कर रहे हैं। माज उसी इंडियन एक्सप्रैस ने दिया है-रेलवे वाले कहते हैं कि हमारे वैगन जो कोयला लोड करने के लिये दिये जाते हैं, बह टाइम पर लोड नहीं होते हैं। सी० भाई० एल० वाले उसको नही भरते 🐧, इसलिये हम वैगन वहां से हटाकर दूसरी जगह देंगे । हमारा यह कहना है कि जब हम प्लानिंग करते हैं तो जो प्रारूप तैयार करते हैं, ग्रगर उसका इम्प्लोमैंसन सही रूप में नहीं होगा तो उसका नतीजा कहां से निकलेगा । धाज इस शरह की बातें चल रही हैं, हमारे मिलों ने जो कहा, वह मैं दोहराना नहीं चाहता । देश के अनुरूप योजना बनानी चाहिये, हमारे देश की भावादी बहुत है, लेकिंग हम एक-एक मशीन एसी ला रहे हैं, जो हजारों व्यक्ति का काम करती है जसे हमारे यहां साबल मशीन है, जो एक हजार भ्रादिमियों के बराबर काम करती है। कोल कंटोन्युग्रस माईनर्स मशीन है और भ्रापके दिल्ली और कलकत्ता में इलक्ट्रोनिक कम्प्यूटर लगाये जा रहे हैं जिससे प्रौसेसिंग का काम करने वाले सब लोग बेकार हो जायेगे । इसीलिये भ्रापके डिपार्टमेंट में श्रौर योजना विभाग में जितनी भी वैकसीस हुई, लोग मरे, ट्रांस्फर हुए, रिटायर हुए, उनका पोस्ट भरा नहीं गया और वह आगे भरो भी नहीं अध्येंगी, बल्कि लोगों को भीर दूसरी जगह रक्षा जायेगा । झाखिर इस तरह से यह बे कारी दिन-पर-दिन बढ़ती जा रही है। यह तो पुजाबादो व्यवस्था में लोग करते हैं कि जिसमें ज्यादा लोगों को काम न करना पड़े, लेकिन यहां तो सरकार ही

खुद मालिक है और जहां सरकार ही मालिक है, वहां देश की बेरोजनारी को दूर करने का जिम्मा भी उसी को उठाना है, इसिजये मैं प्रधान मंत्री जी का ज्यान इस झोर खींचता हूं कि जिस दिन से झापने पंचवर्षीय योजना बनाई उससे एक साल के दौरान झाप हर डिपार्टमेंट से, हर सैक्शन और मिनिस्ट्री से उसका डाटा ले कि कितना काम हुझा है। मैं झापसे कहता हूं कि बेरोजगारी हल करने की छोर एक प्रतिशत भी योजना का कार्यान्वयन नहीं हो रहा हैं। इसीलिये मैंने यह दो-चार उदाहरण दिये।

धायने जिस उद्देश्य से यह प्लानिंग किया है और जो योजना बनाई है, उसको कड़ाई से लागू कराइये, नहीं तो जो मैंने कोयले के कारखाने और स्टील का हाल बताया है, सीमेट का बताया हैं, वही हाल शब जगह होगा । हमारे प्रधान मंत्री लोग बढ़े गर्व से कहते हैं कि हम तो इम्पोर्ट फर के तुमको सीमेट देते हैं। जब हमारे यहां सोमेंट का पत्थर, लाइम स्टोन है तो हम सीमेंट इम्पोट कर रहे हैं, हमारे शहां कोयला है भीर हम बह इम्पोर्ट कर रहे हैं, उसके लिये गर्व भी करते है, तो हमको रोजी कहां से मिलेगी। इम्पोर्ट तो आप करेंगे, यु०केट, रिश्नया या आरदेलिया से तो फिर हमको रोजी के लिये वहां जाना होगा । इन सारी बातों पर गहराई से झध्ययन करें।

जहां तक इस योजना का उद्देश्य है उसका मैं तहेदिल से स्वागत करता हूं। लेकिन प्रधान मंत्री से यह प्रार्थना करता हूं कि धापने जो योजना बनाई है, उसका जो इस्प्नोमैंटेशन हो रहा है, वह धापके उद्देश्य के विल्कुल उल्टा जा रहा है, उस पर भी धाप जरा गीर करनाये और उसकी ठीक करने की कोशिश करें, तब यह योजना सही रूप में चल पायेगी। मैं बहुत लख्या इस पर जाना नहीं वाहता। विद्वार भी

तो हालत वैसे ही बहुत बराब है, इसलिये वहां गांव से एवं वैकवर्ड एरिया से धौर वंगली एरिया गिरिडीह से जो प्राफिस उठाकर कलकत्ता भौर दिल्ली लाये जा रहे हैं, यह ठक नही है। प्रापने फैसला किया था, कि स्टील मिनिस्टर साहब बैठे हुए हैं, उनको पता है कि यहा से लाइजन आफिस के अतिरिक्त सेवा के ध्राफिश को दिल्ली से उठाकर रांची ले जाने की बात हुई थी, पर मैं दावे के साथ कहता हूं कि जब तक यह रहेगे, तब तक बह स्टोल का धाफिस कभी भी रांची जाने वाला नहीं है झौर सेल का श्राफिम वहां जाने वाला नही है। मैं फिर प्रार्थना करता हूं, जिन बातों को भ्रापने स्वोकार किया है, उनका पालन करने की कुपा करेंगे। बहुत धन्यवाद।

भी रोतलाल प्रसाद वर्मा (केंडरमा): सभापति महोदया, मै श्रापको धन्यवाद देता हं कि आपने मुझे योजना पर बोलने के लिये कुछ समय दिया । 31 वर्ष घाजादी के बीत गये भीर 28 वर्ष योजना के बीत गये-इसके बावज्द 82 प्रतिशत जनता जो गांव मे रहती है, उसमें मभी भी 60-70 प्रतिशत लोग गरीबी की रेखा के नीचे हैं। इससे स्पष्ट है कि इन योजनाओं के द्वारा जो इस देश की आर्थिक रचना की जाती रही है, वह दोषपूर्ण रही है। यही कारण है कि साबादी का स्रधि-कांश भाग बाज भी ब्रम्न, जल तथा विकास-शील संसाधनों की कमी महसूस कर रहा है। इसीलिये प्राज देश में क्षेत्रीय प्रसमानताये हैं। इसी कारण माज गांवों में सड़के नही है भीर पेय जल की व्यवस्था नहीं हो पाई है। सब् उद्योगों का जाल फैलाने का जो संकल्प था, वह भी पूरा नहीं हो पाया है। इसी कारण बोजनाओं के जो लक्ष्य है, वे किताबों में रह जाते हैं। उन योजनाओं का अनुवाद अथवा कार्यान्वयन सही रूप में जमीन पर नही उत्तरता । इसके बावजूद जो दोवी अधिकारी हैं उनकी अवनति करने के बजाय ग्राप उनको

प्रोन्नत कर देते हैं। बार बार उनको प्रोन्नति मिसती जाती है। यही कारण है कि योजनायों के लक्य कभी पूरे नही होते। पिछली सरकार घोषणाये करती रही कि समाजवादी व्यवस्था लायेंगे, सोमलिस्ट पैटर्न ग्राफ सोसायटी बनायेंगे, इस प्रकार के ढोल पीटती रही, लेकिन आज भी हम देखते हैं कि समाज के हरिजन, म्रादिवासी, पिछडे वर्ग के लोग तथा अन्य लोग लडाई कर रहे हैं। बिहार तथा यु० पी० मे द्याज द्यारक्षण की लड़ाई चल रही है। यह किम लिये हैं? कारण यह है कि वे पिछडे है और उनकी हालत बड़ी दयनीय है। सम्पत्ति ग्रीर ग्राय का वितरण ठीक से नहीं होता है, इसीलिये झाज सर्वत युद्ध का कांतिकारी वातावरण बना हमा है। इसी के कारण विधि व्यवस्था भी गिरती जा रही है। यदि सरकार योजनायें वैज्ञानिक ढंग से श्रौर विशेषज्ञों की राय पर बनाती तो यह दुव्यंवस्था न होती । भाज जो भारक्षण की ग्रावाज पालियामेंट तथा विधान सभाग्रों मे उठ रही है, वह नही उठती। इसका कारण यही है कि हमारी योजनाये डिफेक्टिव रही हैं । पहली योजना से लेकर पाचवी योजना तक पब्लिक सैक्टर को बढ़ाने का प्रयास किया गया । उसमे 133 3 प्रतिशत योजना का प्रावधान किया गया, लेकिन जो परिणाम आये है, वे चिन्ताजनक है। जो उद्देश्य रखा गया था कि देश के उत्पादन में 4.7 प्रतिशत की वृद्धि होगी, यह भी नहीं हो पाई। ग्राज भी धवस्था वैसी ही है। बेकारों की संख्या बढ़ती जा रही हैं। नेहरू जी ने योजना बनाई, उस के बाद श्रीमती इन्दिरा गांधी ने योजना बनाई, जिस का लक्ष्य उन्होने समाजवादी व्यवस्था रखा, लेकिन जो नेता लोग थे, जो प्जीपति ये उन्ही के परिवारों को लाभ मिला। जो गरीबी की रेखा के नीचे के लोग थे, उन्हें कुछ नहीं मिला, केवल भाश्वासन ही मिला । आप देखिये--प्रथम पंचवर्षीय योजना में 53 लाखं लोग बेरोजगार थे। वितीय पंचवर्षीय योजना में उनही संख्या 71 साम पर पहुंच गई, तीसरी पचवर्षीय

[श्री रोतलाल प्रसाद वर्मा]

बोजना में 96 लाख और चौथी योजना में 219 लाख हो गई। इसी तरह से बढ़ते पांचवी पंचवर्षीय योजना में यह 5 करोड़ से 12 करोड़ तक बतलाई गई है और म्राज भी वह संख्या बरकरार है। इसका परिणाम यह होता है कि योजना के जो लक्ष्य हैं उनकी पूर्ति नहीं हो पाती। योजना में जो पैसा म्राबटित किया जाता है, उसका दुरुपयोग होता है और हम योजना के जो लक्ष्य हैं उनका ठीक से मनुवाद नहीं कर पाते है।

यह खुशी की बात है कि जनता सरकार के भ्राने के बाद से ग्रभी तक जो शहरी योजना बनती थी, वह ग्रामोन्मुखी बनने लगी है। जहां पहले 10-11 परसेंट गांवों के विकास के लिये रखा जाता था, इस बार 43 परसेंट का म्राउट-ले रखा गया है। लेकिन दो वर्ष की अवधि गुजर गई है, हमारी सरकार ने जो योजना बनाई उनमें माबंटन भी किया है, लेकिन उसके बावजूद भो कोई ग्राशाप्रद परिवर्तन नहीं हुमा है। कुछ थोड़ा हुआ भी है--गांवों में सड़कें बनी हैं, बिजली पहुंची है, कुछ सिचाई की व्यवस्था हुई है। पहले जो भ्रात्म-निर्भरता की भावाज उठती थी, हम स्वावलम्बन की भोर जा रहे है, सेल्फ सफिसियेन्सी की मोर जा रहे हैं--नेहरूजी भी यही बोलते थे और इन्दिरा जी भी यही बोलती थीं--लेकिन पी० एल० 480 के अन्तर्गत अनाज मंगाते रहे, आज अनता सरकार के ग्राने के बाद उस परि-स्थिति में परिवर्तन आया है, हमने पहली बार सात-माठ लाख टन गेहुं का निर्यात किया है और अनाज के मामले में हम आत्म-निर्भर हो गये हैं। पहले चीनी में ब्लैक होती थी, लेकिन भाज इस मामले में हम बहुत ही सन्तोष का अनुभव करते हैं। इस प्रकार के कुछ परिवर्तन आये हैं, लेकिन अभी भी गांबों में सड़कों के लिये, स्वास्थ्य भौर शिक्षा के लिये तथा धन्य प्रकार की व्यवस्थाओं के लिये कोई विशेष प्रगति नहीं हुई है, वे योजनायें कागजों

में ही रह जाती हैं। हमारे जो अधिकारी है. जो प्रमासन तन्त्र को सम्भात हुवे हैं-वे ठीक प्रकार से काम को नहीं करते हैं। इसलिये में प्रधान मंत्री जी से निवेदन सहःगा-को षधिकारी ठीक तरह से काम नहीं करते हैं-बास्तविकता यह है कि उनकी नालिज शर्बन भोरिएन्टेड है, देहरादून या मार्डन स्कलों में पढ़ कर निकलते हैं-- उनको गांवों की समस्याधों का ज्ञान नहीं है, इसीलिये उनके हृदय में कोई दर्द या वेदना नहीं होती है। इसलिये जिला स्तर पर जितने अधिकारी है-में बाहता हं कि उनके कान्फिडेंगल रिपोर्ट में एक कालम का प्रावधान किया जाये। जिस समय संसद सदस्य उस केगांव में जायें भौर यह देखें कि उसने योजना का एक्सीक्यूट किया है या नहीं किया है—इसका जिक्र उस कालम में किया जाये और उसके ग्राधार पर ही उनकी प्रोन्नति हो। इससे उनके ग्रन्दर थोड़ाभय का संचार होगा और वे महसूस करने लगेंगे कि गांवों का विकास द्यावश्यक है यदि वे उस पर ध्यान नहीं देंगे तो उनकी प्रोप्नति रुक जायगी और उनके खिलाफ कार्यवाही की जायगी। इससे एक नया बाता-वरण पंदा होगा। जनता को भी महसूस होगा कि जनता सरकार उनके लिये कुछ कर रही है तथा गांवों के लोगों में भी सोचने की शक्ति पैदा होगी।

SHRI DHIRENDRANATH BASU (Katwa): Madam, Chairman, planning is most important for a developing country like India. The plan performance should be taken into consideration in all aspects while formulating the plans.

Now, Madam, Chairman, we are talking of prohibition. I am certainly in favour of prohibition. But unfortunately, in this plan budget, there is no amount provided for paying compensation to those States which are willing to enforce prohibition. So, sufficient funds should be set apart if total prohibition in India is to be enforced and a separate amount has to be provided in the budget for this

industries as also cottage and small scale industries must be taken up with top most priority. The Minister incharge has also spoken several times in these terms, but unfortunately, in the budget allocations for planning, adequate amount has not been provided for this purpose.

In India, there are more than 300 districts and in many districts, industries centres have been set up to supervise the development of industries, but without proper budgetary provision, I do not know how far they will be able to function effectively. I would appeal to the Prime Minister that necessary funds should be provided for this purpose.

Then, as I said, for introducing prohibition in the country, some provision for compensation to States for the loss of excise duty etc. should have been made, but this is not so. This also needs to be looked into.

The Minister for Education has spoken time and again on the floor of the House for a massave adult education drive, but if you go through the budget allocations, you will see that sufficient amount has not been provided for that. We appeal to the Minister for Education as also to the Prime Minister to provide necessary funds in the budget so that the adult education centres are properly activised and Hindi and other languages are properly taught there.

I would like to add that we should be practical and we must work according to what we speak. We must have our programmes in such a way that we are able to implement these as they should be. These should not be made to suffer for want of money. We must see that once the programmes are chalked out by different departments, every effort should be made to implement them.

All of us are, no doubt, interested in the industrial development of this

country on proper lines. It is very important we pay due attention to the sick industries so that we are able to revive them. What do we find today? The sick industries are becoming sicker due to the inefficient management and due to the ever-increasing liabilities of these industries in the form of interest etc. It will be evident from this document that the sick industries pay interest out of the funds made available to them in the form of loans by the Government. They pay interest out of the loans advanced to them. Revitalization of such industries is a must and for that there must be a well thought-out plan. We have high regards for our Prime Minister. He is not only the Prime Minister, but he is also the national leader and a tower of strength for India. He must personally look into these matters and see that adequate funds are provided for the development of rural, cottage and small industries.

Then, what about agricultural research? No new research centres are proposed to be opened. The research centres which were opened a few years back are only there. It goes without saying that research in the agricultural field is a must for us. These centres should, therefore. developed on proper lines. And that is very much necessary, because rural research centres are to be given more priority. About 70 per cent of our people are living below the poverty line. Thus, correct statistics necessary to indicate in what districts and in which of the States people, and educated youths are unemployed-and how many of them. Such correct statistics are not there.

The Indian Institute of Statistics is not able to submit correct statistics and mobilize human resources. Efforts should be made by the Department to see that all human resources are mobilized. They must survey the important resources of the country. Our country has a lot of resources,

[Shri D. N. Basu]

but they have not been tapped in .oto. That Institute does not have an accurate report. They must survey all the resources of our country, so that our country can develop and flourish, and Government can provide sufficient funds for the development of these areas.

So much has been said that backward areas will be given top priority. But, unfortunately, in backward areas particularly those in the castern, western and southern zones, this has not been done. You should make a proper survey about the number of educated SCs and STs sitting idle and not getting employment, in all the areas. There is no accuracy in the reports of the surveys made so far.

In my constituency, some survey had started but, unfortunately, those have been dropped. My constituency of Katwa is a backward area. We have Katwa, Kalna, Monteshwar, Purvasthala and Purulia which are backward areas. There are a lot of SCs and STs there. In spite of repeated requests and demands no development has been possible there. So, programmes should be chalked out in such a way that development takes place in all the backward areas. Rural sectors should be given top priority.

Our Ministers and the leaders of our country are here. This is the supreme body. We have been told here time and again that the Scheduled Classes and backward classes will be given priority. But in fact it is not being done. We must make a combined effort to see that backward classes do not remain backward always. They should be at par with other classes.

Casteism must be removed. It should not be there. There should be proper statistics about it. Without statistics, it is not possible for the Government to go ahead.

I am very thankful to you, Madata, for giving me an opportunity to speak. Thank you very much.

श्री श्रीकृष्य सिंह (मुंगेर): मैं धन्यवाद देता हूं कि श्रापने मुझे समय दिया।

में अपनी सरकार को बधाई देना चाहता हं कि पिछली पांच योजनाओं में जो मुझें हइ उनको स्वीकार किया गया है। पांच योजनामों मे जो लम्बे मादर्ग रखे गये गरीबी मिटाने, विषमता को दूर करने भीर बेकारी को हटाने के वह कहा तक पूरे हुये ? कहा तक बेकारी हटी वह प्रत्यक्ष है। देश में जिस तरह बेकारी बढ़ी, गरीबी बढ़ी, गरीब और गरीब हए, देश की अर्थ व्यवस्था बिगड़ी, रहन सहन का स्तर गिरा. विलो पावटों लाइन के लोगों की संख्या दो तिहाई से भी ज्यादा बढी, श्राम जनता का रहन सहन हर मामले मे गिरा. कपड़े की खपत में भी दो मीटर की कमी भाई. ग्राजादी के बाद से लेकर ग्राज तक धनपढ लोगों की संख्या भी बढ़ गई 40 करोड़ के लगभग लोग ग्रनपढ़ ग्राज हैं, ग्रावास का यह हाल है कि बड़े बड़े शहरों मे लोग फुटपाथ पर सोये रहते हैं, यह सब लोगों ने महसूस किया भीर जनता पार्टी ने गाधियन समाज-बाद को अपने चुनाव घोषणा पत्र में रखा। यह माना कि हमने जो उत्पादन की नकल की थी यरोपियन ढंग पर उत्पादन करने की जैसे कि पश्चिमी देशों में होता है वह हम से एक भूल हुई। सिर्फ उत्पादन में ही नकल नहीं की खपत के मामले में भी भीग विजास की सामगियों में भी जो हमने उनकी नकल की वह हमने भल की । भाज यह बात महस्स की गई भीर हम धन्यबाद देना चाहते हैं कि इससे हमारी दृष्टि आज बदली है। लेकिन इष्टिबदनने के साथ साथ जो बोजना की मशीन का एक मैकैनिज्य देवलप करना चाहिए जो एक संगठन खड़ा होता चाहिए वह हम देखना चाहेंगे कि वह कहां तक पूरा हो पा रहा है।

सब से पहले हमारी योजना जो बननी भाहिए वह कार्विन काम विको होनी चाहिए प्रबंध स्तर से प्रास कट से योजना बननी चाहिए। इस देश में कोई ढाई तीन हजार प्रखंड हैं लेकिन भाज तक इतने दो वर्षों के दरमियात में कहीं भी प्लानिंग फ्रांस बिल तैयार नही हुई। ऊपर से या प्रांतीय लेवेल से भौर दिल्ली के लेवेल से प्लानिंग बनती है। यह दुर्भाग्य की बात है। धाज हमारी दिन्ट बदली है हम गाधियन समाजवाद की बात करते है हम सोमाखेर की बात करते है गुनारोडाल की बात करते है हम यह मानते है कि स्वाल इज वयदीफल । सब कुछ हम मानते है कि नीचे से काम करें लेकिन उसके लिये जो मेकनिज्म खडा करना चाहिए प्लानिंग फ्राम बिली करने के लिये यह काम हम नही कर पाए। जिसके कारण भाज हालत क्या है कि हम बहत आगे बढ नहीं पाए है हाला कि हमारी धन्त्योदय की योजना है, मीमांत क्रषक की योजना है, लघु किसान योजना है सुखाग्रस्त एरिया के लोगों की योजना है समेकित ग्राम यो नाये है. मगर उनको कौन तैयार कर रहा है ? इन सारी योजनाओं का जिम्मा भ्रफसरों की दिया गया है। इनको तैयार करने के लिये जब तक स्वयंसेवी संस्थाधी को और जनता के प्रतिनिधियो को नही लिया जायेगा तब तक यह काम हो नही पाएगा।

दूसरी बीज यह है कि सिफं दृष्टि बदल जाने से ही काम नहीं चलेगा। बहुन गहराई में जाकर दृष्टि को ब लना होगा। रेलवे की बात ही लीजिए बहुत पहले अपेजों ने सर्वे किया या और कहा था कि ईस्टर्न रेलवे में क्यूल के पास बहुत ज्यादा उद्यम का विकास हो मकता है और क्यूल से लेकर हावड़ा तक लूप लाइन दोहरी बनानी बाहिए। आधा हिस्सा बना। आधा क्यूल से लेकर साहबगंज तक पड़ा है इस हिस्से में दोहरी लाइन नहीं विछाई गई। जमालपुर में संग्रेकों ने उस वक्त 1862 में बहुत बडा वक्त काप आज व मर रहा

है दम तोड रहा है। वहां के कुशल कारीपरों को नियोजित करने का कोई काम क्यों नहीं हमा? वहां वैगन का कारखाना गणे में चल सकता था, व्हील ऐड ऐक्सेल चल सकता था। इतने कुशल कारीयर वहां ये लेकिन यह कारखाना दूसरी जगह रखा गया। वह कारखाना दम तोड रहा है। मोकामा में भारत कारखाना अभी सकार ने टेक झोबर ित्या है बैगन बनाने का लेबिन बैगन बनाने के जो पार्टम हैं भीर उसके पूर्जेहै उसके लिये मोनोपली हाउसेज को आईर दिया जाता है। क्या वह जमालपुर मे नही बन सकते बे? मोकामा में जो हम टुल्स वगैरह बनायेंगे उसका आईर मिलेगा बिरला को या और मोनोपली हाउसेज को । यह बात समझ में नहीं आती है। जो बिरला का कारखाना है ब्रावसीजन सप्लाई करने वाला वह सप्लाई करेगा श्रापके जमालपुर मे। बरीनी में हमारा ग्रायल रिफायनरी ना नारखाना भीर ग्रायल रिफाइनरी है। क्या मुनेर मे या जमालपुर में पेट्रोकेमिकल का कारखाना नहीं खुल सकता था ? लेकिन वहां न खोलकर दूसरी जगह खोला गया। वोक्साइट ना बहुत बड़ा पहाड है, खडगपुर पहाड । एल्युमिनियम का बहुत उत्पादन वहां हो सक्ता है। हजारो भ्रादमियों को एम्पलायमेट दिया जा सकता है। लेक्ति "स बोक्साइट के पहार का कोई इस्तेमाल नही हुन्ना। योजना वमीशन के सामने रिपोर्ट पड़ी है, इतना बड़ा बाम है जिसमें हजारों लोगा को रोजगार मिल सकता है, लेकिन उस पर ब्राज तक कुछ नही हथा। मगेर के पहाडो में लाइम स्टोन की प्रच्यता है, हर जगह सुना जा रहा है कि हम मिनी स्टील प्लाट बैठायेगे लेविन इस टिशा मे क्या प्रगति हुई है। हमारे पास जिस स्थान पर रा-मैर्ट ियल है, वच्चा माल है, उस पर धाधारित भारखाने वहा पर खाले जा सकते है, लेकिन होता यह है कि कच्चा माल कही है, बांस वही है, कोयला वहीं है, परन्तु कारखाना दही भीर जाकर खेला जायेगा । कच्चे माल की इलाई भीर याता त

[बी क्रीकृष्ण सिंह]

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पर अलग से खर्चा लगेगा, रेल की पटरियां एक्जार्न रहेंगी, बास वहां पहुंचाया जायेगा, कोयला ले जाया जायेगा और तब वहां कावज का कारखाना खोल कर माल तैयार होगा। मेरी समझ में नहीं झाता, इससे अधिक अपन्यय न्या हो सकता है?

हमारे यहा जमालपुर के कारखाने में जहां हजारों टैक्नीकल माटमी हैं, वैगन्ज का कारखाना, बायलसं का कारखाना क्यों नहीं खडा किया जाता । मंग्रेजों के जमाने में वहा 22 हजार मादमी काम करते थे, लेकिन माज केवल 8 हजार रह गये हैं । इतने कुशल कारीगरों के रहते हुये उम कारखाने का उढार किया जा सकता था, लेकिन नहीं किया गया।

इसी प्रतार से लैंड धार्मी क्य खडी नहीं की गई। यदि धाप दम लाख धाटमिया को सेकर लैंड धार्मी खडी करें जोकि जमीन को नोड वर पैशवार करने किये तो उनके साथ पचास-हजार पडे लिखे धाटमी भी बहाल की जारंगे। लेकिन हमारे यहा कुछात क्लाम 3, क्लास 2 और क्लास 1 के होती है। इस दस लाख कुदाल वाले लोगों की पलटन क्यों नहीं खड़ी करते । स्कूल, कालिज, प्राइमरी पाठवाला वे भवत, पोखरे धादि बनाने का काम भूमि सेना के माध्यम से करना चाहिये। धाप गाध्यम समाजवाद की बात करते है, लेकिन.....

17.49 hrs.

[MR SPEAKER in the Chair.]

ANNOUNCEMENT RE: DEATH OF SHRI H L PATWARY, M.P.

MR SPEAKER I am extremely sorry to inform the House that Mr Patwary has passed away just a few minutes ago So, the House stands adjourned now We will make reference tomorrow

17.50 hrs.

The Lok Sabha then adjourned till Eleven Hours of the Clock on Thursday the March 29 1979/Chaitra 8, 1901 (Saka)